## Central Goods and Services Tax (CGST) Rules, 2017

Notified videNotification No. 3 /2017-Central Tax (Dated 19<sup>th</sup> June 2017) and further as amended by Notification No. 7/2017-Central Tax (Dated 27<sup>th</sup> June 2017), Notification No. 10/2017-Central Tax (Dated 28<sup>th</sup> June 2017), Notification No. 15/2017-Central Tax (Dated 1<sup>st</sup> July 2017), Notification No. 17/2017-Central Tax (Dated 27<sup>th</sup> July 2017), Notification No. 22/2017-Central Tax (Dated 17<sup>th</sup> August 2017) and Notification No. 27/2017-Central Tax (Dated 30<sup>th</sup> August 2017)

(As on 30.08.2017)

Government of India Ministry of Finance Department of Revenue Central Board of Excise and Customs

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## **CHAPTER I**

## PRELIMINARY

**1. Short title and Commencement.-**(1) These rules may be called the Central Goods and Services Tax Rules, 2017.

(2) They shall come into force with effect from  $22^{nd}$  June, 2017.

- 2. Definitions.- In these rules, unless the context otherwise requires,-
  - (a) "Act" means the Central Goods and Services Tax Act, 2017 (12 of 2017);
  - (b) "FORM" means a Form appended to these rules;
  - (c) "section" means a section of the Act;
  - (d) "Special Economic Zone" shall have the same meaning as assigned to it in clause (za) of section 2 of the Special Economic Zones Act, 2005 (28 of 2005);
  - (e) words and expressions used herein but not defined and defined in the Act shall have the meanings respectively assigned to them in the Act.

## **CHAPTER II**

## **COMPOSITION RULES**

**3.** Intimation for composition levy.-(1) Any person who has been granted registration on a provisional basis under clause (b) of sub-rule (1) of rule 24 and who opts to pay tax under section 10, shall electronically file an intimation in FORM GST CMP-01, duly signed or verified through electronic verification code, on the common portal, either directly or through a Facilitation Centre notified by the Commissioner, prior to the appointed day, but not later than thirty days after the said day, or such further period as may be extended by the Commissioner in this behalf:

Provided that where the intimation in **FORM GST CMP-01** is filed after the appointed day, the registered person shall not collect any tax from the appointed day but shall issue bill of supply for supplies made after the said day.

(2) Any person who applies for registration under sub-rule (1) of rule 8 may give an option to pay tax under section 10 in Part B of **FORM GST REG-01**, which shall be considered as an intimation to pay tax under the said section.

(3) Any registered person who opts to pay tax under section 10 shall electronically file an intimation in **FORM GST CMP-02**, duly signed or verified through electronic verification code, on the common portal, either directly or through a Facilitation Centre notified by the Commissioner, prior to the commencement of the financial year for which the option to pay tax under the aforesaid section is exercised and shall furnish the statement in **FORM GST ITC-03** in accordance with the provisions of sub-rule (4) of rule 44 within a period of sixty days from the commencement of the relevant financial year.

(4) Any person who files an intimation under sub-rule (1) to pay tax under section 10 shall furnish the details of stock, including the inward supply of goods received from unregistered persons, held by him on the day preceding the date from which he opts to pay tax under the said section, electronically, in **FORM GST CMP-03**, on the common portal, either directly or through a Facilitation Centre notified by the Commissioner, within a period of [ninety]<sup>1</sup> days from the date on which the option for composition levyis exercised or within such further period as may be extended by the Commissioner in this behalf.

(5) Any intimation under sub-rule (1) or sub-rule (3) in respect of any place of business in any State or Union territory shall be deemed to be an intimation in respect of all other places of business registered on the same Permanent Account Number.

**4. Effective date for composition levy.-**(1) The option to pay tax under section 10 shall be effective from the beginning of the financial year, where the intimation is filed under sub-rule (3) of rule 3 and the appointed day where the intimation is filed under sub-rule (1) of the said rule.

<sup>&</sup>lt;sup>1</sup> Substituted for the word [sixty] with effect from 17.08.2017 vide Notification No. 22/2017 – Central Tax 2

(2) The intimation under sub-rule (2) of rule 3, shall be considered only after the grant of registration to the applicant and his option to pay tax under section 10 shall be effective from the date fixed under sub-rule (2) or (3) of rule 10.

- **5.** Conditions and restrictions for composition levy.-(1) The person exercising the option to pay tax under section 10 shall comply with the following conditions, namely:-
  - (a) he is neither a casual taxable person nor a non-resident taxable person;

(b) the goods held in stock by him on the appointed day have not been purchased in the course of inter-State trade or commerce or imported from a place outside India or received from his branch situated outside the State or from his agent or principal outside the State, where the option is exercised under sub-rule (1) of rule 3;

(c) the goods held in stock by him have not been purchased from anunregistered supplier andwherepurchased, hepaysthetax under sub-section (4) of section 9;

(d) he shall pay tax under sub-section (3) or sub-section (4) of section 9 on inward supply of goods or services or both;

(e) he was not engaged in the manufacture of goods as notified under clause (e) of sub-section (2) of section 10, during the preceding financial year;

(f) he shall mention the words "composition taxable person, not eligible to collect tax on supplies" at the top of the bill of supply issued by him; and

(g) he shall mention the words "composition taxable person" on every notice or signboard displayed at a prominent place at his principal place of business and at every additional place or places of business.

(2) The registered person paying tax under section 10 may not file a fresh intimation every year and he may continue to pay tax under the said section subject to the provisions of the Act and these rules.

**6. Validity of composition levy.-** (1)The option exercised by a registered person to pay tax under section 10 shall remain valid so long as he satisfies all the conditions mentioned in the said section and under these rules.

(2) The person referred to in sub-rule (1) shall be liable to pay tax under sub-section (1) of section 9 from the day he ceases to satisfy any of the conditions mentioned in section 10 or the provisions of this Chapter and shall issue tax invoice for every taxable supply made thereafter and he shall also file an intimation for withdrawal from the scheme in **FORM GST CMP-04** within seven days of the occurrence of such event.

(3) The registered person who intends to withdraw from the composition scheme shall, before the date of such withdrawal, file an application in **FORM GST CMP-04**, duly signed or verified through electronic verification code, electronically on the common portal.

(4) Where the proper officer has reasons to believe that the registered person was not eligible to pay tax under section 10 or has contravened the provisions of the Act or

provisions of this Chapter, he may issue a notice to such person in **FORM GST CMP-05** to show cause within fifteendays of the receipt of such notice as to why the option to pay tax under section 10 shall not be denied.

(5) Upon receipt of the reply totheshowcausenoticeissuedundersub-rule (4) from the registered person in **FORM GST CMP-06**, the proper officer shall issue an order in **FORM GST CMP-07** within a period of thirty days of the receipt of such reply, either accepting the reply, or denying the option to pay tax under section 10 from the date of the option or from the date of the event concerning such contravention, as the case may be.

(6) Every person who has furnished an intimation under sub-rule (2) or filed an application for withdrawal under sub-rule (3) or a person in respect of whom an order of withdrawal of option has been passed in **FORM GST CMP-07** under sub-rule (5), may electronically furnish at the common portal, either directly or through a Facilitation Centre notified by the Commissioner, a statement in **FORM GST ITC-01** containingdetails of the stock of inputs and inputs contained in semi-finished or finished goods held in stock by him on the date on which the option is withdrawn or denied, within a period of thirty days from the date from which the option is withdrawn or from the date of the order passed in **FORM GST CMP-07**, as the case may be.

(7) Any intimation or application for withdrawal under sub-rule (2) or (3) or denial of the option to pay tax under section 10 in accordance with sub-rule (5) in respect of any place of business in any State or Union territory, shall be deemed to be an intimation in respect of all other places of business registered on the same Permanent Account Number.

7. Rate of tax of the composition levy.-The category of registered persons, eligible for composition levyunder section 10 and the provisions of this Chapter, specified in column (2) of the Table below shall pay tax under section 10 at the rate specified in column (3) of the said Table:-

Sl.	Category of registered persons	Rate of tax
No.		
(1)	(2)	(3)
1.	Manufacturers, other than manufacturers of such	one per cent.
	goods as may be notified by the Government	
2.	Suppliers making supplies referred to in clause (b)	two and a half per cent.
	of paragraph 6 of Schedule II	
2	Any other symplicity aligible for composition	half par cont
3.	Any other supplier eligible for composition	half per cent.
	levyunder section 10 and the provisions of this	
	Chapter	

## CHAPTER III

## REGISTRATION

8. Application for registration.-(1)Every person, other than a non-resident taxable person, a person required to deduct tax at source under section 51, a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017 (13 of 2017) who is liable to be registered under sub-section (1) of section 25 and every person seeking registration under sub-section (3) of section 25 (hereafter in this Chapter referred to as "the applicant") shall, before applying for registration, declare his Permanent Account Number, mobile number, e-mail address, State or Union territory in Part A of FORM GST REG-01 on the common portal, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that a person having a unit(s) in a Special Economic Zone or being a Special Economic Zone developer shall make a separate application for registration as a business vertical distinct from his other units located outside the Special Economic Zone:

Provided further that every person being an Input Service Distributor shall make a separate application for registration as such Input Service Distributor.

(2) (a) The Permanent Account Number shall be validated online by the common portal from the database maintained by the Central Board of Direct Taxes.

(b) The mobile number declared under sub-rule (1) shall be verified through a one-time password sent to the said mobile number; and

(c) The e-mail address declared under sub-rule (1) shall be verified through a separate one-time password sent to the said e-mail address.

(3) On successful verification of the Permanent Account Number, mobile number and email address, a temporary reference number shall be generated and communicated to the applicant on the said mobile number and e-mail address.

(4) Using the reference number generated under sub-rule (3), the applicant shall electronically submit an application in **Part B** of **FORM GST REG-01**, duly signed or verified through electronic verification code, along with the documents specified in the said Form at the common portal, either directly or through a Facilitation Centre notified by the Commissioner.

(5) On receipt of an application under sub-rule (4), an acknowledgement shall be issued electronically to the applicant in **FORM GST REG-02**.

(6) A person applying for registration as a casual taxable person shall be given a temporary reference number by the common portal for making advance deposit of tax in accordance with the provisions of section 27 and the acknowledgement under sub-rule (5) shall be issued electronically only after the said deposit.

**9. Verification of the application and approval.**-(1)The application shall be forwarded to the proper officer who shall examine the application and the accompanying documents and if the same are found to be in order, approve the grant of registration to the applicant within a period of three working days from the date of submission of the application.

(2) Where the application submitted under rule 8 is found to be deficient, either in terms of any information or any document required to be furnished under the said rule, or where the proper officer requires any clarification with regard to any information provided in the application or documents furnished therewith, he may issue a notice to the applicant electronically in **FORM GST REG-03** within a period of three working days from the date of submission of the application and the applicant shall furnish such clarification, information or documents electronically, in **FORM GST REG-04**, within a period of seven working days from the date of the receipt of such notice.

*Explanation.*- For the purposes of this sub-rule, the expression "clarification" includes modification or correction of particulars declared in the application for registration, other than Permanent Account Number, State, mobile number and e-mail address declared in **Part A** of **FORM GST REG-01**.

(3) Where the proper officer is satisfied with the clarification, information or documents furnished by the applicant, he may approve the grant of registration to the applicant within a period of seven working days from the date of the receipt of such clarification or information or documents.

(4) Where no reply is furnished by the applicant in response to the notice issued under sub-rule (2) or where the proper officer is not satisfied with the clarification, information or documents furnished, he shall, for reasons to be recorded in writing, reject such application and inform the applicant electronically in **FORM GST REG-05**.

(5) If the proper officer fails to take any action, -

(a) within a period of three working days from the date of submission of the application; or

(b) within a period of seven working days from the date of the receipt of the clarification, information or documents furnished by the applicant under sub-rule (2),

the application for grant of registration shall be deemed to have been approved.

- 10. Issue of registration certificate.-(1)Subject to the provisions of sub-section (12) of section 25, where the application for grant of registration has been approved under rule 9, a certificate of registration in FORM GST REG-06 showing the principal place of business and additional place or places of business shall be made available to the applicant on the common portal and a Goods and Services Tax Identification Number shall be assigned subject to the following characters, namely:-
  - (a) two characters for the State code;

(b) ten characters for the Permanent Account Number or the Tax Deduction and Collection Account Number;

- (c) two characters for the entity code; and
- (d) one checksum character.

(2) The registration shall be effective from the date on which the person becomes liable to registration where the application for registration has been submitted within a period of thirty days from such date.

(3) Where an application for registration has been submitted by the applicant after the expiry of thirty days from the date of his becoming liable to registration, the effective date of registration shall be the date of the grant of registration under sub-rule (1) or sub-rule (3) or sub-rule (5) of rule 9.

(4) Every certificate of registration shall be duly signed or verified through electronic verification code by the proper officer under the Act.

(5) Where the registration has been granted under sub-rule (5) of rule 9, the applicant shall be communicated the registration number, and the certificate of registration under sub-rule (1), duly signed or verified through electronic verification code, shall be made available to him on the common portal, within a period of three days after the expiry of the period specified in sub-rule (5) of rule 9.

11. Separate registration for multiple business verticals within a State or a Union territory.-(1)Any person having multiple business verticals within a State or a Union territory, requiring a separate registration for any of its business verticals under subsection (2) of section 25 shall be granted separate registration in respect of each of the verticals subject to the following conditions, namely:-

(a) such person has more than one business vertical as defined in clause (18) of section 2;

(b) the business vertical of a taxable person shall not be granted registration to pay tax under section 10 if any one of the other business verticals of the same person is paying tax under section 9;

(c) all separately registered business verticals of such person shall pay tax under the Act on supply of goods or services or both made to another registered business vertical of such person and issue a tax invoice for such supply.

*Explanation.-* For the purposes of clause (b), it is hereby clarified that where any business vertical of a registered person that has been granted a separate registration becomes ineligible to pay tax under section 10, all other business verticals of the said person shall become ineligible to pay tax under the said section.

(2) A registered person eligible to obtain separate registration for business verticals may submit aseparate application in **FORM GST REG-01** in respect of each such vertical.

(3) The provisions of rule 9 and rule 10 relating to the verification and the grant of registration shall, *mutatis mutandis*, apply to an application submittedunder this rule.

# 12. Grant of registration to persons required to deduct tax at source or to collect tax at source.-(1)Any person required to deduct tax in accordance with the provisions of section 51 or a person required to collect tax at source in accordance with the provisions of section 52 shall electronically submit an application, duly signed or verified through electronic verification code, in FORM GST REG-07 for the grant of registration through the common portal, either directly or through a Facilitation Centre notified by the Commissioner.

(2) The proper officer may grant registration after due verification and issue a certificate of registration in **FORM GST REG-06** within a period of three working days from the date of submission of the application.

(3) Where, upon anenquiry or pursuant to any other proceeding under the Act, the proper officer is satisfied that a person to whom a certificate of registration in **FORM GST REG-06** has been issued is no longer liable to deduct tax at source under section 51 or collect tax at source under section 52, the said officer may cancel the registration issued under sub-rule (2) and such cancellation shall be communicated to the said person electronically in **FORM GST REG-08**:

Provided that the proper officer shall follow the procedure as provided in rule 22 for the cancellation of registration.

**13. Grant of registration to non-resident taxable person.**-(1)A non-resident taxable person shall electronically submit an application, along with a self-attested copy of his valid passport, for registration, duly signed or verified through electronic verification code, in **FORM GST REG-09**, at least five days prior to the commencement of business at the common portal either directly or through a Facilitation Centre notified by the Commissioner:

Provided that in the case of a business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the entity is identified by the Government of that country or its Permanent Account Number, if available.

(2) A person applying for registration as a non-resident taxable person shall be given a temporary referencenumber by the common portal for makingan advance deposit of tax in accordance with the provisions of section 27 and the acknowledgement under sub-rule (5) of rule 8 shall be issued electronically only after the said deposit in his electronic cash ledger.

(3) The provisions of rule 9 and rule 10 relating to the verification and the grant of registration shall, *mutatis mutandis*, apply to an application submittedunder this rule.

(4) The application for registration made by a non-resident taxable person shall be duly signed or verified through electronic verification codeby his authorised signatory who shall be a person resident in India having a valid Permanent Account Number.

# 14. Grant of registration to a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient.- (1)Any person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient shall electronically submit an application for registration, duly signed or verified through electronic verification code, inFORM GST REG-10, at the common portal, either directly or through a Facilitation Centre notified by the Commissioner.

(2) The applicant referred to in sub-rule (1) shall be granted registration, in**FORM GST REG-06**, subject to such conditions and restrictions and by such officer as may be notified by the Central Government on the recommendations of the Council.

**15.** Extension in period of operation by casual taxable person and non-resident taxable person.-(1) Where a registered casual taxable person or a non-resident taxable person intends to extend the period of registration indicated in his application of registration, an application in FORM GST REG-11 shall be submitted electronically through the common portal, either directly or through a Facilitation Centre notified by the Commissioner, by such person before the end of the validity of registration granted to him.

(2) The application under sub-rule (1) shall be acknowledged only on payment of the amount specified in sub-section (2) of section 27.

16. Suo moto registration.-(1) Where, pursuant to any survey, enquiry, inspection, search or any other proceedings under the Act, the proper officer finds that a person liable to registration under the Act has failed to apply for such registration, such officer may register the said person on a temporary basis and issue an order in FORM GST REG-12.

(2) The registration grantedunder sub-rule (1) shall be effective from the date of such order grantingregistration.

(3) Every person to whom a temporary registration has been granted under sub-rule (1) shall, within a period of ninetydays from the date of the grant of such registration, submit an application for registration in the form and manner provided in rule 8 or rule 12:

Provided that where the said person has filed an appeal against the grant of temporary registration, in such case, the application for registration shall be submitted within a period of thirty days from the date of the issuance of the order upholding the liability to registration by the Appellate Authority.

(4) The provisions of rule 9 and rule 10 relating to verification and the issue of the certificate of registration shall, *mutatis mutandis*, apply to an application submitted under sub-rule (3).

(5) The Goods and Services Tax Identification Number assigned, pursuant to the verification under sub-rule (4), shall be effective from the date of the order granting registration under sub-rule (1).

17.Assignment of Unique Identity Number to certain special entities.-(1) Every person required to be granted a Unique Identity Number in accordance with the provisions of sub-section (9) of section 25 may submit an application electronically in FORM GST REG-13, duly signed or verified through electronic verification code, in the manner specified in rule 8 at the common portal, either directly or through a Facilitation Centre notified by the Commissioner.

(2) The proper officer may, upon submission of an application in **FORM GST REG-13** or after filling up the said form or after receiving a recommendation from the Ministry of External Affairs, Government of India<sup>2</sup>, assign a Unique Identity Number to the said person and issue a certificate in **FORM GST REG-06** within a period of three working days from the date of the submission of the application.

**18.** Display of registration certificate and Goods and Services Tax Identification Number on the name board.-(1)Every registered person shall display his certificate of registration in a prominent location at his principal place of business and at every additional place or places of business.

(2)Every registered person shall display his Goods and Services Tax Identification Number on the name board exhibited at the entry of his principal place of business and at every additional place or places of business.

**19. Amendment of registration.-** (1)Where there is any change in any of the particulars furnishedin the application for registration in **FORM GST REG-01** or **FORM GST REG-07** or **FORM GST REG-09** or **FORM GST REG-10** or for Unique Identity Number in **FORM GST-REG-13**, either at the time of obtaining registration or Unique Identity Number or as amended from time to time, the registered person shall, within a period of fifteen days of such change, submit an application, duly signed or verified through electronic verification code, electronically in **FORM GST REG-14**, along with the documents relating to such change at the common portal, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that –(a) where the change relates to,-

- (i) legal name of business;
- (ii) address of the principal place of business or any additional place(s) of business; or

(iii) addition, deletion or retirement of partners or directors, Karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for the day to day affairs of the business,-

which does not warrant cancellation of registration under section 29, the proper officer shall, after due verification, approve the amendment within a period of fifteen working days from the date of the receipt of the application in FORM GST REG-14 and issue an order in FORM GST REG-15 electronically and such amendment shall take effect from the date of the occurrence of the event warranting such amendment;

<sup>&</sup>lt;sup>2</sup> Inserted vide Notification No. 22/2017 – Central Tax dt 17.08.2017

(b) the change relating to sub-clause (i) and sub-clause (iii) of clause (a) in any State or Union territory shall be applicable for all registrations of the registered person obtained under the provisions of this Chapter on the same Permanent Account Number;

(c) where the change relates to any particulars other than those specified in clause (a), the certificate of registration shall stand amended upon submission of the application in **FORM GST REG-14** on the common portal;

(d) where a change in the constitution of any business results in the change of the Permanent Account Number of a registered person, the said person shall apply for fresh registration in **FORM GST REG-01**:

Provided further that any change in the mobile number or e-mail address of the authorised signatory submitted under this rule, as amended from time to time, shall be carried out only after online verification through the common portalin the manner provided under sub-rule(2) of rule 8.

(2) Where the proper officer is of the opinion that the amendment sought under sub-rule (1) is either not warranted or the documents furnished therewith are incomplete or incorrect, he may, within a period of fifteen working days from the date of the receipt of the application in **FORM GST REG-14**, serveanoticein**FORM GST REG-03**, requiring the registered person to show cause, within a period of seven working days of the service of the saidnotice, as to why the application submitted under sub-rule (1) shall not be rejected.

(3) The registered person shall furnishareply to the notice to show cause, issued under sub-rule (2), in **FORM GST REG-04**, within a period of seven working days from the date of the service of the said notice.

(4) Where the reply furnished under sub-rule (3) is found to be not satisfactory or where no reply is furnished in response to the notice issued under sub-rule (2) within the period prescribed in sub-rule (3), the proper officer shall reject the application submitted under sub-rule (1) and pass an order in**FORM GST REG -05**.

(5) If the proper officer fails to take any action,-

(a) within a period of fifteen working days from the date of submission of the application, or

(b) within a period of seven working days from the date of the receipt of the reply to the notice to show cause under sub-rule (3),

the certificate of registration shall stand amended to the extent applied for and the amended certificate shall be made available to the registered personon the common portal.

20. Application for cancellation of registration.-A registered person, other than a person to whom a registration has been granted under rule 12 or a person to whom a Unique Identity Number has been granted under rule 17, seeking cancellation of his registration under sub-section (1) of section 29 shall electronically submit an application in FORM GST REG-16, including therein the details of inputs held in stock or inputs contained in semi-finished or finished goods held in stock and of capital goods held in stock on the date from which the cancellation of registration is sought, liability thereon, the details of the payment, if any, made against such liability and may furnish, along with the application, relevant documents in support thereof, at the common portal within a period of thirty days of the occurrence of the event warranting the cancellation, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that no application for the cancellation of registration shall be considered in case of a taxable person, who has registered voluntarily, before the expiry of a period of one year from the effective date of registration.

**21.Registration to be cancelled in certain cases.**-The registration granted to a person is liable to be cancelled, if the said person,-

(a) does not conduct any business from the declared place of business; or

(b) issues invoice or bill without supply of goods or services in violation of the provisions of this Act, or the rules made thereunder; or

(c) violates the provisions of section 171 of the Act or the rules made thereunder.

**22.Cancellation of registration.**-(1) Where the proper officer has reasons to believe that the registration of a person is liable to be cancelled under section 29, he shall issue a notice to suchperson in **FORM GST REG-17**, requiring him to show cause, within a period of seven working days from the date of the service of such notice, as to why his registration shall not be cancelled.

(2) The reply to the show cause notice issued under sub-rule (1) shall be furnished in**FORM REG-18** within the period specified in the said sub-rule.

(3)Where a person who has submitted an application for cancellation of his registration is no longer liable to be registered or his registration is liable to be cancelled, the proper officer shall issue an order in **FORM GST REG-19**, within a period of thirty days from the date of application submitted under sub-rule (1) of rule 20 or, as the case may be, the date of the reply to the show cause issued under sub-rule (1), cancel the registration, with effect from a date to be determined by him and notify the taxable person, directing him to pay arrears of any tax, interest or penalty including the amount liable to be paid under sub-section (5) of section 29.

(4) Where the reply furnished under sub-rule (2) is found to be satisfactory, the proper officer shall drop the proceedings and pass an order in**FORM GST REG –20.** 

(5) The provisions of sub-rule (3) shall, *mutatis mutandis*, apply to the legal heirs of a deceased proprietor, as if the application had been submitted by the proprietor himself.

**23. Revocation of cancellation of registration.-**(1)A registeredperson, whose registration is cancelled by the proper officer on his own motion, may submit an application for revocation of cancellation of registration, in **FORM GST REG-21**, to such proper officer, within a period of thirty days from the date of the service of the order of cancellation of registration at the common portal, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that no application for revocation shall be filed, if the registration has been cancelled for the failure of the registered person to furnish returns, unless such returns are furnished and any amount due as tax, in terms of such returns, has been paid along with any amount payable towards interest, penalty and late fee in respect of the said returns.

(2) (a) Where the proper officer is satisfied, for reasons to be recorded in writing, that there are sufficient grounds for revocation of cancellation of registration, he shall revoke the cancellation of registration by an order in **FORM GST REG-22** within a period of thirty days from the date of the receipt of the application and communicate the same to the applicant.

(b) The proper officer may, for reasons to be recorded in writing, under circumstances other than those specified in clause (a), by an order in **FORM GST REG-05**, reject the application for revocation of cancellation of registration and communicate the same to the applicant.

(3) The proper officer shall, before passing the order referred to in clause (b) of sub-rule (2), issue a notice in**FORM GST REG-23** requiring the applicant to show cause as to why the application submitted for revocation under sub-rule (1) should not be rejected and the applicant shall furnish the reply within a period of seven working days from the date of the service of the notice in**FORMGSTREG-24**.

(4) Upon receipt of the information or clarification in **FORM GST REG-24**, the proper officer shall proceed to dispose of the application in the manner specified in sub-rule (2) within a period of thirty days from the date of the receipt of such information or clarification from the applicant.

**24.Migration of persons registered under the existinglaw.**-(1) (a) Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the provisions of the Income-tax Act, 1961 (Act 43 of 1961) shall enrol on the common portal by validating his e-mail address and mobile number, either directly or through a Facilitation Centre notified by the Commissioner.

(b) Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in**FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:

Provided that a taxable person who has been granted multiple registrations under the existing law on the basis of a single Permanent Account Number shall be granted only one provisional registration under the Act: (2)(a) Every person who has been granted a provisional registration under sub-rule (1) shall submit an application electronically in **FORM GST REG–26**, duly signed or verified through electronic verification code, along with the information and documents specified in the said application, on the common portal either directly or through a Facilitation Centre notified by the Commissioner.

(b) The information asked for in clause (a) shall be furnished within a period of three months or within such further period as may be extended by the Commissioner in this behalf.

(c) If the information and the particulars furnished in the application are found, by the proper officer, to be correct and complete, a certificate of registration in **FORM GST REG-06** shall be made available to the registered person electronically on the common portal.

(3)Where the particulars or information specified in sub-rule (2) have either not been furnished or not found to be correct orcomplete, the proper officer shall, after serving a notice to show cause in **FORM GST REG-27** and after affording the person concerned a reasonable opportunity of being heard, cancel the provisional registration granted under sub-rule (1) and issue an order in **FORM GST REG-28**:

(3A) Where a certificate of registration has not been made available to the applicant on the common portal within a period of fifteen days from the date of the furnishing of information and particulars referred to in clause (c) of sub-rule (2) and no notice has been issued under sub-rule (3) within the said period, the registration shall be deemed to have been granted and the said certificate of registration, duly signed or verified through electronic verification code, shall be made available to the registered person on the common portal.

Provided that the show cause notice issued in**FORM GST REG- 27** can be withdrawn by issuing an order in**FORM GST REG- 20**, if it is found, after affording the person an opportunity of being heard, that no such cause exists for which the notice was issued.

(4)Every person registered under any of the existing laws, who is not liable to be registered under the Act may, on or before 30th September, 2017<sup>3</sup>, at his option, submit an application electronically in **FORM GST REG-29** at the common portal for the cancellation of registration granted to him and the proper officer shall, after conducting such enquiry as deemed fit, cancel the said registration.

**25.** Physical verification of business premises in certain cases.-Where the proper officer is satisfied that the physical verification of the place of business of aregistered person is required after the grant of registration, he may get such verification done and the verification report along with the other documents, including photographs, shall be uploaded in FORM GST REG-30 on the common portal within a period of fifteen working days following the date of such verification.

<sup>&</sup>lt;sup>3</sup> Substituted for the words "within a period of thirty days from the appointed day" wef 22.07.2017 vide Notification No. 17/2017 – Central tax dt 27.07.2017

**26.Method of authentication.-** (1)All applications, including reply, if any, to the notices, returns including the details of outward and inward supplies, appeals or any other document required to be submitted under the provisions of these rules shall be so submitted electronically with digital signature certificate or through e-signature as specified under the provisions of the Information Technology Act, 2000 (21 of 2000) or verified by any other mode of signature or verification as notified by the Board in this behalf:

Provided that a registered person registered under the provisions of the Companies Act, 2013 (18 of 2013) shall furnish the documents or application verified through digital signature certificate.

(2) Each document including the return furnished online shall be signed or verified through electronic verification code-

(a) in the case of an individual, by the individual himself or where he is absent from India, by some other person duly authorised by him in this behalf, and where the individual is mentally incapacitated from attending to his affairs, by his guardian or by any other person competent to act on his behalf;

(b) in the case of a Hindu Undivided Family, by a Karta and where the Karta is absent from India or is mentally incapacitated from attending to his affairs, by any other adult member of such family or by the authorised signatory of such Karta;

(c) in the case of a company, by the chief executive officer or authorised signatory thereof;

(d) in the case of a Government or any Governmental agency or local authority, by an officer authorised in this behalf;

(e) in the case of a firm, by any partner thereof, not being a minor or authorised signatory thereof;

(f) in the case of any other association, by any member of the association or persons or authorised signatory thereof;

(g) in the case of a trust, by the trustee or any trustee or authorised signatory thereof; or

(h) in the case of any other person, by some person competent to act on his behalf, or by a person authorised in accordance with the provisions of section 48.

(3)All notices, certificates and orders under the provisions of this Chapter shall be issued electronically by the proper officer or any other officer authorised to issue such notices or certificates or orders, through digital signature certificate or through E-signature as specified under the provisions of the Information Technology Act, 2000 (21 of 2000) or verified by by any other mode of signature or verification as notified by the Board in this behalf.

## **CHAPTER IV**

## **DETERMINATION OF VALUE OF SUPPLY**

- 27. Value of supply of goods or services where the consideration is not wholly in money.-Where the supply of goods or services is for a consideration not wholly in money, the value of the supply shall,-
  - (a) be the open market value of such supply;
  - (b)if the open market value is not available under clause (a), be the sum total of consideration in money and any such further amount in money as is equivalent to the consideration not in money, if such amount is known at the time of supply;
  - (c) if the value of supply is not determinable under clause (a) or clause (b), be the value of supply of goods or services or both of like kind and quality;
  - (d)if the value is not determinable under clause (a) or clause (b) or clause (c), be the sum total of consideration in money and such further amount in money that is equivalent to consideration not in money as determined by the application of rule 30 or rule 31 in that order.

### Illustration:

(1) Where a new phone is supplied for twenty thousand rupees along with the exchange of an old phone and if the price of the new phone without exchange is twenty four thousand rupees, the open market value of the new phone is twenty four thousand rupees.

(2) Where a laptop is supplied for forty thousand rupees along with the barter of a printer that is manufactured by the recipient and the value of the printer known at the time of supply is four thousand rupees but the open market value of the laptop is not known, the value of the supply of the laptop is forty four thousand rupees.

**28.** Value of supply of goods or services or both between distinct or related persons, other than through an agent.-The value of the supply of goods or services or both between distinct persons as specified in sub-section (4) and (5) of section 25 or where the supplier and recipient are related, other than where the supply is made through an agent, shall-

- (a) be the open market value of such supply;
- (b) if the open market value is not available, be the value of supply of goods or services of like kind and quality;
- (c) if the value is not determinable under clause (a) or (b), be the value as determined by the application of rule 30 or rule 31, in that order:

Provided that where the goods are intended for further supply as such by the recipient, the value shall, at the option of the supplier, be an amount equivalent to ninety percent of the price charged for the supply of goods of like kind and quality by the recipient to his customer not being a related person:

Provided further that where the recipient is eligible for full input tax credit, the value declared in the invoice shall be deemed to be the open market value of the goods or services.

**29.** Value of supply of goods made or received through an agent.-The value of supply of goods between the principal and his agent shall-

(a) be the open market value of the goods being supplied, or at the option of the supplier, be ninety percent. of the price charged for the supply of goods of like kind and quality by the recipient to his customer not being a related person, where the goods are intended for further supply by the said recipient.

Illustration: A principal supplies groundnut to his agent and the agent is supplying groundnuts of like kind and quality in subsequent supplies at a price of five thousand rupees per quintal on the day of the supply. Another independent supplier is supplying groundnuts of like kind and quality to the said agent at the price of four thousand five hundred and fifty rupees per quintal. The value of the supply made by the principal shall be four thousand five hundred and fifty rupees per quintal or where he exercises the option, the value shall be 90 per cent. of five thousand rupees i.e., four thousand five hundred rupees per quintal.

(b) where the value of a supply is not determinable under clause (a), the same shall be determined by the application of rule 30 or rule 31 in that order.

**30. Value of supply of goods or services or both based on cost.**-Where the value of a supply of goods or services or both is not determinable by any of the preceding rules of this Chapter, the value shall be one hundred and ten percent of the cost of production or manufacture or the cost of acquisition of such goods or the cost of provision of such services.

**31.Residual method for determination of value of supply of goods or services or both.** Where the value of supply of goods or services or both cannot be determined under rules 27 to 30, the same shall be determined using reasonable means consistent with the principles and the general provisions of section 15 and the provisions of this Chapter:

Provided that in the case of supply of services, the supplier may opt for this rule, ignoring rule 30.

**32. Determination of value in respect of certain supplies.**-(1)Notwithstanding anything contained in the provisions of this Chapter, the value in respect of supplies specified below shall, at the option of the supplier, be determined in the manner provided hereinafter.

(2) The value of supply of services in relation to the purchase or sale of foreign currency, including money changing, shall be determined by the supplier of services in the following manner, namely:-

(a) for a currency, when exchanged from, or to, Indian Rupees, the value shall be equal to the difference in the buying rate or the selling rate, as the case may be, and

the Reserve Bank of India reference rate for that currency at that time, multiplied by the total units of currency:

Provided that in case where the Reserve Bank of India reference rate for a currency is not available, the value shall be one per cent. of the gross amount of Indian Rupees provided or received by the person changing the money:

Provided further that in case where neither of the currencies exchanged is Indian Rupees, the value shall be equal to one per cent. of the lesser of the two amounts the person changing the money would have received by converting any of the two currencies into Indian Rupee on that day at the reference rate provided by the Reserve Bank of India.

Provided lso that a person supplying the services may exercise the option to ascertain the value in terms of clause (b) for a financial year and such option shall not be withdrawn during the remaining part of that financial year.

(b) at the option of the supplier of services, the value in relation to the supply of foreign currency, including money changing, shall be deemed to be-

- (i) one per cent. of the gross amount of currency exchanged for an amount up to one lakh rupees, subject to a minimum amount of two hundred and fifty rupees;
- (ii) one thousand rupees and half of a per cent. of the gross amount of currency exchanged for an amount exceeding one lakh rupees and up to ten lakh rupees; and
- (iii) five thousand and five hundred rupees and one tenth of a per cent. of the gross amount of currency exchanged for an amount exceeding ten lakh rupees, subject to a maximum amount of sixty thousand rupees.

(3) The value of the supply of services in relation to booking of tickets for travel by air provided by an air travel agent shall be deemed to be an amount calculated at the rate of five percent. of the basic fare in the case of domestic bookings, and at the rate of ten per cent. of the basic fare in the case of international bookings of passage for travel by air.

*Explanation.*- For the purposes of this sub-rule, the expression "basic fare" means that part of the air fare on which commission is normally paid to the air travel agent by the airlines.

(4)The value of supply of services in relation to life insurance business shall be,-

(a) the gross premium charged from a policy holder reduced by the amount allocated for investment, or savings on behalf of the policy holder, if such an amount is intimated to the policy holder at the time of supply of service;

(b) in case of single premium annuity policies other than (a), ten per cent. of single premium charged from the policy holder; or

(c) in all other cases, twenty five per cent. of the premium charged from the policy holder in the first year and twelve and a half per cent. of the premium charged from the policy holder in subsequent years:

Provided that nothing contained in this sub-rule shall apply where the entire premium paid by the policy holder is only towards the risk cover in life insurance.

(5) Where a taxable supply is provided by a person dealing in buying and selling of second hand goods i.e., used goods as such or after such minor processing which does not change the nature of the goods and where no input tax credit has been availed on the purchase of such goods, the value of supply shall be the difference between the selling price and the purchase price and where the value of such supply is negative, it shall be ignored:

Provided that the purchase value of goods repossessed from a defaulting borrower, who is not registered, for the purpose of recovery of a loan or debt shall be deemed to be the purchase price of such goods by the defaulting borrower reduced by five percentage points for every quarter or part thereof, between the date of purchase and the date of disposal by the person making such repossession.

(6) The value of a token, or a voucher, or a coupon, or a stamp (other than postage stamp) which is redeemable against a supply of goods or services or both shall be equal to the money value of the goods or services or both redeemable against such token, voucher, coupon, or stamp.

(7) The value of taxable services provided by such class of service providers as may be notified by the Government, on the recommendations of the Council, as referred to in paragraph 2 of Schedule I of the said Act between distinct persons as referred to in section 25, where input tax credit is available, shall be deemed to be NIL.

**33.Value of supply of services in case of pure agent.**-Notwithstanding anything contained in the provisions of this Chapter, the expenditure or costs incurred by a supplier as a pure agent of the recipient of supply shall be excluded from the value of supply, if all the following conditions are satisfied, namely,-

(i) the supplier acts as a pure agent of the recipient of the supply, when he makes the payment to the third party on authorisation by such recipient;

(ii) the payment made by the pure agent on behalf of the recipient of supply has been separately indicated in the invoice issued by the pure agent to the recipient of service; and

(iii) the supplies procured by the pure agent from the third party as a pure agent of the recipient of supply are in addition to the services he supplies on his own account.

*Explanation.*- For the purposes of this rule, the expression "pure agent" means a person who-

(a) enters into a contractual agreement with the recipient of supply to act as his pure agent to incur expenditure or costs in the course of supply of goods or services or both;

(b) neither intends to hold nor holds any title to the goods or services or both so procured or supplied as pure agent of the recipient of supply;

(c) does not use for his own interest such goods or services so procured; and

(d) receives only the actual amount incurred to procure such goods or services in addition to the amount received for supply he provides on his own account.

*Illustration.*- Corporate services firm A is engaged to handle the legal work pertaining to the incorporation of Company B. Other than its service fees, A also recovers from B, registration fee and approval fee for the name of the company paid to the Registrar of Companies. The fees charged by the Registrar of Companies for the registration and

approval of the name are compulsorily levied on B. A is merely acting as a pure agent in the payment of those fees. Therefore, A's recovery of such expenses is a disbursement and not part of the value of supply made by A to B.

[34. Rate of exchange of currency, other than Indian rupees, for determination of value.- (1) The rate of exchange for determination of value of taxable goods shall be the applicable rate of exchange as notified by the Board under section 14 of the Customs Act, 1962 for the date of time of supply of such goods in terms of section 12 of the Act.

(2) The rate of exchange for determination of value of taxable services shall be the applicable rate of exchange determined as per the generally accepted accounting principles for the date of time of supply of such services in terms of section 13 of the Act.]<sup>4</sup>

**35.** Value of supply inclusive of integrated tax, central tax, State tax, Union territory tax.-Where the value of supply is inclusive of integrated tax or, as the case may be, central tax, State tax, Union territory tax, the tax amount shall be determined in the following manner, namely,-

Tax amount= (Value inclusive of taxes X tax rate in % of IGST or, as the case may be, CGST, SGST or UTGST)  $\div$  (100+ sum of tax rates, as applicable, in %)

Explanation.-For the purposes of the provisions of this Chapter, the expressions-

(a) "open market value" of a supply of goods or services or both means the full value in money, excluding the integrated tax, central tax, State tax, Union territory tax and the cess payable by a person in a transaction, where the supplier and the recipient of the supply are not related and the price is the sole consideration, to obtain such supply at the same time when the supply being valued is made;

(b) "supply of goods or services or both of like kind and quality" means any other supply of goods or services or both made under similar circumstances that, in respect of the characteristics, quality, quantity, functional components, materials, and the reputation of the goods or services or both first mentioned, is the same as, or closely or substantially resembles, that supply of goods or services or both.

<sup>&</sup>lt;sup>4</sup>Amended with effect from 27<sup>th</sup> July, 2017 vide Notification No. 17/2017-Central Tax. Till then, the rule read as follows – **"34. Rate of exchange of currency, other than Indian rupees, for determination of value.**-The rate of exchange for the determination of the value of taxable goods or services or both shall be the applicable reference rate for that currency as determined by the Reserve Bank of India on the date of time of supply in respect of such supply in terms of section 12 or, as the case may be, section 13 of the Act."

## CHAPTER V

## **INPUT TAX CREDIT**

**36. Documentary requirements and conditions for claiming input tax credit.-**(1)The input tax credit shall be availed by a registered person, including the Input Service Distributor, on the basis of any of the following documents, namely,-

- (a) an invoice issued by the supplier of goods or services or both in accordance with the provisions of section 31;
- (b) an invoice issued in accordance with the provisions of clause (f) of sub-section(3) of section 31, subject to the payment of tax;
- (c) a debit note issued by a supplier in accordance with the provisions of section 34;
- (d) a bill of entry or any similar document prescribed under the Customs Act, 1962 or rules made thereunder for the assessment of integrated tax on imports;
- (e) an Input Service Distributor invoice or Input Service Distributor credit note or any document issued by an Input Service Distributor in accordance with the provisions of sub-rule (1) of rule 54.

(2) Input tax credit shall be availed by a registered person only if all the applicable particulars as specified in the provisions of Chapter VI are contained in the said document, and the relevant information, as contained in the said document, is furnished in **FORMGSTR-2** bysuch person.

(3) No input tax credit shall be availed by a registered person in respect of any tax that has been paid in pursuance of any order where any demand has been confirmed on account of any fraud, willful misstatement or suppression of facts.

**37.** Reversal of input tax credit in the case of non-payment of consideration.-(1)A registered person, who has availed of input tax credit on any inward supply of goods or services or both, but fails to pay to the supplier thereof, the value of such supply along with the tax payable thereon, within the time limit specified in the second proviso to sub-section (2) of section 16, shall furnish the details of such supply, the amount of value not paid and the amount of input tax credit availed of proportionate to such amount not paid to the supplier in FORM GSTR-2 for the month immediately following the period of one hundred and eighty days from the date of the issue of the invoice:

Provided that the value of supplies made without consideration as specified in Schedule I of the said Act shall be deemed to have been paid for the purposes of the second proviso to sub-section (2) of section 16.

(2) The amount of input tax credit referred to in sub-rule (1) shall be added to the output tax liability of the registered person for the month in which the details are furnished.

(3) The registered person shall be liable to pay interest at the rate notified under sub-section (1) of section 50 for the period starting from the date of availing credit on such supplies till

the date when the amount added to the output tax liability, as mentioned in sub-rule (2), is paid.

(4) The time limit specified in sub-section (4) of section 16 shall not apply to a claim for reavailing of any credit, in accordance with the provisions of the Act or the provisions of this Chapter, that had been reversed earlier.

**38.** Claim of credit by a banking company or a financial institution.-A banking company or a financial institution, including a non-banking financial company, engaged in the supply of services by way of accepting deposits or extending loans or advances that chooses not to comply with the provisions of sub-section (2) of section 17, in accordance with the option permitted under sub-section (4) of that section, shall follow the following procedure, namely,-

- (a) the said company or institution shall not avail the credit of,-
  - (i) the tax paid on inputs and input services that are used for non-business purposes; and
    (ii)the credit attributable to the supplies specified in sub-section (5) of section 17, in FORM GSTR-2;
- (b) the said company or institution shall avail the credit of tax paid on inputs and input services referred to in the second proviso to sub-section (4) of section 17 and not covered under clause (a);
- (c) fifty per cent. of the remaining amount of input tax shall be the input tax credit admissible to the company or the institution and shall be furnished in FORM GSTR-2;
- (d) the amount referred to in clauses (b) and (c) shall, subject to the provisions of sections 41, 42 and 43, be credited to the electronic credit ledger of the said company or the institution.

**39.** Procedure for distribution of input tax credit by Input Service Distributor.-(1)An Input Service Distributor shall distribute input tax credit in the manner and subject to the following conditions, namely,-

- (a) the input tax credit available for distribution in a month shall be distributed in the same month and the details thereof shall be furnished in FORM GSTR-6in accordance with the provisions of Chapter VIII of these rules;
- (b) the Input Service Distributor shall, in accordance with the provisions of clause (d), separately distribute the amount of ineligible input tax credit (ineligible under the provisions of sub-section (5) of section 17 or otherwise) and the amount of eligible input tax credit;

- (c) the input tax credit on account of central tax, State tax, Union territory tax and integrated tax shall be distributed separately in accordance with the provisions of clause (d);
- (d) the input tax credit that is required to be distributed in accordance with the provisions of clause (d) and (e) of sub-section (2) of section 20 to one of the recipients 'R1', whether registered or not, from amongst the total of all the recipients to whom input tax credit is attributable, including the recipient(s) who are engaged in making exempt supply, or are otherwise not registered for any reason, shall be the amount, "C1", to be calculated by applying the following formula -

$$\mathbf{C}_1 = (\mathbf{t}_1 \div \mathbf{T}) \times \mathbf{C}$$

where,

"C" is the amount of credit to be distributed,

" $t_1$ " is the turnover, as referred to in section 20, of person  $R_1$  during the relevant period, and

"T" is the aggregate of the turnover, during the relevant period, of all recipients to whom the input service is attributable in accordance with the provisions of section 20;

(e) the input tax credit on account of integrated tax shall be distributed as input tax credit of integrated tax to every recipient;

(f) the input tax credit on account of central tax and State tax or Union territory tax shall-

(i) in respect of a recipient located in the same State or Union territory in which the Input Service Distributor is located, be distributed as input tax credit of central tax and State tax or Union territory tax respectively;

(ii) in respect of a recipient located in a State or Union territory other than that of the Input Service Distributor, be distributed as integrated tax and the amount to be so distributed shall be equal to the aggregate of the amount of input tax credit of central tax and State tax or Union territory tax that qualifies for distribution to such recipient in accordance with clause (d);

(g) the Input Service Distributor shall issue an Input Service Distributor invoice, as prescribed in sub-rule (1) of rule 54, clearly indicating in such invoice that it is issued only for distribution of input tax credit;

(h) the Input Service Distributor shall issue an Input Service Distributor credit note, as prescribed in sub-rule (1) of rule 54, for reduction of credit in case the input tax credit already distributed gets reduced for any reason;

(i) any additional amount of input tax credit on account of issuance of a debit note to an Input Service Distributor by the supplier shall be distributed in the manner and subject to the conditions specified in clauses (a) to (f) and the amount attributable to any recipient shall be calculated in the manner provided in clause (d) and such credit shall be distributed in the month in which the debit note isincluded in the return in **FORM GSTR-6**;

(j) any input tax credit required to be reduced on account of issuance of a credit note to the Input Service Distributor by the supplier shall be apportioned to each recipient in the same ratio in which the input tax credit contained in the original invoice was distributed in terms of clause (d), and the amount so apportioned shall be-

(i) reduced from the amount to be distributed in the month in which the credit note is included in the return in **FORM GSTR-6**; or

(ii) added to the output tax liability of the recipient where the amount so apportioned is in the negative by virtue of the amount of credit under distribution being less than the amount to be adjusted.

(2) If the amount of input tax credit distributed by an Input Service Distributor is reduced later on for any other reason for any of the recipients, including that it was distributed to a wrong recipient by the Input Service Distributor, the process specified in clause (j) of sub-rule (1) shall apply, *mutatis mutandis*, for reduction of credit.

(3) Subject to sub-rule (2), the Input Service Distributor shall, on the basis of the Input Service Distributor credit note specified in clause (h) of sub-rule (1), issue an Input Service Distributor invoice to the recipient entitled to such credit and include the Input Service Distributor credit note and the Input Service Distributor invoice in the return in **FORM GSTR-6** for the month in which such credit note and invoice was issued.

**40. Manner of claiming credit in special circumstances.**-(1) The input tax credit claimed in accordance with the provisions of sub-section (1) of section 18 on the inputs held in stock or inputs contained in semi-finished or finished goods held in stock, or the credit claimed on capital goods in accordance with the provisions of clauses (c) and (d) of the said sub-section, shall be subject to the following conditions, namely,-

(a) the input tax credit on capital goods, in terms of clauses (c) and (d) of sub-section (1) of section 18, shall be claimed after reducing the tax paid on such capital goods by five percentage points per quarter of a year or part thereof from the date of the invoice or such other documents on which the capital goods were received by the taxable person.

[(b) the registered person shall within a period of thirty days from the date of becoming eligible to avail the input tax credit under sub-section (1) of section 18, or within such further period as may be extended by the Commissioner by a notification

in this behalf, shall make a declaration, electronically, on the common portal in **FORM GST ITC-01** to the effect that he is eligible to avail the input tax credit as aforesaid:

Provided that any extension of the time limit notified by the Commissioner of State tax or the Commissioner of Union territory tax shall be deemed to be notified by the Commissioner.]<sup>5</sup>

(c) the declaration under clause (b) shall clearly specify the details relating to the inputs held in stock or inputs contained in semi-finished or finished goods held in stock, or as the case may be, capital goods–

(i) on the day immediately preceding the date from which he becomes liable to pay tax under the provisions of the Act, in the case of a claim under clause (a) of sub-section (1) of section 18;

(ii) on the day immediately preceding the date of the grant of registration, in the case of a claim under clause (b) of sub-section (1) of section 18;

(iii) on the day immediately preceding the date from which he becomes liable to pay tax under section 9, in the case of a claim under clause (c) of sub-section (1) of section 18;

(iv) on the day immediately preceding the date from which the supplies made by the registered person becomes taxable, in the case of a claim under clause (d) of sub-section (1) of section 18;

(d) the details furnished in the declarationunder clause (b) shall be duly certified by a practicing chartered accountantor a cost accountant if the aggregate value of the claim on account of central tax, State tax, Union territory tax and integrated tax exceeds two lakh rupees;

(e) theinput tax credit claimed in accordance with the provisions of clauses (c) and (d) of sub-section (1) of section 18 shall be verified with the corresponding details furnished by the corresponding supplier in **FORM GSTR-1** or as the case may be, in **FORM GSTR-4**, on the common portal.

(2) The amount of credit in the case of supply of capital goods or plant and machinery, for the purposes of sub-section (6) of section 18, shall be calculated by reducing the input tax on the said goods at the rate of five percentage points for every quarter or part thereof from the date of the issue of the invoice for such goods.

41. Transfer of credit on sale, merger, amalgamation, lease or transfer of a business.-(1) A registered person shall, in the event of sale, merger, de-merger, amalgamation, lease or transfer or change in the ownership of business for any reason, furnish the details of sale, merger, de-merger, amalgamation, lease or transfer of business, in FORM GST ITC-02, electronically on the common portal along with a request for transfer of unutilized input tax credit lying in his electronic credit ledger to the transferee:

<sup>&</sup>lt;sup>5</sup> Substituted wef 01.07.2017, vide Notification No. 22/2017 – Central Tax dt 01.07.2017 25

Provided that in the case of demerger, the input tax credit shall be apportioned in the ratio of the value of assets of the new units as specified in the demerger scheme.

(2) The transferor shall also submit a copy of a certificate issued by a practicing chartered accountant or cost accountant certifying that the sale, merger, de-merger, amalgamation, lease or transfer of business has been done with a specific provision for the transfer of liabilities.

(3) The transferee shall, on the common portal, accept the details so furnished by the transferor and, upon such acceptance, the un-utilized credit specified in **FORM GST ITC-02** shall be credited to his electronic credit ledger.

(4) The inputs and capital goods so transferred shall be duly accounted for by the transferee in his books of account.

**42.** Manner of determination of input tax credit in respect of inputs or input services and reversal thereof.-(1) The input tax credit in respect of inputs or input services, which attract the provisions of sub-section (1) or sub-section (2) of section 17, being partly used for the purposes of business and partly for other purposes, or partly used for effecting taxable supplies including zero rated supplies and partly for effecting exempt supplies, shall be attributed to the purposes of business or for effecting taxable supplies in the following manner, namely,-

(a) the total input tax involved on inputs and input services in a tax period, be denoted as 'T';

(b) the amount of input tax, out of 'T', attributable to inputs and input services intended to be used exclusively for the purposes other than business, be denoted as ' $T_1$ ';

(c) the amount of input tax, out of 'T', attributable to inputs and input services intended to be used exclusively for effecting exempt supplies, be denoted as ' $T_2$ ';

(d) the amount of input tax, out of 'T', in respect of inputs and input services on which credit is not available under sub-section (5) of section 17, be denoted as ' $T_3$ ';

(e) the amount of input tax credit credited to the electronic credit ledger of registered person, be denoted as 'C<sub>1</sub>' and calculated as-

$$C_1 = T - (T_1 + T_2 + T_3);$$

(f) the amount of input tax credit attributable to inputs and input services intended to be used exclusively for effecting supplies other than exempted but including zero rated supplies, be denoted as ' $T_4$ ';

(g) 'T<sub>1</sub>', 'T<sub>2</sub>', 'T<sub>3</sub>' and 'T<sub>4</sub>' shall be determined and declared by the registered person at the invoice level in **FORM GSTR-2**;

(h) input tax credit left after attribution of input tax credit under clause (g) shall be called common credit, be denoted as 'C<sub>2</sub>' and calculated as-

$$C_2 = C_1 - T_4;$$

(i) the amount of input tax credit attributable towards exempt supplies, be denoted as 'D<sub>1</sub>' and calculated as-

$$D_1 = (E \div F) \times C_2$$

where,

'E' is the aggregate value of exempt supplies during the tax period, and

'F' is the total turnover in the State of the registered person during the tax period:

Provided that where the registered person does not have any turnover during the said tax period or the aforesaid information is not available, the value of 'E/F' shall be calculated by taking values of 'E' and 'F' of the last tax period for which the details of such turnover are available, previous to the month during which the said value of 'E/F' is to be calculated;

*Explanation*: For the purposes of this clause, it is hereby clarified that the aggregate value of exempt supplies and the total turnover shall exclude the amount of any duty or tax levied under entry 84 of List I of the Seventh Schedule to the Constitution and entry 51 and 54 of List II of the said Schedule;

(j) the amount of credit attributable to non-business purposes if common inputs and input services are used partly for business and partly for non-business purposes, be denoted as 'D<sub>2</sub>', and shall be equal to five per cent. of  $C_2$ ; and

(k) the remainder of the common credit shall be the eligible input tax credit attributed to the purposes of business and for effecting supplies other than exempted supplies but including zero rated supplies and shallbe denoted as ' $C_3$ ', where,-

$$C_3 = C_2 - (D_1 + D_2);$$

(l) the amount ' $C_3$ ' shall be computed separately for input tax credit of central tax, State tax, Union territory tax and integrated tax;

(m) the amount equal to aggregate of ' $D_1$ ' and ' $D_2$ ' shall be added to the output tax liability of the registered person:

Provided that where the amount of input taxrelating to inputs or input services used partly for the purposes other than business and partly for effecting exempt supplies has been identified and segregated at the invoice level by the registered person, the same shall be included in 'T<sub>1</sub>' and 'T<sub>2</sub>' respectively, and

theremaining amount fcredit on such inputs or input services shall be included in  ${}^{\circ}T_{4}{}^{\circ}$ .

(2)The input tax credit determined under sub-rule (1) shall be calculated finally for the financial year before the due date for furnishing of the return for the month of September following the end of the financial year to which such credit relates, in the manner specified in the said sub-rule and-

(a) where the aggregate of the amounts calculated finally in respect of 'D<sub>1</sub>' and 'D<sub>2</sub>' exceeds the aggregate of the amounts determined under sub-rule (1) in respect of 'D<sub>1</sub>' and 'D<sub>2</sub>', such excess shall be added to the output tax liability of the registered person in the month not later than the month of September following the end of the financial year to which such credit relates and the said person shall be liable to pay interest on the said excess amount at the rate specified in sub-section (1) of section 50 for the period starting from the first day of April of the succeeding financial year till the date of payment; or

(b) where the aggregate of the amounts determined under sub-rule (1) in respect of  $D_1$ ' and  $D_2$ ' exceeds the aggregate of the amounts calculated finally in respect of  $D_1$ ' and  $D_2$ ', such excess amount shall be claimed as credit by the registered person in his return for a month not later than the month of September following the end of the financial year to which such credit relates.

**43. Manner of determination of input tax credit in respect of capital goods and reversal thereof in certain cases.**-(1) Subject to the provisions of sub-section (3) of section 16, the input tax credit in respect of capital goods, which attract the provisions of sub-sections (1) and (2) of section 17, being partly used for the purposes of business and partly for other purposes, or partly used for effecting taxable supplies including zero rated supplies and partly for effecting exempt supplies, shall be attributed to the purposes of business or for effecting taxable supplies in the following manner, namely,-

(a) the amount of input tax in respect of capital goods used or intended to be used exclusively for non-business purposes or used or intended to be used exclusively for effecting exempt supplies shall be indicated in **FORM GSTR-2** and shall not be credited to his electronic credit ledger;

(b) the amount of input tax in respect of capital goods used or intended to be used exclusively for effecting supplies other than exempted supplies but including zerorated supplies shall be indicated in **FORM GSTR-2** and shall be credited to the electronic credit ledger;

(c) the amount of input tax in respect of capital goods not covered under clauses (a) and (b), denoted as 'A', shall be credited to the electronic credit ledger and the useful life of such goods shall be taken as five years from the date of the invoice for such goods:

Provided that where any capital goods earlier covered under clause (a) is subsequently covered under this clause, the value of 'A' shall be arrived at by reducing the input tax at the rate of five percentage points for every quarter or part thereof and the amount 'A' shall be credited to the electronic credit ledger;

Explanation.- An item of capital goods declared under clause (a) on its receipt shall not attract the provisions of sub-section (4) of section 18, if it is subsequently covered under this clause.

(d) the aggregate of the amounts of 'A' credited to the electronic credit ledger under clause (c), to be denoted as ' $T_c$ ', shall be the common credit in respect of capital goods for a tax period:

Provided that where any capital goods earlier covered under clause (b) is subsequently covered under clause (c), the value of 'A' arrived at by reducing the input tax at the rate of five percentage points for every quarter or part thereof shall be added to the aggregate value 'T<sub>c</sub>';

(e) the amount of input tax credit attributable to a tax period on common capital goods during their useful life, be denoted as ' $T_m$ ' and calculated as-

$$T_m = T_c \div 60$$

- (f) the amount of input tax credit, at the beginning of a tax period, on all common capital goods whose useful life remains during the tax period, be denoted as ' $T_r$ ' and shall be the aggregate of ' $T_m$ ' for all such capital goods;
- (g) the amount of common credit attributable towards exempted supplies, be denoted as 'T<sub>e</sub>', and calculated as-

$$T_e = (E \div F) \times T_r$$

where,

'E' is the aggregate valueof exempt supplies, made, during the tax period, and

'F' is the total turnover of the registered person during the tax period:

Provided that where the registered person does not have any turnover during the said tax period or the aforesaid information is not available, the value of 'E/F' shall be calculated by taking values of 'E' and 'F' of the last tax period for which the details of such turnover are available, previous to the month during which the said value of 'E/F' is to be calculated;

*Explanation.*- For the purposes of this clause, it is hereby clarified that the aggregate value of exempt supplies and the total turnover shall exclude the amount of any duty or tax levied under entry 84 of List I of the Seventh Schedule to the Constitution and entry 51 and 54 of List II of the said Schedule;

(h) the amount  $T_e$  along with the applicable interest shall, during every tax period of the useful life of the concerned capital goods, be added to the output tax liability of the person making such claim of credit.

(2) The amount  $T_e$  shall be computed separately for central tax, State tax, Union territory tax and integrated tax.

**44. Manner of reversal of credit under special circumstances.**-(1) The amount of input tax credit relating toinputs held in stock, inputs contained in semi-finished and finished goods held in stock, and capital goods held in stock shall, for the purposes of sub-section (4) of section 18 or sub-section (5) of section 29, be determined in the following manner, namely,-

- (a) for inputs held in stock and inputs contained in semi-finished and finished goods held in stock, the input tax credit shall be calculated proportionately on the basis of the corresponding invoices on which credit had been availed by the registered taxable person on such inputs;
- (b) for capital goods held in stock, the input tax credit involved in the remaining useful life in months shall be computed on pro-rata basis, taking the useful life as five years.

Illustration: Capital goods have been in use for 4 years, 6 month and 15 days. The useful remaining life in months = 5 months ignoring a part of the month Input tax credit taken on such capital goods = C Input tax credit attributable to remaining useful life = C multiplied by 5/60

(2) The amount, as specified in sub-rule (1) shall be determined separately for input tax credit of central tax, State tax, Union territory tax and integrated tax.

(3) Where the tax invoices related to the inputs held in stock are not available, the registered person shall estimate the amount under sub-rule (1) based on the prevailing market price of the goods on the effective date of the occurrence of any of the events specified in sub-section (4) of section 18 or, as the case may be, sub-section (5) of section 29.

(4) The amount determined under sub-rule (1) shall form part of the output tax liability of the registered person and the details of the amount shall be furnished in **FORM GST ITC-03**, where such amount relates to any event specified in sub-section (4) of section 18 and in **FORM GSTR-10**, where such amount relates to the cancellation of registration.

(5) The details furnished in accordance with sub-rule (3) shall be duly certified by a practicing chartered accountantor cost accountant.

(6) The amount of input tax credit for the purposes of sub-section (6) of section 18 relating to capital goods shall be determined in the same manner as specified in clause (b) of subrule (1) and the amount shall be determined separately for input tax credit ofcentral tax, State tax, Union territory tax and integrated tax: Provided that where the amount so determined is more than the tax determined on the transaction value of the capital goods, the amount determined shall form part of the output tax liability and the same shall be furnished in **FORM GSTR-1**.

**[44A. Manner of reversal of credit of Additional duty of Customs in respect of Gold dore bar.**- The credit of Central tax in the electronic credit ledger taken in terms of the provisions of section 140 relating to the CENVAT Credit carried forward which had accrued on account of payment of the additional duty of customs levied under sub-section (1) of section 3 of the Customs Tariff Act, 1975 (51 of 1975), paid at the time of importation of gold dore bar, on the stock of gold dore bar held on the 1<sup>st</sup> day of July, 2017 or contained in gold or gold jewellery held in stock on the 1<sup>st</sup> day of July, 2017 made out of such imported gold dore bar, shall be restricted to one-sixth of such credit and five-sixth of such credit shall be debited from the electronic credit ledger at the time of supply of such gold dore bar or the gold or the gold jewellery made there from and where such supply has already been made, such debit shall be within one week from the date of commencement of these Rules.]<sup>6</sup>

**45.** Conditions and restrictions in respect of inputs and capital goods sent to the job worker.-(1)The inputs, semi-finished goods or capital goods shall be sent to the job worker under the cover of a challan issued by the principal, including where such goods are sent directly to a job-worker.

(2) The challan issued by the principal to the job worker shall contain the details specified in rule 55.

(3) The details of challans in respect of goods dispatched to a job worker or received from a job worker or sent from one job worker to another during a quarter shall be included in **FORM GST ITC-04** furnished for that period on or before the twenty-fifth day of the month succeeding the said quarter.

(4) Where the inputs or capital goods are not returned to the principal within the time stipulated in section 143, it shall be deemed that such inputs or capital goods had been supplied by the principal to the job worker on the day when the said inputs or capital goods were sent out and the said supply shall be declared in **FORM GSTR-1** and the principal shall be liable to pay the tax along with applicable interest.

Explanation .- For the purposes of this Chapter,-

(1) the expressions "capital goods" shall include "plant and machinery" as defined in the Explanation to section 17;

(2) for determining the value of an exempt supply as referred to in sub-section (3) of section 17-

(a) the value of land and building shall be taken as the same as adopted for the purpose of paying stamp duty; and

(b)the value of security shall be taken as one per cent. of the sale value of such security.

<sup>&</sup>lt;sup>6</sup> Inserted vide Notification No. 22/2017-Central Tax dated 17.08.2017

## **CHAPTER VI**

## TAX INVOICE, CREDIT AND DEBIT NOTES

- **46. Tax invoice.-** Subject to rule 54, a tax invoice referred to in section 31 shall be issued by the registered person containing the following particulars, namely,-
  - (a) name, address and Goods and Services Tax Identification Number of the supplier;
  - (b) a consecutive serial number not exceeding sixteen characters, in one or multiple series, containing alphabets or numerals or special charactershyphen or dash and slash symbolised as "-" and "/" respectively, and any combination thereof, unique for a financial year;
  - (c) date of its issue;
  - (d) name, address and Goods and Services Tax Identification Number or Unique Identity Number, if registered, of the recipient;
  - (e) name and address of the recipient and the address of delivery, along with the name of the State and its code, if such recipient is un-registered and where the value of the taxable supply is fifty thousand rupees or more;
  - (f) name and address of the recipient and the address of delivery, along with the name of the State and its code, if such recipient is un-registered and where the value of the taxable supply is less than fifty thousand rupees and the recipient requests that such details be recorded in the tax invoice;
  - (g) Harmonised System of Nomenclature code for goods or services;
  - (h) description of goods or services;
  - (i) quantity in case of goods and unit or Unique Quantity Code thereof;
  - (j) total value of supply of goods or services or both;
  - (k) taxable value of the supply of goods or services or both taking into account discount or abatement, if any;
  - (1) rate of tax (central tax, State tax, integrated tax, Union territory tax or cess);
  - (m) amount of tax charged in respect of taxable goods or services (central tax, State tax, integrated tax, Union territory tax or cess);
  - (n) place of supply along with the name of the State, in the case of a supply in the course of inter-State trade or commerce;
  - (o) address of delivery where the same is different from the place of supply;
  - (p) whether the tax is payable on reverse charge basis; and
  - (q) signature or digital signature of the supplier or his authorised representative:

Provided that the Board may, on the recommendations of the Council, by notification, specify-

(i) the number of digits of Harmonised System of Nomenclature code for goods or services that a class of registered persons shall be required to mention, for such period as may be specified in the said notification; and

(ii) the class of registered persons that would not be required to mention the Harmonised System of Nomenclature code for goods or services, for such period as may be specified in the said notification:

Provided further that where an invoice is required to be issued under clause (f) of sub-section (3) of section 31, a registered person may issue a consolidated invoice at the end of a month for supplies covered under sub-section (4) of section 9, the aggregate value of such supplies exceeds rupees five thousand in a day from any or all the suppliers:

[Provided also that in the case of the export of goods or services, the invoice shall carry an endorsement "SUPPLY MEANT FOR EXPORT/SUPPLY TO SEZ UNIT OR SEZ DEVELOPER FOR AUTHORISED OPERATIONS ON OF INTEGRATED TAX" "SUPPLY PAYMENT or MEANT FOR EXPORT/SUPPLY TO SEZ UNIT OR SEZ DEVELOPER FOR AUTHORISED OPERATIONS UNDER BOND OR LETTER OF UNDERTAKING WITHOUT PAYMENT OF INTEGRATED TAX", as the case may be, and shall, in lieu of the details specified in clause (e), contain the following details, namely,- (i) name and address of the recipient; (ii) address of delivery; and (iii) name of the country of destination:]<sup>7</sup>

Provided also that a registered person may not issue a tax invoice in accordance with the provisions of clause (b) of sub-section (3) of section 31 subject to the following conditions, namely,-

(a) the recipient is not a registered person; and

(b) the recipient does not require such invoice, and

shall issue a consolidated tax invoice for such supplies at the close of each day in respect of all such supplies.

**47. Time limit for issuing tax invoice.-** The invoice referred to in rule 46, in the case of the taxable supply of services, shall be issued within a period of thirty days from the date of the supply of service:

Provided that where the supplier of services is an insurer or a banking company or a financial institution, including a non-banking financial company, the period within which

<sup>&</sup>lt;sup>7</sup>Amended on 27<sup>th</sup> July, 2017 vide Notification No. 17/2017-Central Tax. Till then it read as follows –

Provided also that in the case of the export of goods or services, the invoice shall carry an endorsement "SUPPLY MEANT FOR EXPORT ON PAYMENT OF INTEGRATED TAX" or "SUPPLY MEANT FOR EXPORT UNDER BOND OR LETTER OF UNDERTAKING WITHOUT PAYMENT OF INTEGRATED TAX", as the case may be, and shall, in lieu of the details specified in clause (e), contain the following details, namely,-

<sup>(</sup>i) name and address of the recipient;

<sup>(</sup>ii) address of delivery; and

<sup>(</sup>iii) name of the country of destination:

the invoice or any document in lieu thereof is to be issued shall be forty five days from the date of the supply of service:

Provided further that an insurer or a banking company or a financial institution, including a non-banking financial company, or a telecom operator, or any other class of supplier of services as may be notified by the Government on the recommendations of the Council, making taxable supplies of services between distinct persons as specified in section 25, may issue the invoice before or at the time such supplier records the same in his books of account or before the expiry of the quarter during which the supply was made.

- **48. Manner of issuing invoice.-**(1)The invoice shall be prepared in triplicate, in the case of supply of goods, in the following manner, namely,-
  - (a) the original copy being marked as ORIGINAL FOR RECIPIENT;
  - (b) the duplicate copy being marked as DUPLICATE FOR TRANSPORTER; and
  - (c) the triplicate copy being marked as TRIPLICATE FOR SUPPLIER.
- (2) The invoice shall be prepared in duplicate, in the case of the supply of services, in the following manner, namely,-
  - (a) the original copy being marked as ORIGINAL FOR RECIPIENT; and
  - (b) the duplicate copy being marked as DUPLICATE FOR SUPPLIER.
- (3) The serial number of invoices issued during a tax period shall be furnished electronically through the common portal in **FORM GSTR-1**.
- **49. Bill of supply.-** A bill of supply referred to in clause (c) of sub-section (3) of section 31 shall be issued by the supplier containing the following details, namely,-
  - (a) name, address and Goods and Services Tax Identification Number of the supplier;
  - (b) a consecutive serial number not exceeding sixteen characters, in one or multiple series, containing alphabets or numerals or special characters hyphen or dash and slash symbolised as "-" and "/" respectively, and any combination thereof, unique for a financial year;
  - (c) date of its issue;
  - (d) name, address and Goods and Services Tax Identification Number or Unique Identity Number, if registered, of the recipient;
  - (e) Harmonised System of Nomenclature Code for goods or services;
  - (f) description of goods or services or both;
  - (g) value of supply of goods or services or both taking into account discount or abatement, if any; and
  - (h) signature or digital signature of the supplier or his authorised representative:

Provided that the provisos to rule 46 shall, *mutatis mutandis*, apply to the bill of supply issued under this rule:

Provided further that any tax invoice or any other similar document issued under any other Act for the time being in force in respect of any non-taxable supply shall be treated as a bill of supply for the purposes of the Act.

**50. Receipt voucher.-** A receipt voucher referred to in clause (d) of sub-section (3) of section 31 shall contain the following particulars, namely,-

- (a) name, address and Goods and Services Tax Identification Number of the supplier;
- (b) a consecutive serial number not exceeding sixteen characters, in one or multiple series, containing alphabets or numerals or special charactershyphen or dash and slash symbolised as "-" and "/" respectively, and any combination thereof, unique for a financial year;
- (c) date of its issue;
- (d) name, address and Goods and Services Tax Identification Number or Unique Identity Number, if registered, of the recipient;
- (e) description of goods or services;
- (f) amount of advance taken;
- (g) rate of tax (central tax, State tax, integrated tax, Union territory tax or cess);
- (h) amount of tax charged in respect of taxable goods or services (central tax, State tax, integrated tax, Union territory tax or cess);
- (i) place of supply along with the name of State and its code, in case of a supply in the course of inter-State trade or commerce;
- (j) whether the tax is payable on reverse charge basis; and
- (k) signature or digital signature of the supplier or his authorised representative:

Provided that where at the time of receipt of advance,-

(i) the rate of tax is not determinable, the tax shall be paid at the rate of eighteen per cent.;

(ii) the nature of supply is not determinable, the same shall be treated as inter-State supply.

**51. Refund voucher.**-A refund voucher referred to in clause (e) of sub-section (3) of section 31 shall contain the following particulars, namely:-

- (a) name, address and Goods and Services Tax Identification Number of the supplier;
- (b) a consecutive serial number not exceeding sixteen characters, in one or multiple series, containing alphabets or numerals or special charactershyphen or dash and slash symbolised as "-" and "/"respectively, and any combination thereof, unique for a financial year;
- (c) date of its issue;

- (d) name, address and Goods and Services Tax Identification Number or Unique Identity Number, if registered, of the recipient;
- (e) number and date of receipt voucher issued in accordance with the provisions of rule 50;
- (f) description of goods or services in respect of which refund is made;
- (g) amount of refund made;
- (h) rate of tax (central tax, State tax, integrated tax, Union territory tax or cess);
- (i) amount of tax paid in respect of such goods or services (central tax, State tax, integrated tax, Union territory tax or cess);
- (j) whether the tax is payable on reverse charge basis; and
- (k) signature or digital signature of the supplier or his authorised representative.

**52.** Payment voucher.-A payment voucher referred to in clause (g) of sub-section (3) of section 31 shall contain the following particulars, namely:-

- (a) name, address and Goods and Services Tax Identification Number of the supplier if registered;
- (b) a consecutive serial number not exceeding sixteen characters, in one or multiple series, containing alphabets or numerals or special charactershyphen or dash and slash symbolised as "-" and "/" respectively, and any combination thereof, unique for a financial year;
- (c) date of its issue;
- (d) name, address and Goods and Services Tax Identification Number of the recipient;
- (e) description of goods or services;
- (f) amount paid;
- (g) rate of tax (central tax, State tax, integrated tax, Union territory tax or cess);
- (h) amount of tax payable in respect of taxable goods or services (central tax, State tax, integrated tax, Union territory tax or cess);
- (i) place of supply along with the name of State and its code, in case of a supply in the course of inter-State trade or commerce; and
- (j) signature or digital signature of the supplier or his authorised representative.

**53.** Revised tax invoice and credit or debit notes.-(1)A revised tax invoice referred to in section 31 and credit or debit notes referred to in section 34 shall contain the following particulars, namely:-

- (a) the word "Revised Invoice", wherever applicable, indicated prominently;
- (b) name, address and Goods and Services Tax Identification Number of the supplier;
- (c) nature of the document;

- (d) a consecutive serial number not exceeding sixteen characters, in one or multiple series, containing alphabets or numerals or special charactershyphen or dash and slash symbolised as "-" and "/" respectively, and any combination thereof, unique for a financial year;
- (e) date of issue of the document;
- (f) name, address and Goods and Services Tax Identification Number or Unique Identity Number, if registered, of the recipient;
- (g) name and address of the recipient and the address of delivery, along with the name of State and its code, if such recipient is un-registered;
- (h) serial number and date of the corresponding tax invoice or, as the case may be, bill of supply;
- (i) value of taxable supply of goods or services, rate of tax and the amount of the tax credited or, as the case may be, debited to the recipient; and
- (j) signature or digital signature of the supplier or his authorised representative.

(2) Every registered person who has been granted registration with effect from a date earlier than the date of issuance of certificate of registration to him, may issue revised tax invoices in respect of taxable supplies effected during the period starting from the effective date of registration till the date of the issuance of the certificate of registration:

Provided that the registered person may issue a consolidated revised tax invoice in respect of all taxable supplies made to a recipient who is not registered under the Act during such period:

Provided further that in the case of inter-State supplies, where the value of a supply does not exceed two lakh and fifty thousand rupees, a consolidated revised invoice may be issued separately in respect of all the recipients located in a State, who are not registered under the Act.

(3) Any invoice or debit note issued in pursuance of any tax payable in accordance with the provisions of section 74 or section 129 or section 130 shall prominently contain the words "INPUT TAX CREDIT NOT ADMISSIBLE".

**54.** Tax invoice in special cases.- (1)An Input Service Distributor invoice or, as the case may be, an Input Service Distributor credit note issued by an Input Service Distributor shall contain the following details:-

- (a) name, address and Goods and Services Tax Identification Number of the Input Service Distributor;
- (b) a consecutive serial number not exceeding sixteen characters, in one or multiple series, containing alphabets or numerals or special charactershyphen or dash and slash symbolised as- "-", "/" respectively, and any combination thereof, unique for a financial year;
- (c) date of its issue;
- (d) name, address and Goods and Services Tax Identification Number of the recipient to whom the credit is distributed;
- (e) amount of the credit distributed; and

(f) signature or digital signature of the Input Service Distributor or his authorised representative:

Provided that where the Input Service Distributor is an office of a banking company or a financial institution, including a non-banking financial company, a tax invoice shall include any document in lieu thereof, by whatever name called, whether or not serially numbered but containing the information as mentioned above.

(2) Where the supplier of taxable service is an insurer or a banking company or a financial institution, including a non-banking financial company, the said supplier shall issue a tax invoice or any other document in lieu thereof, by whatever name called, whether issued or made available, physically or electronically whether or not serially numbered, and whether or not containing the address of the recipient of taxable service but containing other information as mentioned under rule 46.

(3) Where the supplier of taxable service is a goods transport agency supplying services in relation to transportation of goods by road in a goods carriage, the said supplier shall issue a tax invoice or any other document in lieu thereof, by whatever name called, containing the gross weight of the consignment, name of the consigner and the consignee, registration number of goods carriage in which the goods are transported, details of goods transported, details of place of origin and destination, Goods and Services Tax Identification Number of the person liable for paying tax whether as consigner, consignee or goods transport agency, and also containing other information as mentioned under rule 46.

(4) Where the supplier of taxable service is supplying passenger transportation service, a tax invoice shall include ticket in any form, by whatever name called, whether or not serially numbered, and whether or not containing the address of the recipient of service but containing other information as mentioned under rule 46.

(5) The provisions of sub-rule (2) or sub-rule (4) shall apply, *mutatis mutandis*, to the documents issued under rule 49 or rule 50 or rule 51 or rule 52 or rule 53.

55. Transportation of goods without issue of invoice.-(1)For the purposes of-

- (a) supply of liquid gas where the quantity at the time of removal from the place of business of the supplier is not known,
- (b) transportation of goods for job work,
- (c) transportation of goods for reasons other than by way of supply, or
- (d) such other supplies as may be notified by the Board,

the consigner may issue a delivery challan, serially numbered not exceeding sixteen characters, in one or multiple series, in lieu of invoice at the time of removal of goods for transportation, containing the following details, namely:-

- (i) date and number of the delivery challan;
- (ii) name, address and Goods and Services Tax Identification Number of the consigner, if registered;
- (iii) name, address and Goods and Services Tax Identification Number or Unique Identity Number of the consignee, if registered;
- (iv) Harmonised System of Nomenclature code and description of goods;
- (v) quantity (provisional, where the exact quantity being supplied is not known);

- (vi) taxable value;
- (vii) tax rate and tax amount central tax, State tax, integrated tax, Union territory tax or cess, where the transportation is for supply to the consignee;
- (viii) place of supply, in case of inter-State movement; and
- (ix) signature.
- (2) The delivery challan shall be prepared in triplicate, in case of supply of goods, in the following manner, namely:-
  - (a) the original copy being marked as ORIGINAL FOR CONSIGNEE;

(b) the duplicate copy being marked as DUPLICATE FOR TRANSPORTER; and

- (c) the triplicate copy being marked as TRIPLICATE FOR CONSIGNER.
- (3) Where goods are being transported on a delivery challan in lieu of invoice, the same shall be declared as specified in rule 138.
- (4) Where the goods being transported are for the purpose of supply to the recipient but the tax invoice could not be issued at the time of removal of goods for the purpose of supply, the supplier shall issue a tax invoice after delivery of goods.
- (5) Where the goods are being transported in a semi knocked down or completely knocked down condition -
  - (a) the supplier shall issue the complete invoice before dispatch of the first consignment;
  - (b) the supplier shall issue a delivery challan for each of the subsequent consignments, giving reference of the invoice;
  - (c) each consignment shall be accompanied by copies of the corresponding delivery challan along with a duly certified copy of the invoice; and
  - (d) the original copy of the invoice shall be sent along with the last consignment.

## **CHAPTER VII**

#### ACCOUNTS AND RECORDS

**56. Maintenance of accounts by registered persons.-**(1)Every registered person shall keep and maintain, in addition to the particulars mentioned in sub-section (1) of section 35, a true and correct account of the goods or services imported or exported or of supplies attracting payment of tax on reverse charge along with the relevant documents, including invoices, bills of supply, delivery challans, credit notes, debit notes, receipt vouchers, payment vouchersand refund vouchers.

(2) Every registered person, other than a person paying tax under section 10, shall maintain the accounts of stock in respect of goods received and supplied by him, and such accounts shall contain particulars of the opening balance, receipt, supply, goods lost, stolen, destroyed, written off or disposed of by way of gift or free sample and the balance of stock including raw materials, finished goods, scrap and wastage thereof.

(3) Every registered person shall keep and maintain a separate account of advances received, paid and adjustments made thereto.

(4) Every registered person, other than a person paying tax under section 10, shall keep and maintain an account, containing the details of tax payable (including tax payable in accordance with the provisions of sub-section (3) and sub-section (4) of section 9), tax collected and paid, input tax, input tax credit claimed, together with a register of tax invoice, credit notes, debit notes, delivery challan issued or received during any tax period.

(5) Every registered person shall keep the particulars of -

- (a) names and complete addresses of suppliers from whom he has received the goods or services chargeable to tax under the Act;
- (b) names and complete addresses of the persons to whom he has supplied goods or services, where required under the provisions of this Chapter;
- (c) the complete address of the premises where goods are stored by him, including goods stored during transit along with the particulars of the stock stored therein.

(6)If any taxable goods are found to be stored at any place(s) other than those declared under sub-rule (5) without the cover of any valid documents, the proper officer shall determine the amount of tax payable on such goods as if such goods have been supplied by the registered person.

(7) Every registered person shall keep the books of account at the principal place of business and books of account relating to additional place of business mentioned in his certificate of registration and such books of account shall include any electronic form of data stored on any electronic device.

(8) Any entry in registers, accounts and documents shall not be erased, effaced or overwritten, and all incorrect entries, otherwise than those of clerical nature, shall be

scoredout under attestation and thereafter, the correct entry shall be recorded and where the registers and other documents are maintained electronically, a log of every entry edited or deleted shall be maintained.

(9) Each volume of books of account maintained manually by the registered person shall be serially numbered.

(10) Unless proved otherwise, if any documents, registers, or any books of account belonging to a registered person are found at any premises other than those mentioned in the certificate of registration, they shall be presumed to be maintained by the said registered person.

(11) Every agent referred to in clause (5) of section 2 shall maintain accounts depicting the,-

- (a) particulars of authorisation received by him from each principal to receive or supply goods or services on behalf of such principal separately;
- (b) particulars including description, value and quantity (wherever applicable) of goods or services received on behalf of every principal;
- (c) particulars including description, value and quantity (wherever applicable) of goods or services supplied on behalf of every principal;
- (d) details of accounts furnished to every principal; and
- (e) tax paid on receipts or on supply of goods or services effected on behalf of every principal.

(12) Every registered person manufacturing goods shall maintain monthly production accounts showing quantitative details of raw materials or services used in the manufacture and quantitative details of the goods so manufactured including the waste and by products thereof.

(13) Every registered person supplying services shall maintain the accounts showing quantitative details of goods used in the provision of services, details of input services utilised and the services supplied.

(14) Every registered person executing works contract shall keep separate accounts for works contract showing -

- (a) the names and addresses of the persons on whose behalf the works contract is executed;
- (b) description, value and quantity (wherever applicable) of goods or services received for the execution of works contract;
- (c) description, value and quantity (wherever applicable) of goods or services utilized in the execution of works contract;
- (d) the details of payment received in respect of each works contract; and
- (e) the names and addresses of suppliers from whom he received goods or services.

(15) The records under the provisions of this Chapter may be maintained in electronic form and the record so maintained shall be authenticated by means of a digital signature.

(16) Accounts maintained by the registered person together with all the invoices, bills of supply, credit and debit notes, and delivery challans relating to stocks, deliveries, inward supply and outward supply shall be preserved for the period as provided in section 36 and shall, where such accounts and documents are maintained manually, be kept at every related place of business mentioned in the certificate of registration and shall be accessible at every related place of business where such accounts and documents are maintained manually.

(17) Any person having custody over the goods in the capacity of a carrier or a clearing and forwarding agent for delivery or dispatch thereof to a recipient on behalf of any registered person shall maintain true and correct records in respect of such goods handled by him on behalf of such registered person and shall produce the details thereof as and when required by the proper officer.

(18) Every registered person shall, on demand, produce the books of accounts which he is required to maintain under any law for the time being in force.

**57.** Generation and maintenance of electronic records.-(1) Proper electronic back-up of records shall be maintained and preserved in such manner that, in the event of destruction of such records due to accidents or natural causes, the information can be restored within a reasonable period of time.

(2) The registered person maintaining electronic records shall produce, on demand, the relevant records or documents, duly authenticated by him, in hard copy or in any electronically readable format.

(3) Where the accounts and records are stored electronically by any registered person, he shall, on demand, provide the details of such files, passwords of such files and explanation for codes used, where necessary, for access and any other information which is required for such access along with a sample copy in print form of the information stored in such files.

**58.** Records to be maintained by owner or operator of godown or warehouse and transporters.- (1)Every person required to maintain records and accounts in accordance with the provisions of sub-section (2) of section 35, if not already registered under the Act, shall submit the details regarding his business electronically on the common portal in FORM GST ENR-01, either directly or through a Facilitation Centre notified by the Commissioner and, upon validation of the details furnished, a unique enrolment number shall be generated and communicated to the said person.

(2) The person enrolled under sub-rule (1) as aforesaid in any other State or Union territory shall be deemed to be enrolled in the State or Union territory.

(3) Every person who is enrolled under sub-rule (1) shall, where required, amend the details furnished in **FORM GST ENR-01** electronically on the common portal either directly or through a Facilitation Centre notified by the Commissioner.

(4) Subject to the provisions of rule 56,-

(a) any person engaged in the business of transporting goods shall maintain records of goods transported, delivered and goods stored in transit by him alongwith the Goods

and Services Tax Identification Number of the registered consigner and consignee for each of his branches.

(b) every owner or operator of a warehouse or godown shall maintain books of accountswith respect to the period for which particular goods remain in the warehouse, including the particulars relating to dispatch, movement, receipt and disposal of such goods.

(5) The owner or the operator of the godown shall store the goods in such manner that they can be identified item-wise and owner-wise and shall facilitate any physical verification or inspection by the proper officer on demand.

## **CHAPTER VIII**

#### RETURNS

**59.** Form and manner of furnishing details of outward supplies.-(1)Every registered person, other than a person referred to in section 14 of the Integrated Goods and Services Tax Act, 2017, required to furnish the details of outward supplies of goods or services or both under section 37, shall furnish such details in FORM GSTR-1 electronically through the common portal, either directly or through a Facilitation Centre notified by the Commissioner.

(2) The details of outward supplies of goods or services or both furnished in **FORM GSTR-1** shall include the–

(a) invoice wise details of all -

(i) inter-State and intra-State suppliesmade to the registered persons; and

(ii) inter-State supplies with invoice value more than two and a half lakhrupees made to the unregistered persons;

(b) consolidated details of all -

(i) intra-State supplies made to unregistered persons for each rate of tax; and (ii) State wise inter-State supplies with invoice value upto two and a half lakh rupees made to unregistered persons for each rate of tax;

(c) debit and credit notes, if any, issued during the month for invoices issued previously.

(3) The details of outward supplies furnished by the supplier shall be made available electronically to the concerned registered persons (recipients) in **Part A** of **FORM GSTR-2A**, in **FORM GSTR-4A** and in **FORM GSTR-6A** through the common portal after the due date of filing of **FORM GSTR-1**.

(4) The details of inward supplies added, corrected or deleted by the recipient in his **FORM GSTR-2** under section 38 or **FORM GSTR-4** or **FORM GSTR-6** under section 39 shall be made available to the supplier electronically in **FORM GSTR-1A** through the common portal and such supplier may either accept or reject the modifications made by the recipient and **FORM GSTR-1** furnished earlierby the supplier shall stand amended to the extent of modifications accepted by him.

**60.** Form and manner of furnishing details of inward supplies.-(1) Every registered person, other than a person referred to in section 14 of the Integrated Goods and Services Tax Act, 2017, required to furnish the details of inward supplies of goods or services or both received during a tax period under sub-section (2) of section 38 shall, on the basis of details contained in **Part A, Part Band Part C** of **FORM GSTR-2A**, prepare such details as specified in sub-section (1) of the said section and furnish the same in **FORM GSTR-2** electronically through the common portal, either directly or from a Facilitation Centre notified by the Commissioner, after including therein details of such other inward supplies, if any, required to be furnished under sub-section (2) of section 38.

(2) Every registered person shall furnish the details, if any, required under sub-section(5) of section 38 electronically in FORM GSTR-2.

(3) The registered person shall specify the inward supplies in respect of which he is not eligible, either fully or partially, for input tax credit in **FORM GSTR-2** where such eligibility can be determined at the invoice level.

(4) The registered person shall declare the quantum of ineligible input tax credit on inward supplies which is relatable to non-taxable supplies or for purposes other than business and cannot be determined at the invoice level in **FORM GSTR-2**.

(4A) The details of invoices furnished by an non-resident taxable person in his return in **FORM GSTR-5** under rule 63 shall be made available to the recipient of credit in **Part A** of **FORM GSTR 2A** electronically through the common portal and the said recipient may include the same in **FORM GSTR-2**.

(5) The details of invoices furnished by an Input Service Distributor in his return in FORM GSTR-6 under rule 65 shall be made available to the recipient of credit in **Part B** of FORM GSTR 2A electronically through the common portal and the said recipient may include the same in FORM GSTR-2.

(6) The details of tax deducted at source furnished by the deductor under sub-section (3) of section 39 in FORM GSTR-7 shall be made available to the deductee in Part C of FORM GSTR-2A electronically through the common portal and the said deductee may include the same in FORM GSTR-2.

(7) The details of tax collected at source furnishedby an e-commerce operator under section 52in FORM GSTR-8 shall be made available to the concerned person in Part C of FORM GSTR 2A electronically through the common portal and such person may include the same in FORM GSTR-2.

(8) The details of inward supplies of goods or services or both furnished in **FORM GSTR-2** shall include the-

(a) invoice wise details of all inter-State and intra-State supplies received from registered persons or unregistered persons;

(b) import of goods and services made; and

(c) debit and credit notes, if any, received from supplier.

**61.** Form and manner of submission of monthly return.-(1) Every registered person other than a person referred to in section 14 of the Integrated Goods and Services Tax Act, 2017 or an Input Service Distributor or a non-resident taxable person or a person paying tax under section 10 or section 51 or, as the case may be, under section 52 shall furnish a return specified under sub-section (1) of section 39 in FORM GSTR-3 electronically through the common portal either directly or through a Facilitation Centre notified by the Commissioner.

(2) **Part A** of the return under sub-rule (1) shall be electronically generated on the basis of information furnished through **FORM GSTR-1**, **FORM GSTR-2** and based on other liabilities of preceding tax periods.

(3) Every registered person furnishing the return under sub-rule (1) shall, subject to the provisions of section 49, discharge his liability towards tax, interest, penalty, fees or any other amount payable under the Act or the provisions of this Chapter by debiting the electronic cash ledger or electronic credit ledger and include the the the treturn in FORM GSTR-3.

(4) A registered person, claiming refund of any balance in the electronic cash ledger in accordance with the provisions of sub-section (6) of section 49, may claim such refund in **Part B** of the return in **FORM GSTR-3** and such return shall be deemed to be an application filed under section 54.

[(5) Where the time limit for furnishing of details in FORM GSTR-1 under section 37 and in FORM GSTR-2 under section 38 has been extended and the circumstances so warrant, the Commissioner may, by notification, [specify the manner and conditions subject to which the]<sup>8</sup> return shall be furnished in FORM GSTR-3B electronically through the common portal, either directly or through a Facilitation Centre notified by the Commissioner.

(6) Where a return in **FORM GSTR-3B** has been furnished, after the due date for furnishing of details in **FORM GSTR-2**—

(a) Part A of the return in **FORM GSTR-3** shall be electronically generated on the basis of information furnished through **FORM GSTR-1**, **FORM GSTR-2** and based on other liabilities of preceding tax periods and PART B of the said return shall be electronically generated on the basis of the return in **FORM GSTR-3B** furnished in respect of the tax period;

(b) the registered person shall modify Part B of the return in **FORM GSTR-3** based on the discrepancies, if any, between the return in **FORM GSTR-3B** and the return in **FORM GSTR-3** and discharge his tax and other liabilities, if any; (c) where the amount of input tax credit in **FORM GSTR-3B**, the additional amount of input tax credit to the electronic credit ledger of the registered person.]<sup>9</sup>

62. Form and manner of submission of quarterly return by the composition supplier.-(1) Every registered person paying tax under section 10 shall, on the basis of details contained in FORM GSTR-4A, and where required, after adding, correcting or deleting the details, furnish the quarterly return in FORM GSTR-4 electronically through the common portal, either directly or through a Facilitation Centre notified by the Commissioner.

(2) Every registered person furnishing the return under sub-rule (1) shall discharge his liability towards tax, interest, penalty, fees or any other amount payable under the Act or the provisions of this Chapter by debiting the electronic cash ledger.

(3) The return furnished under sub-rule (1) shall include the-

<sup>&</sup>lt;sup>8</sup> Substituted for "specify that" vide Notification No. 22/2017 – Central Tax dt 17.08.2017; wef 01.07.2017

<sup>&</sup>lt;sup>9</sup> Inserted vide Notification No. 17/2017 – Central Tax dt 27.07.2017; wef 01.07.2017

- (a) invoice wise inter-State and intra-State inward supplies received from registered and un-registered persons; and
- (b) consolidated details of outward supplies made.

(4) A registered person who has opted to pay tax under section 10 from the beginning of a financial year shall, where required, furnish the details of outward and inward supplies and return under rules 59, 60 and 61 relating to the period during which the person was liable to furnish such details and returns till the due date of furnishing the return for the month of September of the succeeding financial year or furnishing of annual return of the preceding financial year, whichever is earlier.

*Explanation.*– For the purposes of this sub-rule, it is hereby declared that the person shall not be eligible to avail of input tax credit on receipt of invoices or debit notes from the supplier for the period prior to his opting for the composition scheme.

(5) A registered person opting to withdraw from the composition scheme at his own motion or where option is withdrawn at the instance of the proper officer shall, where required, furnish the details relating to the period prior to his opting for payment of tax under section 9 in **FORM GSTR- 4** till the due date of furnishing the return for the quarter ending September of the succeeding financial year or furnishing of annual return of the preceding financial year, whichever is earlier.

63. Form and manner of submission of return by non-resident taxable person.-Every registered non-resident taxable person shall furnish a return in FORM GSTR-5 electronically through the common portal, either directly or through a Facilitation Centre notified by the Commissioner, including therein the details of outward supplies and inward supplies and shall pay the tax, interest, penalty, fees or any other amount payable under the Act or the provisions of this Chapter within twenty days after the end of a tax period or within seven days after the last day of the validity period of registration, whichever is earlier.

**64.** Form and manner of submission of return by persons providing online information and database access or retrieval services.-Every registered person providing online information and data base access or retrieval services from a place outside India to a person in India other than a registered person shall file return in FORM GSTR-5A on or before the twentieth day of the month succeeding the calendar month or part thereof.

**65.** Form and manner of submission of return by an Input Service Distributor.-Every Input Service Distributor shall, on the basis of details contained inFORM GSTR-6A, and where required, after adding, correcting or deleting the details, furnish electronically the return in FORM GSTR-6, containing the details of tax invoices on which credit has been received and those issued under section 20, through the common portal either directly or from a Facilitation Centre notified by the Commissioner. **66.Form and manner of submission of return by a person required to deduct tax at source.**-(1) Every registered person required to deduct tax at source under section 51 (hereafter in this rule referred to as deductor) shall furnish a return in **FORM GSTR-7** electronically through the common portal either directly or from a Facilitation Centre notified by the Commissioner.

(2) The details furnished by the deductor under sub-rule (1) shall be made available electronically to each of the suppliers in Part C of FORM GSTR-2A and FORM-GSTR-4A on the common portal after the due date of filing of FORM GSTR-7.

(3) The certificate referred to in sub-section (3) of section 51 shall be made available electronically to the deducteeon the common portal in **FORM GSTR-7A** on the basis of the return furnished under sub-rule (1).

67. Form and manner of submission of statement of supplies through an ecommerce operator.-(1) Every electronic commerce operator required to collect tax at source under section 52 shall furnish a statement in FORM GSTR-8 electronically on the common portal, either directly or from a Facilitation Centre notified by the Commissioner, containing details of supplies effected through such operator and the amount of tax collected as required under sub-section (1) of section 52.

(2) The details furnished by the operator under sub-rule (1) shall be made available electronically to each of the suppliers in **Part C** of **FORM GSTR-2A** on the common portal after the due date of filing of **FORM GSTR-8**.

**68.** Notice to non-filers of returns.-A notice in FORM GSTR-3A shall be issued, electronically, to a registered person who fails to furnish return under section 39 or section 44 or section 45 or section 52.

**69. Matching of claim of input tax credit**.-The following details relating to the claim of input tax credit on inward supplies including imports, provisionally allowed under section 41, shall be matched under section 42 after the due date for furnishing the return in **FORM GSTR-3**-

- (a) Goods and Services Tax Identification Number of the supplier;
- (b) Goods and Services Tax Identification Number of the recipient;
- (c) invoice or debit note number;
- (d) invoice or debit note date; and
- (e) tax amount:

Provided that where the time limit for furnishing **FORM GSTR-1** specified under section 37 and **FORM GSTR-2** specified under section 38 has been extended, the date of matching relating to claim of input tax credit shall also be extended accordingly:

Provided further that the Commissioner may, on the recommendations of the Council, by order, extend the date of matching relating to claim of input tax credit to such date as may be specified therein.

Explanation.- For the purposes of this rule, it is hereby declared that -

(i) The claim of input tax credit in respect of invoices and debit notes in FORM GSTR-2 that were accepted by the recipient on the basis of FORM GSTR-2A without amendment shall be treated as matched if the corresponding supplier has furnished a valid return;

(ii)The claim of input tax credit shall be considered as matched where the amount of input tax credit claimed is equal to or less than the output tax paid on such tax invoice or debit note by the corresponding supplier.

**70. Final acceptance of input tax credit and communication thereof.**-(1)The final acceptance of claim of input tax credit in respect of any tax period, specified in sub-section (2) of section 42, shall be made available electronically to the registered person making such claim in **FORM GST MIS-1** through the common portal.

(2) The claim of input tax credit in respect of any tax period which had been communicated as mismatched but is found to be matched after rectification by the supplier or recipient shall be finally accepted and made available electronically to the person making such claim in **FORM GST MIS-1** through the common portal.

71. Communication and rectification of discrepancy in claim of input tax credit and reversal of claim of input tax credit.-(1) Any discrepancy in the claim of input tax credit in respect of any tax period, specified in sub-section (3) of section 42 and the details of output tax liable to be added under sub-section (5) of the said section on account of continuation of such discrepancy, shall be made available to the recipient making such claim electronically in FORM GST MIS-1 and to the supplier electronically in FORM GST MIS-2 through the common portal on or before the last date of the month in which the matching has been carried out.

(2) A supplier to whom any discrepancy is made available under sub-rule (1) may make suitable rectifications in the statement of outward supplies to be furnished for the month in which the discrepancy is made available.

(3) A recipient to whom any discrepancy is made available under sub-rule (1) may make suitable rectifications in the statement of inward supplies to be furnished for the month in which the discrepancy is made available.

(4) Where the discrepancy is not rectified under sub-rule (2) or sub-rule (3), an amount to the extent of discrepancy shall be added to the output tax liability of the recipient in his return to be furnished in **FORM GSTR-3** for the month succeeding the month in which the discrepancy is made available.

Explanation .- For the purposes of this rule, it is hereby declared that -

(i) Rectification by a supplier means adding or correcting the details of an outward supply in his valid return so as to match the details of corresponding inward supply declared by the recipient;

(ii) Rectification by the recipient means deleting or correcting the details of an inward supplyso as to match the details of corresponding outward supply declared by the supplier.

72. Claim of input tax credit on the same invoice more than once.-Duplication of claims of input tax credit in the details of inward supplies shall be communicated to the registered person in FORM GST MIS-1electronically through the common portal.

**73.** Matching of claim of reduction in the output tax liability .- The following details relating to the claim of reduction in output tax liability shall be matched under section 43 after the due date for furnishing the return in FORM GSTR-3, namely:-

- (a) Goods and Services Tax Identification Number of the supplier;
- (b) Goods and Services Tax Identification Number of the recipient;
- (c) credit note number;
- (d) credit note date; and
- (e) tax amount:

Provided that where the time limit for furnishing **FORM GSTR-1** under section 37and **FORM GSTR-2** under section 38 has been extended, the date of matching of claim of reduction in the output tax liability shall be extended accordingly:

Provided further that the Commissioner may, on the recommendations of the Council, by order, extend the date of matching relating to claim of reduction in output tax liability to such date as may be specified therein.

Explanation .- For the purposes of this rule, it is hereby declared that -

- (i) the claim of reduction inoutput tax liability due to issuanceof credit notes in FORM GSTR-1 that were accepted by the corresponding recipient in FORM GSTR-2 without amendment shall be treated as matched if the said recipient has furnished a valid return.
- (ii) the claim of reduction in the output tax liability shall be considered as matched where the amount of output tax liability after taking into account the reduction claimed is equal to or more than the claim of input tax credit after taking into account the reduction admitted and discharged on such credit note by the corresponding recipient in his valid return.

# 74. Final acceptance of reduction in output tax liability and communication thereof.-

(1) The final acceptance of claim of reduction in output tax liability in respect of any tax period, specified in sub-section (2) of section 43, shall be made available electronically to the person making such claim in **FORM GST MIS-1** through the common portal.

(2) The claim of reduction in output tax liability in respect of any tax period which had been communicated as mis-matched but is found to be matched after rectification by the

supplier or recipient shall be finally accepted and made available electronically to the person making such claim in **FORM GST MIS-1** through the common portal.

75. Communication and rectification of discrepancy in reduction in output tax liability and reversal of claim of reduction.-(1) Any discrepancy in claim of reduction in output tax liability, specified in sub-section (3) of section 43, and the details of output tax liability to be added under sub-section (5) of the said section on account of continuation of such discrepancy, shall be made available to the registered person making such claim electronically in FORM GST MIS-1 and the recipient electronically in FORM GST MIS-2 through the common portal on or before the last date of the month in which the matching has been carried out.

(2) A supplier to whom any discrepancy is made available under sub-rule (1) may make suitable rectifications in the statement of outward supplies to be furnished for the month in which the discrepancy is made available.

(3) A recipient to whom any discrepancy is made available under sub-rule (1) may make suitable rectifications in the statement of inward supplies to be furnished for the month in which the discrepancy is made available.

(4) Where the discrepancy is not rectified under sub-rule (2) or sub-rule (3), an amount to the extent of discrepancy shall be added to the output tax liability of the supplier and debited to the electronic liability register and also shown in his return in **FORM GSTR-3** for the month succeeding the month in which the discrepancy is made available.

Explanation .- For the purposes of this rule, it is hereby declared that -

- (i) rectification by a supplier means deleting or correcting the details of an outward supply in his valid return so as to match the details of corresponding inward supply declared by the recipient;
- (ii)rectification by the recipient means adding or correcting the details of an inward supply so as to match the details of corresponding outward supply declared by the supplier.

76. Claim of reduction in output tax liability more than once.-The duplication of claims for reduction in output tax liability in the details of outward supplies shall be communicated to the registered person in FORM GST MIS-1 electronically through the common portal.

77. **Refund of interest paid on reclaim of reversals.**-The interest to be refunded under sub-section (9) of section 42 or sub-section (9) of section 43 shall be claimed by the registered person in his return in **FORM GSTR-3** and shall be credited to his electronic cash ledger in **FORM GST PMT-05** and the amount credited shall be available for payment of any future liability towards interest or the taxable person may claim refund of the amount under section 54.

78. Matching of details furnished by the e-Commerce operator with the details furnished by the supplier.-The following details relating to the supplies made through an e-Commerce operator, as declared in FORM GSTR-8, shall be matched with the corresponding details declared by the supplier in FORM GSTR-1,

- (a) State of place of supply; and
- (b) net taxable value:

Provided that where the time limit for furnishing **FORM GSTR-1** under section 37 has been extended, the date of matching of the above mentioned details shall be extended accordingly.

Provided further that the Commissioner may, on the recommendations of the Council, by order, extend the date of matching to such date as may be specified therein.

**79.** Communication and rectification of discrepancy in details furnished by the ecommerce operator and the supplier.-(1) Any discrepancy in the details furnished by the operator and those declared by the supplier shall be made available to the supplier electronically in FORM GST MIS-3 and to the e-commerce operator electronically in FORM GST MIS-4 on the common portal on or before the last date of the month in which the matching has been carried out.

(2) A supplier to whom any discrepancy is made available under sub-rule (1) may make suitable rectifications in the statement of outward supplies to be furnished for the month in which the discrepancy is made available.

(3) An operator to whom any discrepancy is made available under sub-rule (1) may make suitable rectifications in the statement to be furnished for the month in which the discrepancy is made available.

(4) Where the discrepancy is not rectified under sub-rule (2) or sub-rule (3), an amount to the extent of discrepancy shall be added to the output tax liability of the supplier in his return in **FORM GSTR-3** for the month succeeding the month in which the details of discrepancy are made available and such addition to the output tax liability and interest payable thereon shall be made available to the supplier electronically on the common portal in **FORM GST MIS-3**.

**80. Annual return.-**(1) Every registered person, other than an Input Service Distributor, a person paying tax under section 51 or section 52, a casual taxable person and a non-resident taxable person, shall furnish an annual return as specified under sub-section (1) of section 44 electronically in **FORM GSTR-9** through the common portal either directly or through a Facilitation Centre notified by the Commissioner:

Provided that a person paying tax under section 10shall furnish the annual return in **FORM GSTR-9A**.

(2) Every electronic commerce operator required to collect tax at source under section 52 shall furnish annual statement referred to in sub-section (5) of the said section in**FORM GSTR -9B**.

(3) Every registered person whose aggregate turnover during a financial year exceeds two crore rupees shall get his accounts audited as specified under sub-section (5) of section 35 and he shall furnish a copy of audited annual accounts and a reconciliation statement, duly certified, in **FORM GSTR-9C**, electronicallythrough the common portal either directly or througha Facilitation Centre notified by the Commissioner.

**81. Final return.**-Every registered person required to furnish a final return under section 45, shall furnish such return electronically in **FORM GSTR-10**through the common portal either directly or through a Facilitation Centre notified by the Commissioner.

**82. Details of inward supplies of persons having Unique Identity Number.-**(1)Every person who has been issued a Unique Identity Number and claims refund of the taxes paid on his inward supplies, shall furnish the details of such supplies of taxable goods or services or both electronically in **FORM GSTR-11**, along with application for such refund claim, through the common portal either directly or through a Facilitation Centre notified by the Commissioner.

(2) Every person who has been issued a Unique Identity Number for purposes other than refund of the taxes paid shall furnish the details of inward supplies of taxable goods or services or both as may be required by the proper officer in **FORM GSTR-11**.

**83.Provisions relating to a goods and services tax practitioner.-**(1) An application in **FORM GST PCT-01** may be made electronically through the common portal either directly or through a Facilitation Centre notified by the Commissioner for enrolment as goods and services tax practitioner by any person who,

- (i) is a citizen of India;
- (ii) is a person of sound mind;
- (iii) is not adjudicated as insolvent;
- (iv) has not been convicted by a competent court;

and satisfies any of the following conditions, namely:-

(a) that he is a retired officer of the Commercial Tax Department of any State Government or of the Central Board of Excise and Customs, Department of Revenue, Government of India, who, during his service under the Government, had worked in a post not lower than the rank of a Group-B gazetted officer for a period of not less than two years; or

(b) that he has enrolled as a sales tax practitioner or tax return preparer under the existing law for a period of not less than five years;

(c)he has passed,

(i) a graduate or postgraduate degree or its equivalent examination having a degree in Commerce, Law, Banking including Higher Auditing, or Business Administration or Business Management from any Indian University established by any law for the time being in force; or (ii) a degree examination of any Foreign University recognised by any Indian University as equivalent to the degree examination mentioned in sub-clause (i); or

(iii) any other examination notified by the Government, on the recommendation of the Council, for this purpose; or

(iv) has passed any of the following examinations, namely:-

(a) final examination of the Institute of Chartered Accountants of India; or

(b) final examination of the Institute of Cost Accountants of India; or

(c) final examination of the Institute of Company Secretaries of India.

(2) On receipt of the application referred to in sub-rule (1), the officer authorised in this behalf shall, after making such enquiry as he considers necessary, either enrol the applicant as a goods and services tax practitionerand issue a certificate to that effect in **FORM GST PCT-02** or reject his application where it is found that the applicant is not qualified to be enrolled as a goods and services tax practitioner.

(3) The enrolment made under sub-rule (2) shall be valid until it is cancelled:

Provided that no person enrolled as a goods and services tax practitioner shall be eligible to remain enrolled unless he passes such examination conducted at such periods and by such authority as may be notified by the Commissioner on the recommendations of the Council:

Provided further that no person to whom the provisions of clause (b) of sub-rule (1) apply shall be eligible to remain enrolled unless he passes the said examination within a period of one year from the appointed date.

(4) If any goods and services tax practitioneris found guilty of misconduct in connection with any proceedings under the Act, the authorised officer may, after giving him a notice to show cause in **FORM GST PCT-03** for such misconductand after giving him a reasonable opportunity of being heard, by order in **FORM GST PCT -04** direct that he shall henceforth be disqualified under section 48 to function as a goods and services tax practitioner.

(5) Any person against whom an order under sub-rule (4) is made may, within thirty days from the date of issue of such order, appeal to the Commissioner against such order.

(6) Any registered person may, at his option, authorise a goods and services tax practitioneron the common portal in FORM GST PCT-05 or, at any time, withdraw such authorisation in FORM GST PCT-05 and the goods and services tax practitionerso authorised shall be allowed to undertake such tasks as indicated in the said authorisation during the period of authorisation.

(7) Where a statement required to be furnished by a registered person has been furnished by the goods and services tax practitioner authorised by him, a confirmation shall be sought from the registered person over email or SMS and the statement furnished by the goods and services tax practitioner shall be made available to the registered person on the common portal:

Provided that where the registered person fails to respond to the request for confirmation till the last date of furnishing of such statement, it shall be deemed that he has confirmed the statement furnished by the goods and services tax practitioner.

(8) A goods and services tax practitionercan undertake any or all of the following activities on behalf of a registered person, if so authorised by him to-

- (a) furnish the details of outward and inward supplies;
- (b) furnish monthly, quarterly, annual or final return;
- (c) make deposit for credit into the electronic cash ledger;
- (d) file a claim for refund; and
- (e) file an application for amendment or cancellation of registration:

Provided that where any application relating to a claim for refund or an application for amendment or cancellation of registration has been submitted by the goods and services tax practitioner authorised by the registered person, a confirmation shall be sought from the registered person and the application submitted by the said practitioner shall be made available to the registered person on the common portal and such application shall not be proceeded with further until the registered person gives his consent to the same.

(9) Any registered person opting to furnish his return through a goods and services tax practitioner shall-

(a) give his consent in **FORM GST PCT-05** to any goods and services tax practitionerto prepare and furnish his return; and

(b) before confirming submission of any statement prepared by the goods and services tax practitioner, ensure that the facts mentioned in the return are true and correct.

- (10) The goods and services tax practitionershall-
  - (a) prepare the statements with due diligence; and
  - (b) affix his digital signature on the statements prepared by him or electronically verify using his credentials.

(11) A goods and services tax practitioner enrolled in any other State or Union territory shall be treated as enrolled in the State or Union territory for the purposes specified in sub-rule (8).

**84.** Conditions for purposes of appearance.-(1)No person shall be eligible to attend before any authority as a goods and services tax practitioner in connection with any proceedings under the Act on behalf of any registered or un-registered person unless he has been enrolled under rule 83.

(2) A goods and services tax practitioner attending on behalf of a registered or an unregistered person in any proceedings under the Act before any authority shall produce before such authority, if required, a copy of the authorisation given by such person in **FORM GST PCT-05**.

# CHAPTER IX

# **PAYMENT OF TAX**

**85. Electronic Liability Register.-**(1) The electronic liability register specified under subsection (7) of section 49 shall be maintained in **FORM GST PMT-01** for each person liable to pay tax, interest, penalty, late fee or any other amount on the common portal and all amounts payable by him shall be debited to the said register.

(2) The electronic liability register of the person shall be debited by-

(a) the amount payable towards tax, interest, late fee or any other amount payable as per the return furnishedby the said person;

(b) the amount of tax, interest, penalty or any other amount payable as determined by a proper officer in pursuance of any proceedings under the Act or as ascertained by the said person;

(c) the amount of tax and interest payable as a result of mismatch under section 42 or section 43 or section 50; or

(d) any amount of interest that may accrue from time to time.

(3) Subject to the provisions of section 49, payment of every liability by a registered person as per his return shall be made by debiting the electronic credit ledger maintained as per rule 86 or the electronic cash ledger maintained as per rule 87 and the electronic liability register shall be credited accordingly.

(4) The amount deducted under section 51, or the amount collected under section 52, or the amount payable on reverse charge basis, or the amount payable under section 10, any amount payable towards interest, penalty, feeor any other amount under the Act shall be paid by debiting the electronic cash ledger maintained as per rule 87 and the electronic liability register shall be credited accordingly.

(5) Any amount of demand debited in the electronic liability register shall stand reduced to the extent of relief given by the appellate authority or Appellate Tribunal or court and the electronic tax liability register shall be credited accordingly.

(6) The amount of penalty imposed or liable to be imposed shall stand reduced partly or fully, as the case may be, if the taxable person makes the payment of tax, interest and penalty specified in the show cause notice or demand order and the electronic liability register shall be credited accordingly.

(7) A registered person shall, upon noticing any discrepancy in his electronic liability ledger, communicate the same to the officer exercising jurisdiction in the matter, through the common portal in **FORM GST PMT-04**.

**86.** Electronic Credit Ledger.-(1) The electronic credit ledger shall be maintained in FORM GST PMT-02 for each registered person eligible for input tax credit under the Acton the common portal and every claim of input tax credit under the Act shall be credited to the said ledger.

(2) The electronic credit ledger shall be debited to the extent of discharge of any liability in accordance with the provisions of section 49.

(3) Where a registered person has claimed refund of any unutilized amount from the electronic credit ledger in accordance with the provisions of section 54, the amount to the extent of the claim shall be debited in the said ledger.

(4) If the refund so filed is rejected, either fully or partly, the amount debited under subrule (3), to the extent of rejection, shall be re-credited to the electronic credit ledger by the proper officer by an order made in **FORM GST PMT-03**.

(5) Save as provided in the provisions of this Chapter, no entry shall be made directly in the electronic credit ledger under any circumstance.

(6) A registered person shall, upon noticing any discrepancy in his electronic credit ledger, communicate the same to the officer exercising jurisdiction in the matter, through the common portal in **FORM GST PMT-04**.

*Explanation.*– For the purposes of this rule, it is hereby clarified that a refund shall be deemed to be rejected, if the appeal is finally rejected or if the claimant gives an undertaking to the proper officer that he shall not file an appeal.

**87.** Electronic Cash Ledger.-(1) The electronic cash ledger under sub-section (1) of section 49 shall be maintained in FORM GST PMT-05 for each person, liable to pay tax, interest, penalty, late fee or any other amount, on the common portal for crediting the amount deposited and debiting the payment therefrom towards tax, interest, penalty, fee or any other amount.

(2) Any person, or a person on his behalf, shall generate a challan in **FORM GST PMT-06** on the common portal and enter the details of the amount to be deposited by him towards tax, interest, penalty, fees or any other amount:

[Provided that the challan in **FORM GST PMT-06** generated at the common portal shall be valid for a period of fifteen days.

Provided further that a person supplying online information and database access or retrieval services from a place outside India to a non taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017 (13 of 2017) may also do so through the Board's payment system namely, Electronic Accounting System in Excise and Service Tax from the date to be notified by the Board.]<sup>10</sup>

<sup>&</sup>lt;sup>10</sup> Inserted vide Notification No. 22/2017 – Central Tax dated 17.08.2017

(3) The deposit under sub-rule (2) shall be made through any of the following modes, namely:-

(i) Internet Banking through authorised banks;

(ii) Credit card or Debit card through the authorised bank;

(iii) National Electronic Fund Transfer or Real Time Gross Settlement from any bank; or

(iv) Over the Counter payment through authorised banks for deposits up to ten thousand rupees per challan per tax period, by cash, cheque or demand draft:

Provided that the restriction for deposit up to ten thousand rupees per challan in case of an Over the Counter payment shall not apply to deposit to be made by –

(a) Government Departments or any other deposit to be made by persons as may be notified by the Commissioner in this behalf;

(b) Proper officer or any other officer authorised to recover outstanding dues from any person, whether registered or not, including recovery made through attachment or sale of movable or immovable properties;

(c) Proper officer or any other officer authorised for the amounts collected by way of cash, cheque ordemand draft during any investigation or enforcement activity or any *ad hoc* deposit:

[Provided further that a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017 (13 of 2017) may also make the deposit under sub-rule (2) through international money transfer through Society for Worldwide Interbank Financial Telecommunication payment network, from the date to be notified by the Board.]<sup>11</sup>

*Explanation.*– For the purposes of this sub-rule, it is hereby clarified that for making payment of any amount indicated in the challan, the commission, if any, payable in respect of such payment shall be borne by the person making such payment.

(4) Any payment required to be made by a person who is not registered under the Act, shall be made on the basis of a temporary identification number generated through the common portal.

(5) Where the payment is made by way of National Electronic Fund Transfer or Real Time Gross Settlementmode from any bank, the mandate form shall be generated along with the challan on the common portaland the same shall be submitted to the bank from where the payment is to be made:

Provided that the mandate form shall be valid for a period of fifteen days from the date of generation of challan.

<sup>11</sup> Inserted vide Notification No. 22/2017-Central Tax dated 17.08.2017 59 (6) On successful credit of the amount to the concerned government account maintained in the authorised bank, a Challan Identification Number shall be generated by the collecting bank and the same shall be indicated in the challan.

(7) On receipt of the Challan Identification Number from the collecting bank, the said amount shall be credited to the electronic cash ledger of the person on whose behalf the deposit has been made and the common portal shall make available a receipt to this effect.

(8) Where the bank account of the person concerned, or the person making the deposit on his behalf, is debited but no Challan Identification Number is generated or generated but not communicated to the common portal, the said person may represent electronically in **FORM GST PMT-07** through the common portal to the bank or electronic gateway through which the deposit was initiated.

(9) Any amount deducted under section 51 or collected under section 52 and claimed in **FORM GSTR-02** by the registered taxable person from whom the said amount was deducted or, as the case may be, collected shall be credited to his electronic cash ledger in accordance with the provisions of rule 87.

(10) Where a person has claimed refund of any amount from the electronic cash ledger, the said amount shall be debited to the electronic cash ledger.

(11) If the refund so claimed is rejected, either fully or partly, the amount debited under sub-rule (10), to the extent of rejection, shall be credited to the electronic cash ledger by the proper officer by an order made in **FORM GST PMT-03**.

(12) A registered person shall, upon noticing any discrepancy in his electronic cash ledger, communicate the same to the officer exercising jurisdiction in the matter, through the common portal in **FORM GST PMT-04**.

Explanation 1.- The refund shall be deemed to be rejected if the appeal is finally rejected.

*Explanation 2.–* For the purposes of this rule, it is hereby clarified that a refund shall be deemed to be rejected, if the appeal is finally rejected or if the claimant gives an undertaking to the proper officer that he shall not file an appeal.

**88.** Identification number for each transaction.-(1) A unique identification number shall be generated at the common portal for each debit or credit to the electronic cash or credit ledger, as the case may be.

(2) The unique identification number relating to discharge of any liability shall be indicated in the corresponding entry in the electronic liability register.

(3) A unique identification number shall be generated at the common portal for each credit in the electronic liability register for reasons other than those covered under sub-rule (2).

## **CHAPTER X**

#### REFUND

**89.** Application for refund of tax, interest, penalty, fees or any other amount.-(1) Any person, except the persons covered under notification issued under section 55, claiming refund of any tax, interest, penalty, fees or any other amount paid by him, other than refund of integrated tax paid on goods exported out of India, may file an application electronically in FORM GST RFD-01through the common portal, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that any claim for refund relating to balance in the electronic cash ledger in accordance with the provisions of sub-section (6) of section 49 may be made through the return furnished for the relevant tax period in **FORM GSTR-3** or **FORM GSTR-4** or **FORM GSTR-7**, as the case may be:

Provided further that in respect of supplies to a Special Economic Zone unit or a Special Economic Zone developer, the application for refund shall be filed by the –

- (a) supplier of goods after such goods have been admitted in full in the Special Economic Zone for authorised operations, as endorsed by the specified officer of the Zone;
- (b) supplier of services along with such evidence regarding receipt of services for authorised operations as endorsed by the specified officer of the Zone:

Provided also that in respect of supplies regarded as deemed exports, the application shall be filed by the recipient of deemed export supplies:

Provided also that refund of any amount, after adjusting the tax payable by the applicant out of the advance tax deposited by him under section 27 at the time of registration, shall be claimed in the last return required to be furnished by him.

(2) The application under sub-rule (1) shall be accompanied by any of the following documentary evidences in Annexure 1 in **Form GST RFD-01**, as applicable, to establish that a refund is due to the applicant, namely:-

(a) the reference number of the order and a copy of the order passed by the proper officer or an appellate authority or Appellate Tribunal or court resulting in such refund or reference number of the payment of the amount specified in subsection (6) of section 107 and sub-section (8) of section 112 claimed as refund;

(b) a statement containing the number and date of shipping bills or bills of export and the number and the date of the relevant export invoices, in a case where the refund is on account of export of goods;

(c) a statement containing the number and date of invoices and the relevant Bank Realisation Certificates or Foreign Inward Remittance Certificates, as the case may be, in a case where the refund is on account of the export of services;

(d) a statement containing the number and date of invoices as provided in rule 46 along with the evidence regarding the endorsement specified in the second proviso to

sub-rule (1) in the case of the supply of goods made to a Special Economic Zone unit or a Special Economic Zone developer;

(e) a statement containing the number and date of invoices, the evidence regarding the endorsement specified in the second proviso to sub-rule (1) and the details of payment, along with the proof thereof, made by the recipient to the supplier for authorised operations as defined under the Special Economic Zone Act, 2005, in a case where the refund is on account of supply of services made to a Special Economic Zone unit or a Special Economic Zone developer;

(f) a declaration to the effect that the Special Economic Zone unit or the Special Economic Zone developer has not availed the input tax credit of the tax paid by the supplier of goods or services or both, in a case where the refund is on account of supply of goods or services made to a Special Economic Zone unit or a Special Economic Zone developer;

(g) a statement containing the number and date of invoices along with such other evidence as may be notified in this behalf, in a case where the refund is on account of deemed exports;

(h) a statement containing the number and the date of the invoices received and issued during a tax period in a case where the claim pertains to refund of any unutilised input tax credit under sub-section (3) of section 54 where the credit has accumulated on account of the rate of tax on the inputs being higher than the rate of tax on output supplies, other than nil-rated or fully exempt supplies;

(i) the reference number of the final assessment order and a copy of the said order in a case where the refund arises on account of the finalisation of provisional assessment;

(j) a statement showing the details of transactions considered as intra-State supply but which is subsequently held to be inter-State supply;

(k) a statement showing the details of the amount of claim on account of excess payment of tax;

(1) a declaration to the effect that the incidence of tax, interest or any other amount claimed as refund has not been passed on to any other person, in a case where the amount of refund claimed does not exceed two lakh rupees:

Provided that a declaration is not required to be furnished in respect of the cases covered under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54;

(m) a Certificate in Annexure 2 of **FORM GST RFD-01** issued by a chartered accountant or a cost accountant to the effect that the incidence of tax, interest or any other amount claimed as refund has not been passed on to any other person, in a case where the amount of refund claimed exceeds two lakh rupees:

Provided that a certificate is not required to be furnished in respect of cases covered under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of subsection (8) of section 54;

Explanation .- For the purposes of this rule-

- (i) in case of refunds referred to in clause (c) of sub-section (8) of section 54, the expression "invoice" means invoice conforming to the provisions contained in section 31;
- (ii) where the amount of tax has been recovered from the recipient, it shall be deemed that the incidence of tax has been passed on to the ultimate consumer.

(3) Where the application relates to refund of input tax credit, the electronic credit ledger shall be debited by the applicant by an amount equal to the refund so claimed.

(4) In the case of zero-rated supply of goods or services or both without payment of tax under bond or letter of undertaking in accordance with the provisions of sub-section (3) of section 16 of the Integrated Goods and Services Tax Act, 2017 (13 of 2017), refund of input tax credit shall be granted as per the following formula -

Refund Amount = (Turnover of zero-rated supply of goods + Turnover of zero-rated supply of services) x Net ITC ÷Adjusted Total Turnover

Where,-

(A) "Refund amount" means the maximum refund that is admissible;

(B) "Net ITC" means input tax credit availed on inputs and input services during the relevant period;

(C) "Turnover of zero-rated supply of goods" means the value of zero-rated supply of goods made during the relevant period without payment of tax under bond or letter of undertaking;

(D) "Turnover of zero-rated supply of services" means the value of zero-rated supply of services made without payment of tax under bond or letter of undertaking, calculated in the following manner, namely:-

Zero-rated supply of services is the aggregate of the payments received during the relevant period for zero-rated supply of services and zero-rated supply ofservices where supply has been completed for which payment had been received in advance in any period prior to the relevant period reduced by advances received for zero-rated supply ofservices for which the supply of services has not been completed during the relevant period;

(E) "Adjusted Total turnover" means the turnover in a State or a Union territory, as defined under clause (112) of section 2, excluding the value of exempt supplies other than zero-rated supplies, during the relevant period;

(F) "Relevant period" means the period for which the claim has been filed.

(5) In the case of refund on account of inverted duty structure, refund of input tax credit shall be granted as per the following formula -

Maximum Refund Amount = {(Turnover of inverted rated supply of goods) x Net ITC ÷ Adjusted Total Turnover} - tax payable on such inverted rated supply of goods Explanation.- For the purposes of this sub rule, the expressions "Net ITC" and "Adjusted Total turnover" shall have the same meanings as assigned to them in sub-rule (4).

**90.** Acknowledgement.- (1) Where the application relates to a claim for refund from the electronic cash ledger, an acknowledgement in FORM GST RFD-02 shall be made available to the applicant through the common portal electronically, clearly indicating the date of filing of the claim for refund and the time period specified in sub-section (7) of section 54 shall be counted from such date of filing.

(2) The application for refund, other than claim for refund from electronic cash ledger, shall be forwarded to the proper officer who shall, within a period of fifteen days of filing of the said application, scrutinize the application for its completeness and where the application is found to be complete in terms of sub-rule (2), (3) and (4)of rule 89, an acknowledgement in **FORM GST RFD-02** shall be made available to the applicant through the common portal electronically, clearly indicating the date of filing of the claim for refund and the time period specified in sub-section (7) of section 54 shall be counted from such date of filing.

(3) Where any deficiencies are noticed, the proper officer shall communicate the deficiencies to the applicant in **FORM GST RFD-03** through the common portal electronically, requiring him to file a fresh refund application after rectification of such deficiencies.

(4) Where deficiencies have been communicated in **FORM GST RFD-03** under the State Goods and Service Tax Rules, 2017, the same shall also deemed to have been communicated under this rule along with the deficiencies communicated under sub-rule (3).

**91. Grant of provisional refund.-**(1) The provisional refund in accordance with the provisions of sub-section (6) of section 54 shall be granted subject to the condition that the person claiming refund has, during any period of five years immediately preceding the tax period to which the claim for refund relates, not been prosecuted for any offence under the Act or under an existing law where the amount of tax evaded exceeds two hundred and fifty lakh rupees.

(2) The proper officer, after scrutiny of the claim and the evidence submitted in support thereof and on being *prima facies*atisfied that the amount claimed as refund under sub-rule (1) is due to the applicant in accordance with the provisions of sub-section (6) of section 54, shall make an order in **FORM GST RFD-04**, sanctioning the amount of refund due to the said applicant on a provisional basis within a period not exceeding sevendays from the date of the acknowledgement under sub-rule (1) or sub-rule (2) of rule 90.

(3) The proper officer shall issue a payment advice in **FORM GST RFD-05** for the amount sanctioned under sub-rule (2) and the same shall be electronically credited to any of the bank accounts of the applicant mentioned in his registration particulars and as specified in the application for refund.

**92.** Order sanctioning refund.-(1)Where, upon examination of the application, the proper officer is satisfied that a refund under sub-section (5) of section 54 is due and payable to the applicant, he shall make an order in FORM GST RFD-06 sanctioning the amount of refund to which the applicant is entitled, mentioning therein the amount, if any, refunded to him on a provisional basis under sub-section (6) of section 54, amount adjusted against any outstanding demand under the Act or under any existing law and the balance amount refundable:

Provided that in cases where the amount of refund is completely adjusted against any outstanding demand under the Act or under any existinglaw, an order giving details of the adjustment shall be issued in Part A of FORM GST RFD-07.

(2) Where the proper officer or the Commissioner is of the opinion that the amount of refund is liable to be withheld under the provisions of sub-section (10) or, as the case may be, sub-section (11) of section 54, he shall pass an order in Part B of FORM GST RFD-07 informing him the reasons for withholding of such refund.

(3) Where the proper officer is satisfied, for reasons to be recorded in writing, that the whole or any part of the amount claimed as refund is not admissible or is not payable to the applicant, he shall issue a notice in **FORM GST RFD-08**to the applicant, requiring him to furnish a reply in**FORM GST RFD-09** within a period of fifteen days of the receipt of such notice and after considering the reply, make an order in **FORM GST RFD-06** sanctioning the amount of refund in whole or part, or rejecting the said refund claim and the said order shall be made available to the applicant electronically and the provisions of sub-rule (1) shall, *mutatis mutandis,* apply to the extent refund is allowed:

Provided that no application for refund shall be rejected without giving the applicant an opportunity of being heard.

(4) Where the proper officer is satisfied that the amount refundable under sub-rule (1) or sub-rule (2) is payable to the applicant under sub-section (8) of section 54, he shall make an order in **FORM GST RFD-06** and issue a payment advice in **FORM GST RFD-05** for the amount of refund andthesameshall be electronically credited to any of the bank accounts of the applicant mentioned in his registration particulars and as specified in the application for refund.

(5) Where the proper officer is satisfied that the amount refundable under sub-rule (1) or sub-rule (2) is not payable to the applicant under sub-section (8) of section 54, he shall make an order in **FORM GST RFD-06** and issue an advice in **FORM GST RFD-05**, for the amount of refund to be credited to the Consumer Welfare Fund.

**93.** Credit of the amount of rejected refund claim.-(1)Where any deficiencies have been communicated under sub-rule (3) of rule 90, the amount debited under sub-rule (3) of rule 89 shall be re-credited to the electronic credit ledger.

(2) Where any amount claimed as refund is rejected under rule 92, either fully or partly, the amount debited, to the extent of rejection, shall be re-credited to the electronic credit ledger by an order made in **FORM GST PMT-03**.

*Explanation.*– For the purposes of this rule, a refund shall be deemed to be rejected, if the appeal is finally rejected or if the claimant gives an undertaking in writing to the proper officer that he shall not file an appeal.

**94.** Order sanctioning interest on delayed refunds.-Where any interest is due and payable to the applicant under section 56, the proper officer shall make an order along witha payment advice in FORM GST RFD-05, specifying therein the amount of refund which is delayed, the period of delay for which interest is payable and the amount of interest payable, and such amount of interest shall be electronically credited to any of the bank accounts of the applicant mentioned in his registration particulars and as specified in the application for refund.

**95. Refund of tax to certain persons.-**(1) Any person eligible to claim refund of tax paid by him on his inward supplies as per notification issued section 55 shall apply for refund in **FORM GST RFD-10** once in every quarter, electronically on the common portal, either directly or through a Facilitation Centre notified by the Commissioner, along with a statement of the inward supplies of goods or services or both in **FORM GSTR-11**, prepared on the basis of the statement of the outward supplies furnished by the corresponding suppliers in **FORM GSTR-1**.

(2) An acknowledgement for the receipt of the application for refund shall be issued in **FORM GST RFD-02**.

(3) The refund of tax paid by the applicant shall be available if-

(a) the inward supplies of goodsor services orboth were received from a registered person against a tax invoice and the price of the supply covered under a single tax invoice exceeds five thousand rupees, excluding tax paid, if any;

(b) name and Goods and Services Tax Identification Number or Unique Identity Number of the applicant is mentioned in the tax invoice; and

(c) such other restrictions or conditions as may be specified in the notification are satisfied.

(4) The provisions of rule 92 shall, *mutatis mutandis*, apply for the sanction and payment of refund under this rule.

(5) Where an express provision in a treaty or other international agreement, to which the President or the Government of India is a party, is inconsistent with the provisions of this Chapter, such treaty or international agreement shall prevail.

**96.** Refund of integrated tax paid on goods exported out of India.-(1) The shipping bill filed by an exporter shall be deemed to be an application for refund of integrated tax paid on the goods exported out of India and such application shall be deemed to have been filed only when:-

(a) the person in charge of the conveyance carrying the export goods duly files an export manifest or an export report covering the number and the date of shipping bills or bills of export; and

(b) the applicant has furnished a valid return in **FORM GSTR-3** or **FORM GSTR-3B**, as the case may be;

(2) The details of the relevant export invoices contained in **FORM GSTR-1** shall be transmitted electronically by the common portal to the system designated by the Customs and the said system shall electronically transmit to the common portal, a confirmation that the goods covered by the said invoices have been exported out of India.

(3) Upon the receipt of the information regarding the furnishing of a valid return in **FORM GSTR-3**or **FORM GSTR-3B**, as the case may befrom the common portal, the system designated by the Customs shall process the claim for refund and an amount equal to the integrated tax paid in respect of each shipping bill or bill of export shall be electronically credited to the bank account of the applicant mentioned in his registration particulars and as intimated to the Customs authorities.

(4) The claim for refund shall be withheld where,-

(a) a request has been received from the jurisdictional Commissioner of central tax, State tax or Union territory tax to withhold the payment of refund due to the person claiming refund in accordance with the provisions of sub-section (10) or sub-section (11) of section 54; or

(b) the proper officer of Customs determines that the goods were exported in violation of the provisions of the Customs Act, 1962.

(5) Where refund is withheld in accordance with the provisions of clause (a) of sub-rule (4), the proper officer of integrated tax at the Customs station shall intimate the applicant and the jurisdictional Commissioner of central tax, State tax or Union territory tax, as the case may be, and a copy of such intimation shall be transmitted to the common portal.

(6) Upon transmission of the intimation under sub-rule (5), the proper officer of central tax or State tax or Union territory tax, as the case may be, shall pass an order in **Part B** of **FORM GST RFD-07**.

(7) Where the applicant becomes entitled to refund of the amount withheld under clause (a) of sub-rule (4), the concerned jurisdictional officer of central tax, State tax or Union territory tax, as the case may be, shall proceed to refund the amount after passing an order in **FORM GST RFD-06**.

(8) The Central Government may pay refund of the integrated tax to the Government of Bhutan on the exports to Bhutan for such class of goods as may be notified in this behalf and where such refund is paid to the Government of Bhutan, the exporter shall not be paid any refund of the integrated tax.

**96A. Refund of integrated tax paid on export of goods or services under bond or Letter of Undertaking.-**(1) Any registered person availing the option to supply goods or services for export without payment of integrated tax shall furnish, prior to export, a bond or a Letter of Undertaking in **FORM GST RFD-11** to the jurisdictional Commissioner, binding himself to pay the tax due along with the interest specified under sub-section (1) of section 50 within a period of —

- (a) fifteen days after the expiry of three months from the date of issue of the invoice for export, if the goods are not exported out of India; or
- (b) fifteen days after the expiry of one year, or such further period as may be allowed by the Commissioner, from the date of issue of the invoice for export, if the payment of such services is not received by the exporter in convertible foreign exchange.

(2) The details of the export invoices contained in **FORM GSTR-1** furnished on the common portal shall be electronically transmitted to the system designated by Customs and

a confirmation that the goods covered by the said invoices have been exported out of India shall be electronically transmitted to the common portal from the said system.

(3) Where the goods are not exported within the time specified in sub-rule (1) and the registered person fails to pay the amount mentioned in the said sub-rule, the export as allowed under bond or Letter of Undertaking shall be withdrawn forthwith and the said amount shall be recovered from the registered person in accordance with the provisions of section 79.

(4) The export as allowed under bond or Letter of Undertaking withdrawn in terms of sub-rule (3) shall be restored immediately when the registered person pays the amount due.

(5) The Board, by way of notification, may specify the conditions and safeguards under which a Letter of Undertaking may be furnished in place of a bond.

(6) The provisions of sub rule (1) shall apply, *mutatis mutandis*, in respect of zero-rated supply of goods or services or both to a Special Economic Zone developer or a Special Economic Zone unit without payment of integrated tax.";

**97. Consumer Welfare Fund.-**(1) All credits to the Consumer Welfare Fund shall be made under sub-rule (5) of rule 92.

(2) Any amount, having been credited to the Fund, ordered or directed as payable to any claimant by orders of the proper officer, appellate authority or Appellate Tribunal or court, shall be paid from the Fund.

(3) Any utilisation of amount from the Consumer Welfare Fund under sub-section (1) of section 58 shall be made by debiting the Consumer Welfare Fund account and crediting the account to which the amount is transferred for utilisation.

(4) The Government shall, by an order, constitute a Standing Committee with a Chairman, a Vice-Chairman, a Member Secretary and such other Members as it may deem fit and the Committee shall make recommendations for proper utilisation of the money credited to the Consumer Welfare Fund for welfare of the consumers.

(5) The Committee shall meet as and when necessary, but not less than once in three months.

(6) Any agency or organisation engaged in consumer welfare activities for a period of three years registered under the provisions of the Companies Act, 2013 (18 of 2013) or under any other law for the time being in force, including village or mandal or samiti level co-operatives of consumers especially Women, Scheduled Castes and Scheduled Tribes, or any industry as defined in the Industrial Disputes Act, 1947 (14 of 1947) recommended by the Bureau of Indian Standards to be engaged for a period of five years in viable and useful research activity which has made, or is likely to make, significant contribution in formulation of standard mark of the products of mass consumption, the Central Government or the State Government may make an application for a grant from the Consumer Welfare Fund:

Provided that a consumer may make application for reimbursement of legal expenses incurred by him as a complainant in a consumer dispute, after its final adjudication.

(7) All applications for grant from the Consumer Welfare Fund shall be made by the applicant Member Secretary, but the Committee shall not consider an application, unless it has been inquired into in material details and recommended for consideration accordingly, by the Member Secretary.

(8) The Committee shall have powers -

a. to require any applicant to produce before it, or before a duly authorised Officer of the Government such books, accounts, documents, instruments, or commodities in custody and control of the applicant, as may be necessary for proper evaluation of the application;

b. to require any applicant to allow entry and inspection of any premises, from which activities claimed to be for the welfare of consumers are stated to be carried on, to a duly authorised officer of the Central Government or, as the case may be, State Government;

c. to get the accounts of the applicants audited, for ensuring proper utilisation of the grant;

d. to require any applicant, in case of any default, or suppression of material information on his part, to refund in lump-sum, the sanctioned grant to the Committee, and to be subject to prosecution under the Act;

e. to recover any sum due from any applicant in accordance with the provisions of the Act;

f. to require any applicant, or class of applicants to submit a periodical report, indicating proper utilisation of the grant;

g. to reject an application placed before it on account of factual inconsistency, or inaccuracy in material particulars;

h. to recommend minimum financial assistance, by way of grant to an applicant, having regard to his financial status, and importance and utility of nature of activity under pursuit, after ensuring that the financial assistance provided shall not be misutilised;

i. to identify beneficial and safe sectors, where investments out of Consumer Welfare Fund may be made and make recommendations, accordingly;

j. to relax the conditions required for the period of engagement in consumer welfare activities of an applicant;

k. to make guidelines for the management, administration and audit of the Consumer Welfare Fund.

(9) The Central Consumer Protection Council and the Bureau of Indian Standards shall recommend to the Goods and Services Tax Council, the broad guidelines for considering the projects or proposals for the purpose of incurring expenditure from the Consumer Welfare Fund.

## **CHAPTER XI**

#### ASSESSMENT AND AUDIT

**98. Provisional Assessment.-**(1) Every registered person requesting for payment of tax on a provisional basis in accordance with the provisions of sub-section (1) of section 60 shall furnish an applicationalong with the documents in support of his request, electronically in **FORM GST ASMT-01** on the common portal, either directly or through a Facilitation Centre notified by the Commissioner.

(2) The proper officer may, on receipt of the application under sub-rule (1), issue a notice in **FORM GST ASMT-02** requiring the registered person to furnish additional information or documents in support of his request and the applicant shall file a reply to the notice in **FORM GST ASMT – 03**, and may appear in person before the said officer if he so desires.

(3) The proper officer shall issue an order in **FORM GST ASMT-04** allowing the payment of tax on a provisional basis indicating the value or the rate or both on the basis of which the assessment is to be allowed on a provisional basis and the amount for which the bond is to be executed and security to be furnished not exceeding twenty five per cent. of the amount covered under the bond.

(4) The registered person shall execute a bond in accordance with the provisions of subsection (2) of section 60 in **FORM GST ASMT-05**along with a security in the form of a bank guarantee for an amount as determined under sub-rule (3):

Provided that a bond furnished to the proper officer under the StateGoods and Services Tax Act or Integrated Goods and Services Tax Act shall be deemed to be a bond furnished under the provisions of the Act and the rules made thereunder.

*Explanation.*- For the purposes of this rule, the expression "amount" shall include the amount of integrated tax, central tax, State tax or Union territory tax and cess payable in respect of the transaction.

(5) The proper officer shall issue a notice in **FORM GST ASMT-06**, calling for information and records required for finalization of assessment under sub-section (3) of section 60 and shall issue a final assessment order, specifying the amount payable by the registered person or the amount refundable, if any, in **FORM GST ASMT-07**.

(6) The applicant may file an application in **FORM GST ASMT- 08** for the release of the security furnished under sub-rule (4) after issue of the order under sub-rule (5).

(7) The proper officer shall release the security furnished under sub-rule (4), after ensuring that the applicant has paid the amount specified in sub-rule (5) and issue an order in **FORM GST ASMT–09**within a period of seven working days from the date of the receipt of the application under sub-rule (6).

**99. Scrutiny of returns.-** (1) Where any return furnished by a registered person is selected for scrutiny, the proper officer shall scrutinize the same in accordance with the provisions of section 61 with reference to the information available with him, and in case of any discrepancy, he shall issue a notice to the said person in **FORM GST ASMT-10**, informing him of such discrepancy and seeking his explanation thereto within such time, not exceeding thirty days from the date of service of the notice or such further period as may be permitted by him and also, where possible, quantifying the amount of tax, interest and any other amount payable in relation to such discrepancy.

(2) The registered person may accept the discrepancy mentioned in the notice issued under sub-rule (1), and pay the tax, interest and any other amount arising from such discrepancy and inform the same or furnish an explanation for the discrepancy in **FORM GST ASMT-11** to the proper officer.

(3) Where the explanation furnished by the registered person or the information submitted under sub-rule (2) is found to be acceptable, the proper officer shall inform him accordingly in **FORM GST ASMT-12.** 

**100.** Assessment in certain cases. (1) The order of assessment made under sub-section (1) of section 62 shall be issued in FORM GST ASMT-13.

(2) The proper officer shall issue a notice to a taxable person in accordance with the provisions of section 63 in **FORM GST ASMT-14** containing the grounds on which the assessment is proposed to be made on best judgment basis and after allowing a time of fifteen days to such person to furnish his reply, if any, pass an order in **FORM GST ASMT-15**.

(3) The order of summary assessment under sub-section (1) of section 64 shall be issued in **FORM GST ASMT-16.** 

(4) The person referred to in sub-section (2) of section 64 may file an application for withdrawal of the summary assessment order in **FORM GST ASMT-17**.

(5) The order of withdrawal or, as the case may be, rejection of the application under subsection (2) of section 64 shall be issued in **FORM GST ASMT-18**.

**101.** Audit.-(1) The period of audit to be conducted under sub-section (1) of section 65 shall be a financial year or multiples thereof.

(2) Where it is decided to undertake the audit of a registered person in accordance with the provisions of section 65, the proper officer shall issue a notice in **FORM GST ADT-01** in accordance with the provisions of sub-section (3) of the said section.

(3) The proper officer authorised to conduct audit of the records and the books of account of the registered person shall, with the assistance of the team of officers and officials accompanying him, verify the documents on the basis of which the books of account are maintained and the returns and statements furnished under the provisions of the Act and the rules made thereunder, the correctness of the turnover, exemptions and deductions claimed, the rate of tax applied in respect of the supply of goods or services or both, the input tax credit availed and utilised, refund claimed, and other relevant issues and record the observations in his audit notes.

(4) The proper officer may inform the registered person of the discrepancies noticed, if any, as observed in the audit and the said person may file his reply and the proper officer shall finalise the findings of the audit after due consideration of the reply furnished.

(5) On conclusion of the audit, the proper officer shall inform the findings of audit to the registered person in accordance with the provisions of sub-section (6) of section 65 in **FORM GST ADT-02.** 

**102.** Special Audit.-(1) Where special audit is required to be conducted in accordance with the provisions of section 66, the officer referred to in the said section shall issue a direction in FORM GST ADT-03to the registered person to get his records audited by a chartered accountant or a cost accountant specified in the said direction.

(2) On conclusion of the special audit, the registered person shall be informed of the findings of the special audit in **FORM GST ADT-04**.

# CHAPTER – XII

## **ADVANCE RULING**

**103.** Qualification and appointment of members of the Authority for Advance Ruling.-[The Government shall appoint officers not below the rank of Joint Commissioner as member of the Authority for Advance Ruling.]<sup>12</sup>

**104.** Form and manner of application to the Authority for Advance Ruling.-(1)An application for obtaining an advance ruling under sub-section (1) of section 97 shall be made on the common portal in FORM GST ARA-01 and shall be accompanied by a fee of five thousand rupees, to be deposited in the manner specified in section 49.

(2) The application referred to in sub-rule (1), the verification contained therein and all the relevant documents accompanying such application shall be signed in the manner specified in rule 26.

**105.** Certification of copies of advance rulings pronounced by the Authority.-A copy of the advance ruling shall be certified to be a true copy of its original by any member of the Authority for Advance Ruling.

**106.** Form and manner of appeal to the Appellate Authority for Advance Ruling.-(1) An appeal against the advance ruling issued under sub-section (6) of section 98 shall be made by an applicant on the common portal in FORM GST ARA-02 and shall be accompanied by a fee of ten thousand rupees to be deposited in the manner specified in section 49.

(2) An appeal against the advance ruling issued under sub-section (6) of section 98 shall be made by the concerned officer or the jurisdictional officer referred to in section 100 on the common portal in **FORM GST ARA-03** and no fee shall be payable by the said officer for filing the appeal.

(3) The appeal referred to in sub-rule (1) or sub-rule (2), the verification contained therein and all the relevant documents accompanying such appeal shall be signed,-

- (a) in the case of the concerned officer or jurisdictional officer, by an officer authorised in writing by such officer; and
- (b) in the case of an applicant, in the manner specified in rule 26.

**107.** Certification of copies of the advance rulings pronounced by the Appellate Authority. - A copy of the advance ruling pronounced by the Appellate Authority for Advance Ruling and duly signed by the Members shall be sent to-

- (a) the applicant and the appellant;
- (b) the concerned officer of central tax and State or Union territory tax;
- (c) the jurisdictional officer of central tax and State or Union territory tax; and
- (d) the Authority,

in accordance with the provisions of sub-section (4) of section 101 of the Act.

# CHAPTER – XIII

## **APPEALS AND REVISION**

**108.** Appeal to the Appellate Authority.- (1)An appeal to the Appellate Authority under sub-section (1) of section 107 shall be filed in FORM GST APL-01, along with the relevant documents, either electronically or otherwise as may be notified by the Commissioner, and a provisional acknowledgement shall be issued to the appellant immediately.

- (2) The grounds of appeal and the form of verification as contained in FORM GST APL-01 shall be signed in the manner specified in rule 26.
- (3) A certified copy of the decision or order appealed against shall be submitted within seven days of filing the appeal under sub-rule (1) and a final acknowledgement, indicating appeal number shall be issued thereafter in **FORM GST APL-02** by the Appellate Authority or an officer authorised by him in this behalf:

Provided that where the certified copy of the decision or order is submitted within seven days from the date of filing the **FORM GST APL-01**, the date of filing of the appeal shall be the date of the issue of the provisional acknowledgement and where the said copy is submitted after seven days, the date of filing of the appeal shall be the date of the submission of such copy.

*Explanation.*– For the provisions of this rule, the appeal shall be treated as filed only when the final acknowledgement, indicating the appeal number, is issued.

**109.** Application to the Appellate Authority.-(1)An application to the Appellate Authority under sub-section (2) of section 107 shall be made in FORM GST APL-03, along with the relevant documents, either electronically or otherwise as may be notified by the Commissioner.

(2) A certified copy of the decision or order appealed against shall be submitted within seven days of the filing the application under sub-rule (1) and an appeal number shall be generated by the Appellate Authority or an officer authorised by him in this behalf.

**110.** Appeal to the Appellate Tribunal.-(1) An appeal to the Appellate Tribunal under subsection (1) of section 112 shall be filed along with the relevant documents either electronically or otherwise as may be notified by the Registrar, in FORM GST APL-05, on the common portal and a provisional acknowledgement shall be issued to the appellant immediately.

(2) A memorandum of cross-objections to the Appellate Tribunal under sub-section (5) of section 112 shall be filed either electronically or otherwise as may be notified by the Registrar, in **FORM GST APL-06**.

(3) The appeal and the memorandum of cross objections shall be signed in the manner specified in rule 26.

(4) A certified copy of the decision or order appealed against along with fees as specified in sub-rule (5) shall be submitted to the Registrar within seven days of the filing of the appeal under sub-rule (1) and a final acknowledgement, indicating the appeal number shall be issued thereafter in **FORM GST APL-02**by the Registrar:

Provided that where the certified copy of the decision or order is submitted within seven days from the date of filing the **FORM GST APL-05**, the date of filing of the appeal shall be the date of the issue of the provisional acknowledgement and where the said copy is submitted after seven days, the date of filing of the appeal shall be the date of the submission of such copy.

*Explanation.*– For the purposes of this rule, the appeal shall be treated as filed only when the final acknowledgement indicating the appeal number is issued.

(5) The fees for filing of appeal or restoration of appeal shall be one thousand rupees for every one lakh rupees of tax or input tax credit involved or the difference in tax or input tax credit involved or the amount of fine, fee or penalty determined in the order appealed against, subject to a maximum of twenty five thousand rupees.

(6) There shall be no fee for application made before the Appellate Tribunal for rectification of errors referred to in sub-section (10) of section 112.

**111. Application to the Appellate Tribunal.-** (1)An application to the Appellate Tribunal under sub-section (3) of section 112 shall be madeelectronically or otherwise, in **FORM GST APL-07**, along with the relevant documents on the commonportal.

(2) A certified copy of the decision or order appealed against shall be submitted within seven days of filing the application under sub-rule (1) and an appeal number shall be generated by the Registrar.

**112. Production of additional evidence before the Appellate Authority or the Appellate Tribunal.-**(1) The appellant shall not be allowed to produce before the Appellate Authority or the Appellate Tribunal any evidence, whether oral or documentary, other than the evidence produced by him during the course of the proceedings before the adjudicating authority or, as the case may be, the Appellate Authority except in the following circumstances, namely:-

- (a) where the adjudicating authority or, as the case may be, the Appellate Authority has refused to admit evidence which ought to have been admitted; or
- (b) where the appellant was prevented by sufficient cause from producing the evidence which he was called upon to produce by the adjudicating authority or, as the case may be, the Appellate Authority; or

- (c) where the appellant was prevented by sufficient cause from producing before the adjudicating authority or, as the case may be, the Appellate Authority any evidence which is relevant to any ground of appeal; or
- (d) where the adjudicating authority or, as the case may be, the Appellate Authority has made the order appealed against without giving sufficient opportunity to the appellant to adduce evidence relevant to any ground of appeal.
- (2) No evidence shall be admitted under sub-rule (1) unless the Appellate Authority or the Appellate Tribunal records in writing the reasons for its admission.
- (3) The Appellate Authority or the Appellate Tribunal shall not take any evidence produced under sub-rule (1) unless the adjudicating authority or an officer authorised in this behalf by the said authority has been allowed a reasonable opportunity -
  - (a) to examine the evidence or document or to cross-examine any witness produced by the appellant; or
  - (b) to produce any evidence or any witness in rebuttal of the evidence produced by the appellant under sub-rule (1).
- (4) Nothing contained in this rule shall affect the power of the Appellate Authority or the Appellate Tribunal to direct the production of any document, or the examination of any witness, to enable it to dispose of the appeal.

**113.** Order of Appellate Authority or Appellate Tribunal.-(1) TheAppellate Authority shall, along with its order under sub-section (11) of section 107, issue a summary of the order in FORM GST APL-04 clearly indicating the final amount of demand confirmed.

(2) The jurisdictional officer shall issue a statement in **FORM GST APL-04** clearly indicating the final amount of demand confirmed by the Appellate Tribunal.

**114.** Appeal to the High Court.- (1) An appeal to the High Court under sub-section (1) of section 117 shall be filed in FORM GST APL-08.

(2) The grounds of appeal and the form of verification as contained in **FORM GST APL-08** shall be signed in the manner specified in rule 26.

**115. Demand confirmed by the Court.-** The jurisdictional officer shall issue a statement in **FORM GST APL-04** clearly indicating the final amount of demand confirmed by the High Court or, as the case may be, the Supreme Court.

**116. Disqualification for misconduct of an authorised representative.**-Where an authorised representative, other than those referred to in clause (b) or clause (c) of subsection (2) of section 116 is found, upon an enquiry into the matter, guilty of misconduct in connection with any proceedings under the Act, the Commissioner may, after providing him an opportunity of being heard, disqualify him from appearing as an authorised representative.

#### **CHAPTER XIV**

#### TRANSITIONAL PROVISIONS

117. Tax or duty credit carried forward under any existing law or on goods held in stock on the appointed day.-(1) Every registered person entitled to take credit of input tax under section 140 shall, within ninety days of the appointed day, submit a declaration electronically in FORM GST TRAN-1, duly signed, on the common portal specifying therein, separately, the amount of input tax creditof eligible duties and taxes, as defined in Explanation 2 to section 140, to which he is entitled under the provisions of the said section:

Provided that the Commissioner may, on the recommendations of the Council, extend the period of ninety days by a further period not exceeding ninety days.

Provided further that where the inputs have been received from an Export Oriented Unit or a unit located in Electronic Hardware Technology Park, the credit shall be allowed to the extent as provided in sub-rule (7) of rule 3 of the CENVAT Credit Rules, 2004.

(2) Every declaration under sub-rule (1) shall-

(a) in the case of a claim under sub-section (2) of section140, specify separately the following particulars in respect of every item of capital goods as on the appointed day-

(i) the amount of tax or duty availed or utilized by way of input tax credit under each of the existing laws till the appointed day; and

(ii) the amount of tax or duty yet to be availed or utilized by way of input tax credit under each of the existing laws till the appointed day;

(b) in the case of a claim under sub-section (3) or clause (b) of sub-section (4) or sub-section (6) or sub-section (8) of section 140, specify separately the details of stock held on the appointed day;

(c) in the case of a claim under sub-section (5) of section 140, furnish the following details, namely:—

(i) the name of the supplier, serial number and date of issue of the invoice by the supplier or any document on the basis of which credit of input tax was admissible under the existing law;

(ii) the description and value of the goods or services;

(iii) the quantity in case of goods and the unit or unit quantity code thereof;

(iv) the amount of eligible taxes and duties or, as the case may be, the value added tax [or entry tax] charged by the supplier in respect of the goods or services; and

(v) the date on which the receipt of goods or services is entered in the books of account of the recipient.

(3) The amount of credit specified in the application in **FORM GST TRAN-1** shall be credited to the electronic credit ledger of the applicant maintained in **FORM GST PMT-2** on the common portal.

(4) (a) (i) A registered person who was not registered under the existing law shall, in accordance with the proviso to sub-section (3) of section 140, be allowed to avail of input tax credit on goods (on which the duty of central excise or, as the case may be, additional duties of customs under sub-section (1) of section 3 of the Customs Tariff Act, 1975, is leviable) held in stock on the appointed day in respect of which he is not in possession of any document evidencing payment of central excise duty.

(ii) The input tax credit referred to in sub-clause (i) shall be allowed at the rate of sixty per cent. on such goods which attract central tax at the rate of nine per cent. or more and forty per cent. for other goods of the central tax applicable on supply of such goods after the appointed date and shall be credited after the central tax payable on such supply has been paid:

Provided that where integrated tax is paid on such goods, the amount of credit shall be allowed at the rate of thirty per cent. and twenty per cent. respectively of the said tax;

(iii) The scheme shall be available for six tax periods from the appointed date.

(b) The credit of central tax shall be availed subject to satisfying the following conditions, namely:-

(i) such goods were not unconditionally exempt from the whole of the duty of excise specified in the First Schedule to the Central Excise Tariff Act, 1985 or were not nil rated in the said Schedule;

(ii) the document for procurement of such goods is available with the registered person;

(iii) the registered person availing of this scheme and having furnished the details of stock held by him in accordance with the provisions of clause (b) of sub-rule (2), submits a statement in **FORM GST TRAN 2** at the end of each of the six tax periods during which the scheme is in operation indicating therein, the details of supplies of such goods effected during the tax period;

(iv) the amount of credit allowed shall be credited to the electronic credit ledger of the applicant maintained in **FORM GST PMT-2** on the common portal; and

(v) the stock of goods on which the credit is availed is so stored that it can be easily identified by the registered person.

**118.Declaration to be made under clause (c) of sub-section (11) of section 142.**-Every person to whom the provision of clause (c) of sub-section (11) of section 142 applies, shall within a period of ninety days of the appointed day, submit a declaration electronically in **FORM GST TRAN-1** furnishing the proportion of supply on which Value Added Tax or service tax has been paid before the appointed day but the supply is made after the appointed day, and the Input Tax Credit admissible thereon.

**119.** Declaration of stock held by a principal and job-worker.-Every person to whom the provisions of section 141 apply shall, within ninety days of the appointed day, submit a declaration electronically in FORM GST TRAN-1, specifying therein, the stock of the inputs, semi-finished goods or finished goods, as applicable, held by him on the appointed day.

**120. Details of goods sent on approval basis.**-Every person having sent goods on approval under the existing law and to whom sub-section (12) of section 142 applies shall, within ninety days of the appointed day, submit details of such goods sent on approval in **FORM GST TRAN-1**.

**121. Recovery of credit wrongly availed.**-The amount credited under sub-rule (3) of rule 117 may be verified and proceedings under section 73 or, as the case may be, section 74 shall be initiated in respect of any credit wrongly availed, whether wholly or partly.

## CHAPTER XV

### **ANTI-PROFITEERING**

#### 122. Constitution of the Authority.-The Authority shall consist of,-

(a) a Chairman who holds or has held a post equivalent in rank to a Secretary to the Government of India; and

(b) four Technical Members who are or have been Commissioners of State tax or central tax or have held an equivalent post under the existing law, to be nominated by the Council.

**123.** Constitution of the Standing Committee and Screening Committees.-(1)The Council may constitute a Standing Committee on Anti-profiteering which shall consist of such officers of the State Government and Central Government as may be nominated by it.

(2) A State level Screening Committee shall be constituted in each State by the State Governments which shall consist of-

(a) one officer of the State Government, to be nominated by the Commissioner, and

(b) one officer of the Central Government, to be nominated by the Chief Commissioner.

**124.** Appointment, salary, allowances and other terms and conditions of service of the Chairman and Members of the Authority:-(1) The Chairman and Members of the Authority shall be appointed by the Central Government on the recommendations of a Selection Committee to be constituted for the purpose by the Council.

(2) The Chairmanshall be paid a monthly salary of Rs. 2,25,000 (fixed) and other allowances and benefits as are admissible to a Central Government officer holding posts carrying the same pay:

Provided that where a retired officer is selected as a Chairman, he shall be paid a monthly salary of Rs. 2,25,000 reduced by the amount of pension.

(3) The Technical Member shall be paid a monthly salary of Rs. 2,05,400 (fixed) and shall be entitled to draw allowances as are admissible to a Government of India officer holding Group 'A' post carrying the same pay:

Provided that where a retired officer is selected as a Technical Member, he shall be paid a monthly salary of Rs. 2,05,400 reduced by the amount of pension.

(4) The Chairman shall hold office for a term of two years from the date on which he enters upon his office, or until he attains the age of sixty- five years, whichever is earlier and shall be eligible for reappointment:

Provided that person shall not be selected as the Chairman, if he has attained the age of sixty-two years.

(5) The Technical Member of the Authority shall hold office for a term of two years from the date on which he enters upon his office, or until he attains the age of sixty-five years, whichever is earlier and shall be eligible for reappointment:

Provided that person shall not be selected as a Technical Member if he has attained the age of sixty-two years.

**125.** Secretary to the Authority.-The Additional Director General of Safeguards under the Board shall be the Secretary to the Authority.

**126.** Power to determine the methodology and procedure.-The Authority may determine the methodology and procedure for determination as to whether the reduction in the rate of tax on the supply of goods or services or the benefit of input tax credit has been passed on by the registered person to the recipient by way of commensurate reduction in prices.

127. Duties of the Authority.- It shall be the duty of the Authority,-

- (i) to determine whether any reduction in the rate of tax on any supply of goods or services or the benefit of input tax credit has been passed on to the recipient by way of commensurate reduction in prices;
- (ii) to identify the registered person who has not passed on the benefit of reduction in the rate of tax on supply of goods or services or the benefit of input tax credit to the recipient by way of commensurate reduction in prices;
- (iii) to order,
  - (a) reduction in prices;
  - (b) return to the recipient, an amount equivalent to the amount not passed on by way of commensurate reduction in prices along with interest at the rate of eighteen percent. from the date of collection of the higher amount till the date of the return of such amount orrecovery of the amount not returned, as the case may be, in case the eligible person does not claim return of the amount or is not identifiable, and depositing the same in the Fund referred to in section 57;
  - (c) imposition of penalty as specified in the Act; and
  - (d) cancellation of registration under the Act.

**128.** Examination of application by the Standing Committee and Screening Committee.-(1) The Standing Committee shall, within a period of two months from the date of the receipt of a written application, in such form and manner as may be specified by it, from an interested party or from a Commissioner or any other person, examine the accuracy and adequacy of the evidence provided in the application to determine whether there is *prima-facie* evidence to support the claim of the applicant that the benefit of reduction in the rate of tax on any supply of goods or services or the benefit of input tax credit has not been passed on to the recipient by way of commensurate reduction in prices.

(2) All applications from interested parties on issues of local nature shall first be examined by the State level Screening Committee and the Screening Committee shall, upon being satisfied that the supplier has contravened the provisions of section 171, forward the application with its recommendations to the Standing Committee for further action.

**129. Initiation and conduct of proceedings.**-(1)Where the Standing Committee is satisfied that there is a *prima-facie* evidence to show that the supplier has not passed on the benefit of reduction in the rate of tax on the supply of goods or services or the benefit of input tax credit to the recipient by way of commensurate reduction in prices, it shall refer the matter to the Director General of Safeguards for a detailed investigation.

(2) The Director General of Safeguards shall conduct investigation and collect evidence necessary to determine whether the benefit of reduction in the rate of tax on any supply of goods or services or the benefit of input tax credit has been passed on to the recipient by way of commensurate reduction in prices.

(3) The Director General of Safeguards shall, before initiation of the investigation, issue a notice to the interested parties containing, *inter alia*, information on the following, namely:-

- (a) the description of the goods or services in respect of which the proceedings have been initiated;
- (b) summary of the statement of facts on which the allegations are based; and
- (c) the time limit allowed to the interested parties and other persons who may have information related to the proceedings for furnishing their reply.

(4) The Director General of Safeguards may also issue notices to such other persons as deemed fit for a fair enquiry into the matter.

(5) The Director General of Safeguards shall make available the evidence presented to it by one interested party to the other interested parties, participating in the proceedings.

(6) The Director General of Safeguards shall complete the investigation within a period of three months of the receipt of the reference from the Standing Committee or within such extended period not exceeding a further period of three months for reasons to be recorded in writing as allowed by the Standing Committee and, upon completion of the investigation, furnish to the Authority, a report of its findings along with the relevant records.

**130.** Confidentiality of information.-(1)Notwithstanding anything contained in sub-rules (3) and (5) of rule 129 and sub-rule (2) of rule 133, the provisions of section 11 of the Right to Information Act, 2005 (22 of 2005), shall apply *mutatis mutandis* to the disclosure of any information which is provided on a confidential basis.

(2) The Director General of Safeguards may require the parties providing information on confidential basis to furnish non-confidential summary thereof and if, in the opinion of the party providing such information, the said information cannot be summarised, such party may submit to the Director General of Safeguards a statement of reasons as to why summarisation is not possible.

**131.** Cooperation with other agencies or statutory authorities.-Where the Director General of Safeguards deems fit, he may seek opinion of any other agency or statutory authorities in the discharge of his duties.

**132.** Power to summon persons to give evidence and produce documents.- (1)The Director General of Safeguards, or an officer authorised by him in this behalf, shall be deemed to be the proper officer to exercise the power to summon any person whose attendance he considers necessary either to give evidence or to produce a document or any other thing under section 70 and shall have power in any inquiry in the same manner, as provided in the case of a civil court under the provisions of the Code of Civil Procedure, 1908 (5 of 1908).

(2) Every such inquiry referred to in sub-rule (1) shall be deemed to be a judicial proceedings within the meaning of sections 193 and 228 of the Indian Penal Code (45 of 1860).

**133.** Order of the Authority.-(1) The Authority shall, within a period of three months from the date of the receipt of the report from the Director General of Safeguards determine whether a registered person has passed on the benefit of the reduction in the rate of tax on the supply of goods or services or the benefit of input tax credit to the recipient by way of commensurate reduction in prices.

(2) An opportunity of hearing shall be granted to the interested parties by the Authority where any request is received in writing from such interested parties.

(3) Where the Authority determines that a registered person has not passed on the benefit of the reduction in the rate of tax on the supply of goods or services or the benefit of input tax credit to the recipient by way of commensurate reduction in prices, the Authority may order-

- (a) reduction in prices;
- (b) return to the recipient, an amount equivalent to the amount not passed on by way of commensurate reduction in prices along with interest at the rate of eighteen percent. from the date of collection of the higher amount till the date of the return of such amount or recovery of the amount including interest not returned, as the case may be, in case the eligible person does not claim return of the amount or is not identifiable, and depositing the same in the Fund referred to in section 57;
- (c) imposition of penalty as specified under the Act; and
- (d) cancellation of registration under the Act.

**134.** Decision to be taken by the majority.-If the Members of the Authority differ in opinion on any point, the point shall be decided according to the opinion of the majority.

**135.** Compliance by the registered person.-Any order passed by the Authority under these rules shall be immediately complied with by the registered person failing which action shall be initiated to recover the amount in accordance with the provisions of the Integrated Goods and Services Tax Act or the Central Goods and Services Tax Act or the Union

territory Goods and Services Tax Act or the State Goods and Services Tax Act of the respective States, as the case may be.

**136.** Monitoring of the order.-The Authority may require any authority of central tax, State tax or Union territory tax to monitor the implementation of the order passed by it.

**137.** Tenure of Authority.-The Authority shall cease to exist after the expiry of two years from the date on which the Chairman enters upon his office unless the Council recommends otherwise.

Explanation.-For the purposes of this Chapter,

(a) "Authority" means the National Anti-profiteering Authority constituted under rule 122;

(b) "Committee" means the Standing Committee on Anti-profiteering constituted by the Council in terms of sub-rule (1) of rule 123 of these rules;

(c) "interested party" includes-

- a. suppliers of goods or services under the proceedings; and
- b. recipients of goods or services under the proceedings;

(d)"Screening Committee" means the State level Screening Committee constituted in terms of sub-rule (2) of rule 123 of these rules.

## **CHAPTER XVI**

#### **E-WAY RULES**

[138. Information to be furnished prior to commencement of movement of goods and generation of e-way bill.-(1) Every registered person who causes movement of goods of consignment value exceeding fifty thousand rupees—

- (i) in relation to a supply; or
- (ii) for reasons other than supply; or
- (iii) due to inward supply from an unregistered person,

shall, before commencement of such movement, furnish information relating to the said goods in **Part A** of **FORM GST EWB-01**, electronically, on the common portal.

(2)Where the goods are transported by the registered person as a consignor or the recipient of supply as the consignee, whether in his own conveyance or a hired one or by railways or by air or by vessel, the said person or the recipient may generate the e-way bill in **FORM GST EWB-01** electronically on the common portal after furnishing information in **Part B** of **FORM GST EWB-01**.

(3) Where the e-way bill is not generated under sub-rule (2) and the goods are handed over to a transporter for transportation by road, the registered person shall furnish the information relating to the transporter in **Part B** of **FORM GST EWB-01** on the common portal and the e-way bill shall be generated by the transporter on the said portal on the basis of the information furnished by the registered person in **Part A** of **FORM GST EWB-01**:

Provided that the registered person or, as the case may be, the transporter may, at his option, generate and carry the e-way bill even if the value of the consignment is less than fifty thousand rupees:

Provided further that where the movement is caused by an unregistered person either in his own conveyance or a hired one or through a transporter, he or the transporter may, at their option, generate the e-way bill in **FORM GST EWB-01** on the common portal in the manner specified in this rule:

Provided also that where the goods are transported for a distance of less than ten kilometres within the State or Union territory from the place of business of the consignor to the place of business of the transporter for further transportation, the supplier or the transporter may not furnish the details of conveyance in **Part B** of **FORM GST EWB-01**.

*Explanation 1.–* For the purposes of this sub-rule, where the goods are supplied by an unregistered supplier to a recipient who is registered, the movement shall be said to be caused by such recipient if the recipient is known at the time of commencement of the movement of goods.

*Explanation 2.*-The information in **Part A** of **FORM GST EWB-01** shall be furnished by the consignor or the recipient of the supply as consignee where the goods are transported by railways or by air or by vessel.

(4) Upon generation of the e-way bill on the common portal, a unique e-way bill number (EBN) shall be made available to the supplier, the recipient and the transporter on the common portal.

(5) Any transporter transferring goods from one conveyance to another in the course of transit shall, before such transfer and further movement of goods, update the details of conveyance in the e-way bill on the common portal in **FORM GST EWB-01**:

Provided that where the goods are transported for a distance of less than ten kilometres within the State or Union territory from the place of business of the transporter finally to the place of business of the consignee, the details of conveyance may not be updated in the e-way bill.

(6) After e-way bill has been generated in accordance with the provisions of sub-rule (1), where multiple consignments are intended to be transported in one conveyance, the transporter may indicate the serial number of e-way bills generated in respect of each such consignment electronically on the common portal and a consolidated e-way bill in **FORM GST EWB-02**maybe generated by him on the said common portal prior to the movement of goods.

(7) Where the consignor or the consignee has not generated FORM GST EWB-01 in accordance with the provisions of sub-rule (1) and the value of goods carried in the conveyance is more than fifty thousand rupees, the transporter shall generate FORM GSTEWB-01 on the basis of invoice or bill of supply or delivery challan, as the case may be, and may also generate a consolidated e-way bill in FORM GST EWB-02 on the common portal prior to the movement of goods.

(8) The information furnished in **Part A** of **FORM GST EWB-01** shall be made available to the registered supplier on the common portal who may utilize the same for furnishing details in **FORM GSTR-1**:

Provided that when the information has been furnished by an unregistered supplier in **FORM GST EWB-01**, he shall be informed electronically, if the mobile number or the e-mail is available.

(9) Where an e-way bill has been generated under this rule, but goods are either not transported or are not transported as per the details furnished in the e-way bill, the e-way bill may be cancelled electronically on the common portal, either directly or through a Facilitation Centre notified by the Commissioner, within 24 hours of generation of the e-way bill:

Provided that an e-way bill cannot be cancelled if it has been verified in transit in accordance with the provisions of rule 138B.

(10) An e-way bill or a consolidated e-way bill generated under this rule shall be valid for the period as mentioned in column (3) of the Table below from the relevant date, for the distance the goods have to be transported, as mentioned in column (2) of the said Table:

Sr. no.	Distance	Validity period
(1)	(2)	(3)

Table

1.	Upto 100 km	One day
2.	For every 100 km or part thereof thereafter	One additional day

Provided that the Commissioner may, by notification, extend the validity period of eway bill for certain categories of goods as may be specified therein:

Provided further that where, under circumstances of an exceptional nature, the goods cannot be transported within the validity period of the e-way bill, the transporter may generate another e-way bill after updating the details in **Part B** of **FORM GSTEWB-01**.

*Explanation.*—For the purposes of this rule, the "relevant date" shall mean the date on which the e-way bill has been generated and the period of validity shall be counted from the time at which the e-way bill has been generated and each day shall be counted as twenty-four hours.

(11) The details of e-way bill generated under sub-rule (1) shall be made available to the recipient, if registered, on the common portal, who shall communicate his acceptance or rejection of the consignment covered by the e-way bill.

(12) Where the recipient referred to in sub-rule (11) does not communicate his acceptance or rejection within seventy two hours of the details being made available to him on the common portal, it shall be deemed that he has accepted the said details.

(13) The e-way bill generated under this rule or under rule 138 of the Goods and Services TaxRules of any State shall be valid in every State and Union territory.

(14) Notwithstanding anything contained in this rule, no e-way bill is required to be generated—

(a) where the goods being transported are specified in Annexure;

(b) where the goods are being transported by a non-motorised conveyance;

(c) where the goods are being transported from the port, airport, aircargo complex and land customs station to an inland container depot or a container freight station for clearance by Customs; and

(d) in respect of movement of goods within such areas as are notified under clause (d) of sub-rule (14) of rule 138 of the Goods and Services Tax Rules of the concerned State.

*Explanation.* - The facility of generation and cancellation of e-way bill may also be made available through SMS.

# ANNEXURE [(See rule 138 (14)]

S.	Chapter or	Description of Goods
No.	Heading or	
	Sub-heading	
	or Tariff	
	item	

(1)	(2)	(3)
1.	0101	Live asses, mules and hinnies
2.	0102	Live bovine animals
3.	0103	Live swine
4.	0104	Live sheep and goats
5.	0105	Live poultry, that is to say, fowls of the species Gallus domesticus,
		ducks, geese, turkeys and guinea fowls.
6.	0106	Other live animal such as Mammals, Birds, Insects
7.	0201	Meat of bovine animals, fresh and chilled.
8.	0202	Meat of bovine animals frozen [other than frozen and put up in unit container]
9.	0203	Meat of swine, fresh, chilled or frozen [other than frozen and put up in
10	0204	unit container]
10.	0204	Meat of sheep or goats, fresh, chilled or frozen [other than frozen and put up in unit container]
11.	0205	Meat of horses, asses, mules or hinnies, fresh, chilled or frozen [other
	0_00	than frozen and put up in unit container]
12.	0206	Edible offal of bovine animals, swine, sheep, goats, horses, asses,
		mules or hinnies, fresh, chilled or frozen [other than frozen and put up
		in unit container]
13.	0207	Meat and edible offal, of the poultry of heading 0105, fresh, chilled or
		frozen [other than frozen and put up in unit container]
14.	0208	Other meat and edible meat offal, fresh, chilled or frozen [other than
		frozen and put up in unit container]
15.	0209	Pig fat, free of lean meat, and poultry fat, not rendered or otherwise
		extracted, fresh, chilled or frozen [other than frozen and put up in unit container]
16.	0209	Pig fat, free of lean meat, and poultry fat, not rendered or otherwise
10.	0209	extracted, salted, in brine, dried or smoked [other than put up in unit
		containers]
17.	0210	Meat and edible meat offal, salted, in brine, dried or smoked; edible
17.	0210	flours and meals of meat or meat offal, other than put up in unit
		containers
18.	3	Fish seeds, prawn / shrimp seeds whether or not processed, cured or in
		frozen state [other than goods falling under Chapter 3 and attracting
		2.5%]
19.	0301	Live fish.
20.	0302	Fish, fresh or chilled, excluding fish fillets and other fish meat of
		heading 0304
21.	0304	Fish fillets and other fish meat (whether or not minced), fresh or
		chilled.
22.	0306	Crustaceans, whether in shell or not, live, fresh or chilled; crustaceans,
		in shell, cooked by steaming or by boiling in water live, fresh or
		chilled.
23.	0307	Molluscs, whether in shell or not, live, fresh, chilled; aquatic

S.	Chapter or	Description of Goods
No.	Heading or	-
	Sub-heading	
	or Tariff	
	item	
(1)	(2)	(3)
		invertebrates other than crustaceans and molluscs, live, fresh or chilled.
24.	0308	Aquatic invertebrates other than crustaceans and molluscs, live, fresh
		or chilled.
25.	0401	Fresh milk and pasteurised milk, including separated milk, milk and
		cream, not concentrated nor containing added sugar or other
		sweetening matter, excluding Ultra High Temperature (UHT) milk
26.	0403	Curd; Lassi; Butter milk
27.	0406	Chena or paneer, other than put up in unit containers and bearing a
		registered brand name;
28.	0407	Birds' eggs, in shell, fresh, preserved or cooked
29.	0409	Natural honey, other than put up in unit container and bearing a
		registered brand name
30.	0501	Human hair, unworked, whether or not washed or scoured; waste of
		human hair
31.	0506	All goods i.e. Bones and horn-cores, unworked, defatted, simply
		prepared (but not cut to shape), treated with acid or gelatinised; powder
		and waste of these products
32.	0507 90	All goods i.e. Hoof meal; horn meal; hooves, claws, nails and beaks;
	0.511	antlers; etc.
33.	0511	Semen including frozen semen
34.	6	Live trees and other plants; bulbs, roots and the like; cut flowers and
25	0701	ornamental foliage
35.	0701	Potatoes, fresh or chilled.
36.	0702	Tomatoes, fresh or chilled.
37.	0703	Onions, shallots, garlic, leeks and other alliaceous vegetables, fresh or
20	0704	chilled.
38.	0704	Cabbages, cauliflowers, kohlrabi, kale and similar edible brassicas,
20	0705	fresh or chilled.
39.	0705	Lettuce (Lactuca sativa) and chicory (Cichorium spp.), fresh or chilled.
40.	0706	Carrots, turnips, salad beetroot, salsify, celeriac, radishes and similar
41	0707	edible roots, fresh or chilled.
41. 42.	0708	Cucumbers and gherkins, fresh or chilled. Leguminous vegetables, shelled or unshelled, fresh or chilled.
42.	0708	Other vegetables, fresh or chilled.
43. 44.	0709	Dried vegetables, whole, cut, sliced, broken or in powder, but not
	0/12	further prepared.
45.	0713	Dried leguminous vegetables, shelled, whether or not skinned or split.
45.	0713	Manioc, arrowroot, salep, Jerusalem artichokes, sweet potatoes and
- <del>1</del> 0.	0/14	similar roots and tubers with high starch or inulin content, fresh or
		similar 10065 and tubers with high staten of multin content, ficsil of

No.         Heading or Sub-heading or Tariff           (1)         (2)         (3)           (1)         (2)         (3)           (2)         (3)           (3)         Coconuts, fresh or dried, whether or not shelled or peeled           (48)         0801         Brazil nuts, fresh, whether or not shelled or peeled           (49)         0802         Other nuts, Other nuts, Cleastanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or peeled           50.         0803         Bananas, including plantains, fresh or dried           51.         0804         Dates, figs, pincapples, avocados, guavas, mangoes and mangosteens, fresh.           52.         0805         Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas);clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limonu,) and limes (Citrus aurantifolia, Citrus latifolia), fresh.           53.         0806         Grapes, fresh           54.         0807         Melons (including watermelons) and papaws (papayas), fresh.           55.         0808         Apples, pears and quinces, fresh.           56.         0809         Apricots, cherries, plaches (including watermelons), fresh.           57.         0810         Other fruit such as strawberries, traspherries, blackberries, mulberries and loganberries, black, white or red	S.	Chapter or	Description of Goods
Sub-heading or         Tariff item           (1)         (2)         (3)           (1)         (2)         (3)           (2)         (3)         Coconuts, fresh or dried, whether or not shelled or peeled           (47.         0801         Brazil nuts, fresh, whether or not shelled or peeled           (48.         0801         Brazil nuts, fresh such as Almonds, Hazelnuts or filberts (Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or peeled           50.         0803         Bananas, including plantains, fresh or dried           51.         0804         Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.           52.         0805         Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas);clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.           53.         0806         Grapes, fresh           54.         0807         Melons (including watermelons) and papaws (papayas), fresh.           55.         0808         Apples, pears and quinces, fresh.           56.         0809         Apricots, cherries, peaches (including metarines), plums and sloes, fresh.           57.         0810         Other fruit such as strawberries, raspberries, blackberries, mu		-	- ···· F ···· · · · · · · · · · · · · ·
or         Tariff item           (1)         (2)         (3)           chilled; sago pith.         chilled; sago pith.           47.         0801         Coconuts, fresh or dried, whether or not shelled or peeled           48.         0801         Brazil nuts, fresh, whether or not shelled or peeled           49.         0802         Other nuts, Other nuts, fresh such as Almonds, Hazelnuts or fiberts (Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or peeled           50.         0803         Bananas, including plantains, fresh or dried           51.         0804         Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.           52.         0805         Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.           53.         0806         Grapes, fresh           54.         0807         Mclons (including watermelons) and papaws (papayas), fresh.           55.         0808         Apples, pears and quinces, fresh.           56.         0809         Apricots, cherries, peaches (including metarines), plums and sloes, fresh.           57.         0810         Other fruit such as strawberries, raspberries, blackbe		-	
(1)       (2)       (3)         47.       0801       Coconuts, fresh or dried, whether or not shelled or peeled         48.       0801       Brazil nuts, fresh, whether or not shelled or peeled         49.       0802       Other nuts, Other nuts, fresh such as Almonds, Hazelnuts or filberts (Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Arcca nuts, fresh, whether or not shelled or peeled         50.       0803       Bananas, including plantains, fresh or dried         51.       0804       Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.         52.       0805       Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.         53.       0806       Grapes, fresh         54.       0807       Melons (including watermelons) and papaws (papayas), fresh.         55.       0808       Apples, pears and quinces, fresh.         56.       0809       Apricots, cherries, peaches (including nectarines), plums and sloes, fresh.         57.       0810       Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico),			
ehilled; sago pith.           47.         0801         Coconuts, fresh or dried, whether or not shelled or peeled           48.         0801         Brazil nuts, fresh, whether or not shelled or peeled           49.         0802         Other nuts, Other nuts, fresh such as Almonds, Hazelnuts or filberts (Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or peeled           50.         0803         Bananas, including plantains, fresh or dried           51.         0804         Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.           52.         0805         Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas);clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.           53.         0806         Grapes, fresh           54.         0807         Melons (including watermelons) and papaws (papayas), fresh.           55.         0808         Apples, pears and quinces, fresh.           56.         0809         Apricots, cherries, peaches (including nectarines), plums and sloes, firesh.           57.         0810         Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pome		item	
47.       0801       Coconuts, fresh or dried, whether or not shelled or peeled         48.       0801       Brazil nuts, fresh, whether or not shelled or peeled         49.       0802       Other nuts, fresh, whether or not shelled or peeled         49.       0802       Other nuts, Cher nuts, fresh such as Almonds, Hazelnuts or filberts (Coryius spp.), walnuts, Cleastnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or peeled         50.       0803       Bananas, including plantains, fresh or dried         51.       0804       Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.         52.       0805       Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas):clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.         53.       0806       Grapes, fresh         54.       0807       Mclons (including watermelons) and papaws (papayas), fresh.         55.       0808       Apples, pears and quinces, fresh.         57.       0810       Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ata), Bore, Lichi, fresh.         58.       0814 <th>(1)</th> <th>(2)</th> <th>(3)</th>	(1)	(2)	(3)
48.       0801       Brazil nuts, fresh, whether or not shelled or pecled         49.       0802       Other nuts, Other nuts, fresh such as Almonds, Hazelnuts or filberts (Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or pecled         50.       0803       Bananas, including plantains, fresh or dried         51.       0804       Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.         52.       0805       Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.         53.       0806       Grapes, fresh         54.       0807       Melons (including watermelons) and papaws (papayas), fresh.         55.       0808       Apples, pears and quinces, fresh.         56.       0809       Apricots, cherries, peaches (including nectarines), plums and sloes, fresh.         57.       0810       Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ata), Bore, Lichi, fresh.         58.       0814       Peel of citrus fruit or melons (including watermelons), fresh.         <			chilled; sago pith.
49.       0802       Other nuts, Other nuts, fresh such as Almonds, Hazelnuts or filberts (Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Arcca nuts, fresh, whether or not shelled or peeled         50.       0803       Bamanas, including plantains, fresh or dried         51.       0804       Dates, figs, pincapples, avocados, guavas, mangoes and mangosteens, fresh.         52.       0805       Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas);elementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.         53.       0806       Grapes, fresh         54.       0807       Melons (including watermelons) and papaws (papayas), fresh.         55.       0808       Apples, pears and quinces, fresh.         56.       0809       Apricots, cherries, peaches (including nectarines), plums and sloes, fresh.         57.       0810       Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ala), Bore, Lichi, fresh.         58.       0814       Peel of citrus fruit or melons (including watermelons), fresh.         59.       9       All goods of seed quality         60.       0902	47.	0801	Coconuts, fresh or dried, whether or not shelled or peeled
(Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios, Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or peeled           50.         0803         Bananas, including plantains, fresh or dried           51.         0804         Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.           52.         0805         Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas);clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.           53.         0806         Grapes, fresh           54.         0807         Melons (including watermelons) and papaws (papayas), fresh.           55.         0808         Apples, pears and quinces, fresh.           56.         0809         Apricots, cherries, peaches (including nectarines), plums and slocs, fresh.           57.         0810         Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, blaberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ata), Bore, Lichi, fresh.           58.         0814         Peel of citrus fruit or melons (including watermelons), fresh.           59.         9         All goods of seed quality           60.         0901         Coffee beans, not roasted <td>48.</td> <td>0801</td> <td>Brazil nuts, fresh, whether or not shelled or peeled</td>	48.	0801	Brazil nuts, fresh, whether or not shelled or peeled
Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or not shelled or peeled           50.         0803         Bananas, including plantains, fresh or dried           51.         0804         Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.           52.         0805         Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas);clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.           53.         0806         Grapes, fresh           54.         0807         Melons (including watermelons) and papaws (papayas), fresh.           55.         0808         Apples, pears and quinces, fresh.           56.         0809         Apricots, cherries, peaches (including nectarines), plums and sloes, fresh.           57.         0810         Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, biberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ata), Bore, Lichi, fresh.           58.         0814         Peel of citrus fruit or melons (including watermelons), fresh.           59.         9         All goods of seed quality           60.         0901         Coffee beans, not roasted           61.         0902         Unprocessed green leaves of tea	49.	0802	Other nuts, Other nuts, fresh such as Almonds, Hazelnuts or filberts
not shelled or peeled           50.         0803         Bananas, including plantains, fresh or dried           51.         0804         Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.           52.         0805         Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.           53.         0806         Grapes, fresh           54.         0807         Melons (including watermelons) and papaws (papayas), fresh.           55.         0808         Apples, pears and quinces, fresh.           56.         0809         Apricots, cherries, peaches (including nectarines), plums and sloes, fresh.           57.         0810         Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ata), Bore, Lichi, fresh.           58.         0814         Peel of citrus fruit or melons (including watermelons), fresh.           59.         9         All goods of seed quality           60.         0900         Coffee beans, not roasted           61.         0902         Unprocessed green leaves of tea <t< td=""><td></td><td></td><td>(Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios,</td></t<>			(Coryius spp.), walnuts, Chestnuts (Castanea spp.), Pistachios,
50.       0803       Bananas, including plantains, fresh or dried         51.       0804       Dates, figs, pincapples, avocados, guavas, mangoes and mangosteens, fresh.         52.       0805       Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); clementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.         53.       0806       Grapes, fresh         54.       0807       Melons (including watermelons) and papaws (papayas), fresh.         55.       0808       Apples, pears and quinces, fresh.         56.       0809       Apricots, cherries, peaches (including nectarines), plums and sloes, fresh.         57.       0810       Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ata), Bore, Lichi, fresh.         58.       0814       Peel of citrus fruit or melons (including watermelons), fresh.         59.       9       All goods of seed quality         60.       0901       Coffee beans, not roasted         61.       0902       Unprocessed green leaves of tea         62.       0909       Seeds of anise, badian, fennel, coriander, cumin or caraway; juniper berries [of			Macadamia nuts, Kola nuts (Cola spp.), Areca nuts, fresh, whether or
51.       0804       Dates, figs, pineapples, avocados, guavas, mangoes and mangosteens, fresh.         52.       0805       Citrus fruit, such as Oranges, Mandarins (including tangerines and satsumas); elementines, wilkings and similar citrus hybrids, Grapefruit, including pomelos, Lemons (Citrus limon, Citrus limonum) and limes (Citrus aurantifolia, Citrus latifolia), fresh.         53.       0806       Grapes, fresh         54.       0807       Melons (including watermelons) and papaws (papayas), fresh.         55.       0808       Apples, pears and quinces, fresh.         56.       0809       Apricots, cherries, peaches (including nectarines), plums and sloes, fresh.         57.       0810       Other fruit such as strawberries, raspberries, blackberries, mulberries and loganberries, black, white or red currants and gooseberries, cranberries, bilberries and other fruits of the genus vaccinium, Kiwi fruit, Durians, Persimmons, Pomegranates, Tamarind, Sapota (chico), Custard-apple (ata), Bore, Lichi, fresh.         58.       0814       Peel of citrus fruit or melons (including watermelons), fresh.         59.       9       All goods of seed quality         60.       0901       Coffee beans, not roasted         61.       0902       Unprocessed green leaves of tea         62.       0909       Seeds of anise, badian, fennel, coriander, cumin or caraway; juniper berries [of seed quality]         63.       0910 11 10       Fresh turmeric, other tha			not shelled or peeled
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registered brand name]	00.	1002	
registered brand name]	67.	1003	Barley [other than those put up in unit container and bearing a
68. 1004 Oats [other than those put up in unit container and bearing a registered	68.	1004	Oats [other than those put up in unit container and bearing a registered

S.	Chapter or	Description of Goods
No.	Heading or	1
	Sub-heading	
	or Tariff	
	item	
(1)	(2)	(3)
		brand name]
69.	1005	Maize (corn) [other than those put up in unit container and bearing a
		registered brand name]
70.	1006	Rice [other than those put up in unit container and bearing a registered
		brand name]
71.	1007	Grain sorghum [other than those put up in unit container and bearing a
		registered brand name]
72.	1008	Buckwheat, millet and canary seed; other cereals such as Jawar, Bajra,
		Ragi] [other than those put up in unit container and bearing a registered
		brand name]
73.	1101	Wheat or meslin flour [other than those put up in unit container and
		bearing a registered brand name].
74.	1102	Cereal flours other than of wheat or meslin, [maize (corn) flour, Rye
		flour, etc.] [other than those put up in unit container and bearing a
		registered brand name]
75.	1103	Cereal groats, meal and pellets [other than those put up in unit
		container and bearing a registered brand name]
76.	1104	Cereal grains hulled
77.	1105	Flour, of potatoes [other than those put up in unit container and bearing
		a registered brand name]
78.	1106	Flour, of the dried leguminous vegetables of heading 0713 (pulses)
		[other than guar meal 1106 10 10 and guar gum refined split 1106 10
		90], of sago or of roots or tubers of heading 0714 or of the products of
		Chapter 8 i.e. of tamarind, of singoda, mango flour, etc. [other than
70	12	those put up in unit container and bearing a registered brand name]
79. 80.	12	All goods of seed quality
80. 81.	1201	Soya beans, whether or not broken, of seed quality.
01.	1202	Ground-nuts, not roasted or otherwise cooked, whether or not shelled or broken, of seed quality.
82.	1204	Linseed, whether or not broken, of seed quality.
83.	1204	Rape or colza seeds, whether or not broken, of seed quality.
84.	1205	Sunflower seeds, whether or not broken, of seed quality.
85.	1200	Other oil seeds and oleaginous fruits (i.e. Palm nuts and kernels, cotton
05.	1207	seeds, Castor oil seeds, Sesamum seeds, Mustard seeds, Saffower
		(Carthamustinctorius) seeds, Melon seeds, Poppy seeds, Ajams,
		Mango kernel, Niger seed, Kokam) whether or not broken, of seed
		quality.
86.	1209	Seeds, fruit and spores, of a kind used for sowing.
87.	1210	Hop cones, fresh.
07.	1210	

S.	Chapter or	Description of Goods
No.	Heading or	
	Sub-heading	
	or Tariff	
	item	
(1)	(2)	(3)
88.	1211	Plants and parts of plants (including seeds and fruits), of a kind used
		primarily in perfumery, in pharmacy or for insecticidal, fungicidal or
		similar purpose, fresh or chilled.
89.	1212	Locust beans, seaweeds and other algae, sugar beet and sugar cane,
	1010	fresh or chilled.
90.	1213	Cereal straw and husks, unprepared, whether or not chopped, ground,
0.1	1014	pressed or in the form of pellets
91.	1214	Swedes, mangolds, fodder roots, hay, lucerne (alfalfa), clover,
		sainfoin, forage kale, lupines, vetches and similar forage products,
92.	1301	whether or not in the form of pellets. Lac and Shellac
93.	1404 90 40	Betel leaves
94.	1701 or 1702	Jaggery of all types including Cane Jaggery (gur) and Palmyra Jaggery
95.	1904	Puffed rice, commonly known as Muri, flattened or beaten rice,
		commonly known as Chira, parched rice, commonly known as khoi,
		parched paddy or rice coated with sugar or gur, commonly known as Murki
96.	1905	Pappad
90. 97.	1905	Bread (branded or otherwise), <u>except</u> pizza bread
98.	2201	Water [other than aerated, mineral, purified, distilled, medicinal, ionic,
70.	2201	battery, de-mineralized and water sold in sealed container]
99.	2201	Non-alcoholic Toddy, Neera including date and palm neera
100.	2202 90 90	Tender coconut water other than put up in unit container and bearing a
		registered brand name
101.	2302, 2304,	Aquatic feed including shrimp feed and prawn feed, poultry feed and
	2305, 2306,	cattle feed, including grass, hay and straw, supplement andhusk of
	2308, 2309	pulses, concentrates and additives, wheat bran and de-oiled cake
102.	2501	Salt, all types
103.	2835	Dicalcium phosphate (DCP) of animal feed grade conforming to IS
		specification No.5470 : 2002
104.	3002	Human Blood and its components
105.	3006	All types of contraceptives
106.	3101	All goods and organic manure [other than put up in unit containers and
		bearing a registered brand name]
107.	3304	Kajal [other than kajal pencil sticks], Kumkum, Bindi, Sindur, Alta
108.	3825	Municipal waste, sewage sludge, clinical waste
109.	3926	Plastic bangles
110.	4014	Condoms and contraceptives
111.	4401	Firewood or fuel wood

<b>S.</b>	Chapter or	Description of Goods
No.	Heading or	
	Sub-heading	
	or Tariff	
(1)	item	(2)
<b>(1)</b> 112.	( <b>2</b> ) 4402	(3) Wood charcoal (including shell or nut charcoal), whether or not
112.	4402	agglomerated
113.	4802 / 4907	Judicial, Non-judicial stamp papers, Court fee stamps when sold by the
		Government Treasuries or Vendors authorised by the Government
114.	4817 / 4907	Postal items, like envelope, Post card etc., sold by Government
115.	48 / 4907	Rupee notes when sold to the Reserve Bank of India
116.	4907	Cheques, lose or in book form
117.	4901	Printed books, including Braille books
118.	4902	Newspapers, journals and periodicals, whether or not illustrated or
		containing advertising material
119.	4903	Children's picture, drawing or colouring books
120.	4905	Maps and hydrographic or similar charts of all kinds, including atlases,
		wall maps, topographical plans and globes, printed
121.	5001	Silkworm laying, cocoon
122.	5002	Raw silk
123.	5003	Silk waste
124.	5101	Wool, not carded or combed
125.	5102	Fine or coarse animal hair, not carded or combed
126.	5103	Waste of wool or of fine or coarse animal hair
127.	52	Gandhi Topi
128.	52	Khadi yarn
129.	5303	Jute fibres, raw or processed but not spun
130.	5305	Coconut, coir fibre
131.	63	Indian National Flag
132.	6703	Human hair, dressed, thinned, bleached or otherwise worked
133.	6912 00 40	Earthen pot and clay lamps
134.	7018	Glass bangles (except those made from precious metals)
135.	8201	Agricultural implements manually operated or animal driven i.e. Hand
		tools, such as spades, shovels, mattocks, picks, hoes, forks and rakes;
		axes, bill hooks and similar hewing tools; secateurs and pruners of any
		kind; scythes, sickles, hay knives, hedge shears, timber wedges and
		other tools of a kind used in agriculture, horticulture or forestry.
136.	8445	Amber charkha
137.	8446	Handloom [weaving machinery]
138.	8802 60 00	Spacecraft (including satellites) and suborbital and spacecraft launch vehicles
139.	8803	Parts of goods of heading 8801
140.	9021	Hearing aids
141.	92	Indigenous handmade musical instruments
171.	14	

S.	Chapter or	Description of Goods
No.	Heading or	
	Sub-heading	
	or Tariff	
	item	
(1)	(2)	(3)
142.	9603	Muddhas made of sarkanda and phoolbaharijhadoo
143.	9609	Slate pencils and chalk sticks
144.	9610 00 00	Slates
145.	9803	Passenger baggage
146.	Any chapter	Puja samagrinamely,-
		(i) Rudraksha, rudraksha mala, tulsikanthi mala, panchgavya
		(mixture of cowdung, desi ghee, milk and curd);
		(ii) Sacred thread (commonly known as yagnopavit);
		(iii) Wooden khadau;
		(iv) Panchamrit,
		(v) Vibhuti sold by religious institutions,
		(vi) Unbranded honey
		(vii) Wick for diya.
		(viii) Roli
		(ix) Kalava (Raksha sutra)
		(x) Chandantika
147.		Liquefied petroleum gas for supply to household and non
		domestic exempted category (NDEC) customers
148.		Kerosene oil sold under PDS
149.		Postal baggage transported by Department of Posts
150.		Natural or cultured pearls and precious or semi-precious stones;
		precious metals and metals clad with precious metal (Chapter
		71)
151.		Jewellery, goldsmiths' and silversmiths' wares and other
		articles (Chapter 71)
152.		Currency
153.		Used personal and household effects
154.		Coral, unworked (0508) and worked coral (9601);

# **138A.** Documents and devices to be carried by a person-in-charge of a conveyance.- (1) The person in charge of a conveyance shall carry—

(a) the invoice or bill of supply or delivery challan, as the case may be; and

(b) a copy of the e-way bill or the e-way bill number, either physically or mapped to a Radio Frequency Identification Device embedded on to the conveyance in such manner as may be notified by the Commissioner.

(2) A registered person may obtain an Invoice Reference Number from the common portal by uploading, on the said portal, a tax invoice issued by him in **FORM GST INV-1** 

and produce the same for verification by the proper officer in lieu of the tax invoice and such number shall be valid for a period of thirty days from the date of uploading.

(3) Where the registered person uploads the invoice under sub-rule (2), the information in Part A of **FORM GST EWB-01** shall be auto-populated by the common portal on the basis of the information furnished in **FORM GST INV-1**.

(4) The Commissioner may, by notification, require a class of transporters to obtain a unique Radio Frequency Identification Device and get the said device embedded on to the conveyance and map the e-way bill to the Radio Frequency Identification Deviceprior to the movement of goods.

(5) Notwithstanding anything contained clause (b) of sub-rule (1), where circumstances so warrant, the Commissioner may,by notification, require the person-in-charge of the conveyance to carry the following documents instead of the e-way bill-

- (a) tax invoice or bill of supply or bill of entry; or
- (b) a delivery challan, where the goods are transported for reasons other than by way of supply.

**138B.** Verification of documents and conveyances.-(1) The Commissioner or an officer empowered by him in this behalf may authorise the proper officer to intercept any conveyance to verify the e-way bill or the e-way bill number in physical form for all inter-State and intra-State movement of goods.

(2) The Commissioner shall get Radio Frequency Identification Devicereaders installed at places where the verification of movement of goods is required to be carried out and verification of movement of vehicles shall be done through such device readers where the eway bill has been mapped with the said device.

(3) The physical verification of conveyances shall be carried out by the proper officer as authorised by the Commissioner or an officer empowered by him in this behalf:

Provided that on receipt of specific information on evasion of tax, physical verification of a specific conveyance can also be carried out by any officer after obtaining necessary approval of the Commissioner or an officer authorised by him in this behalf.

**138C.** Inspection and verification of goods.-(1) A summary report of every inspection of goods in transit shall be recorded online by the proper officer in Part A of FORM GST EWB-03 within twenty four hours of inspectionand the final report in Part B of FORM GST EWB-03 shall be recorded within three days of such inspection.

(2) Where the physical verification of goods being transported on any conveyance has been done during transit at one place within theState or in any other State, no further physical verification of the said conveyance shall be carried out again in theState, unless a specific information relating to evasion of tax is made available subsequently.

**138D.** Facility for uploading information regarding detention of vehicle.-Where a vehicle has been intercepted and detained for a period exceeding thirty minutes, the transporter may upload the said information in FORM GST EWB-04 on the common portal.]<sup>13</sup>

<sup>&</sup>lt;sup>13</sup> Inserted vide Notf No. 27/2017-Central Tax dt 30.08.2017, to be effective from the date as shall be notified. 97

## CHAPTER – XVII

#### **INSPECTION, SEARCH AND SEIZURE**

**139. Inspection, search and seizure.-** (1) Where the proper officer not below the rank of a Joint Commissioner has reasons to believe that a place of business or any other place is to be visited for the purposes of inspection or search or, as the case may be, seizure in accordance with the provisions of section 67, he shall issue an authorisation in **FORM GST INS-01** authorising any other officer subordinate to him to conduct the inspection or search or, as the case may be, seizure of goods, documents, books or things liable to confiscation.

(2) Where any goods, documents, books or things are liable for seizure under sub-section (2) of section 67, the proper officer or an authorised officer shall make an order of seizure in **FORM GST INS-02**.

(3) The proper officer or an authorised officer may entrust upon the the owner or the custodian of goods, from whose custody such goods or things are seized, the custody of such goods or things for safe upkeep and the said person shall not remove, part with, or otherwise deal with the goods or things except with the previous permission of such officer.

(4) Where it is not practicable to seize any such goods, the proper officer or the authorised officer may serve on the owner or the custodian of the goods, an order of prohibition in **FORM GST INS-03** that he shall not remove, part with, or otherwise deal with the goods except with the previous permission of such officer.

(5) The officer seizing the goods, documents, books or things shall prepare an inventory of such goods or documents or books or things containing, *interalia*, description, quantity or unit, make, mark or model, where applicable, and get it signed by the person from whom such goods or documents or books or things are seized.

140. Bond and security for release of seized goods.-(1) The seized goods may be released on a provisional basis upon execution of a bond for the value of the goods in FORM GST INS-04 and furnishing of a security in the form of a bank guarantee equivalent to the amount of applicable tax, interest and penalty payable.

*Explanation.*- For the purposes of the rules under the provisions of this Chapter, the "applicable tax" shall include central tax and State tax or central tax and the Union territory tax, as the case may be and the cess, if any, payable under the Goods and Services Tax (Compensation to States) Act, 2017 (15 of 2017).

(2) In case the person to whom the goods were released provisionally fails to produce the goods at the appointed date and place indicated by the proper officer, the security shall be encashed and adjusted against the tax, interest and penalty and fine, if any, payable in respect of such goods.

141. Procedure in respect of seized goods.-(1) Where the goods or things seized are of perishable or hazardous nature, and if the taxable person pays an amount equivalent to the market price of such goods or things or the amount of tax, interest and penalty that is or may become payable by the taxable person, whichever is lower, such goods or, as the case may be, things shall be released forthwith, by an order in FORM GST INS-05, on proof of payment.

(2) Where the taxable person fails to pay the amount referred to in sub-rule (1) in respect of the said goods or things, the Commissioner may dispose of such goods or things and the amount realized thereby shall be adjusted against the tax, interest, penalty, or any other amount payable in respect of such goods or things.

# CHAPTER - XVIII DEMANDS AND RECOVERY

**142.** Notice and order for demand of amounts payable under the Act.-(1) The proper officer shall serve, along with the

(a) notice under sub-section (1) of section 73 or sub-section (1) of section 74 or subsection (2) of section 76, a summary thereof electronically in **FORM GST DRC-01**,

(b) statement under sub-section (3) of section 73 or sub-section (3) of section 74, a summary thereof electronically in **FORM GST DRC-02**,

specifying therein the details of the amount payable.

(2) Where, before the service of notice or statement, the person chargeable with tax makes payment of the tax and interest in accordance with the provisions of sub-section (5) of section 73 or, as the case may be, tax, interest and penalty in accordance with the provisions of sub-section (5) of section 74, he shall inform the proper officer of such payment in **FORM GST DRC-03** and the proper officer shall issue an acknowledgement, accepting the payment made by the said person in **FORM GST DRC-04**.

(3) Where the person chargeable with tax makes payment of tax and interest under subsection (8) of section 73 or, as the case may be, tax, interest and penalty under sub-section (8) of section 74 within thirty days of the service of a notice under sub-rule (1), he shall intimate the proper officer of such payment in FORM GST DRC-03 and the proper officer shall issue an order in FORM GST DRC-05 concluding the proceedings in respect of the said notice.

(4) The representation referred to in sub-section (9) of section 73 or sub-section (9) of section 74 or sub-section (3) of section 76 shall be in **FORM GST DRC-06**.

(5) A summary of the order issued under sub-section (9) of section 73 or sub-section (9) of section 74 or sub-section (3) of section 76 shall be uploaded electronically in **FORM GST DRC-07**, specifying therein the amount of tax, interest and penalty payable by the person chargeable with tax.

(6) The order referred to in sub-rule (5) shall be treated as the notice for recovery.

(7) Any rectification of the order, in accordance with the provisions of section 161, shall be made by the proper officer in **FORM GST DRC-08**.

143. Recovery by deduction from any money owed.-Where any amount payable by a person (hereafter referred to in this rule as "the defaulter") to the Government under any of the provisions of the Act or the rules made thereunder is not paid, the proper officer may require, in FORM GST DRC-09, a specified officer to deduct the amount from any money owing to such defaulter in accordance with the provisions of clause (a) of sub-section (1) of section 79.

*Explanation.*-For the purposes of this rule, "specified officer" shall mean any officer of the Central Government or a State Government or the Government of a Union territory or a

local authority, or of a Board or Corporation or a company owned or controlled, wholly or partly, by the Central Government or a State Government or the Government of a Union territory or a local authority.

**144.** Recovery by sale of goods under the control of proper officer.- (1) Where any amount due from a defaulter is to be recovered by selling goods belonging to such person in accordance with the provisions of clause (b) of sub-section (1) of section 79, the proper officer shall prepare an inventory and estimate the market value of such goods and proceed to sell only so much of the goods as may be required for recovering the amount payable along with the administrative expenditure incurred on the recovery process.

(2) The said goods shall be sold through a process of auction, including e-auction, for which a notice shall be issued in **FORM GST DRC-10** clearly indicating the goods to be sold and the purpose of sale.

(3) The last day for submission of bid or the date of auction shall not be earlier than fifteen days from the date of issue of the notice referred to in sub-rule (2):

Provided that where the goods are of perishable or hazardous nature or where the expenses of keeping them in custody are likely to exceed their value, the proper officer may sell them forthwith.

(4) The proper officer may specify the amount of pre-bid deposit to be furnished in the manner specified by such officer, to make the bidders eligible to participate in the auction, which may be returned to the unsuccessful bidders, forfeited in case the successful bidder fails to make the payment of the full amount, as the case may be.

(5) The proper officer shall issue a notice to the successful bidder in **FORM GST DRC-11** requiring him to make the payment within a period of fifteen days from the date of auction. On payment of the full bid amount, the proper officer shall transfer the possession of the said goods to the successful bidder and issue a certificate in **FORM GST DRC-12**.

(6) Where the defaulter pays the amount under recovery, including any expenses incurred on the process of recovery, before the issue of the notice under sub-rule (2), the proper officer shall cancel the process of auction and release the goods.

(7) The proper officer shall cancel the process and proceed for re-auction where no bid is received or the auction is considered to be non-competitive due to lack of adequate participation or due to low bids.

**145.** Recovery from a third person.- (1) The proper officer may serve upon a person referred to in clause (c) of sub-section (1) of section 79 (hereafter referred to in this rule as "the third person"), a notice in FORM GST DRC-13 directing him to deposit the amount specified in the notice.

(2) Where the third person makes the payment of the amount specified in the notice issued under sub-rule (1), the proper officer shall issue a certificate in **FORM GST DRC-14** to the third person clearly indicating the details of the liability so discharged.

146. Recovery through execution of a decree, etc.- Where any amount is payable to the defaulter in the execution of a decree of a civil court for the payment of money or for sale in the enforcement of a mortgage or charge, the proper officer shall send a request in FORM GST DRC- 15 to the said court and the court shall, subject to the provisions of the Code of 101

Civil Procedure, 1908 (5 of 1908), execute the attached decree, and credit the net proceeds for settlement of the amount recoverable.

147. Recovery by sale of movable or immovable property.-(1) The proper officer shall prepare a list of movable and immovable property belonging to the defaulter, estimate their value as per the prevalent market price and issue an order of attachment or distraint and a notice for sale in FORM GST DRC- 16 prohibiting any transaction with regard to such movable and immovable property as may be required for the recovery of the amount due:

Provided that the attachment of any property in a debt not secured by a negotiable instrument, a share in a corporation, or other movable property not in the possession of the defaulter except for property deposited in, or in the custody of any Court, shall be attached in the manner provided in rule 151.

(2) The proper officer shall send a copy of the order of attachment or distraint to the concerned Revenue Authority or Transport Authority or any such Authority to place encumbrance on the said movable or immovable property, which shall be removed only on the written instructions from the proper officer to that effect.

(3) Where the property subject to the attachment or distraint under sub-rule (1) is-

(a) an immovable property, the order of attachment or distraint shall be affixed on the said property and shall remain affixed till the confirmation of sale;

(b) a movable property, the proper officer shall seize the said property in accordance with the provisions of chapter XIV of the Act and the custody of the said property shall either be taken by the proper officer himself or an officer authorised by him.

(4) The property attached or distrained shall be sold through auction, including e-auction, for which a notice shall be issued in **FORM GST DRC- 17** clearly indicating the property to be sold and the purpose of sale.

(5) Notwithstanding anything contained in the provision of this Chapter, where the property to be sold is a negotiable instrument or a share in a corporation, the proper officer may, instead of selling it by public auction, sell such instrument or a share through a broker and the said broker shall deposit to the Government so much of the proceeds of such sale, reduced by his commission, as may be required for the discharge of the amount under recovery and pay the amount remaining, if any, to the owner of such instrument or a share.

(6) The proper officer may specify the amount of pre-bid deposit to be furnished in the manner specified by such officer, to make the bidders eligible to participate in the auction, which may be returned to the unsuccessful bidders or, forfeited in case the successful bidder fails to make the payment of the full amount, as the case may be.

(7) The last day for the submission of the bid or the date of the auction shall not be earlier than fifteen days from the date of issue of the notice referred to in sub-rule (4):

Provided that where the goods are of perishable or hazardous nature or where the expenses of keeping them in custody are likely to exceed their value, the proper officer may sell them forthwith.

(8) Where any claim is preferred or any objection is raised with regard to the attachment or distraint of any property on the ground that such property is not liable to such attachment or 102

distraint, the proper officer shall investigate the claim or objection and may postpone the sale for such time as he may deem fit.

(9) The person making the claim or objection must adduce evidence to show that on the date of the order issued under sub-rule (1) he had some interest in, or was in possession of, the property in question under attachment or distraint.

(10) Where, upon investigation, the proper officer is satisfied that, for the reason stated in the claim or objection, such property was not, on the said date, in the possession of the defaulter or of any other person on his behalf or that, being in the possession of the defaulter on the said date, it was in his possession, not on his own account or as his own property, but on account of or in trust for any other person, or partly on his own account and partly on account of some other person, the proper officer shall make an order releasing the property, wholly or to such extent as he thinks fit, from attachment or distraint.

(11) Where the proper officer is satisfied that the property was, on the said date, in the possession of the defaulter as his own property and not on account of any other person, or was in the possession of some other person in trust for him, or in the occupancy of a tenant or other person paying rent to him, the proper officer shall reject the claim and proceed with the process of sale through auction.

(12) The proper officer shall issue a notice to the successful bidder in FORM GST DRC-11 requiring him to make the payment within a period of fifteen days from the date of such notice and after the said payment is made, he shall issue a certificate in FORM GST DRC-12 specifying the details of the property, date of transfer, the details of the bidder and the amount paid and upon issuance of such certificate, the rights, title and interest in the property shall be deemed to be transferred to such bidder:

Provided that where the highest bid is made by more than one person and one of them is a co-owner of the property, he shall be deemed to be the successful bidder.

(13) Any amount, including stamp duty, tax or fee payable in respect of the transfer of the property specified in sub-rule (12), shall be paid to the Government by the person to whom the title in such property is transferred.

(14) Where the defaulter pays the amount under recovery, including any expenses incurred on the process of recovery, before the issue of the notice under sub-rule (4), the proper officer shall cancel the process of auction and release the goods.

(15) The proper officer shall cancel the process and proceed for re-auction where no bid is received or the auction is considered to be non-competitive due to lack of adequate participation or due to low bids.

**148.** Prohibition against bidding or purchase by officer.- No officer or other person having any duty to perform in connection with any sale under the provisions of this Chapter shall, either directly or indirectly, bid for, acquire or attempt to acquire any interest in the property sold.

**149. Prohibition against sale on holidays.**-No sale under the rules under the provision of this chapter shall take place on a Sunday or other general holidays recognized by the Government or on any day which has been notified by the Government to be a holiday for the area in which the sale is to take place.

**150.** Assistance by police.-The proper officer may seek such assistance from the officerin-charge of the jurisdictional police station as may be necessary in the discharge of his duties and the said officer-in-charge shall depute sufficient number of police officers for providing such assistance.

**151.** Attachment of debts and shares, etc.- (1) A debt not secured by a negotiable instrument, a share in a corporation, or other movable property not in the possession of the defaulter except for property deposited in, or in the custody of any court shall be attached by a written order in FORM GST DRC-16 prohibiting.-

(a) in the case of a debt, the creditor from recovering the debt and the debtor from making payment thereof until the receipt of a further order from the proper officer;

(b) in the case of a share, the person in whose name the share may be standing from transferring the same or receiving any dividend thereon;

(c) in the case of any other movable property, the person in possession of the same from giving it to the defaulter.

(2) A copy of such order shall be affixed on some conspicuous part of the office of the proper officer, and another copy shall be sent, in the case of debt, to the debtor, and in the case of shares, to the registered address of the corporation and in the case of other movable property, to the person in possession of the same.

(3) A debtor, prohibited under clause (a) of sub-rule (1), may pay the amount of his debt to the proper officer, and such payment shall be deemed as paid to the defaulter.

**152.** Attachment of property in custody of courts or Public Officer.-Where the property to be attached is in the custody of any court or Public Officer, the proper officer shall send the order of attachment to such court or officer, requesting that such property, and any interest or dividend becoming payable thereon, may be held till the recovery of the amount payable.

**153.** Attachment of interest in partnership.- (1) Where the property to be attached consists of an interest of the defaulter, being a partner, in the partnership property, the proper officer may make an order charging the share of such partner in the partnership property and profits with payment of the amount due under the certificate, and may, by the same or subsequent order, appoint a receiver of the share of such partner in the profits, whether already declared or accruing, and of any other money which may become due to him in respect of the partnership, and direct accounts and enquiries and make an order for the sale of such interest or such other order as the circumstances of the case may require. (2) The other partners shall be at liberty at any time to redeem the interest charged or, in the case of a sale being directed, to purchase the same.

**154.** Disposal of proceeds of sale of goods and movable or immovable property.- The amounts so realised from the sale of goods, movable or immovable property, for the recovery of dues from a defaulter shall,-

- (a) first, be appropriated against the administrative cost of the recovery process;
- (b) next, be appropriated against the amount to be recovered;

(c) next, be appropriated against any other amount due from the defaulter under the Act or the Integrated Goods and Services Tax Act, 2017 or the Union Territory Goods and Services Tax Act, 2017 or any of the State Goods and Services Tax Act, 2017 and the rules made thereunder; and

(d) any balance, be paid to the defaulter.

**155.** Recovery through land revenue authority.-Where an amount is to be recovered in accordance with the provisions of clause (e) of sub-section (1) of section 79, the proper officer shall send a certificate to the Collector or Deputy Commissioner of the district or any other officer authorised in this behalf in FORM GST DRC-18 to recover from the person concerned, the amount specified in the certificate as if it were an arrear of land revenue.

**156.** Recovery through court.-Where an amount is to be recovered as if it were a fine imposed under the Code of Criminal Procedure, 1973, the proper officer shall make an application before the appropriate Magistrate in accordance with the provisions of clause (f) of sub-section (1) of section 79 in FORM GST DRC- 19 to recover from the person concerned, the amount specified thereunder as if it were a fine imposed by him.

**157. Recovery from surety.-**Where any person has become surety for the amount due by the defaulter, he may be proceeded against under this Chapter as if he were the defaulter.

**158.** Payment of tax and other amounts in instalments.-(1) On an application filed electronically by a taxable person, in FORM GST DRC- 20, seeking extension of time for the payment of taxes or any amount due under the Act or for allowing payment of such taxes or amount in instalments in accordance with the provisions of section 80, the Commissioner shall call for a report from the jurisdictional officer about the financial ability of the taxable person to pay the said amount.

(2) Upon consideration of the request of the taxable person and the report of the jurisdictional officer, the Commissioner may issue an order in **FORM GST DRC- 21** allowing the taxable person further time to make payment and/or to pay the amount in such monthly instalments, not exceeding twenty-four, as he may deem fit.

(3) The facility referred to in sub-rule (2) shall not be allowed where-

- (a) the taxable person has already defaulted on the payment of any amount under the Act or the Integrated Goods and Services Tax Act, 2017 or the Union Territory Goods and Services Tax Act, 2017 or any of the State Goods and Services Tax Act, 2017, for which the recovery process is on;
- (b) the taxable person has not been allowed to make payment in instalments in the preceding financial year under the Act or the Integrated Goods and Services Tax Act, 2017 or the Union Territory Goods and Services Tax Act, 2017 or any of the State Goods and Services Tax Act, 2017;
- (c) the amount for which instalment facility is sought is less than twenty-five thousand rupees.

**159. Provisional attachment of property.-**(1) Where the Commissioner decides to attach any property, including bank account in accordance with the provisions of section 83, he shall pass an order in **FORM GST DRC-22** to that effect mentioning therein, the details of property which is attached.

(2) The Commissioner shall send a copy of the order of attachment to the concerned Revenue Authority or Transport Authority or any such Authority to place encumbrance on the said movable or immovable property, which shall be removed only on the written instructions from the Commissioner to that effect.

(3) Where the property attached is of perishable or hazardous nature, and if the taxable person pays an amount equivalent to the market price of such property or the amount that is or may become payable by the taxable person, whichever is lower, then such property shall be released forthwith, by an order in **FORM GST DRC-23**, on proof of payment.

(4) Where the taxable person fails to pay the amount referred to in sub-rule (3) in respect of the said property of perishable or hazardous nature, the Commissioner may dispose of such property and the amount realized thereby shall be adjusted against the tax, interest, penalty, fee or any other amount payable by the taxable person.

(5) Any person whose property is attached may, within seven days of the attachment under sub-rule (1), file an objection to the effect that the property attached was or is not liable to attachment, and the Commissioner may, after affording an opportunity of being heard to the person filing the objection, release the said property by an order in **FORM GST DRC- 23**.

(6) The Commissioner may, upon being satisfied that the property was, or is no longer liable for attachment, release such property by issuing an order in **FORM GST DRC- 23**.

**160.** Recovery from company in liquidation.- Where the company is under liquidation as specified in section 88, the Commissioner shall notify the liquidator for the recovery of any amount representing tax, interest, penalty or any other amount due under the Act in FORM GST DRC -24.

**161.** Continuation of certain recovery proceedings.-The order for the reduction or enhancement of any demand under section 84 shall be issued in FORM GST DRC- 25.

## **CHAPTER - XIX**

## **OFFENCES AND PENALTIES**

**162.** Procedure for compounding of offences.-(1)An applicant may, either before or after the institution of prosecution, make an application under sub-section (1) of section 138 in FORM GST CPD-01 to the Commissioner for compounding of an offence.

(2) On receipt of the application, the Commissioner shall call for a report from the concerned officer with reference to the particulars furnished in the application, or any other information, which may be considered relevant for the examination of such application.

(3) The Commissioner, after taking into account the contents of the said application, may, by order in **FORM GST CPD-02**, on being satisfied that the applicant has co-operated in the proceedings before him and has made full and true disclosure of facts relating to the case, allow the application indicating the compounding amount and grant him immunity from prosecution or reject such application within ninety days of the receipt of the application.

(4) The application shall not be decided under sub-rule (3) without affording an opportunity of being heard to the applicant and recording the grounds of such rejection.

(5) The application shall not be allowed unless the tax, interest and penalty liable to be paid have been paid in the case for which the application has been made.

(6) The applicant shall, within a period of thirty days from the date of the receipt of the order under sub-rule (3), pay the compounding amount as ordered by the Commissioner and shall furnish the proof of such payment to him.

(7) In case the applicant fails to pay the compounding amount within the time specified in sub-rule (6), the order made under sub-rule (3) shall be vitiated and be void.

(8) Immunity granted to a person under sub-rule (3) may, at any time, be withdrawn by the Commissioner, if he is satisfied that such person had, in the course of the compounding proceedings, concealed any material particulars or had given false evidence. Thereupon such person may be tried for the offence with respect to which immunity was granted or for any other offence that appears to have been committed by him in connection with the compounding proceedings and the provisions the Act shall apply as if no such immunity had been granted.";

# Form GST CMP -01

[See rule 3(1)]

# Intimation to pay tax under section 10 (composition levy)

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN / Provisional ID								
2. Legal name								
3. Trade name, if any	3. Trade name, if any							
4. Address of Principal Place of Business								
5. Category of Registered Person < Select f	from drop d	own>						
(i) Manufacturers, other than ma as notified by the Government		rs of such go	ods					
(ii) Suppliers making supplies re paragraph 6 of Schedule II	eferred to i	n clause (b)	of					
(iii) Any other supplier eligible fo	or compos	ition levy.						
6. Financial Year from which composition s	scheme is o	pted	2017	-18				
7. Jurisdiction	Centre		State					
8. Declaration –								
I hereby declare that the aforesaid business payment of tax under section 10.	shall abide	by the conditi	ions an	d restrictions specified for				
9. Verification								
I information given hereinabove is true and co has been concealed therefrom.		•	•	irm and declare that the dge and belief and nothing				
		Signature	of Aut	thorised Signatory				
	Name							
Place Date		Desi	gnatior	n / Status				

# Form GST CMP-02

# [See rule 3(2)]

# Intimation to pay tax under section 10 (composition levy)

(For persons registered under the Act)

1. GSTIN								
2. Legal name								
3. Trade name, if any								
4. Address of Principal Place of Business								
5. Category of Registered Person < Select from drop	down>.							
(i) Manufacturers, other than manufactur may be notified by the Government	rers of such goods as							
(ii) Suppliers making supplies referred to paragraph 6 of Schedule II	in clause (b) of							
(iii) Any other supplier eligible for compo	osition levy.							
6. Financial Year from which composition scheme is	opted							
7. Jurisdiction	Centre	State						
8. Declaration –								
I hereby declare that the aforesaid business shall abid paying tax under section 10.	le by the conditions an	nd rest	rictions specified for					
9. Verification								
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.								
	Signature of Aut	horise	d Signatory					
Nam	e							
Place Date	Designation	n / Stat	us					

# Form GST –CMP-03

[See rule 3(4)]

# Intimation of details of stock on date of opting for composition levy

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN		
2. Legal name		
3. Trade name, if any		
4. Address of Principal Place of Business		
5. Details of application filed to pay tax under	(i) Application refe	erence number
section 10	(ARN)	
section to	(ii) Date of filing	
6. Jurisdiction	Centre	State

# 7. Stock of purchases made from registered person under the existing law

Sr. No	GSTIN/TIN	Name of the supplier	Bill/ Invoice No.	Date	Value of Stock	VAT	Central Excise	Service Tax (if applicabl e)	Total
1	2	3	4	5	6	7	8	9	10
1									
2									
Total									

8. Stock of purchases made from unregistered person under the existing law

Sr. No	Name of the unregistered person	Address	Bill/ Invoice No	Date	Value Stock	of	VAT	Central Excise	Service Tax (if applicabl e	Total
1	2	3	4	5		6	7	8	9	
1										
2										
Total										
9. Details of tax paid Description		Central	Tax	State T UT Ta						
		Amount								
Debit entry no.										

10. Verification         I	
Signature of Authorised Signatory	
Name	
Place     Designation / Status	

Г

# **Form GST – CMP-04** [See rule 6(2)]

# Intimation/Application for Withdrawal from Composition Levy

1. GSTIN						
2. Legal na	ame					
3. Trade na						
4.Address of	of Principal Place of business	8				
5. Category	v of Registered Person					
(i)	Manufacturers, other than					
	of such goods as may be n	otified by the				
	Government					
(ii)	Suppliers making supplie					
	clause (b) of paragraph 6 c					
(iii)	Any other supplier eligibl	e for				
	composition levy.					
6. Nature of	f Business					
	n which withdrawal from co	mposition schem	e is sought	DD	MM	YYYY
8. Jurisdict	tion	Centre		State		
9. Reasons	for withdrawal from compos	sition scheme				
10. Verifica	ation					
Ι		here	by solemnly af	ffirm and	d declar	e that the
information	n given hereinabove is true a	nd correct to the	best of my know	ledge and	d belief a	and nothing
has been co	oncealed therefrom.					
Signature o	f Authorised Signatory					
Name						
Place						
Date						
Designation	n / Status					

Note – Stock statement may be furnished separately for availing input tax credit on the stock available on the date preceding the date from which composition option is withdrawn in **FORM GST ITC -01**.

## Form GST CMP-05

[See rule 6(4)]

Reference No. <<...>>

<< Date >>

То

GSTIN Name Address

## Notice for denial of option to pay tax under section 10

Whereas on the basis of information which has come to my notice, it appears that you have violated the conditions and restrictions necessary for availing of the composition scheme under section 10 of the Act. I therefore propose to deny the option to you to pay tax under the said section for the following reasons: -

1 2 3

....

 $\Box$ You are hereby directed to furnish a reply to this notice withinfifteen working days from the date of service of this notice.

□ You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name of Proper Officer

Designation

Jurisdiction

Place Date

# Form GST CMP - 06

[See rule 6(5)]

## Reply to the notice toshow cause

	1	
1.	GSTIN	
2.	Details of the show cause notice	Reference no.
		Date
3.	Legal name	
4.	Trade name, if any	
5.	Address of the Principal Place of Business	
6.	Reply to the notice	
7.	List of documents uploaded	
8.	Verification	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of myknowledge and belief and nothing has been concealed therefrom.
		Signature of the Authorised Signatory
		Date Place

## Note –

1. The reply should not be more than 500 characters. In case the same is more than 500 characters, then it should be uploaded separately.

2. Supporting documents, if any, may be uploaded in PDF format.

## Form GST CMP-07

[See rule 6(5)]

Reference No. <<>>>

Date-

То

GSTIN Name Address

Application Reference No. (ARN)

Date –

## Order for acceptance / rejection of reply to show cause notice

This has reference to your reply dated ----- filed in response to the show cause notice issued vide reference no. ------ dated ------. Your reply has been examined and the same has been found to be satisfactory and, therefore, your option to pay tax under composition scheme shall continue. The said show cause notice stands vacated.

or

This has reference to your reply dated ----- filed in response to the show cause notice issued vide reference no. ------ dated ------. Your reply has been examined and the same has not been found to be satisfactory and, therefore, your option to pay tax under composition schemeis hereby denied with effect from <<>>> for the following reasons:

<< text >>

or

Yo ave not filed any reply to the show cause notice; or

Yo id not appear on the day fixed for hearing.

Therefore, your option to pay tax under composition scheme is hereby denied with effect from << date >> for the following reasons:

<< Text >>

Name of Proper Officer

Signature

Date Place

Designation Jurisdiction

[See rule 8(1)]

# **Application for Registration**

(Other than a non-resident taxable person, a person required to deduct tax at source under section 51 and a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017)

## Part –A

State /UT  $\neg \nabla$  District -  $\nabla$ 

(i)	Legal Name of the Business:									
	(As mentioned in Permanent Account Number)									
(ii)	(ii) Permanent Account Number :									
(Enter Permanent Account Number of the Business; Permanent Account Number of Individual in case of Proprietorship concern)										
(iii)	Email Address :									
(iv)	Mobile Number :									
Note	Information submitted above is	subje	ect to online verification before	e proceeding to fill up	Part-B.					
Auth	orised signatory filing the applic	cation	shall provide his mobile numb	ber and email address	5.					
			Part –B							
1.	Trade Name, if any									
2.	2.       Constitution of Business (Please Select the Appropriate)									
(i) Pro	prietorship		(ii) Partnership							
(iii) H	indu Undivided Family		(iv) Private Limited Company							
(v) Pu	blic Limited Company		□ (vi) Society/Club/Trust/Association of Persons							
(vii) C	Government Department		(viii) Public Sector Undertaking							
(ix) U	nlimited Company		(x) Limited Liability Partners	ship						
(xi) L	ocal Authority		(xii) Statutory Body							
(xiii) Partne	Foreign Limited Liability ership		(xiv) Foreign Company Regis	stered (in India)						
(xv)	Others (Please specify)									
3.	Name of the State		Distr	rict						
4.	Jurisdiction		State	С	entre					
		Sector, Circle, Ward, Unit, etc. others (specify)								

5.	Option for Composition	Yes		No 🗆								
	omposition Declaration											
-	I h by declare that the aforesaid business shall abide by the conditions and restrictions specified in the Act or											
the rules f	the rules for opting to pay tax under the composition scheme.											
6.1 Categ	6.1 Category of Registered Person <tick box="" check="" in=""></tick>											
(i)												
Government for which option is not available												
(ii) Suppliers making supplies referred to in clause (b) of paragraph 6 of Schedule II												
(iii) Any other supplier eligible for composition levy.												
7.	Date of commencement of	business			DD/MM/YYYY	r						
8.	Date on which liability to re	egister arise	es		DD/MM/YYYY	-						
9.	Are you applying for regist person?	ration as a c	casual	taxable	Yes	No	1					
10.	If selected 'Yes' in Sr. No.	9, period fo	or whi	ch	From	То						
	registration is required				DD/MM/YYYY	DD/MM/YYYY	7					
11.	If selected 'Yes' in Sr. No. registration	9, estimated	d supj	plies and estir	nated net tax liabi	lity during the p	eriod of					
Sr. No.	Type of Tax		r.	Turnover (Rs.	)	Net Tax Liabil	ity (Rs.)					
(i)	Integrated Tax											
(ii)	Central Tax											
(iii)	State Tax											
(iv)	UT Tax											
(v)	Cess											
	Total											
	Payment Details											
	Challan Identification			D (		Amount						
	Number			Date								
12.	Are you applying for regist	ration as a S	SEZ U	Jnit?	Yes	No 🗆						
	(i) Select name of SEZ						$\bigtriangledown$					
	(ii) Approval order number	and date of	f orde	r								
	(iii) Designation of approvi	ng authority	у									
13.	Are you applying for regist	ration as a S	SEZ I	Developer?	Yes	No 🗆	]					

	(i) Select name of SEZDeveloper	$\nabla$
	(ii) Approval order number and date of order	
	(iii) Designation of approving authority	
14.	Reason to obtain registration:	
	(i) Crossing the threshold	(viii) Merger /amalgamation of two or more registered persons
	(ii) Inter-State supply	(ix) Input Service Distributor
	(iii) Liability to pay tax as recipient of goods or	(x) Person liable to pay tax u/s 9(5)
	services u/s 9(3) or 9(4)	
	(iv) Transfer of business which includes change	(xi) Taxableperson supplying through e-Commerce
	in the ownership of business	portal
	(if transferee is not a registered entity)	
	(v) Death of the proprietor	(xii) Voluntary Basis
	(if the successor is not a registered entity)	
	(vi) De-merger	(xiii) Persons supplying goods and/or services on behalf of other taxable person(s)
	(vii) Change in constitution of business	(xiv) Others (Not covered above) – Specify
15.	Indicate existing registrations wherever applicable	
Registr	ation number under Value Added Tax	
Central	Sales Tax Registration Number	
Entry T	ax Registration Number	
Enterta	inment Tax Registration Number	
Hotel a	nd Luxury Tax Registration Number	
Central	Excise Registration Number	
Service	Tax Registration Number	
Corpor Number	ate Identify Number/Foreign Company Registration	
Limited	Liability Partnership Identification Number/Foreign	
Limited	Liability Partnership Identification Number	
Importe	r/Exporter Code Number	
Registre	tion number under Medicinal and Toilet	
•	tions (Excise Duties) Act	
Registra	tion number under Shops and Establishment Act	
Tempor	ary ID, if any	
Others (	Please specify)	
16.	(a) Address of Principal Place of Business	
	*	

Building No./Flat No.					Floor No.				
Name of the Premises/Building					Road/Street				
City/Town/Locality/	/Villa	ge			District				
Taluka/Block									
State					PIN Cod	e			
Latitude					Longitud	e			
(b) Contact Informa	tion								
Office Email Addres	SS			Office T	elephone	number	STD		
Mobile Number				Office F	ax Numbe	er	STD		
(c) Nature of premis	ses			I					
Own	]	Leased	Rente	ed	Conser	nsent Shared Others (spec			cify)
(d) Nature of busine	ess act	tivity being ca	arried out at a	above men	tioned pre	emises (I	Please tick	applicable)	
Factory / Manufactu	iring		Wholesale	Business		Retail	Retail Business		
Warehouse/Depot			Bonded Wa	arehouse		Suppli	ier of serv	vices	
Office/Sale Office			Leasing Bu	siness		Recipi	ient of go	ods or services	
EOU/ STP/ EHTP			Works Con	tract		Expor	t		
Import  Others (Specify)									
17. Details of Bank	Acco	unts (s)							
Total number of Bank Accounts maintained by the applicant for conducting business         (Upto 10 Bank Accounts to be reported)									

#### Details of Bank Account 1

Details of Dalik Account	ιı												
Account Number													
Type of Account		1	1	1	1		IFSC	2	1		1	 I	
Bank Name													
Branch Address	To b	To be auto-populated (Edit mode)											

Note – Add more accounts -----

# 18. Details of the Goods supplied by the Business

Please s	specify top 5 Goods	
Sr.	Description of Goods	HSN Code (Four digit)
No.		

(i)	
(ii)	
(v)	

# 19. Details of Services supplied by the Business.

Please specify top 5 Services									
Description of Services	HSN Code (Four digit)								

## 20. Details of Additional Place(s) of Business

Number of additional places	

# Premises 1

# (a) Details of Additional Place of Business

Building No/Flat No							Floor N	0						
Name of the Premi	ises/	Building					Road/St	treet						
City/Town/Localit	y/Vi	llage					District							
Block/Taluka														
State							PIN Co	de						
Latitude							Longitu	ide					1	<u> </u>
(b) Contact Inform	atio	n												
Office Email Address					Off	ice Tele	elephone number S							
Mobile Number				Office Fa			ax Number STE							
(c) Nature of prem	ises				L									
Own	Lea	ased	Rented	ented Cons			isent Shared			Others (specify)				
(d) Nature of busir	ness	activity be	ing carr	ied out at ab	ove n	nentione	ed prem	ises (Pleas	e tick ap	olica	ble)			
Factory / Manufacturing				Wholesale Business				Retail Business						
Warehouse/Depot				Bonded W	areho	ouse		Supplier of services						

Office/Sale Office	Leasing Business	Recipient of goods or services	
EOU/ STP/ EHTP	Works Contract	Export	
Import	Others (specify)		

21. Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

Particulars	First Name	Middle Name	Last Name
Name			
Photo			L
Name of Father			
Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other&gt;</male,>
Mobile Number		Email address	
Telephone No. with STD		<u> </u>	
Designation /Status		Director Identification any)	Number (if
Permanent Account Number			
Are you a citizen of India?	Yes / No	of	
Residential Address			
Building No/Flat No		Floor No	
Name of the Premises/Building		Road/Street	
City/Town/Locality/Village		District	
Block/Taluka			
State		PIN Code	
Country (in case of foreigner only)		ZIP code	

22. Details of Authorised Signatory

Checkbox for Primary Authorised Signatory Details of Signatory No. 1

Particulars	First Name	Middle Name	Last Name
-------------	------------	-------------	-----------

Name				
Ivanic				
Photo		•		
Name of Father				
Date of Birth	DD/MM/YYYY	Gender		<male, female,="" other=""></male,>
Mobile Number		Email add	dress	
Telephone No. with STD				
Designation /Status			Director Identific	cation
			Number (if any)	
Permanent Account Number			Aadhaar Number	
Are you a citizen of India?	Yes / No		Passport No. (in foreigners)	case of

Residential Address in India				
Building No/Flat No	Floor No			
Name of the Premises/Building Block/Taluka	Road/Street			
City/Town/Locality/Village	District			
State	PIN Code			

# 23. Details of Authorised Representative

Enrolment ID, if available												
Provide following details, if enrolment ID is not available												
Permanent Account Number												
Aadhaar, if Permanent												
Account Number is not												
available												
	First Name		Midd	lle Nai	ne		Last Name					
Name of Person												
Designation / Status												
Mobile Number												

Email address		
Telephone No. with STD	FAX No. with STD	

24. State Specific Information

Profession Tax Enrolment Code (EC) No.

Profession Tax Registration Certificate (RC) No.

State Excise License No. and the name of the person in whose name Excise License is held

(a) Field 1
(b) Field 2
(c) ....
(d) .....
(e) Field n

25. Document Upload

A customized list of documents required to be uploaded (refer rule 8) as per the field values in the form.

26. Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

27. Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signature

Place:

Date:

Name of Authorised Signatory
Designation/Status

1	Photographs (wherever specified in the Application Form)
1.	<ul> <li>Photographs (wherever specified in the Application Form)</li> <li>(a) Proprietary Concern – Proprietor</li> <li>(b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted)</li> <li>(c) Hindu Undivided Family – Karta</li> <li>(d) Company – Managing Director or the Authorised Person</li> <li>(e) Trust – Managing Trustee</li> <li>(f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted)</li> <li>(g) Local Authority – Chief Executive Officer or his equivalent</li> <li>(h) Statutory Body – Chief Executive Officer or his equivalent</li> </ul>
	(i) Others – Person in Charge
2.	Constitution of Business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc.
3.	<ul> <li>Proof of Principal Place of Business: <ul> <li>(a) For Own premises –</li> <li>Any document in support of the ownership of the premises like latest Property Tax</li> <li>Receipt or Municipal Khata copy or copy of Electricity Bill.</li> <li>(b) For Rented or Leased premises –</li> <li>A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.</li> <li>(c) For premises not covered in (a) and (b) above –</li> <li>A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy.</li> <li>For shared properties also, the same documents may be uploaded.</li> <li>(d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.</li> <li>(e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.</li> </ul> </li> </ul>
4	Bank Account Related Proof: Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.
5	Authorisation Form:- For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed

in the following format:
Declaration for Authorised Signatory (Separate for each signatory) (Details o Proprietor/all Partners/Karta/Managing Directors and whole tim Director/Members of Managing Committee of Associations/Board of Trustee etc.)
I/We (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)
hereby solemnly affirm and declare that < <name (status="" authorised="" designation)="" of="" signatory,="" the="">&gt;is hereby authorised, vide resolution no dated (copy submitted herewith), to act as an authorised signatory for the business &lt;<goods -="" and="" business="" identification="" name="" number="" of="" services="" tax="" the="">&gt; for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.</goods></name>
Signature of the person competent to sign
Name:
Designation/Status:
(Name of the proprietor/Business Entity)
Acceptance as an authorised signatory
I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.
Signature of Authorised Signatory Place: (Name)
Date:
Designation/Status:

## Instructions for submission of Application for Registration.

1. Enter name of person as recorded on Permanent Account Number of the Business. In case of Proprietorship concern, enter name of proprietor against Legal Name and mention Permanent Account Number of the proprietor. Permanent Account Number shall be verified with Income Tax database.

2. Provide E-mail Id and Mobile Number of authorised signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.

3. Applicant need to upload scanned copy of the declaration signed by theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors
Public Limited Company	Managing / Whole-time Directors
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director
Unlimited Company	Managing/ Whole-time Director
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others (specify)	Person In charge

4. The following persons can digitally sign the application for new registration:-

5. Information in respect of authorised representative is optional. Please select your authorised representative from the list available on the common portal if the authorised representative is enrolled, otherwise provide details of such person.

6. State specific information are relevant for the concerned State only.

7. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Type of Signature required
--------	-------------------	----------------------------

Sr. No	Type of Applicant	Type of Signature required
1.	Private Limited CompanyPublic Limited CompanyPublic Sector UndertakingUnlimited CompanyLimited Liability PartnershipForeign CompanyForeign Limited LiabilityPartnership	Digital Signature Certificate (DSC)- Class-2 and above.
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or any other mode as may be notified

8. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled up information.

9. Status of the application filed online can be tracked on the common portal by entering Application Reference Number (ARN) indicated on the Acknowledgment.

10. No fee is payable for filing application for registration.

11. Authorised signatory shall not be a minor.

12. Any person having multiple business verticals within a State, requiring a separate registration for any of its business verticals shall need to apply separately in respect of each of the vertical.

13. After approval of application, registration certificate shall be made available on the common portal.

14. Temporary Reference Number (TRN) will be allotted after successfully furnishing preliminary details in PART –A of the application which can be used for filling up details in PART-B of the application. TRN will be available on the common portal for a period of 15 days.

15. Any person who applies for registration under rule 8 may give an option to pay tax under section 10 in Part B of FORM GST REG-01, which shall be considered as an intimation to pay tax under the said section.

[16. Government departments applying for registration as suppliers may not furnish Bank Account details.]<sup>14</sup>

 <sup>&</sup>lt;sup>14</sup> Inserted vide Notification No. 22/2017 – Central Tax dated 17.08.2017
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## Form GST REG-02 [See rule 8(5)]

# Acknowledgment

Application Reference Nu	umber (ARN) -						
You have filed the application	You have filed the application successfully and the particulars of the application are given as under:						
Date of filing	:						
Time of filing	:						
Goods and Services Tax I	dentification Number, if available :						
Legal Name	:						
Trade Name (if applicable)	:						
Form No.	:						
Form Description:							
Center Jurisdiction	:						
State Jurisdiction :							
Filed by	:						
Temporary reference num	ber (TRN), if any:						
Payment details* : Challa	an Identification Number						
	: Date						
	: Amount						
It is a system generated acknowledgement and does not require any signature.							
* Applicable only in case of Casual taxable person and Non Resident taxable person							

[See rule 9(2)]

#### Reference Number:

Date-

To Name of the Applicant: Address: GSTIN (if available): Application Reference No. (ARN):

Date:

# Notice for Seeking Additional Information / Clarification / Documents relating to Application for <<Registration/Amendment/Cancellation >>

This is with reference to your <<registration/amendment/cancellation>> application filed vide ARN <> Dated –DD/MM/YYYY The Department has examined your application and is not satisfied with it for the following reasons:

1.

2.

3.

□ You are directed to submit your reply by .......... (DD/MM/YYYY)

□ \*You are hereby directed to appear before the undersigned on ....... (DD/MM/YYYY) at ...... (HH:MM)

If no response is received by the stipulated date, your application is liable for rejection. Please note that no further notice / reminder will be issued in this matter

Signature

Name of the Proper Officer: Designation: Jurisdiction:

\* Not applicable for New Registration Application

[See rule 9(2)]

#### Clarification/additional information/document for <<Registration/Amendment/Cancellation>>

1.	Notice details	Reference No.		Date	
2.	Application details	Reference No		Date	
3.	GSTIN, if applicable				
4.	Name of Business (Legal)				
5.	Trade name, if any				
6.	Address				
7.	Whether any modification	in the application for	registration or	fields is required	Yes 🗆
					No 🗆
					(Tick one)
8.	Additional Information				
9.	List of Documents uploaded				
10.	Verification				
	I information given hereina been concealed therefrom				and declare that the belief and nothing has
				Signature	of Authorised Signatory
				Name	
				Designatio	on/Status:
	Place:				
	Date:				

#### Note:-

1. For new registration, original registration application will be available in editable mode if option 'Yes' is selected in item 7.

2. For amendment of registration particulars, the fields intended to be amended will be available in editable mode if option 'Yes' is selected in item 7.

[See rule 9(4)]

#### Reference Number:

Date-

To Name of the Applicant Address -GSTIN (if available)

# Order of Rejection of Application for <Registration / Amendment / Cancellation/ >

This has reference to your reply filed vide ARN --- dated----. The reply has been examined and the same has not been found to be satisfactory for the following reasons:

1.

2.

3.

... Therefore, your application is rejected in accordance with the provisions of the Act.

Or

You have not replied to the notice issued vide reference no. ...... dated ...... within the time specified therein. Therefore, your application is hereby rejected in accordance with the provisions of the Act.

Signature Name Designation Jurisdiction



## Government of India Form GST REG-06

[See rule 10(1)]

# **Registration** Certificate

Registration Number:<*GSTIN/UIN* >

1.	Legal Name				
2.	Trade Name, if any				
3.	Constitution of Business				
4.	Address of Principal Place of Business				
5.	Date of Liability	DD/MM/ YYYY			
6.	Period of Validity	From	DD/MM/YYYY	То	DD/MM/YYYY
	(Applicable only in case of Non-Resident taxable person or Casual taxable person)				
7.	Type of Registration		1		1
8.	Particulars of Approving Au	uthority			
Centre			State		
		Si	gnature		
Name					
Desigr	nation				
Office					
9. Dat	te of issue of Certificate				
Note: '	The registration certificate is	required to be promin	nently displayed at all places of	business in	the State.



### Goods and Services Tax Identification Number

#### **Details of Additional Places of Business**

## Legal Name

Trade Name, if any

Total Number of Additional Places of Business in the State

Sr. No.	Address		
1			
2			
3			

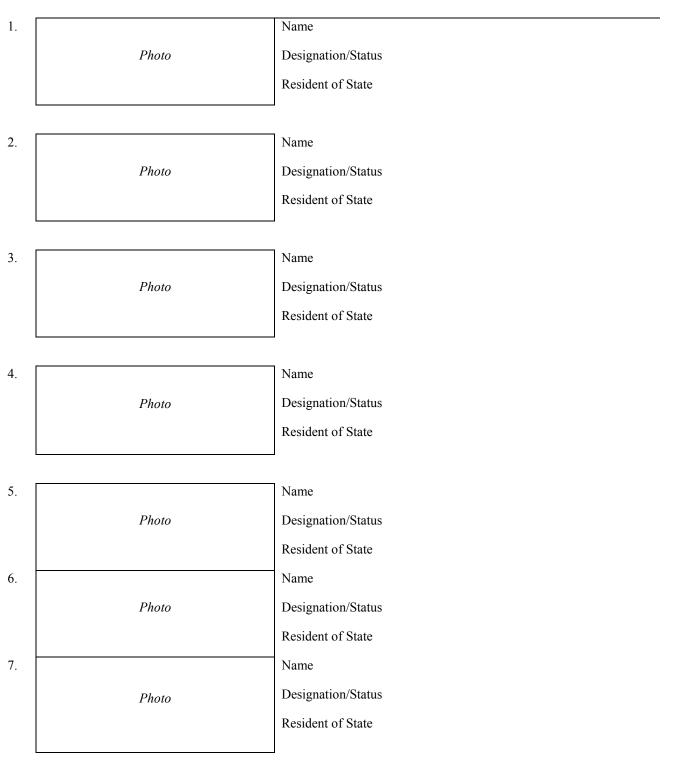


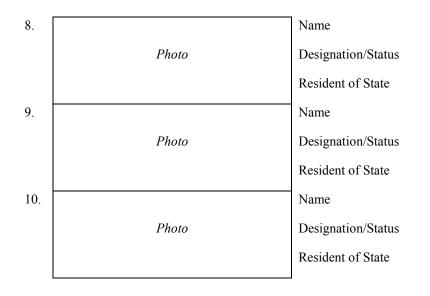
Goods and Services Tax Identification Number

Legal Name

Trade Name, if any

Details of <Proprietor / Partners / Karta / Managing Director and whole-time Directors / Members of the Managing Committee of Association of Persons / Board of Trustees etc.>





[See rule 12(1)]

# Application for Registration as Tax Deductor at source (u/s 51) or Tax Collector at source (u/s 52)

State /UT-

District -

#### Part –A

(i)	Legal Name of the Tax Deductor or Tax Collector( As mentioned in Permanent Account Number/ Tax Deduction and Collection Account Number)								
(ii)	Permanent Account Number								
	(Enter Permanent Account Number of the Business; Permanent Account Number of Individual in case of Proprietorship concern)								
(iii)	Tax Deduction and Collection	Account	Numb	er					
	(Enter Tax Deduction and Coll not available)	ection A	ccount	t Number, if Perma	nent Accou	nt Number is			
(iv)	Email Address								
(v)	Mobile Number								
Note -	Information submitted above is s	subject to	onlin	e verification befor	re proceedir	ıg to fill up Part	<i>-B</i> .		
				Part –B					
1	Trade Name, if any								
2	Constitution of Business (Pleas	e Select	the Ap	opropriate)					
(i) Pro	Proprietorship 🗆 (ii) Partnership								
(iii) Hi	ndu Undivided Family		(iv)	) Private Limited (	Company				
(v) Pul	blic Limited Company		(vi)	) Society/Club/Trus	st/Association	on of Persons			
(vii) G	overnment Department		(vi	ii) Public Sector U	ndertaking				
(ix) Ur	limited Company		(x)	Limited Liability I	Partnership				
(xi) Lo	cal Authority		(xii	i) Statutory Body					
(xiii) F Partner	oreign Limited Liability rship		(xi	v) Foreign Compar	iy Registere	ed (in India)			
(xv) C	thers (Please specify)								
3	Name of the State				District				1
4	Jurisdiction -	Stat	e		1	Centre			
	Sector /Circle/ Ward /Charge/Unit etc.								
5	Type of registration	1			Tax Deduc		Collector	0	
6.	Government (Centre / State/Un	ion Terri	tory)		Center	O S	tate/UT	0	
7.	Date of liability to deduct	/collect ta	7. Date of liability to deduct/collect tax DD/MM/YYYY						

8.	(a) Address of principal place of business							
Building No./Flat No.				Floor No.				
Name of the Premises/Building				Road/Street				
City/Town/Locality/Village				District				
Block/Talul	ka							
Latitude				Longitude				
State				PIN Code				
(b) Contact	Information						<u> </u>	
Office Email Address			Office Telephone number					
Mobile Nur	nber		Office Fax Number					
(c)	Nature of posse	ssion of premises						
	Own	Leased	Rented	Consent	Shared	(	Others(specify)	
9.	Have you obtain registrations und Tax in the same	ler Goods and Serivces	Yes No					
10	10         If Yes, mention Goods and Services           Tax Identification Number							
11         IEC (Importer Exporter Code), if applicable								
12	Details of DDO	(Drawing and Disbursin	g Officer) / Per	son responsible f	or deducting ta	x/collect	ing tax	
Particulars	·							
Name		First Name		Middle Name		Last Name		
Father's Name								
Photo								
Date of Birth		DD/MM/YY	DD/MM/YYYY		Gender		Female, Other>	
Mobile Number			Email address			I		
Telephone No. with STD			_	_				
Designation /Status			Director Identification Number (if any)					
Permanent Account Number			Aadhaar Number					
Are you a citizen of India? Yes / No		Passport No.	(in case of Forei	gners)				

Residential Address												
Building No/Flat No				Floor No								
Name of the Premises/Building			Locality/Village									
State				PIN Code								
13. Details of Authorised Sig Checkbox for Primary Author	-	atory										
Details of Signatory No. 1 Particulars	First Na		M	ddla Ma		Last Nam	-					
Name	FIFSt Na	tme	Middle Nan		me							
Photo												
			1			1						
Name of Father												
Date of Birth DD/M		M/YYYY	YYYY Gender			<male, fema<="" td=""><td>Other</td><td>&gt;</td><td></td><td></td><td></td></male,>		Other	>			
Mobile Number			Email addre		ess	+						
Telephone No. with STD												
Designation /Status					Director Identificat Number (if any)	Director Identification Number (if any)						
Permanent Account Number					Aadhaar Number							
Are you a citizen of India? Yes / No		0			Passport No. (in case of foreigners)							
Residential Address (Within	n the Cou	ntry)										
Building No/Flat No					Floor No							_
Name of the Premises/Building				Road/Street								_
City/Town/Locality/Village					District							_
State				PIN Code								_
Block/Taluka						<b>I</b>						
Note – Add more												]
14. Consent												
		-		-	-filled based on Aadi my details from UID	-			-	-		

	and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhar holder and will be shared with Central Identities Data Repository only for the purpose of authentication
15.	Verification           I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of mean knowledge and belief and nothing has been concealed therefrom
	(Signature
	Place:Name of DDO/ Person responsible for deducting tax/collecting tax/Authorised Signatory
	Date: Designation

# List of documents to be uploaded (not applicable to a department or establishment of the Central Government or State Government or Local Authority or Governmental agencies):-

Proof of Principal Place of Business:

(a) For Own premises -

Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises -

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) and (b) above –

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

(d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.

(e) If the principal place of business is located in an Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.

#### Instructions for submission of application for registration as Tax Deductor/Tax Collector.

1. Enter name of Tax Deductor/Tax Collector as recorded on Tax Deduction and Collection Account Number/ Permanent Account Number of the Business. Tax Deduction and Collection Account Number/Permanent Account Number shall be verified with Income Tax database.

2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.

3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.

4. The application filed by undermentioned persons shall be signed digitally.

Sr. No	Type of Applicant	Digital Signature required
--------	-------------------	----------------------------

1.	Private Limited Company	Digital Signature Certificate(DSC) class 2 and above
	Public Limited Company	
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate class 2 and above, e-Signature or any other mode as specified or as may be notified.

5. All information relating to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.

6. Status of the application filed online can be tracked on the Common portal.

7. No fee is payable for filing application for registration.

8. Authorised shall not be a minor.

Reference No

То Name: Address: Application Reference No. (ARN) (Reply)

#### Order of Cancellation of Registration as Tax Deductor at source or Tax Collector at source

This has reference to the show-cause notice issued vide Reference Number ...... dated ...... for cancellation of registration under the Act.

Whereas no reply to show cause notice has been filed; or Whereas on the day fixed for hearing you did not appear; or Whereas your reply to the notice to show cause and submissions made at the time of hearing have been examined. The undersigned is of the opinion that your registration is liable to be cancelled for the following reason(s).

1.

2.

The effective date of cancellation of registration is <<DD/MM/YYYY >>.

You are directed to pay the amounts mentioned below on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder. (This order is also available on your dashboard).

Head	Integrated tax	Central tax	State tax	UT Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Signature Name

Designation Jurisdiction

Date:

Date:

[See rule 13(1)]

# Application for Registration of Non Resident Taxable Person

#### Part –A

State /UT – District -

(i)	Legal Name of the Non-Resident Taxable Person
(ii)	Permanent Account Number of the Non-Resident Taxable person, if any
(iii)	Passport number, if Permanent Account Number is not available
(iv)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country
(v)	Name of the Authorised Signatory (as per Permanent Account Number)
(vi)	Permanent Account Number of the Authorised Signatory
(vii)	Email Address of the Authorised Signatory
(viii)	Mobile Number of the Authorised Signatory (+91)
Note- up Par	Relevantinformation submitted above is subject to online verification, where practicable, before proceeding to fill rt-B.

## <u>Part -B</u>

1.	Details of Authorised Signatory (should be a resident of India)						
	First Name Middle Name		Last Name				
	Photo						
-	Gender	i	Male / Female / Others				
	Designation						
	Date of Birth		DD/MM/YYYY				
	Father's Name						
	Nationality						
	Aadhaar						

	Address of the Authorised signatory.			Address line 1					
				Address Line 2					
				Address line 3					
2.	Period for which registration From		om	То					
		DD/MM	I/YYYY			DD/N	MM/YYYY		
2		Estimated Turnover(Rs.)		Estimat	Estimated Tax Liability (Net) (Rs.)				
3	Turnover Details	Intra- State	Inter –State	Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
	Address of Non-Resident taxal	ble person in the	e Country of Or	igin					
	(In case of business entity - Ad			0					
	Address Line 1								
	Address Line 2								
4	Address Line 3								
-	Country (Drop Down)	Country (Drop Down)							
	Zip Code								
	E mail Address								
	Telephone Number								
	Address of Principal Place of Business in India								
	Building No./Flat No.	Floor No.							
	Name of the Premises/Building	Road/Stre	et						
	City/Town/Village/Locality	District							
5	Block/Taluka								
	Latitude	Longitude	Longitude						
	State	PIN Code	PIN Code						
	Mobile Number	Telephone	Telephone Number						
	E mail Address		Fax Numb	Fax Number with STD					
	Details of Bank Account in Inc	lia	I						
6	Account Number		Type of a	ecount	count				
	Bank Name	Branch Addı	ress				IFSC		
	Documents Uploaded	1	<u> </u>			I		1	
7	A customized list of documents required to be uploaded (refer Instruction) as per the field values in the form					rm			
8	Declaration								

hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my nowledge and belief and nothing has been concealed therefrom.	,
Signature	
lace: Name of Authorised Signatory	

Name of Authorised Signatory

Date:

Designation:

Note: Non-Resident taxable person is required to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph. nte to b foll 

	ed copy of the passport and photograph. cuments to be uploaded as evidence are as follows:-
1.	<ul> <li>Proof of Principal Place of Business:</li> <li>(a) For own premises –</li> <li>Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.</li> <li>(b) For Rented or Leased premises –</li> <li>A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.</li> <li>(c) For premises not covered in (a) and (b) above –</li> <li>A copy of the Consent Letter with any document in support of the premises of the premises of the support of the premises of the premises of the consent Letter with any document in support of the ownership of the premises also, the same documents may be uploaded.</li> </ul>
2.	Proof of Non-resident taxable person: Scanned copy of the passport of the Non -resident taxable person with VISA details. In case of a business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the entity is identified by the Government of that country or it'sPermanent Account Number, if available.
3	Bank Account related proof: Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.
4	Authorisation Form:- For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)I/We (name)being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)hereby solemnly affirm and declare that < <name authorised<br="" of="" the="">signatory, (status/designation)&gt;&gt; is hereby authorised, vide resolution no dated (Copy submitted herewith), to act as an authorised signatory for the business &lt;<goods and Services Tax Identification Number - Name of the Business&gt;&gt; for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us. Signature of the person competent to sign</goods </name>
	Name:
	Designation/Status:

Acceptance as an authorised signatoryAcceptance as an authorised signatory
I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.
Signature of Authorised Signatory
Place:
Date: Designation/Status:

#### Instructions for submission of application for registration as Non-Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxable person as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the common portal.
- **3.** The applicant needs to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. The applicant needs to upload the scanned copy of the declaration signed by theProprietor/all Partners /Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 5. The application filed by the under-mentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited CompanyPublic Limited CompanyPublic Sector UndertakingUnlimited CompanyLimited Liability PartnershipForeign CompanyForeign Limited Liability Partnership	Digital Signature Certificate(DSC) class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or as may be notified

6. All information related to Permanent Account Number, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all filled up information.

7. Status of the application filed online can be tracked on the common portal.

8. No fee is payable for filing application for registration

9. Authorised signatory shall be an Indian national and shall not be a minor.

#### Form GST REG-10 [See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

## <u>Part – A</u>

State /UT –

District -

(i)	Legal Name of the person					
(ii)	Permanent Account Number of the person, if any					
(iii)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country					
(iv)	Name of the Authorised Signatory					
(v)	Permanent Account Number of the Authorised Signatory					
(vi)	Email Address of the Authorised Signatory					
(vii)	Mobile Number of the Authorised Signatory (+91)					
Note- Relevantinformation submitted above is subject to online verification, where practicable, before						
proce	proceeding to fill up Part-B.					

## Part -B

1.	Details of Authorised Signatory (shall be resident of India)				
	First Name	Middle Name	Last Name		
	Photo				
	Gender		Male / Female / Others		
	Designation				
	Date of Birth		DD/MM/YYYY		
	Father's Name				
	Nationality				
	Aadhaar, if any				
	Address of the Authorised Si	gnatory	Address line 1		
	Address of the Address of	gnatory	Address line 2		
			Address line 3		
2.	Date of commencement of th	e online service in India.	DD/MM/YYYY		

3	Uniform Resource Locators (URLs) of the website through which taxable services are provided: 1. 2. 3						
4	Jurisdiction		Center				
	Details of Bank Ac	count					
5	Account Number			Type of account			
	Bank Name		Branch Address			IFSC	
6	Documents Uploaded A customized list of documents required to be uploaded (refer Instruction) as per the field values in the form						
	Declaration I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.						
7	I,						-
	Date: Designation:						

Note: Applicant will require to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Place of Business in India:
	(a) For Own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or
	Municipal Khata copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the
	premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of
	Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of the
	Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same
	documents may be uploaded.
2.	Proof of :
	Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of
	Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with authorisation
	letter.
	Scanned copy of Certificate of Incorporation if the Company is registered outside India or in India
	Scanned copy of License is issued by origin country
	Scanned copy of Clearance certificate issued by Government of India

3	Bank Account Rela	Bank Account Related Proof:						
	Scanned copy of th	e first page of Bank passboo	k / one page of Bank S	tatement				
				rietor / Business Concern –				
		ount No., Name of the Accou						
	-		, , , , , , , , , , , , , , , , , , , ,					
4	Authorisation Form	1:-						
	For Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:							
	Declaration for Authorised Signatory (Separate for each signatory)							
	solemnly affirm an signatory for the b	irector/Whole Time Direct ad declare that < <name of="" the<br="">usiness &lt;&lt; Name of the Bu tered under the Goods and S</name>	he authorised signator siness>> for which ap	y>> to act as an authorised				
	All his acti	ons in relation to this busines	ss will be binding on m	ne/ us.				
	Signatures of the pe	ersons who is in charge.						
	S. No.	Full Name	Designation/Status	Signature				
	1.							
	Acceptance as an a	uthorised signatory						
	-		olemnly accord my acc	ceptance to act as authorised				
		bove referred business and a		-				
	Signatory for the c		-	_				
			Signature of	Authorised Signatory Place				
	(Name)							
	Date:	Designation/Status						

[See rule 15(1)]

## Application for extension of registration period by casual / non-resident taxable person

1.	GSTIN							
2.	Name (Legal)							
3.	Trade Name, if any							
4.	Address							
5.	Period of Validity (original)		From	n		То		
			DD/MM/	YYYY	D	D/MM/YYY	Y	
6.	Period for which extens	ion is requested.	From			То		
			DD/MM/	YYYY	D	D/MM/YYY	Y	
7.	Turnover Details for the extended period (Rs.)		Estimated T (Rs.)	ax Liabilit	y (Net) fo	or the extend	ed period	
	Inter- State	Intra-State	Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
8.	Payment details							
	Date	CIN	BRN		Amount			
9.	<ul> <li>Declaration -         I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.     </li> </ul>							
Place Date:	•	Signatu	Name o	f Authorise ation / Statu		-y:		

#### Instructions for submission of application for extension of validity

1. The application can be filed online before the expiry of the period of validity.

2. The application can only be filed when advance payment is made.

3. After successful filing, Application Reference Number will be generated which can be used to track the status of the application.

#### Reference Number -

Date:

To (Name): (Address): Temporary Registration Number

#### Order of Grant of Temporary Registration/ Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Act, and therefore, you are hereby registered on a temporary basis. The particulars of the business as ascertained from the business premises are given as under:

		Details of person to whom temporary re-	egistration granted
1.	Name and Leg	al Name, if applicable	
2.	Gender		Male/Female/Other
3.	Father's Name		
4.	Date of Birth		DD/MM/YYYY
5.	Address of the Person	Building No./ Flat No. Floor No. Name of Premises/ Building Road/ Street Town/City/Locality/ Village Block / Taluka District State PIN Code	
6.	Permanent A available	ccount Number of the person, if	
7.	Mobile No.		
8.	Email Address		
9.	Aadhaar No./ (	./ Passport No./Driving License No./ Dther)	
10.	Reasons for ter	nporary registration	

11.	Effective date of registration / temporary ID				
12.	Registration No. / Temporary ID				
(Uploa	d of Seizure Memo / Detention Memo / Any other supporti	ing documents)			
< <you order&gt;&gt;</you 	are hereby directed to file application for proper registra	ation within 90 days of the issue of this			
	Sig	gnature			
Place	<< Name of the Office	cer>>:			
Date:	D	Designation/ Jurisdiction:			
Note: A copy of the order will be sent to the corresponding Central/ State Jurisdictional Authority.					

## [See Rule 17]

# Application/Form for grant of Unique Identity Number (UIN) to UN Bodies/ Embassies /others

## State /UT –

District –

## PART A

(i)	Name of the Entity
(ii)	Permanent Account Number (PAN) of entity (Not applicable for entities
	specified in clause (a) of sub-section (9) of section 25 of the Act)
(iii)	Name of the Authorised Signatory
(iv)	PAN of Authorised Signatory
	(Not applicable for entities specified in clause (a) of sub-section (9) of section 25 of the Act)
(v)	Email Address of the Authorised Signatory
(vi)	Mobile Number of the Authorised Signatory (+91)

## PART B

1.	Type of Entity (Choose on	UN Body	Embassy	Other Person		
2.	Country					
2A.	Ministry of External Affai India' Recommendation (i		Letter No.	Date		
3.	Notification details		Notification No	. Date		
4.	Address of the entity in S	State	·			
	Building No./Flat No.		Floor No.			
	Name of the Premises/Building		Road/Street			
	City/Town/Village		District			
	Block/Taluka					
	Latitude		Longitude			
	State		PIN Code			
	Contact Information					
	Email Address		Telephone numb	er		

	Fax Number		Mobile Number					
7.	Details of Authorized Sig	gnatory, if applicable						
	Particulars	First Name	Middle Name	Last name				
	Name							
	Photo							
	Name of Father							
	Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other&gt;</male,>				
	Mobile Number							
	Telephone No.	I						
	Designation /Status		Director Identification Number (if any)	on				
	PAN (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act)		Aadhaar Number (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act)	1				
	Are you a citizen of India?	Yes / No	Passport No. (in cas of foreigners)	e				
	Residential Address	I						
	Building No/Flat No		Floor No					
	Name of the Premises/Building		Road/Street					
	Town/City/Village		District					
	Block/Taluka							
	State							
8	Bank Account Details (a	dd more if required)						
	Account Number		Type of Account					
	IFSC		Bank Name					
	Branch Address			-				
9.	Documents Uploaded							
	The authorized person who is in possession of the documentary evidence shall upload the scanned copy of such documents including the copy of resolution / power of attorney,							

authorizing the applicant to represent the entity.

Or

The proper officer who has collected the documentary evidence from the applicant shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the UN Body / Embassy etc. in India and link it along with the UIN generated and allotted to respective UN Body/Embassy etc.

11.	Verification
	I hereby solemnly affirm and declare that the information given herein above is true and
	correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place: (Signature)

Date:

Place:

Date:

Name of Authorized Person:

Or

(Signature)

Name of Proper Officer: Designation: Jurisdiction:

# Instructions for submission of application for registration for UN Bodies/ Embassies/others notified by the Government.

- Every person required to obtain a unique identity number shall submit the application electronically.
- Application shall be filed through Common Portal or registration can be granted suomoto by proper officer.
- The application filed on the Common Portal is required to be signed electronically or through any other mode as specified by the Government.
- The details of the person authorized by the concerned entity to sign the refund application or otherwise, should be filled up against the "Authorised Signatory details" in the application.
- PAN / Aadhaar will not be applicable for entities specified in clause (a) of subsection (9) of section 25 of the Act.

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[See rule 19(1)]

## Application for Amendment in Registration Particulars (For all types of registered persons)

1. GSTIN	/UIN						
2. Name	of Business						
3. Type of	f registration						
4. Amend	dment summary						
Sr. No	Field Name	Effective (DD/MN	e Date I/YYYY)	Reasons(s)			
5. List of	documents uploaded						
(a)							
(b)							
(c)							
6. Declaration I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom							
		Signature	e				
	Place: Name of Authorised Signatory Date: Designation / Status:						

- 1. Application for amendment shall be submitted online.
- 2. Changes relating to Name of Business, Principal Place of Business, additional place(s) of business and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are core fields which shall be approved by the Proper Officer after due verification.
- 3. For amendment in Non-Core fields, approval of the Proper Officer is not required.
- 4. Where a change in the constitution of any business results in change of the Permanent Account Number of a registered person, the said person shall be required to apply for fresh registration.
- 5. Any change in the mobile number or the e-mail address of authorised signatory as amended from time to time, shall be carried out only after online verification through the common portal.
- 6. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validatedonline by the system and ApplicationReference Number (ARN) will be generated after successful validation of necessary field.
- 7. Status of the application can be tracked on the common portal.
- 8. No fee is payable for submitting application for amendment.
- 9. Authorised signatory shall not be a minor.

Reference Number - <<>>

To (Name) (Address) Registration Number (GSTIN / UIN)

Application Reference No. (ARN)

Date - DD/MM/YYYY

Dated-DD/MM/YYYY

## **Order of Amendment**

This has reference to your application number----- dated ---- regarding amendment in registration particulars. Your application has been examined and the same has been found to be in order. The amended certificate of registration is available on your dashboard for download.

Signature

#### Name Designation

Jurisdiction

Date Place

### **Form GST REG-16** [See rule 20]

# Application for Cancellation of Registration

1	GSTIN						
2	Legal name						
3	Trade name, if any						
4	Address of Principal						
4	Place of Business						
5	Address for future correspondence	Building No./ Flat No.		F	loor No.		
	(including email, mobile telephone,	Name of Premises/ Building			treet		
	fax )	City/Town/ Village		D	District		
		Block/Taluka					
		Latitude			ongitude		
		State			IN Code		
		Mobile (with country code)			elephone		
		email			ax Jumber		
6.	Reasons for Cancellation (Select one)	<ul> <li>Discontinuance /Closure</li> <li>Ceased to be liable to pa</li> <li>Transfer of business of amalgamation, merger/d lease or otherwise dispose</li> <li>Change in constitution leading to change in Account Number</li> <li>Death of Sole Proprietor</li> <li>Others (specify)</li> </ul>	y tax n account of emerger, sale, sed of etc. of business n Permanent				
7.	etc.	nerger of business, particulars o	f registration o	f entity in w	hich merged	, amalgamat	ed, transferred
(i)	Goods and Services Tax Identification Number						
(ii)	(a) Name (Legal)						
	(b) Trade name, if any						
(iii)	Address of Principal Place of Business				Floor No.		
		Name of Premises/ Building			Road/ Street		
		City/Town/ Village			District		
		Block/Taluka					

	Latitude			Longitude					
		State				PIN Code			
		Mobile (with country	code)		Т				
		email				Fax Numb	ber		
8.	Date from which reg	istration is to be cancelle	ed.	<dd n<="" td=""><td colspan="5"><dd mm="" yyyy=""></dd></td></dd>	<dd mm="" yyyy=""></dd>				
9	Particulars of last Re	turn Filed							
(i)	Tax period								
(ii)	Application Reference	e Number							
(iii)	Date								
10.	Amount of tax pregistration.	ayable in respect of in	puts/capita	l goods hel	d in stoc	k on the effect	ctive date of	cancellation of	
			Value		Input Ta higher)	ax Credit/ Tax (Rs.)	Payable (whi	chever is	
	De	scription	Stock (Rs.)	Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
	Inputs								
		n semi-finished goods							
	Inputs contained in								
		ant and machinery							
11	Total	1.:0							
11.	Details of tax paid	<u>1, 11 any</u>							
			Paymer	nt from Cash	Ledger				
	Sr. No.	Debit Entry No.	Centra Tax	<sup>1</sup> State	Tax	UT Tax	Integrated Tax	Cess	
	1.								
	2.								
		Sub-Total							
			Payme	nt from ITC	Ledger				
	Sr. No.	Debit Entry No.	Centra	1			Integrated		
		5	Tax	State	Tax	UT Tax	Tax	Cess	
	1.						11		
	2.								
		Sub-Total							
	Total Amount of	Tax Paid							
12. E	Documents uploaded				·				
13 V	erification								
I/We hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.					t of my/our				
Signature of Authorised Signatory									
Place				Name	Name of the Authorised Signatory				
Date			Design	Designation / Status					

#### Instructions for filing of Application for Cancellation

- A registered person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon along with relevant documents, on common portal.
- The following personsshall digitally sign application for cancellation, as applicable:

Person who can digitally sign the application
Proprietor
Managing / Authorised Partners
Karta
Managing / Whole-time Directors/ Chief Executive Officer
Managing / Whole-time Directors/ Chief Executive Officer
Members of Managing Committee
Person In charge
Managing / Whole-time Directors/ Chief Executive Officer
Managing / Whole-time Directors/ Chief Executive Officer
Designated Partners
Chief Executive Officer or Equivalent
Chief Executive Officer or Equivalent
Authorised Person in India
Authorised Person in India
Person In charge

In case of death of sole proprietor, application shall be made by the legal heir / successor manually before the concerned tax authorities. The new entity in which the applicant proposes to amalgamate itself shall register with the tax authority before submission of the application for cancellation. This application shall be made only after that the new entity is registered.

Before applying for cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls.

- Status of the Application may be tracked on the common portal.
- No fee is payable for filing application for cancellation.
- After submission of application for cancellation of registration, the registered personshall make payment, if not made at the time of this application, and shall furnish final return as provided in the Act.
- The registered personmay also update his contact address and update his mobile number and e mail address.

[See rule 22(1)]

Reference No. -

<< Date >>

To Registration Number (GSTIN/UIN) (Name) (Address)

## Show Cause Notice for Cancellation of Registration

Whereas on the basis of information which has come to my notice, it appears that your registration is liable to be cancelled for the following reasons: -

1

2

3

• • • •

 $\Box$ You are hereby directed to furnish a reply to this notice withinseven working days from the date of service of this notice .

 $\Box$  You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Place: Date:

Signature

< Name of the Officer> Designation Jurisdiction

[See rule 22(2)]

# Reply to the Show Cause Notice issued for cancellation for registration

1.	Reference No. of Notice		Date of issue	
2.	GSTIN / UIN			
3.	Name of business (Legal)			
4.	Trade name, if any			
5.	Reply to the notice			
6.	List of documents uploaded			
7.	Verification	•		
	Ι			ly affirm and declare that
	the information given hereinal and nothing has been conceale		rect to the best of	my knowledge and belief
	Signature of Authorised Signa	itory		
		Name		
	Designation/Status			
	Place			
	Date			

[See rule 22(3)]

Reference No. -To Name Address GSTIN / UIN

Application Reference No. (ARN)

Date

Date

## **Order for Cancellation of Registration**

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 $\Box$  Whereas no reply to notice to show cause has been submitted; or

 $\Box$  Whereas on the day fixed for hearing you did not appear; or

 $\Box$  Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your registration is liable to be cancelled for following reason(s).

1.

2.

The effective date of cancellation of your registration is <<DD/MM/YYYY >>.

### Determination of amount payable pursuant to cancellation:

Accordingly, the amount payable by you and the computation and basis thereof is as follows: The amounts determined as being payable above are without prejudice to any amount that may be found to be payable you on submission of final return furnished by you.

You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Place:

Date:

Signature < Name of the Officer> Designation Jurisdiction

[See rule 22(4)] Date

Reference No. -To Name Address GSTIN/UIN

Show Cause Notice No.

Date

#### Order for dropping the proceedings for cancellation of registration

This has reference to your reply dated ----- in response to the notice toshow cause notice dated DD/MM/YYYY. Upon consideration of your reply and/or submissions made during hearing, the proceedings initiated for cancellation of registration stands vacated due to the following reasons:

<< text >>

Signature < Name of the Officer> Designation Jurisdiction

Place: Date:

[See rule 23(1)]

#### Application for Revocation of Cancellation of Registration

1.	GSTIN (cancelled)					
2.	Legal Name					
3.	Trade Name, if any					
4.	Address					
	(Principal place of bus	siness)				
5.	Cancellation Order No	).		Date –		
6	Reason for cancellatio	n				
7	Details of last return f	iled				
	Period of Return		Application Reference Number	Date of file	ing	DD/MM/YYYY
8	Reasons for revocation cancellation	n of	Reasons in brief. (Deta	ailed reasoning can be	filed as	an attachment)
9	Upload Documents					
10.	Verification					
			e that the information gives that the information gives been concealed the		ie and co	orrect to the best of
				Signatu	ure of Au	uthorised Signatory Full Name
				(fi		e, middle, surname)
	Place					Designation/Status
	Date					

#### Instructions for submission of application for revocation of cancellation of registration

- A person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the common portal No application for revocation shall be submitted if the registration has been cancelled for the failure to furnish returns unless such returns are furnished and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalty and late fee payable in respect of the said returns.
- Any change in the mobile number or the e-mail address of authorised signatory submitted as amended from time to time, shall be carried out only after online verification through the common portal in the manner provided
- Status of the application can be tracked on the common portal.
- No fee is payable for filing application for revocation of cancellation.

#### [See rule 23(2]

Reference No. -

Date

**To** GSTIN/UIN (Name of Taxpayer) (Address)

Application Reference No. (ARN)

Date

#### Order for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY for revocation of cancellation of registration. Your application has been examined and the same has been found to be in order. Accordingly, your registration is restored.

Signature Name of Proper officer (Designation) Jurisdiction –

Date Place

[See rule 23(3)]

Date

Reference Number :

To Name of the Applicant/ Taxpayer Address of the Applicant/Taxpayer GSTIN Application Reference No. (ARN):

Dated

#### Show Cause Notice for rejection of application for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY regarding revocation of cancellation of registration. Your application has been examined and the same is liable to be rejected for the following reasons:

1.

2.

3.

•••

 $\Box$  You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

□ You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated day or you fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature Name of the Proper Officer Designation Jurisdiction

[See rule 23(3)]

## Reply to the notice for rejection of application for revocation of cancellation of registration

1.	Reference No. of Notice		Date	
2.	Application Reference No. (ARN)		Date	
3.	GSTIN, if applicable		I	
4.	Information/reasons			
5.	List of documents filed			
6.	Verification			
	Ι		hereby solemnly	affirm and declare that
	the information given hereinabo	ve is true and correct		
	and nothing has been concealed			
	Signature of Authorised Signator	У		
		Name		
	Place			
		Designation/S	Status	
	Date			



Government of India

## Form GST REG-25

[See rule 24(1)]

# Certificate of Provisional Registration

1.	GSTIN			
2.	Permanent Account			
	Number			
3.	Legal Name			
4.	Trade Name			
5.	Registration Details ur	nder Existing Law		
	A	Act	Registration Num	ber
(a)				
(b)				
(c)				
Date	<data ara<="" of="" td=""><td>ation of Certificate&gt;</td><td></td><td></td></data>	ation of Certificate>		

This is a Certificate of Provisional Registration issued under the provisions of the Act.

[See rule 24(2)]

	Applicat	ion for Enrolı	ment of Existing Taxpa	ayer
Тахрау	ver Details			
1. Prov	visional ID			
-	al Name (As per Permanent nt Number )			
3. Lega	ll Name (As per State/Center)			
4. Trac	de Name, if any			
5. Perm Busine	nanent Account Number of ss			
6. Cons	stitution			
7. State	2			
7A Sec applica	tor, Circle, Ward, etc. as ble			
7B. Ce	nter Jurisdiction			
8. Reas Registr	-	stration under ear	lier law	
9. Exis	ting Registrations			
Sr. No.	Type of Registration		Registration Number	Date of Registration
1	TIN Under Value Added Tax			
2	Central Sales Tax Registration	Number		
3	Entry Tax Registration Number			
4	Entertainment Tax Registration	Number		
5	Hotel And Luxury Tax Registra	ation Number		
6	Central Excise Registration Nu	mber		
7	Service Tax Registration Numb	er		
8	Corporate Identify Number/For Registration	eign Company		
9	Limited Liability Partnership Ic Number/Foreign Limited Liabil Identification Number			
10	Import/Exporter Code Number			
11	Registration Under Duty Of Ex Medicinal And Toiletry Act	cise On		
12	Others (Please specify)			

10. Details of Principal Place of B	usiness					
Building No. /Flat No.			Floor No			
Name of the Premises/Building			Road/Street			
Locality/Village			District			
State			PIN Code			
Latitude			Longitude			
Contact Information			I			
Office Email Address	OfficeTelephone Number					
Mobile Number			Office Fax No			
10A. Nature of Possession of Pren	nises (Own; I	Leased	l; Rented; Consent; Shar	red)		
10B. Nature of Business Activities	s being carried out					
Factory / Manufacturing	Wholesale Business	<sup>s</sup> O	Retail Business	War	ehouse/Depot	0
Bonded Warehouse	Service Provision	0	Office/Sale Office	Leas	sing Business	0
Service Recipient	EOU/ STP/ EHTP	0	SEZ	Inpu	t Service Dist	ributor (ISD)
Works Contract	Others (Specify)	0				
11. Details of Additional Places of	f Business		I			
Building No/Flat No			Floor No			
Name of the Premises/Building			Road/Street			
Locality/Village			District			
State			PIN Code			
Latitude (Optional)			Longitude(Optional)			
Contact Information			I			
Office Email Address		Offic	ce Telephone Number			
Mobile Number		Offic	ce Fax No			
11A.Nature of Possession of Prem	nises (Own;	Lease	ed; Rented; Consent; Sh	ared)		
11B.Nature of Business Activities	being carried out					
Factory / Manufacturing	Wholesale Business	s O	Retail Business	War	ehouse/Depot	0
Bonded Warehouse	Service Provision	0	Office/Sale Office Leas		ing Business	0
Service Recipient	EOU/ STP/ EHTP	0	SEZ	Inpu	t Service Dist	ributor (ISD) 🔵
Works Contract	Others (Specify)	0				
Add More						
12. Details of Goods/ Services su	pplied by the Busines	s				

Sr. No.	Description of Goods						HSN Code			
Sr. No. Description of Services								HSN Code		
13. Total Ban	k Accounts maintain	ed by y	ou for condu	cting E	Business					
Sr. No.	Account Number	Туре	of Account	IFSC	C	Bank	x Nam	e	Branch A	ddress
	of Proprietor/all Pa f Associations/Board		-	ing Di	irectors and	l who	le tim	ne Dir	ector/Membe	ers of Managin
Name			Name>		<middle name=""></middle>				t Name> t Name>	<photo></photo>
Date of Birth										
Mobile Numb	ber			Ema	uil Address					
Telephone Nu										
Identity Infor	mation									
Designation		Direc	tor Identificat	tion N	umber					
Permanent Account Number		Aadha	aar Number							
Are you a citi	izen of India?		<yes no=""></yes>		Passport N	Numbe	er			
Residential A	ddress		I					l		
Building No/	Flat No				Floor No					
Name of the l	Premises/Building				Road/Stre	d/Street				
Locality/Village			District		District	et				
State		C.			PIN Code	;				
	f Primary Authorised	•	-							1
			t Name>		ddle Name>				t Name>	
Name of Fath Date of Birth			t Name> MM / Y	<middle name="">       Gender     <male< td=""></male<></middle>		<last name=""> <male, female,="" other=""></male,></last>		<photo></photo>		
Mobile Numl	ber			Ema	ail Address					-

Telephone Number					
Identity Information					
Designation			Director Identif	ication Number	
Permanent Account Number			Aadhaar Numbe	er	
Are you a citizen of India?	<yes <="" td=""><td>No&gt;</td><td>Passport 1</td><td>Number</td><td></td></yes>	No>	Passport 1	Number	
Residential Address					
Building No/Flat No			Floor No		
Name of the Premises/Building			Road/Stre	et	
Locality/Village			District		
State			PIN Code	;	
Add More					
List of Documents Uploaded A customized list of documents requ provision to upload relevant docum					e auto-populated with
16. Aadhaar Verification I on behalf of the holders of Aadha to obtain details from UIDAI for that identity information would of Central Identities Data Repository	the pur only be	pose of authe used for vali	entication. "Good idating identity of	s and Services Tax Netwo	ork" has informed me
17. Declaration					
I, hereby solemnly affirm and de knowledge and belief and nothing			-	in above is true and corr	ect to the best of my
				Digi	tal Signature/E-Sign
Name of the Authorised Signatory				Place	
Designation of Authorised Signatory				Date	

#### Instructions for filing of Application for enrolment

- Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the Income-tax Act, 1961 (Act 43 of 1961) shall enroll on the common portal by validating his e-mail address and mobile number.
- 2. Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in **FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:
- 3. Authorisation Form:-

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I ----

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

hereby solemnly affirm and declare that <<name of the authorised signatory>> to act as an authorised signatory for the business <<Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed/ is registered under the Central Goods and Service Tax Act, 2017.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.

2.

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> h	nereby solemnly accord my acceptance to act as authorised
signatory for the above referred business and a	all my acts shall be binding on the business.
	Signature of Authorised Signatory
	Designation/Status
	Designation Status
Date	
Place	

#### Instructions for filing online form

- Enter your Provisional ID and password as provided by the State/Commercial Tax/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided. The Email address and Mobile Number would be filled as contact information of the Primary Authorised Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of

Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per Annexure specified.Documents required to be uploaded as evidence are as follows:-

1	$\mathbf{D}_{\mathbf{b}} = 1 + $
1.	Photographs wherever specified in the Application Form (maximum 10)
	Proprietary Concern – Proprietor
	Partnership Firm / Limited Liability Partnership – Managing/ Authorised
	Partners (personal details of all partners is to be submitted but photos of only ten partners
	including that of Managing Partner is to be submitted)
	Hindu Undivided Family – Karta
	Company – Managing Director or the Authorised Person
	Trust – Managing Trustee
	Association of Person or Body of Individual –Members of Managing Committee (personal details
	of all members is to be submitted but photos of only ten members including that of Chairman is to
	be submitted)
	Local Body – Chief Executive Officer or his equivalent
	Statutory Body – Chief Executive Officer or his equivalent
	Others – Person in Charge
2.	Constitution of business: Partnership Deed in case of Partnership Firm, Registration
	Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department,
	Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.
3.	Proof of Principal/Additional Place of Business:
	(a) For Own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or
	Municipal Khata copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the
	premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of
	Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of
	the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the
	same documents may be uploaded.
4	Bank Account Related Proof:
	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern -
	containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
5	For each Authorised Signatory: Letter of Authorisation or copy of Resolution of the Managing
1	Committee or Board of Directors to that effect as specified.

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive

	Officer
Public Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Unlimited Company	Managing/ Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Limilted Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

• Application is required to be mandatorily digitally signed as per following :-

Sl. No	Type of Applicant	Digital Signature required			
1.	<ul> <li>Private Limited Company</li> <li>Public Limited Company</li> <li>Public Sector Undertaking</li> <li>Unlimited Company</li> <li>Limited Liability Partnership</li> <li>Foreign Company</li> <li>Foreign Limited Liability Partnership</li> </ul>	Digital Signature Certificate(DSC) Class 2 and above			
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature			

Note :- 1. Applicant shall require to register their DSC on common portal. 2. e-Signature facility will be available on the common portal for Aadhar holders.

All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number, Limited Liability Partnership Identification Number shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the common portal.

- Authorised signatory should not be minor.
   No fee is applicable for filing application for enrolment.

### Acknowledgement

Enrolment Application -	Form C	GST- has been filed against Application Reference Number (ARN) <>.					
Form Number	:	<>					
Form Description:	Form Description: < Application for Enrolment of Existing Taxpayers>						
Date of Filing	:	<dd mm="" yyyy=""></dd>					
Taxpayer Trade Name	:	<trade name=""></trade>					
Taxpayer Legal Name	:	<legal as="" by="" center="" name="" shared="" state=""></legal>					
Provisional ID Number	:	<provisional id="" number=""></provisional>					
It is a system generated acknowledgement and does not require any signature							

[See rule – 24(3)]

Reference No. To Provisional ID Name Address

Application Reference Number(ARN) <>

#### <<Date-DD/MM/YYYY>>

Dated<DD/MM/YYYY>

#### Show Cause Notice for cancellation of provisional registration

This has reference to your application dated -----. The application has been examined and the same has not been found to be satisfactory for the following reasons:-

1

2

You are hereby directed to show cause as to why the provisional registration granted to you shall not be cancelled.

Signature

Name of the Proper Officer Designation Jurisdiction

Date Place

[See rule 24(3)]

Reference No. -

<< Date-DD/MM/YYYY>>

То

Name Address GSTIN /Provisional ID

Application Reference No. (ARN)

#### Dated - DD/MM/YYYY

#### Order for cancellation of provisional registration

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 $\Box$  Whereas no reply to notice to show cause has been submitted; or

 $\Box$  Whereas on the day fixed for hearing you did not appear; or

Whereas the undersigned has examined your reply and submissions made at the time of hearing, and is of the opinion that your provisional registration is liable to be cancelled for following reason(s).

reason(s

1. 2.

### . . .

#### Determination of amount payable pursuant to cancellation of provisional registration:

Accordingly, the amount payable by you and the computation and basis thereof is as follows: You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Place:	
Date:	Signature
	< Name of the Officer>

Designation

Jurisdiction

### [See rule 24(4) ]

# Application for cancellation of provisional registration Part A

(i) Provisional ID								
(ii) Email ID								
(iii) Mobile Number								
		Pa	rt B					
Number)								
2. Address for corres	pondence							
Building No./ Flat No	).		Floor No.					
Name of Premises/ Building			Road/ Street					
City/Town/ Village/Locality			District					
Block/Taluka								
State			PIN					
3. Reason for Cancell	ation							
4. Have you issued an	ny tax invoice during GST	Г regime?	YES N	0				
declare that I am	roprietor/Karta/Authorise not liable to registration u	-	ry>, being <designation> o provisions of the Act.</designation>	of <lega< td=""><td>al Name ()&gt; do hereby</td></lega<>	al Name ()> do hereby			
6. Verification								
	ffirm and declare that the and nothing has been cor		on given herein above is tru	ie and c	orrect to the best of my			
Aadhaar Number		Permane	ent Account Number					
Signature of Authorised Signatory								
Full Name								
Designation / Status								
Place								
Date			DD/MM/YYYY					

[See rule 25]

#### Form for Field Visit Report

Center Jurisdiction (Ward/Circle/Zone)

Name of the Officer:- << to be prefilled>>

Date of Submission of Report:-

Name of the taxable person

GSTIN/UIN -

Task Assigned by:- < Name of the Authority- to be prefilled>

Date and Time of Assignment of task:- < System date and time>

Sr. No.       Particulars       Input         1.       Date of Visit			
1.       Time of Visit         2.       Time of Visit         3.       Location details :         4.       Location details (         9.       Vest - Bounded By         9.       Vest - Bounded By         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.	Sr. No.	Particulars	Input
2.       Location details :         3.       Location details :         4.       Longitude         Morth – Bounded By       South – Bounded By         West – Bounded By       East – Bounded By         4.       Whether address is same as mentioned in application.         5.       Particulars of the person available at the time of visit         (i)       Name         (ii)       Father's Name         (iii)       Residential Address         (iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         0       Open Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Relationship of the place with the person who is present at the place where site verification is conducted.         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature         Place:       Designation:	1.	Date of Visit	
Jatitude       Longitude         North – Bounded By       South – Bounded By         West – Bounded By       East – Bounded By         4.       Whether address is same as mentioned in application.         5.       Particulars of the person available at the time of visit         (i)       Name         (ii)       Father's Name         (iii)       Residential Address         (iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         0pen Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.       Documents verified         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature         Place:       Date:       Name of the Officer:	2.	Time of Visit	
Latitude     Longitude       North – Bounded By     South – Bounded By       Wether address is same as mentioned in application.     Y/N       4.     Whether address is same as mentioned in application.     Y/N       5.     Particulars of the person available at the time of visit     Y/N       (i)     Name     Image: Constraint of the person available at the time of visit     Image: Constraint of the person available at the time of visit       (ii)     Father's Name     Image: Constraint of the person available at the time of visit     Image: Constraint of the person available at the time of visit       (iii)     Father's Name     Image: Constraint of the person available at the time of visit     Image: Constraint of the person available at the time of visit       (iv)     Mane     Image: Constraint of the person available at the time of visit     Image: Constraint of the person available at the time of visit       (v)     Designation / Status     Image: Constraint of the person available person, if applicable.     Image: Constraint of the person of the person of the person of the person available at the person of the person available at the person of the person available at the person available at the person available at the person of the person available at the person of the person available at the	2	Location details :	
North – Bounded By         South – Bounded By           West – Bounded By         East – Bounded By           4.         Whether address is same as mentioned in application.           5.         Particulars of the person available at the time of visit           (i)         Name           (ii)         Father's Name           (iii)         Father's Name           (iii)         Residential Address           (iv)         Mobile Number           (v)         Designation / Status           (vi)         Relationship with taxable person, if applicable.           6.         Functioning status of the business           7.         Details of the premises           0pen Space Area (in sq m.) - (approx.)           Covered Space Area (in sq m.) - (approx.)           Floor on which business premises located           8.         Documents verified           9.         Upload photograph of the place with the person who is present at the place where site verification is conducted.           10.         Comments (not more than < 1000 characters> Signature           Place:         Name of the Officer: Designation:	5.	Latitude	Longitude
4.       Whether address is same as mentioned in application.       Y/N         5.       Particulars of the person available at the time of visit       Y/N         (i)       Name       Y/N         (ii)       Father's Name       Y/N         (iii)       Father's Name       Y/N         (iii)       Residential Address       Y/N         (iv)       Mobile Number       Y/N         (v)       Designation / Status       Y/N         (vi)       Relationship with taxable person, if applicable.       Functioning status of the business         6.       Functioning status of the business       Functioning - Y/N         7.       Details of the premises       Open Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)       Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located       Yes/No         8.       Documents verified       Yes/No         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:       Name of the Officer: Date:         Date:       Designation:		North – Bounded By	South – Bounded By
4.       application.         5.       Particulars of the person available at the time of visit         (i)       Name         (ii)       Father's Name         (iii)       Father's Name         (iii)       Residential Address         (iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         0pen Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.       Documents verified         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:         Place:       Name of the Officer:         Date:       Designation:		West – Bounded By	East – Bounded By
application.       application.         5.       Particulars of the person available at the time of visit         (i)       Name         (ii)       Father's Name         (iii)       Residential Address         (iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         0pen Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.       Documents verified         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer:         Date:       Designation:	4	Whether address is same as mentioned in	Y / N
5.       time of visit         (i)       Name         (ii)       Father's Name         (iii)       Residential Address         (iii)       Residential Address         (iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         0pen Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.       Documents verified         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place: Date:         Date:       Name of the Officer: Designation:	4.	application.	
time of visit       image: constraint of the place with the person who is present at the place where site verification is conducted.         (i)       Name         (ii)       Father's Name         (iii)       Residential Address         (iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         0       Open Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.       Documents verified         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:         Date:       Designation:	5	Particulars of the person available at the	
(ii)       Father's Name         (iii)       Residential Address         (iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         Open Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.       Documents verified         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer:         Date:       Designation:	5.	time of visit	
(iii)       Residential Address         (iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         Open Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.       Documents verified         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer:         Date:       Designation:	(i)	Name	
(iv)       Mobile Number         (v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         0pen Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.       Documents verified         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer:         Date:       Designation:	(ii)	Father's Name	
(v)       Designation / Status         (vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business         7.       Details of the premises         0pen Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.         Documents verified         Yes/No         9.         Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.         Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer:         Date:       Designation:	(iii)	Residential Address	
(vi)       Relationship with taxable person, if applicable.         6.       Functioning status of the business       Functioning - Y / N         7.       Details of the premises          0       Open Space Area (in sq m.) - (approx.)          Covered Space Area (in sq m.) - (approx.)           Covered Space Area (in sq m.) - (approx.)           Floor on which business premises located           8.       Documents verified       Yes/No         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place: Date:       Name of the Officer: Designation:	(iv)	Mobile Number	
applicable.         6.       Functioning status of the business         7.       Details of the premises         0pen Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.         Documents verified         9.         Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.         Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer:         Date:       Designation:	(v)	Designation / Status	
6.       Functioning status of the business       Functioning - Y / N         7.       Details of the premises          0       Open Space Area (in sq m.) - (approx.)          Covered Space Area (in sq m.) - (approx.)           10.       Floor on which business premises located.       Yes/No         10.       Comments (not more than < 1000 characters> Signature Place:       Name of the Officer: Designation:	(vi)	Relationship with taxable person, if	
6.       Image: Constraint of the premises         7.       Details of the premises         0       Open Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.         Documents verified         9.         Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.         Comments (not more than < 1000 characters> Signature Place: Name of the Officer: Date:         Date:       Designation:		applicable.	
1.       Open Space Area (in sq m.) - (approx.)         Covered Space Area (in sq m.) - (approx.)         (approx.)         Floor on which business premises located         8.         Documents verified         9.         Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.         Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer: Designation:	6.	Functioning status of the business	Functioning - Y / N
Covered Space Area (in sq m.) - (approx.)         Floor on which business premises located         8.         Documents verified         9.         Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.         Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer: Designation:	7.	Details of the premises	
(approx.)       Floor on which business premises located         8.       Documents verified       Yes/No         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer: Designation:		Open Space Area (in sq m.) - (approx.)	
Floor on which business premises located       Floor on which business premises located         8.       Documents verified       Yes/No         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place:         Date:       Name of the Officer: Designation:		Covered Space Area (in sq m.) -	
located       8.     Documents verified       9.     Upload photograph of the place with the person who is present at the place where site verification is conducted.       10.     Comments (not more than < 1000 characters> Signature Place: Name of the Officer: Date: Designation:			
8.     Documents verified     Yes/No       9.     Upload photograph of the place with the person who is present at the place where site verification is conducted.       10.     Comments (not more than < 1000 characters> Signature Place:       Date:     Name of the Officer: Designation:		-	
8.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         9.       Upload photograph of the place with the person who is present at the place where site verification is conducted.         10.       Comments (not more than < 1000 characters> Signature Place: Name of the Officer: Date: Designation:			
9.     verification is conducted.       10.     Comments (not more than < 1000 characters> Signature Place:       Date:     Name of the Officer: Designation:	8.	Documents verified	Yes/No
Signature     Name of the Officer:       Place:     Date:	9.		erson who is present at the place where site
SignaturePlace:Name of the Officer:Date:Designation:	10	Comments (not more than < 1000 characters>	
Date: Designation:	10.		
		Place:	Name of the Officer:
Jurisdiction:		Date:	Designation:
		Jurisdiction:	

# Form GST ITC -01

[See rule 40(1)]

#### Declaration for claim of input tax credit under sub-section (1) of section 18

Claim made under					
Section 18 (1)(a)					
Section 18 (1)(b)					
Section 18 (1)(c)					
Section 18 (1)(d)					

1.	GSTIN
2.	Legal name
3.	Trade name, if any
4.	Date from which liability to pay tax arises under section 9,
	except section 9 (3) and section 9 (4)
	[For claim under section 18 (1)(a) and section 18 (1)(c))]
5.	Date of grant of voluntary registration
	[For claim made under section 18 (1)(b)]
6.	Date on which goods or services becomes taxable
	[For claim made under section 18 (1)(d)]

### 7. Claim under section 18 (1) (a) or section 18 (1)(b)

Details of stock of inputs and inputs contained in semi-finished goods or finished goods on which ITC is claimed

Sr.	GSTIN/ Registrat	Invoi	ce *	Description of inputs held in	Unit Quantit	Quanti ty	Value (As adjusted by	Amount of ITC claimed (Rs.)				
No.	ion under CX/ VAT of supplier	No.	Date	stock, inputs contained in semi-finished or finished goods held in stock	y Code (UQC)	, y	debit note/credit note)	Central Tax	State Tax	UT Tax	Integrate d Tax	Cess
1	2	3	4	5	6	7	8	9	10	11	12	13
7 (a)	Inputs held in	n stock						1	I		1	
7 (b)	7 (b) Inputs contained in semi-finished or finished goods held in stock											

\*In case it is not feasible to identify invoice, the principle of first-in-firstout may be followed.

Details of stock of inputs, input	uts contained in semi-finish	ned goods or finished	l goods and capital g	oods on which ITC is claimed
– ••••••••••••••••••••••••••••••••••••		0		

Sr. No.	GSTIN/ Registrat ion under	Invoi Bill c	ce */ of entry	Description of inputs held in stock, inputs	Unit Quantity Code	Qty	Value** (As adjusted		Amount of	f ITC claime	d (Rs.)	
110.	CX/ VAT of supplier	No.	Date	contained in semi- finished or finished goods held in stock, capital goods	(UQC)		by debit note/cred it note)	Central Tax	State Tax	UT Tax	Integr ated Tax	Cess
1	2	3 4		5	6	7	8	9	10	11	12	13
8 (a)	Inputs held i	n stock	-			1	1		L	1	1	
8 (b)	Inputs conta	ined in	semi-fin	ished or finished good	s held in stoc	k	I		I	1	1	
8 (c)	Capital good	s in stock										

\* In case it is not feasible to identify invoice, principle of first in and first out may be followed.
\*\* The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice

- 9. Particulars of certifying Chartered Accountant or Cost Accountant [where applicable]
- a) Name of the Firm issuing certificate
- b) Name of the certifying Chartered Accountant/Cost Accountant
- c) Membership number
- d) Date of issuance of certificate
- e) Attachment (option for uploading certificate)
- 10. Verification

I \_\_\_\_\_\_\_ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Designation/Status \_\_\_\_\_\_ Date ---dd/mm/yyyy

# **Form GST ITC -02** [See rule - 41(1)]

Declaration for transfer of ITC in case of sale, merger, demerger, amalgamation, lease or transfer of a business under sub-section (3) of section 18

1.	. GSTIN of transferor	
2.	2. Legal name of transferor	
3.	B.   Trade name, if any	
4.	GSTIN oftransferee	
5.	Legal name of transferee	
6.	5. Trade name, if any	

7. Details of ITC to be transferred

Tax	Amount of matched ITC	Amount of matched ITC to be transferred
	available	
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated		

Tax	
Cess	

- 8. Particulars of certifying Chartered Accountant or Cost Accountant
- a) Name of the Firm issuing certificate
- b) Name of the certifying Chartered Accountant/Cost Accountant
- c) Membership number
- d) Date of issuance of certificate to the transferor
- e) Attachment (option for uploading certificate)
- 9. Verification

I \_\_\_\_\_\_\_ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory \_\_\_\_\_\_\_Name

\_\_\_\_\_

Designation/Status \_\_\_\_\_ Date ---dd/mm/yyyy

#### Form GST ITC -03

# [See rule44(4)]

Declaration for intimation of ITC reversal/payment of tax on inputs held in stock, inputs contained in semi-finished and finished goods held in stock and capital goods under sub-section (4) of section 18

1. GSTIN	
2. Legal name	
3. Trade name, if any	
<ul><li>4(a). Details of application filed to opt for composition scheme</li><li>[ applicable only for section 18 (4)]</li></ul>	(i) Application reference number         (ARN)         (ii) Date of filing
4(b). Date from which exemption is effective [ applicable only for section 18 (4)]	

5. Details of stock of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods on which input tax credit is required to be paid under section 18(4).

	Registration under CX/	entry	ce /Bill of	Description of inputs held in stock, inputs contained in semi-	Unit Quantity Code	Qty	Value** (As adjusted by debit		Amount o	f ITC claimed	(Rs.)		
	VAT of supplier	No.	Date	finished or finished goods held in stock and capital goods	inished (UQC) n stock and		note/credit note)	Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
1	2	3 4		5	6	7	8	9	10	11	12	13	
5 (a) Inp	puts held in sto	ck (wher	e invoice is	available)		1	1		1		I		
5 (b) Im	5 (b) Inputs contained in semi-finished and finished goods held in stock (where invoice available)												

5 (c) C	i (c) Capital goods held in stock (where invoice available)												
5 (d) In	puts held in sto	ck and a	s contained	in semi-finished /fin	ished goods held in sto	ock ( where	invoice not ava	ailable)					
5 (e) C	apital goods hel	d in stoc	k (where in	voice not available)									

\* (1) In case, it is not feasible to identify invoice, the principle of first in first out may be followed.

(2) If Invoice is not available for certain inputs or capital goods, the value shall be estimated based on prevailing market price

\*\* The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice

6. Amount of ITC payable and paid (based on table 5)

Sr. No.	Description	Tax	Paid through Cash/ Credit	Debit			unt of ITC pa	id		
INO.		payable		entry no.		standard				
			Ledger		Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
1	2	3	4	5	6	7	8	9	10	
1.	Central Tax		Cash Ledger							
			Credit Ledger							
2.	State Tax		Cash Ledger							
			Credit Ledger							
3.	UT Tax		Cash Ledger							
			Credit Ledger							
4.	Integrated Tax		Cash Ledger							

		Credit	t Ledger			
5.	CESS	Cash	Ledger			
		Credit	t Ledger			

7. Verification

I \_\_\_\_\_\_\_ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory \_\_\_\_\_\_\_Name

Designation/Status

Date -dd/mm/yyyy

#### Form GST ITC-04

[See rule – 45(3)]

# Details of goods/capital goods sent to job worker and received back

- 1. GSTIN -
- 2. (a) Legal name -

(b) Trade name, if any –

3. Period: Quarter - Year -

4. Details of inputs/capital goods sent for job-work

GSTIN /	Challan no.		Description of	UQC	Quantity		Type of goods		Rate of	f tax (%)	
State in case of unregistered job-			goods			value	(Inputs/capital goods)	Central		Integrated	Cess
worker							g00 <b>u</b> 3)	tax	UT tax	tax	
1	2	3	4	5	6	7	8	9	10	11	12

5. Details of inputs/capital goods received back from job worker or sent out from business place of job-work

GSTIN /	Received	Original	Original	(	Challan	details if sent to	Invoi	ce details in case	Description	UQC	Quantity	Taxable
State of job	back/sent out to	challan No.	challan date		another job worker		S	upplied from				value
worker if	another job						premises of job					
unregistered	worker/							worker				
	supplied from			No.	Date	GSTIN/State if	No.	Date				
	premises of job					job worker						
	worker					unregistered						
1	2	3	4	5	6	7	8	9	10	11	12	13

6. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

PlaceSignatureDateDesignation /Status.....

### FORM GST ENR-01

# [See rule 58(1)] Application for Enrolment under section 35(2)

[only for un-registered persons]

1.	Name of the	e State						
2.	(a) Legal na	ime						
	(b) Trade N	ame, if any						
	(c) PAN							
		(applicable i applicable i						
3.	Type of en	rolment						
(i) W	arehouse or l	Depot			(ii) Godowr	1		
(iii)	Transport serv	vices			(iv) Cold St	orage		<u> </u>
4.	Constitutio	n of Busines	s (Please Sele	ct the	Appropriat	e)		<u> </u>
(i) P	roprietorship	or HUF			(ii) Partners	hip		<u> </u>
(iii)	Company				(iv) Others			<u> </u>
5.	Particulars	of Principa	l Place of Bus	siness				<u> </u>
(a)	Address							
Buil	ding No. or F	lat No.			Floor No.			
	e of the				Road or Str	eet		
City Villa		locality or			Taluka or B	llock		
Dist								
State					PIN Code			
Latit	ude				Longitude			
<i>(b)</i>	Contact Info	ormation (the	email address	s and	mobile numb	er will be used j	for authentication	1)
Ema	il Address				Telephone	STD		
Mob	ile Number				Fax	STD		
(c)	Nature of pr	remises				· · · · · ·		
C	Dwn	Leased	Rented		Consent	Shared	Others (spe	cify)
6.		-	e of business in item 5 [(a),			al place(s) of bu	isiness, if any(Fill	up

7. Consent	
I on behalf of the holder of Aadhaar number <pre>pi</pre>	re-filled based on Aadhaar number provided in the
form> give consent to "Goods and Services Tax	Network" to obtain my details from UIDAI for the
purpose of authentication. "Goods and Service	es Tax Network" has informed me that identity
information would only be used for validating ide	ntity of the Aadhaar holder and will be shared with
Central Identities Data Repository only for the pur	pose of authentication.
8. List of documents uploaded	
(Identity and address proof)	
9. Verification	
I hereby solemnly affirm and declare that the inform	mation given herein above is true and correct to the
best of my knowledge and belief and nothing has b	een concealed therefrom.
Place:	Signature
Date:	Name of Authorised Signatory
For Office Use:	
Enrolment no	Date-

#### Form GSTR-1

#### [See rule (59(1)]

### Details of outward supplies of goods or services

							Yea	r		
							Moi	nth		
				T	1	-				
1.		GSTIN								
2.	(a)	Legal name of the registered person								
	(b)	Trade name, if any								
3.	(a)	Aggregate Turnover in the preceding Financial Year								
	(b)	Aggregate Turnover - April to June, 2017								

# 4. Taxable outward supplies made to registered persons (including UIN-holders)other than supplies covered by Table 6

(Amount in Rs. for all Tables)

Г

GSTIN/	Inv	voice de	etails	Rate	Taxable			Place of			
UIN	No.	Date	Value		value	Integrated Central State / Cess		Supply			
						Tax	Tax	UT Tax		(Name of	
										State/UT)	
1	2	3	4	5	6	7	8	9	10	11	
4A. Su	oplies	other th	han those	e (i) at	tracting re-	verse charge	and (ii) su	upplies ma	de throu	ıgh e-	
commerc	e oper	ator									
4B. Sup	plies a	ittractin	ig tax on	reverse	e charge ba	asis					
4C. Sup	oplies	made th	nrough e	-comm	erce operat	tor attracting	TCS (ope	erator wise	, rate wi	ise)	
GSTIN o	GSTIN of e-commerce operator										

# 5. Taxable outward inter-State supplies to un-registered persons where the invoice value is more than Rs 2.5 lakh

Place of	Invoice details			Rate	Taxable	Amo	ount
Supply (State/UT)	No.	Date	Value		Value	Integrated Tax	Cess
1	2	3	4	5	6	7	8

5A. Outward s	5A. Outward supplies (other than supplies made through e-commerce operator, rate wise)											
5B. Supplies made through e-commerce operator attracting TCS (operator wise, rate wise)												
GSTIN of e-co	mmerce	e										
operator												

# 6. Zero rated supplies and Deemed Exports

GSTIN of recipient	Inv	voice de	etails		g bill/ Bill export		Integrated Tax		
	No.	Date	Value	No.	Date	Rate	Taxable value	Amt.	
1	2	3	4	5	6	7	8	9	
6A. Exports									
6B. Supplies made to	SEZ u	nit or S	EZ Deve	eloper					
6C. Deemed exports						· · · ·			

# 7. Taxable supplies (Net of debit notes and credit notes) to unregistered persons other than the supplies covered in Table 5

Rate of tax	Total Taxable		A	mount	
	value	Integrated	Central	State Tax/UT Tax	Cess
1	2	3	4	5	6
7A. Intra-State supplies	5				
7A (1). Consolidated	rate wise outwar	rd supplies [in	cluding suppli	ies made through e-comr	nerce
operator attracting TCS]					
7A (2). Out of supplies m	nentioned at 7A(1)	), value of sup	plies made th	rough e-Commerce O	perators
attracting TCS(operator w	ise, rate wise)				
GSTIN of e-commerce	operator				
7B. Inter-State Supplie	es where invoice	e value is upt	oRs 2.5 Lak	h [Rate wise]	
7B (1). Place of Suppl	y (Name of				
State)					

7B (2). Out of the sup	plies mentioned	in 7B (1), the	e supplies n	nade thro	ugh e-Com	imerce			
Operators (operator wise, rate wise)									
GSTIN of e-commerce	operator								

### 8. Nil rated, exempted and non GST outward supplies

Description	Nil Rated	Exempted	Non-GST
	Supplies	(Other than Nil	supplies
		rated/non-GST supply)	
1	2	3	4
8A. Inter-State supplies to registered			
persons			
8B. Intra- State supplies to registered			
persons			
8C. Inter-State supplies to unregistered			
persons			
8D. Intra-State supplies to unregistered			
persons			

# 9. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 4, 5 and 6 [including debit notes, credit notes, refund vouchers issued during current period and amendments thereof]

Det	ails o	f	Revis	sed	detai	ls of	fdocume	ent or	Rate	Taxable		Amou	nt		Place of
ori	iginal		detai	ls o	f orig	ginal	Debit/C	Credit		Value					supply
doc	umer	ıt	No	otes	or re	efune	d vouche	ers							
GSTIN	Inv.	Inv.	GSTIN	Inv	voice	Sh	ipping	Value			Integrated	Central	State /	Cess	
	No.	Date					bill				Tax	Tax	UT Tax		
				No	Date	No.	Date								
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
9A. If	the i	nvoi	ce/Ship	ping	g bill	deta	ils furni	shed ear	rlier v	vere inco	orrect				
9B. D	ebit N	lotes	/Credit	Not	es/Re	efun	d vouch	er [origi	inal]						
9C. D	ebit N	lotes	/Credit	Not	es/Re	efun	d vouch	er [ame	ndme	nts there	of]				

# 10. Amendments to taxable outward supplies to unregistered persons furnished in returns for earlier tax periods in Table 7

Rate of tax	Total Taxable			Amount	
	value	Integrated	Central	State/UT Tax	Cess
1	2	3	4	5	6
Tax period for which the	ne details are	<month></month>			

being revised					
10A. Intra-State Supplier	s[including supplie	es made throug	h e-commerc	e operator attracting TO	CS] [Rate wise]
10A (1). Out of supplies me TCS (operator wise, rate w	· · · · · · · · · · · · · · · · · · ·	alue of supplie	s made throug	gh e-Commerce Opera	tors attracting
GSTIN of e-commerce of	perator				
10B. Inter-State Supplie	s[including suppli	es made throug	gh e-commerc	e operator attracting T	CS] [Rate wise]
Place of Supply (Name	of State)				
10B (1). Out of supplies me TCS (operator wise, rate w		alue of supplies	s made throug	gh e-Commerce Opera	tors attracting
GSTIN of e-commerce of					

#### 11. Consolidated Statement of Advances Received/Advance adjusted in the current tax period/ Amendments of information furnished in earlier tax period

Rate	Gross Advance	Place of			Amo	ount
	Received/adjusted	supply	Integrated	Central	State/UT	Cess
1	2	3	4	5	6	7
I Info	rmation for the cu					
11A.	Advance amount re	eceived in	the tax perio	d for whi	ich invoice	has not been issued (tax
	to be added to outp		2			
11A (1)	). Intra-State suppl	ies(Rate Wis	se)			
11A (2)	). Inter-State Suppl	lies(Rate Wi	se)			
11B. A	Advance amount rec	eived in ea	arlier tax per	iod and a	djusted aga	inst the supplies being shown
in this t	ax period in Table I	Nos. 4, 5, 6	5 and 7			
11B(1)	. Intra-State Suppli	ies (Rate Wi	se)			
11B (2)	). Inter-State Suppli	ies(Rate V	Vise)			
II Am	andmont of inform	ation fur	hishad in Ta	bla No. 1	1[1] in CS	TR-1 statement for earlier
	riods[Furnish revised				1[1] III G5	I K-1 Statement for earlier
tax per			-			
Month			nent relating	0	mation	11A(1) 11A(2) 11B(1) 11B(2)
_		furnishe	d in S. No.(	select)		

## 12. HSN-wise summary of outward supplies

					-		
Sr. No.	HSN	Description	UQC	Total	Total	Total	Amount

		(Optional		Quantity	value	Taxable	Integrated	Central	State/UT	Cess
		if HSN is				Value	Tax	Tax	Tax	
1	2	3	4	5	6	7	8	9	10	11

### 13. Documents issued during the tax period

Sr.	Nature of document	Sr. 1	No.	Total	Cancelled	Net issued
No.		From	То	number		
1	2	3	4	5	6	7
1	Invoices for outward supply					
2	Invoices for inward supply from					
2	unregistered person					
3	Revised Invoice					
4	Debit Note					
5	Credit Note					
6	Receipt voucher					
7	Payment Voucher					
8	Refund voucher					
9	Delivery Challan for job work					
10	Delivery Challan for supply on					
10	approval					
11	Delivery Challan in case of liquid					
	gas					
12	Delivery Challan in cases other than					
	by way of supply (excluding at S no.					
	9 to 11)					

#### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place of Authorised Signatory ..... Signature Name

Date Designation /Status.....

#### Instructions –

- 1. Terms used:
  - a. GSTIN: Goods and Services Tax Identification Number
  - b. UIN: Unique Identity Number
  - c. UQC: Unit Quantity Code
  - d. HSN: Harmonized System of Nomenclature
  - e. POS: Place of Supply (Respective State)
  - f. B to B: From one registered person to another registered person
  - g. B to C: From registered person to unregistered person
- 2. The details in GSTR-1 should be furnished by 10<sup>th</sup> of the month succeeding the relevant tax period.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year and first quarter of the current financial year shall be reported in the preliminary information in Table 3. This information would be required to be submitted by the taxpayers only in the first year. Quarterly turnover information shall not be captured in subsequent returns. Aggregate turnover shall be auto-populated in subsequent years.
- 4. Invoice-level information pertaining to the tax period should be reported for all supplies as under:
  - (i) For all B to B supplies (whether inter-State or intra-State), invoice level details, rate-wise, should be uploaded in Table 4, including supplies attracting reverse charge and those effected through e-commerce operator. Outwards supply information in these categories are to be furnished separately in the Table.
  - (ii) For all inter-State B to C supplies, where invoice value is more than Rs.
     2,50,000/- (B to C Large) invoice level details, rate-wise, should be uploaded in Table 5; and
  - (iii) For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies, rate-wise, should be uploaded in Table 7.
- 5. Table 4 capturing information relating to B to B supplies should:
  - (i) be captured in:
    - a. Table 4A for supplies relating to other than reverse charge/ made through e-commerce operator, rate-wise;
    - b. Table 4B for supplies attracting reverse charge, rate-wise; and
    - c. Table 4C relating to supplies effected through e-commerce operator attracting collection of tax at source under section 52 of the Act, operator wise and rate-wise.
  - (ii) Capture Place of Supply (PoS) only if the same is different from the location of the recipient.
- 6. Table 5 to capture information of B to C Large invoices and other information shall be similar to Table 4. The Place of Supply (PoS) column is mandatory in this table.
- 7. Table 6 to capture information related to:
  - (i) Exports out of India
  - (ii) Supplies to SEZ unit/ and SEZ developer

(iii) Deemed Exports

- 8. Table 6 needs to capture information about shipping bill and its date. However, if the shipping bill details are not available, Table 6 will still accept the information. The same can be updated through submission of information in relation to amendment Table 9 in the tax period in which the details are available but before claiming any refund / rebate related to the said invoice. The detail of Shipping Bill shall be furnished in 13 digits capturing port code (six digits) followed by number of shipping bill.
- 9. Any supply made by SEZ to DTA, without the cover of a bill of entry is required to be reported by SEZ unit in GSTR-1. The supplies made by SEZ on cover of a bill of entry shall be reported by DTA unit in its GSTR-2 as imports in GSTR-2. The liability for payment of IGST in respect of supply of services would, be created from this Table..
- 10. In case of export transactions, GSTIN of recipient will not be there. Hence it will remain blank.
- 11. Export transactions effected without payment of IGST (under Bond/ Letter of Undertaking (LUT)) needs to be reported under "0" tax amount heading in Table 6A and 6B.
- 12. Table 7 to capture information in respect of taxable supply of:
  - (i) B to C supplies (whether inter-State or intra-State) with invoice value uptoRs 2,50,000;
  - (ii) Taxable value net of debit/ credit note raised in a particular tax period and information pertaining to previous tax periods which was not reported earlier, shall be reported in Table 10. Negative value can be mentioned in this table, if required;
  - (iii) Transactions effected through e-commerce operator attracting collection of tax at source under section 52 of the Act to be provided operator wise and rate wise;
  - (iv) Table 7A (1) to capture gross intra-State supplies, rate-wise, including supplies made through e-commerce operator attracting collection of tax at source and Table 7A (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7A (1);
  - (v) Table 7B (1) to capture gross inter-State supplies including supplies made through e-commerce operator attracting collection of tax at source and Table 7B (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7B (1); and
  - (vi) Table 7B to capture information State wise and rate wise.
- 13. Table 9 to capture information of:
  - (i) Amendments of B to B supplies reported in Table 4, B to C Large supplies reported in Table 5 and Supplies involving exports/ SEZ unit or SEZ developer/ deemed exports reported in Table 6;
  - (ii) Information to be captured rate-wise;
  - (iii) It also captures original information of debit / credit note issued and amendment to it reported in earlier tax periods; While furnishing

information the original debit note/credit note, the details of invoice shall be mentioned in the first three columns, While furnishing revision of a debit note/credit note, the details of original debit note/credit note shall be mentioned in the first three columns of this Table,

- (iv) Place of Supply (PoS) only if the same is different from the location of the recipient;
- (v) Any debit/ credit note pertaining to invoices issued before the appointed day under the existing law also to be reported in this table; and
- (vi) Shipping bill to be provided only in case of exports transactions amendment.
- 14. Table 10 is similar to Table 9 but captures amendment information related to B to C supplies and reported in Table 7.
- 15. Table 11A captures information related to advances received, rate-wise, in the tax period and tax to be paid thereon along with the respective PoS. It also includes information in Table 11B for adjustment of tax paid on advance received and reported in earlier tax periods against invoices issued in the current tax period. The details of information relating to advances would be submitted only if the invoice has not been issued in the same tax period in which the advance was received.
- 16. Summary of supplies effected against a particular HSN code to be reported only in summary table. It will be optional for taxpayers having annual turnover uptoRs. 1.50 Cr but they need to provide information about description of goods.
- 17. It will be mandatory to report HSN code at two digits level for taxpayers having annual turnover in the preceding year above Rs. 1.50 Cr but uptoRs. 5.00 Cr and at four digits level for taxpayers having annual turnover above Rs. 5.00 Cr.

#### Form GSTR-1A

[See rule 59(4)]

### **Details of auto drafted supplies**

(From GSTR 2, GSTR 4 or GSTR 6)

Year		
Month		

1.												
2.	2. (a) Legal name of the registered person											
	(b)     Trade name, if any											

# **3.** Taxable outward supplies made to registered persons including supplies attracting reverse charge other than the supplies covered in Table No. 4

GSTIN/	Inv	voice d	etails	Rate	Taxable		Amou	int		Place of					
UIN	No.	Date	Value		value	Integrated Tax	Central Tax	State / UT Tax	Cess	Supply (Name of State/UT)					
1	2	3	4	5	6	7	8	9	10	11					
3A. Supp	3A. Supplies other than those attracting reverse charge (From table 3 of GSTR-2)														
3B. Supp	3B. Supplies attracting reverse charge (From table 4A of GSTR-2)														

#### 4. Zero rated supplies made to SEZ and deemed exports

GSTIN of recipient	In	voice det	tails		Integrated Ta	ax
	No.	Date	Value	Rate	Taxable value	Tax amount
1	2	3	4	5	6	7
4A. Supplies made to	SEZ un					
4B. Deemed exports						

# 5. Debit notes, credit notes (including amendments thereof) issued during current period

Details of	Revised details of	Rate	Taxable	Place of	Amount of tax
original	document or details of		value	supply	
document	original Debit / Credit			(Name of	

					Note				State/UT)				
GSTIN	No.	Date	GSTIN	No.	Date	Value				Integrated	Central	State	Cess
										Tax	Tax	/UT	
												Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Signatures

Place

Date

Name of Authorised Signatory

Designation /Status

#### Form GSTR-2

#### [See rule 60(1)]

### Details of inward supplies of goods or services

Year		
Month		

1.	GST	a) Legal name of the registered person																
2.	(a)	Legal name of the registered person	А	Auto populated														
	(b)	Trade name, if any	Auto populated															

# 3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

GSTI		Invoi	ice	Rat	Taxabl	Ar	nount of	Tax		Place of	Whether	Amount	of ITC	availa	ble
Ν		detai	ils	e	e					supply	input or				
of			-		value					(Name	input	Integrat	Centr	Stat	Ces
suppli	Ν	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	S
er	0	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl plant				
											and				
											machiner				
											y)/				
											Ineligible				
											for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

### 4. Inward supplies on which tax is to be paid on reverse charge

GSTI	Inv	voice		Rat	Taxabl	Ar	nount of	Tax		Place of	Whether	Amount	of ITC	availa	ble
Ν	det	ails		e	e					supply	input or				
of					value					(Name	input	Integrat	Centr	Stat	Ces
suppli	Ν	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	S
er	0	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl.				
											plant and				
											machiner				

											y)/ Ineligible for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
4A. I	nw	ard s	suppli	es r	eceive	d from a r	egistere	ed supp	olier (a	ttracting	g reverse	charge)			
4B. I	nw	ard s	uppli	es r	eceive	d from an	unregis	tered s	supplie	er					
4C. I	mp	ort o	f serv	vice											

# 5. Inputs/Capital goods received from Overseas or from SEZ units on a Bill of Entry

GSTIN	Deta	ails of b	oill of	Rate	Taxable	Amo	unt	Whether	Amount of	f ITC
of		entry			value			input /	availab	le
supplier	No.	Date	Value			Integrated	Cess	Capital	Integrated	Cess
						Tax		goods(incl.	Tax	
								plant and		
								machinery)/		
								Ineligible		
								for ITC		
1	2	3	4	5	6	7	8	9	10	11
5A. In	nports									
5B. R	eceive	d from	SEZ							
Port co	de +No	o of BE	=13 digi	ts		Assessab Value	le			

6. Amendments to details of inward supplies furnished in returns for earlier tax periods in Tables 3, 4 and 5 [including debit notes/credit notes issued and their subsequent amendments]

Deta	ils	of	Revis	ed	deta	ils of	Rat	Taxabl		Amou	ınt		Place	Whethe	Amoun	t of IT	C availa	ble
orig	gina	al	i	nvo	oice		e	e					of	r input				
invoic	ce /	Bill						value					suppl	or input				Ces
of en	try	No											у	service/	Integrat	Centr	State/U	s
GSTI	No	Dat	GSTI	No	Dat	Valu			Integrat	Centr	State/U	Ces		Capital	ed	al Tax	Т Тах	
Ν	•	e	Ν		e	e			ed Tax	al Tax	T Tax	s		goods/	Tax			
														Ineligib				
														le for				

														ITC)				
1	2	3	4	5	6	7	8	9	10	11	12	1	14	15	16	17	18	19
												3						
6A.	Sup	opli	es oth	er 1	than	ı imp	ort	of goo	ds or go	ods re	eceived	fro	m SE	Z [Info	rmation	furnis	hed in	
Tabl	e 3	and	d 4 of	ear	rlier	retu	rns]	- If det	tails fur	nishec	d earlie	r we	ere ino	correct				
6B. 5	Sup	oplie	es by	wa	y of	ìimp	ort	of goo	ds or go	oods r	eceived	1 frc	om SE	Z [Info	rmation	furnis	shed in	
Tabl	e 5	of	earlie	r re	eturr	ns]-It	f det	ails fu	rnished	earlie	r were	inco	orrect					
6C. I	Del	bit l	Notes/	/Cr	edit	Not	es [c	origina	1]									
6D.	Del	bit 1	Notes	/ Ci	redi	t No	tes [	amend	lment of	f debit	t notes/	crec	lit not	tes furn	ished in	earlie	r tax	
perio	ods	]																
						1				L					1		1	<u>ا</u> لىلى

# 7. Supplies received from composition taxable person and other exempt/Nil rated/Non GST supplies received

Description		Value of su	pplies received from	n
	Composition taxable	Exempt supply	Nil Rated supply	Non GST
	person			supply
1	2	3	4	5
7A. Inter-State supplies				
7B. Intra-state supplies				

#### 8. ISD credit received

	IS	SD	ISD	Credit r	eceived	l	Amo	ount of el	igible ITC	
GSTIN of ISD	Docu	ument								
	De									
	No.	Date	Integrated	Central	State/	Cess	Integrated	Central	State/UT	Cess
			Tax	Tax	UT		Tax	Tax	Tax	
					Tax					
1	2	3	4	5	6	7	8	9	10	11
8A. ISD Invoice										
8B. ISD Credit Note										

### 9. TDS and TCS Credit received

GSTIN of	Gross	Sales	Net Value		Amoun	t
Deductor / GSTIN of e- Commerce Operator	Value	Return		Integrated Tax	Central Tax	State Tax /UT Tax
1	2	3	4	5	6	7
9A. TDS						
9B. TCS						

# 10. Consolidated Statement of Advances paid/Advance adjusted on account of receipt of supply

Rate	Gross	Place of			Amo	ount			
	Advance	supply							
	Paid	(Name of	Integrated	Central	Stat	te/UT Ta	Х	Ce	SS
		State/UT)	Tax	Tax					
1	2	3	4	5		6			7
<b>(I)</b>	Informati	on for the cu	rrent mont	h					
10A.	Advance a	mount paid fo	or reverse cl	narge supplie	es in the tax	period (t	ax amou	int to be	added
to output	t tax liabili	ity)							
10A (1).	Intra-Sta	te supplies (R	late Wise)						
10A (2).	Inter -St	ate Supplies (	Rate Wise)						
		nount on whic od [ reflected i	-		er period but	invoice	has been	received	d in the
10B (1).	Intra-Stat	te Supplies (R	ate Wise)						
10B (2).	Intra-Stat	te Supplies (R	ate Wise)						
	ndments of	of informatio ]	n furnished	d in Table N	No. 10 (I) in	an earli	ier mon	t <b>h</b> [Furnis	sh
Month		Amendmer	nt relating to in S. No	information (select)	n furnished	10A(1)	10A(2)	10(B1)	10B(2)

### 11. Input Tax Credit Reversal / Reclaim

Description for reversal of ITC	To be added to	Amount of ITC

	or reduced from	Integrated	Central	State/UT	CESS
	output liability	Tax	Tax	Tax	
1	2	3	4	5	6
A. Information for the					
current tax period					
(a) Amount in terms of rule 37(2)	To be added				
(b) Amount in terms of rule	To be added				
39(1)(j)(ii)					
(c) Amount in terms of rule 42	To be added				
(1) (m)					
(d) Amount in terms of rule	To be added				
43(1) (h)					
(e) Amount in terms of rule 42	To be added				
(2)(a)					
(f) Amount in terms of rule	To be reduced				
42(2)(b)					
(g) On account of amount paid	To be reduced				
subsequent to reversal of ITC					
(h) Any other liability (Specify)					
B. Amendment of information f	urnished in Table N	lo 11 at S. No	A in an ea	arlier return	
Amendment is in respect of					
information furnished in the					
Month					
Specify the information you wish					
to amend (Drop down)					

# 12. Addition and reduction of amount in output tax for mismatch and other reasons

	Description	Add to or reduce	Amount				
		from output liability	Integrated Tax	Central Tax	State / UT Tax	CESS	
	1	2	3	4	5	6	
(a)	ITC claimed on mismatched/duplication of invoices/debit notes	Add					
(b)	Tax liability on mismatched credit notes	Add					
(c)	Reclaim on account of rectification of mismatched invoices/debit notes	Reduce					
(d)	Reclaim on account of rectification of mismatched credit note	Reduce					
(e)	Negative tax liability from previous tax periods	Reduce					
(f)	Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period	Reduce					

#### 13. HSN summary of inward supplies

Sr. No.	HSN	Description	~		Total		Amount			
		(Optional if HSN is furnished)		Quantity	value	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6	7	8	9	10	11

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signatures..... Name of Authorised Signatory

Place: Date:

Designation /Status

#### Instructions –

- 1. Terms used:
  - a. GSTIN: Goods and Services Tax Identification Number
  - b. UIN: Unique Identity Number
  - c. UQC: Unit Quantity Code
  - d. HSN: Harmonized System of Nomenclature
  - e. POS: Place of Supply (Respective State)
  - f. B to B: From one registered person to another registered person
  - g. B to C: From registered person to unregistered person
- 2. Table 3 & 4 to capture information of:
  - (i) Invoice-level inward supply information, rate-wise, pertaining to the tax period reported by supplier in GSTR-1 to be made available in GSTR-2 based on auto-populated details received in GSTR-2A;
  - (ii) Table 3 to capture inward supplies other than those attracting reverse charge and Table 4 to capture inward supplies attracting reverse charge;
  - (iii) The recipient taxpayer has the following option to act on the auto populated information:
    - a. Accept,
    - b. Reject,
    - c. Modify (if information provided by supplier is incorrect), or
    - d. Keep the transaction pending for action (if goods or services have not been received)
  - (iv) After taking the action, recipient taxpayer will have to mention whether he is eligible to avail credit or not and if he is eligible to avail credit, then the amount of eligible credit against the tax mentioned in the invoice needs to be filed;
  - (v) The recipient taxpayer can also add invoices (not uploaded by the counterparty supplier) if he is in possession of invoices and have received the goods or services;
  - (vi) Table 4A to be auto populated;
  - (vii) In case of invoices added by recipient tax payer, Place of Supply (PoS) to be captured always except in case of supplies received from registered person, where it is required only if the same is different from the location of the recipient;
  - (viii) Recipient will have the option to accept invoices auto populated as well as add invoices, pertaining to reverse charge only when the time of supply arises in terms of section 12 or 13 of the Act; and
  - (ix) Recipient tax payer is required to declare in Column No. 12 whether the inward supplies are inputs or input services or capital goods (including plant and machinery).
- 3. Details relating to import of Goods/Capital Goods from outside India as well as supplied by an SEZ Unit to be reported rate-wise by recipient tax payer in Table 5.
- 4. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.

- 5. Taxable Value in Table 5 means assessable value for customs purposes on which IGST is computed (IGST is levied on value plus specified customs duties). In case of imports, the GSTIN would be of recipient tax payer.
- 6. Table 6 to capture amendment of information, rate-wise, provided in earlier tax periods in Table 3, 4 and 5 as well as original/ amended information of debit or credit note. GSTIN not to be provided in case of export transactions.
- 7. Table 7 captures information on a gross value level.
- 8. An option similar to Table 3 is not available in case of Table 8 and the credit as distributed by ISD (whether eligible or ineligible) will be made available to the recipient unit and it will be required to re-determine the eligibility as well as the amount eligible as ITC.
- 9. TDS and TCS credit would be auto-populated in Table 9. Sales return and Net value columns are not applicable in case of tax deducted at source in Table 9.
- 10. The eligible credit from Table 3, Table 4 & Table 8 relating to inward supplies to be populated in the Electronic Credit Ledger on submission of its return in Form GSTR-3.
- 11. Recipient can claim less ITC on an invoice depending on its use i.e. whether for business purpose or non-business purpose.
- 12. Information of advance paid pertaining to reverse charge supplies and the tax paid on it including adjustments against invoices issued should be reported in Table 10.
- 13. Table 12 to capture additional liability due to mismatch as well as reduction in output liability due to rectification of mismatch on account of filing of GSTR-3 of the immediately preceding tax period.
- 14. Reporting criteria of HSN will be same as reported in GSTR-1.

### FORM GSTR-2A

### [See rule 60(1)]

### Details of auto drafted supplies

(From GSTR 1, GSTR 5, GSTR-6, GSTR-7 and GSTR-8)

Year Month

1.	GST	IN								
2.	(a)	Legal name of the registered person								
	(b)	Trade name, if any								

### PART A

# 3. Inward supplies received from a registered person other than the supplies attracting reverse charge

					(		ioi un iuoi				
	GSTIN	Inv	voice de	tails	Rate	Taxable		Amount	oftax		Place of
	of					value					supply
	supplier	<b>N</b> .T	D	<b>T</b> T 1			<b>T</b>	G 1	<b>G</b>	G	(Name of
	~~PP	No.	Date	Value			Integrated	Central	State/	Cess	`
							tax	Tax	UT Tax		State/UT)
	1	2	3	4	5	6	7	8	9	10	11
-											

(Amount in Rs. for all Tables)

# 4. Inward supplies received from a registered person on which tax is to be paid on reverse charge

GSTIN of	Ir	voice de	etails	Rate	Taxable value		Amount	t of tax		Place of supply
supplier	No.	Date	Value			Integrated Tax	Central Tax	State/ UT Tax	Cess	(Name of State/UT)
1	2	3	4	5	6	7	8	9	10	11

# 5. Debit / Credit notes (including amendments thereof) received during current tax period

Details of original	Revised details of	RateTaxable	Amount of tax	Place of
document	document or details of	value		supply

GSTIN	No.	Date	GSTIN	No.	Date	Value			Integrated	Central	State/UT	Cess	
									Tax	Tax	Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14

### PART B

### 6. ISD credit (including amendments thereof) received

GSTIN of ISD	ISD docu	ment details	s ITC amount involved					
	No.	Date	Integrated Tax	Central Tax	State/	Cess		
					UT Tax			
1	2	3	4	5	6	7		
ISD Invoice –eligible ITC								
ISD Invoice –ineligible ITC								
ISD Credit note –eligible ITC								
ISD Credit note –ineligible ITC								

### PART- C

### 7. TDS and TCS Credit (including amendments thereof) received

GSTIN of	Amount				Amoun	t
Deductor /	received	Sales	Net Value	Integrated	Central	State Tax /UT
GSTIN of e-	/ Gross	Return		Tax	Tax	Tax
Commerce	Value					
Operator						
1	2	3	4	5	6	7
7A. TDS						
7B. TCS						

### Form GSTR-3

[See rule 61(1)]

### Monthly return

Year Month

1.	GST	ſIN											
2.	(a)	Legal name of the registered person	А	uto	o P	op	ula	ited	1				
	(b)	Trade name, if any	А	uto	o P	op	ula	ited	ł				

### Part-A (To be auto populated)

### (Amount in Rs. for all Tables)

3. T	urnover								
Sr.	Type of Turnover			Ar	nou	ınt			
No.									
1	2				3				
(i)	Taxable [other than zero rated]								
(ii)	Zero rated supply on payment of Tax								
(iii)	Zero rated supply without payment of								
(111)	Tax								
(iv)	Deemed exports								
(v)	Exempted								
(vi)	Nil Rated								
(vii)	Non-GST supply								
	Total								

### 4. Outward supplies

### 4.1 Inter-State supplies (Net Supply for the month)

Rate	Taxable Value	Amou	nt of Tax
		Integrated Tax	CESS
1	2	3	4
A. Taxa	able supplies (other than reverse charge and	d zero rated supply) [	Tax Rate Wise]
B. Supp	plies attracting reverse charge-Tax payable	e by recipient of supp	ly
C. Zero	rated supply made with payment of Integr	rated Tax	
	of the supplies mentioned at A, the value c ator attracting TCS-[Rate wise]	of supplies made thou	igh an e-commerce

GSTIN	of e-commerce operator	

### 4.2 Intra-State supplies (Net supply for the month)

		Amount of Tax									
	Central Tax	State /UT Tax	Cess								
2	3	4	5								
e supplies (other than reverse charge)	[Tax Rate wise]										
es attracting reverse charge- Tax pay	able by the recip	ient of supply									
the supplies mentioned at A, the valung TCS [Rate wise]	e of supplies ma	de though an e-comr	nerce operator								
e-commerce operator											
e t n	e supplies (other than reverse charge) s attracting reverse charge- Tax pay he supplies mentioned at A, the valu ng TCS [Rate wise]	e supplies (other than reverse charge) [Tax Rate wise] s attracting reverse charge- Tax payable by the recip he supplies mentioned at A, the value of supplies mang TCS [Rate wise]	e supplies (other than reverse charge) [Tax Rate wise] s attracting reverse charge- Tax payable by the recipient of supply he supplies mentioned at A, the value of supplies made though an e-comr ng TCS [Rate wise]								

### 4.3 Tax effect of amendments made in respect of outward supplies

Rate	Net differential value		Amo	unt of Tax				
		Integrated	Central	State/UT Tax	Cess			
		tax	Tax					
1	2	3	4	5	6			
(I) I	nter-State supplies							
A Tax	able supplies (other than reverse ch	arge and Zero	Rated supply	y made with paymer	nt of			
Integrate	d Tax) [Rate wise]							
B Zero	rated supply made with payment of	of Integrated T	ax [Rate wis]	e]				
C Out	of the Supplies mentioned at A, the	e value of supp	olies made the	ough an e-commerce	e operator			
attracting	g TCS							
(II) I	ntra-state supplies							
A Tax	able supplies (other than reverse ch	arge) [Rate w	ise]					
	B Out of the supplies mentioned at A, the value of supplies made though an e-commerce operator attracting TCS							

### **5.** Inward supplies attracting reverse charge including import of services (Net of advance adjustments)

5A. Inward supplies on which tax is payable on reverse charge basis

Rate of	Taxable	Amount of tax						
tax	Value	Integrated Tax	Central Tax	State/UT tax	CESS			
1	2	3	4	5	6			
(I) Inter-S	State inward supp	nward supplies [Rate Wise]						
(II) Intra-State inward supplies [Rate Wise]								

### 5B. Tax effect of amendments in respect of supplies attracting reverse charge

Rate of	Differential	Amount of tax							
tax	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	CESS				
1	2	3	4	5	6				
(I) Inter-S	State inward supp	olies (Rate Wise)							
(II) Intra-S	(II) Intra-State inward supplies (Rate Wise)								

### 6. Input tax credit

# ITC on inward taxable supplies, including imports and ITC received from ISD[Net of debit notes/credit notes]

Description	Taxable value	Amount of tax			1	Amount of	f ITC		
	value	Integrated	Central	State/	CESS	Integrated	Central	State/	CESS
		Tax	Tax	UT		Tax	Tax	UT	
				Tax				Tax	
1	2	3	4	5	6	7	8	9	10
(I) On account of sup	pplies recei	ved and debi	t notes/cre	edit note	s receive	d during the	current tax	period	
(a) Inputs									
(b) Input services									
(c) Capital goods									
(II) On account of am	endments r	made (of the	details fur	nished ir	n earlier t	ax periods)			
(a) Inputs									
(b) Input services									
(c) Capital goods									

### 7. Addition and reduction of amount in output tax for mismatch and other reasons

		reduce from	Integrated	Central	State	CESS
		output	tax	tax	/ UT	
		liability			tax	
	1	2	3	4	5	6
(a)	ITC claimed on mismatched/duplication of invoices/debit notes	Add				
(b)	Tax liability on mismatched credit notes	Add				
(c)	Reclaim on rectification of mismatched invoices/Debit Notes	Reduce				
(d)	Reclaim on rectification of mismatch credit note	Reduce				
(e)	Negative tax liability from previous tax periods	Reduce				
(f)	Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period	Reduce				
(g)	Input Tax credit reversal/reclaim	Add/Reduce				

### 8. Total tax liability

Rate of Tax	Taxable value	Amount of tax					
		Integrated	Central	State/UT Tax	CESS		
		tax	tax				
1	2	3	4	5	6		
8A. On outward supp	lies						
8B. On inward suppli	ies attracting reverse charge						
8C. On account of In	put Tax Credit						
Reversal/reclaim							
8D. On account of m	ismatch/ rectification /other						
reasons							

### 9. Credit of TDS and TCS

			Amount					
		Integrated tax	Central tax	State/ UT Tax				
	1	2	3	4				
(a)	TDS							
(b)	TCS							

### 10. Interest liability (Interest as on .....)

On account of Output	ITC	On	Undue	Credit of	Interest	Delay in	Total
----------------------	-----	----	-------	-----------	----------	----------	-------

	liability	claimed on	account	excess	interest on	liability	payment	interest
	on	mismatched	of other	claims or	rectification	carry	of tax	liability
	mismatch	invoice	ITC	excess	of	forward		
			reversal	reduction	mismatch			
				[refer sec				
				50(3)]				
1	2	3	4	5	6	7	8	9
(a) Integrated								
Tax								
(b) Central Tax								
(c) State/UT								
Tax								
(d) Cess								

### 11. Late Fee

On account of	Central Tax	State/UT tax
1	2	3
Late fee		

### <u>Part B</u>

### 12. Tax payable and paid

Description	Tax payable	Paid in		Paid through ITC					
	puyuote	cash	Integrated Tax	Central Tax	State/UT Tax	Cess			
1	2	3	4	5	6	7	8		
(a) Integrated Tax									
(b) Central Tax									
(c) State/UT Tax									
(d) Cess									

### 13. Interest, Late Fee and any other amount (other than tax) payable and paid

Description	Amount payable	Amount Paid
1	2	3
(I) Interest on account of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(d) Cess		

II Late fee	
(a) Central tax	
(b) State/UT tax	

### 14. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						
(d) Cess						
Bank Account Details (Dro						

### **15. Debit entries in electronic cash/Credit ledger for tax/interest payment [to** be populated after payment of tax and submissions of return]

Description	Tax paid						
	in cash	Integrated tax	Central Tax	State/UT Tax	Cess		fee
1	2	3	4	5	6	7	8
(a) Integrated tax							
(b) Central Tax							
(c) State/UT Tax							
(d) Cess							

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signatures of Authorised Signatory

Name of Authorised Signatory

.....

Place .....

-----

Date ...../Status.....

Designation

### **Instructions:-**

- 1. Terms Used :
  - a) GSTIN :- Goods and Services Tax Identification Number
  - b) TDS :- Tax Deducted at source
  - c) TCS :- Tax Collected at source
- 2. GSTR 3 can be generated only when GSTR-1 and GSTR- 2 of the tax period have been filed.
- 3. Electronic liability register, electronic cash ledger and electronic credit ledger of taxpayer will be updated on generation of GSTR-3 by taxpayer.
- 4. Part-A of GSTR-3 is auto-populated on the basis of GSTR 1, GSTR 1A and GSTR 2.
- 5. Part-B of GSTR-3 relates to payment of tax, interest, late fee etc. by utilising credit available in electronic credit ledger and cash ledger.
- 6. Tax liability relating to outward supplies in Table 4 is net of invoices, debit/credit notes and advances received.
- 7. Table 4.1 will not include zero rated supplies made without payment of taxes.
- 8. Table 4.3 will not include amendments of supplies originally made under reverse charge basis.
- 9. Tax liability due to reverse charge on inward supplies in Table 5 is net of invoices, debit/credit notes, advances paid and adjustments made out of tax paid on advances earlier.
- 10. Utilization of input tax credit should be made in accordance with the provisions of section 49.
- 11. GSTR-3 filed without discharging complete liability will not be treated as valid return.
- 12. If taxpayer has filed a return which was not valid earlier and later on, he intends to discharge the remaining liability, then he has to file the Part B of GSTR-3 again.
- 13. Refund from cash ledger can only be claimed only when all the return related liabilities for that tax period have been discharged.
- 14. Refund claimed from cash ledger through Table 14 will result in a debit entry in electronic cash ledger on filing of valid GSTR 3.

Reference No:

То

\_\_\_\_\_ GSTIN ------ Name \_\_\_\_\_\_ Address

### Notice to return defaulter u/s 46 for not filing return

Tax Period -

Type of Return -

Being a registered taxpayer, you are required to furnish return for the supplies made or received and to discharge resultant tax liability for the aforesaid tax period by due date. It has been noticed that you have not filed the said return till date.

- 2. You are, therefore, requested to furnish the said return within 15 days failing which the tax liability will be assessed u/s 62 of the Act, based on the relevant material available with this office. Please note that in addition to tax so assessed, you will also be liable to pay interest and penalty as per provisions of the Act.
- 3. Please note that no further communication will be issued for assessing the liability.
- 4. The notice shall be deemed to have been withdrawn in case the return referred above, is filed by you before issue of the assessment order.

### Or

# Notice to return defaulter u/s 46 for not filing final return upon cancellation of registration

Cancellation order No	Date
Application Reference Number, if any -	Date -

Consequent upon applying for surrender of registration or cancellation of your registration for the reasons specified in the order, you were required to submit a final return in form **GSTR-10**as required under section 45 of the Act.

- 2. It has been noticed that you have not filed the final return by the due date.
- 3. You are, therefore, requested to furnish the final return as specified under section 45 of the Act within 15 days failing which your tax liability for the aforesaid tax period will be determined in accordance with the provisions of the Act based on the relevant material available with or gathered by this office. Please note that in addition to tax so assessed, you will also be liable to pay interest as per provisions of the Act.

Date:

4. This notice shall be deemed to be withdrawn in case the return is filed by you before issue of the assessment order.

Signature Name Designation

#### FORM GSTR-3B

#### [See rule 61(5)]



1.	GSTI	٧												
2.	Legal	name of the registered persor	l	A	uto	Poj	pula	atec	1					

### 3.1 Details of Outward Supplies and inward supplies liable to reverse charge

Nature of Supplies	Total Taxable value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6
(a) Outward taxable supplies (other than zero rated, nil					
rated and exempted)					
(b) Outward taxable supplies (zero rated)					
(c) Other outward supplies (Nil rated, exempted)					
(d) Inward supplies (liable to reverse charge)					
(e) Non-GST outward supplies					

### 3.2 Of the supplies shown in 3.1 (a) above, details of inter-State supplies made to unregistered persons, composition taxable persons and UIN holders

	Place of Supply (State/UT)	Total Taxable value	Amount of Integrated Tax
1	2	3	4
Supplies made to Unregistered Persons			
Supplies made to Composition Taxable Persons			
Supplies made to UIN holders			

#### 4. Eligible ITC

Details	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5
(A) ITC Available (whether in full or part)				
(1) Import of goods				
(2) Import of services				
(3) Inward supplies liable to reverse charge (other				
than 1 & 2 above)				
(4) Inward supplies from ISD				
(5) All other ITC				
(B) ITC Reversed				
(1) As per rules 42 & 43 of CGST Rules				
(2) Others				
(C) Net ITC Available (A) – (B)				
(D) Ineligible ITC				
(1) As per section 17(5)				
(2) Others				

#### 5. Values of exempt, nil-rated and non-GST inward supplies

Nature of supplies	Inter-State supplies	Intra-State supplies
--------------------	----------------------	----------------------

1	2	3
From a supplier under composition scheme, Exempt and Nil rated		
supply		
Non GST supply		

#### 6.1 Payment of tax

Description	Tax	Paid through ITC			Tax paid	Tax/Cess	Interest	Late	
	payable	Integrated	Central	State/UT	Cess	TDS./TCS	paid in		Fee
		Tax	Tax	Tax			cash		
1	2	3	4	5	6	7	8	9	10
Integrated Tax									
Central Tax									
State/UT Tax									
Cess									

#### 6.2 TDS/TCS Credit

Details	Integrated Tax	Central Tax	State/UT Tax
1	2	3	4
TDS			
TCS			

Verification (by Authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Instructions:

1) Value of Taxable Supplies = Value of invoices + value of Debit Notes - value of credit notes + value of advances received for which invoices have not been issued in the same month - value of advances adjusted against invoices

2)Details of advances as well as adjustment of same against invoices to be adjusted and not shown separately

3)Amendment in any details to be adjusted and not shown separately.

### Form GSTR-4

### [See rule 62]

### Quarterly return for registered person opting for composition levy

Year		
real		
Quarter		

1.		GSTIN										
2.	(a)	Legal name of the registered person     Auto Populated										
	(b)	Trade name, if any	Auto Populated									
3.	(a)	Aggregate Turnover in the preceding Financial Year										
	(b)	Aggregate Turnover - April to June, 2017										

### 4.Inward supplies including supplies on which tax is to be paid on reverse charge

GSTIN	Inv	oice de	tails	Rate	Taxable		Amour	nt of Tax		Place of
of					value					supply
supplier	No.	Date	Value			Integrated	Central	State/UT	CESS	(Name of
	INO.	Date	value			Integrated Tax	Tax	Tax	CESS	State/UT)
						Tax	Tax	Tax		
1	2	3	4	5	6	7	8	9	10	11
4A. Inv charge)	ward su	pplies 1	eceived	l from	n a registe	ered supplie	r (other th	an supplies at	tracting 1	everse
4B. Inv	vard su	pplies r	received	l from	a registe	ered supplie	r (attractin	g reverse cha	arge)	
4C. Inv	vard su	pplies r	received	l from	an unreg	gistered sup	plier		1	<u> </u>
4D. Im	port of	service	, ,							

### 5. Amendments to details of inward supplies furnished in returns for earlier tax periods in Table 4 [including debit notes/credit notes and their subsequent amendments]

Details o	of orig	ginal	Rev	vised	detail	s of	Rate	Taxabl		Amo	ount		Place
inv	oice			invo	oice			e value					of
													supply
GSTIN	No.	Date	GSTI	No.	Date	Value			Integrate	Central	State/UT	Cess	(Name
			Ν						d Tax	Tax	Tax		of
													State/
													UT)
1	2	3	4	5	6	7	8	9	10	11	12	13	14
5A. Su	ipplie	s [Inf	òrmatio	on fur	nishe	d in Ta	ble 4 c	f earlier	returns]-I	f details	furnished	earlier	were
incorrect	t												

5B.	5B. Debit Notes/Credit Notes [original)]													
5C.	De	bit N	otes/	Credit 1	Notes	[ame	ndment	t of del	oit notes	/credit no	tes furnis	hed in ear	lier tax	
perio	ods]													

### 6. Tax on outward supplies made (Net of advance and goods returned)

Rate of tax	Turnover	Composition	tax amount
		Central Tax	State/UT Tax
1	2	3	4

### 7. Amendments to Outward Supply details furnished in returns for earlier tax periods in Table No. 6

Quarter	Rate		Original detai	ls	F	Revised det	ails
		Turnover	Central Tax	State/UT	Turnover	Central	State/UT
				tax		Tax	Tax
1	2	3	4	5	6	7	8

### 8. Consolidated Statement of Advances paid/Advance adjusted on account of receipt of supply

Rate	Gro	DSS	Place of supply			Amount			
	Adva	ance	(Name of State	T 4 4 1	$C \rightarrow 1$	Q4+4+/11	T T		1
	Pa	id	/UT)	Integrated	Central	State/ U	1 1 ax		Cess
1	2		3	4	5	6			7
<b>(I)</b>	Informati	on fo	r the current qua	rter					
8A. /	Advance amount paid for reverse charge supplies in the tax period (tax amount to be added to								
output	tax liability	<i>y</i> )							
8A (1).	Intra-Sta	te sup	oplies (Rate Wise)						
8A (2).	Inter-Sta	te Suj	pplies (Rate Wise)	)					
8B. A	dvance am	ount	on which tax was	paid in earlier	period but in	nvoice has	s been r	eceived	l in the
current	period [ re	flecte	ed in Table 4 abov	e]	(tax amoun	t to be red	uced fr	om out	put tax
liability	<i>י</i> )								
8B (1).	Intra-Stat	e Sup	plies (Rate Wise)						
8B (2).	Intra-Stat	e Sup	plies (Rate Wise)						
II Am	endments	of in	formation furnis	hed in Table	No. 8 (I) for	an earlie	er quar	ter	-
Year	Quarter		Amendment rela	nendment relating to information			8A(2)	8B(1)	8B(2)
i cai	Quarter		furnished in S. N	lo.(select)					

L 1				

### 9. TDS Credit received

GSTIN of Deductor	Gross Value		Amount
		Central Tax	State/UT Tax
1	2	3	4

### 10. Tax payable and paid

Description	Tax amount payable	Pay tax amount
1	2	3
(a) Integrated		
Tax		
(b) Central		
Tax		
(c) State/UT		
Tax		
(d) Cess		

### 11. Interest, Late Fee payable and paid

Description	Amount payable	Amount Paid
	~ •	
1	2	3
(I) Interest on account of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(d) Cess		
(II) Late fee		
(a) Central tax		
(b) State/UT tax		

### 12. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						

(d) Cess				
Bank Account Details	(Drop Do	own)		

### 13. Debit entries in cash ledger for tax /interest payment

[tobe populated after payment of tax and submissions of return]

Description	Tax paid in cash	Interest	Late fee
1	2	3	4
(a) Integrated tax			
(b) Central Tax			
(c) State/UT Tax			
(d) Cess			

### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

### Signature of Authorised Signatory

Place	Name of Authorised Signatory
Date	Designation /Status

### Instructions:-

- 1. Terms used:
  - (a) GSTIN: Goods and Services Tax Identification Number
  - (b) TDS: Tax Deducted at Source
- 2. The details in GSTR-4 should be furnished between 11<sup>th</sup> and 18<sup>th</sup> of the month succeeding the relevant tax period.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year and first quarter of the current financial year shall be reported in the preliminary information in Table 3. This information would be required to be submitted by the taxpayers only in the first year and should be autopopulated in subsequent years.
- 4. Table 4 to capture information related to inward supplies, rate-wise:
  - (i) Table 4A to capture inward supplies from registered supplier other than reverse charge. This information will be auto-populated from the information reported by supplier in GSTR-1and GSTR-5;
  - (ii) Table 4B to capture inward supplies from registered supplier attracting reverse charge. This information will be auto-populated from the information reported by supplier in GSTR-1;
  - (iii) Table 4C to capture supplies from unregistered supplier;
  - (iv) Table 4D to capture import of service;
  - Tax recipient to have the option to accept invoices auto populated/ add invoices, pertaining to reverse charge only when the time of supply arises in terms of section 12 or 13 of the Act; and
  - (vi) Place of Supply (PoS) only if the same is different from the location of the recipient.
- 5. Table 5 to capture amendment of information provided in earlier tax periods as well as original/ amended information of debit or credit note received, rate-wise. Place of Supply (PoS) to be reported only if the same is different from the location of the recipient. While furnishing information the original debit /credit note, the details of invoice shall be mentioned in the first three columns, While furnishing revision of a debit note/credit note, the details of original debit /credit note shall be mentioned in the first three columns of this Table,
- 6. Table 6 to capture details of outward supplies including advance and net of goods returned during the current tax period.
- 7. Table 7 to capture details of amendment of incorrect details reported in Table 6 of previous returns.
- 8. Information of advance paid pertaining to reverse charge supplies and the tax paid on it including adjustments against invoices issued to be reported in Table 8.
- 9. TDS credit would be auto-populated in a Table 9.

### Form GSTR-4A

### [See rules 59(3) & 66(2)]

### Auto-drafted details for registered person opting for composition

levy

(Auto-drafted from GSTR-1, GSTR-5 and GSTR-7)

Year		
Quarter		

1.	. GSTIN														
2.	(a)	Legal name of the registered person	А	uto	Pc	pu	late	ed							
	(b)	Trade name, if any	Auto Populated												

# 3. Inward supplies received from registered person including supplies attracting reverse charge

GSTIN of supplier	Inv	oice de	etails	Rate	Taxable value	Amount of tax				Place of supply (Name of
supplier	No.	Date	Value			Integrated	Central	State/UT	Cess	(Italic Of State/UT)
						Tax	Tax	Tax		,
1	2	3	4	5	6	7	8	9	10	11
3A. I reverse			ies rece	ived f	from a re	egistered su	pplier (otł	ner than supj	olies attr	acting
3B. I	nward	l suppli	ies rece	ived f	from a re	egistered su	pplier (att	racting reve	rse char	ge)

# 4. Debit notes/credit notes (including amendments thereof) received during current period

Details o	f orig	ginal	Revi	sed a	letail	ls of	Rate	Taxable	I	Amount of tax						
docu	ment	t	docun	nent	or de	etails		value								
			of or	igina	ıl De	bit /										
				•	Not								State/UT)			
GSTIN	No.	Date	GSTIN	No.	Date	Value			Integrated	Central	State/UT	Cess				
									Tax	Tax	Tax					
1	2	3	4	5	6	7	8	9	10	11	12	13	14			

### 5. TDS Credit received

GSTIN of deductor	Gross value	Amo	unt of tax
		Central Tax	State/UT Tax
1	2	3	4

### Form GSTR-5

### [See rule 63]

### Return for Non-resident taxable person

Year		
Month		

1.	GSTIN													
2.	(a)	Legal name of the registered person		А	ut	o I	20]	pul	late	ed				
	(b)	Trade name, if any		A	ut	o I	20]	pul	late	ed				
	(c)		А	ut	o I	20]	pul	late	ed					

### 3. Inputs/Capital goods received from Overseas (Import of goods

(Amount in Rs. for all Tables)

Details of bill of entry		Rate	Taxable	Amount		Amount of ITC available		
No.	Date	Value		value	Integrated Tax Cess		Integrated Tax	Cess
1	2	3	4	5	6 7		8	9

### 4. Amendment in the details furnished in any earlier return

O	riginal					Revised d	letails				Differen	tial
d	etails											)
В	ill of	of Bill of entry			Rate	Taxable	Amour	nt	Amount of	f ITC		
e	entry					value			availab	ole		
No	Date	No	Date	Value			Integrated	Cess	Integrated	Cess	Integrated	Cess
							Tax		Tax		tax	
1	2	3	4	5	6	7	8	9	10	11	12	13

### 5. Taxable outward supplies made to registered persons (including UIN holders)

GSTIN/	Invoice details		Rate	Taxable			Place of			
UIN	No.	Date	Value		value	Integrated	Central	State	Cess	Supply
						Tax	Tax	/		(Name of
								UT		State/UT)
								Tax		

1	2	3	4	5	6	7	8	9	10	11

# 6. Taxable outward inter-State supplies to un-registered persons where invoice value is more than Rs 2.5 lakh

Place of Supply	Ι	nvoice d	etails	Rate	Taxable Value	Amou	int
Supply (State/UT)	No.	Date	Value		value	Integrated Tax	Cess
1	2	3	4	5	6	7	8

# 7. Taxable supplies (net of debit notes and credit notes) to unregistered persons other than the supplies mentioned at Table 6

Rate of tax	Total Taxable	Amount						
	value	Integrated	Central	State /UT Tax	Cess			
1	2	3	4	5	6			
7A. Intra-State su	pply (Consolida	ted, rate wise)						
7B. Inter-State Su	ipplies where th	ne value of invo	oice is uptoR	s 2.5 Lakh [Rat	e wise]			
Place of Supp	ly (Name of							
State)								

# 8. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 5 and 6 [including debit note/credit notes and amendments thereof]

Details of	of orig	ginal	Re	vised	details	of	Rate	Taxable		Amou	nt		Place of
doc	document document or					Value					supply		
				details of original									
				Debit/Credit Notes									
GSTIN	No.	Date	GSTI	No.	Date	Value			Integrated	Central	State /	Cess	
			Ν						Tax	Tax	UT Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
8A. If	the in	voice	details	furnis	hed ea	rlier we	re in	correct					
8B. De	bit No	otes/C	redit No	otes [o	origina	l)]							
8C. De	8C. Debit Notes/Credit Notes [amendment of						debit	t notes/c	redit notes	furnish	ed in ea	rlier	tax
periods]	periods]												

### 9. Amendments to taxable outward supplies to unregistered persons furnished in returns for Earlier tax periods in Table 7

Rate of tax	Total		Amo	unt	
	taxable	Integrated Tax	Central	State / UT	Cess
	value		Tax	Tax	
1	2	3	4	5	6
Tax period for w	hich the det	ails are being			
revised					
9A. Intra-State Su	pplies [Rate	wise]			
9B. Inter-State St	upplies [Rate	e wise]			
Place of Supply	(Name of St	tate)			

### 10. Total tax liability

	Taxable		Amount of tax						
Rate of Tax	value	Integrated	Central	State/UT	CESS				
	value	Tax	Tax	Tax	CESS				
1	2	3	4	5	6				
10A. On acc	count of outw	ard supply							
10B. On account of differential ITC being negative in Table 4									

### 11. Tax payable and paid

Description	Tax	Paid in	Paid thro	ough ITC	Tax
	payable	cash			Paid
			Integrated	Cess	
			tax		
1	2	3	4	5	6
(a) Integrated					
Tax					
(b) Central Tax					
(c) State/UT					
Tax					
(d) Cess					

### 12. Interest, late fee and any other amount payable and paid

Description	Amount payable	Amount paid
1	2	3
I Interest on acco	unt of	
(a) Integrated		

tax		
(b) Central Tax		
(c) State/UT		
Tax		
(d) Cess		
II Late fee on acc	ount of	
(a) Central tax		
(b) State / UT		
tax		

### **13.** Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT						
Tax						
(d) Cess						
Bank Account Detai	ls (Drop	Down)				

### 14. Debit entries in electronic cash/credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in	Tax paid through ITC		Interest	Late fee
	cash	Integrated tax	ntegrated tax Cess		
1	2	3	4	5	6
(a) Integrated					
tax					
(b) Central Tax					
(c) State/UT					
Tax					
(d) Cess					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signatures of Authorised Signatory
Place	Name of Authorised Signatory
Date	Designation /Status

### **Instructions:-**

- 1. Terms used:
  - a. GSTIN: Goods and Services Tax Identification Number
  - b. UIN: Unique Identity Number
  - c. UQC: Unit Quantity Code
  - d. HSN: Harmonized System of Nomenclature
  - e. POS: Place of Supply (Respective State)
  - f. B to B: From one registered person to another registered person
  - g. B to C: From registered person to unregistered person
- 2. GSTR-5 is applicable to non-resident taxable person and it is a monthly return.
- 3. The details in GSTR-5 should be furnished by 20<sup>th</sup> of the month succeeding the relevant tax period or within 7 days from the last date of the registration whichever is earlier.
- 4. Table 3 consists of details of import of goods, bill of entry wise and taxpayer has to specify the amount of ITC eligible on such import of goods.
- 5. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.
- 6. Table 4 consists of amendment of import of goods which are declared in the returns of earlier tax period.
- 7. Invoice-level information, rate-wise, pertaining to the tax period separately for goods and services should be reported as under:
  - i. For all B to B supplies (whether inter-State or intra-State), invoice level details should be uploaded in Table 5;
  - ii. For all inter-state B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level detail to be provided in Table 6; and
  - iii. For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies shall be filed in Table 7.
- 8. Table 8 consists of amendments in respect of
  - i. B2B outward supplies declared in the previous tax period;
  - ii. "B2C inter-State invoices where invoice value is more than 2.5 lakhs" reported in the previous tax period; and
  - iii. Original Debit and credit note details and its amendments.
- 9. Table 9 covers the Amendments in respect of B2C outward supplies other than inter-State supplies where invoice value is more than Rs 250000/-.
- 10. Table 10 consists of tax liability on account of outward supplies declared in the current tax period and negative ITC on account of amendment to import of goods in the current tax period.

On submission of GSTR-5, System shall compute the tax liability and ITC will be posted to the respective ledgers.

### Form GSTR-5A

[See rule 64]

# Details of supplies of online information and database access or retrieval services by a person located outside India made to non-taxable persons in India

- 1. GSTIN of the supplier-
- 2. (a) Legal name of the registered person -(b) Trade name, if any -
- 3. Name of the Authorised representative in India filing the return –
- 4. Period: Month Year -
- 5. Taxable outward supplies made to consumers in India

(Amount in Rupees)

Place of supply	Rate of tax	Taxable value	Integrated tax	Cess
(State/UT)				
1	2	3	4	5

5A. Amendments to taxable outward supplies to non-taxable persons in India

### (Amount in Rupees)

Month	Place of supply (State/UT)	Rate of tax	Taxable value	Integrated tax	Cess
1	2	3	4	5	6

### 6. Calculation of interest, penalty or any other amount

Sr. No.	Description	Amount of tax due					
		Integrated tax	CESS				
1	2	3	4				
1.	Interest						

2.	Others (Please specify)	
	Total	

7 Tow intowert	late fee and any	r oth or or our tr	bayable and paid
/ Lax Interest	Tate fee and any	/ orner amount r	navanie and naid
7 · 1 ung micer cole,	interie una ung	ouner announe p	ayubic una pula

Sr. No.	Description	Amount payable		Debit	Am	ount paid
		Integrated	CESS	entry no.	Integrated	CESS
		tax			tax	
1	2	3	4	5	6	7
1.	Tax Liability					
	(based on Table					
	5 & 5A)					
2.	Interest (based on					
	Table 6)					
3.	Others (Please					
	Specify)					

### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Name of Authorised Signatory

Date

Place

Designation /Status

### Form GSTR-6

### [See rule 65]

### Return for input service distributor

Year		
Month		

1.	1. GSTIN										
2.	(a)	Legal name of the registered person									
	(b)	Trade name, if any									

### 3. Input tax credit received for distribution

GSTIN	Invo	oice deta	ails	Rate	Taxable	Amount of Tax						
of					value							
supplier		-					~ 1	~ (****	~ ~ ~ ~ ~			
	No	Date	Value			Integrated	grated Central State / UT CI					
						tax	Tax Tax					
1	2	3	4	5	6	7	8	9	10			

(Amount in Rs. for all Tables)

### 4. Total ITC/Eligible ITC/Ineligible ITC to be distributed for tax period (From Table No. 3)

Description	Integrated	Central	State / UT	CESS
	tax	Tax	Tax	
1	2	3	4	5
(a) Total ITC available for distribution				
(b) Amount of eligible ITC				
(c) Amount of ineligible ITC				

### 5. Distribution of input tax credit reported in Table 4

GSTIN of	ISD i	invoice	Dis	stribution of I'	TC by ISD							
recipient/State, if recipient is unregistered	No.	Date	Integrated Tax	Central Tax	State / UT Tax	CESS						
1	2	3	4	5	6	7						
5A. Distribution of the amount of eligible ITC												
5B. Distribution of the an	nount of ine	eligible ITC										

Origina	ıl det	ails						Revi	sed details									
GSTIN	No.	Date	GSTIN				Rate	Taxable		Amoun	t of Tax							
of			of	In	voice/	debit		value										
supplier			supplier	note	e/cred	it note												
					detai	ls												
				No	Date	Value			Integrated	Central	State /	CESS						
									tax	Tax	UT							
											Tax							
1	2	3	4	5	6	7	8	9	10	11	12	13						
6A. Inf	òrm	ation	furnishe	ed in	Table	3 in ar	earl:	ier perio	d was incor	rect								
6B. De	bit N	lotes	/Credit N	lotes	s recei	ved [O	rigina	al]										
6C. De	bit N	lotes	/Credit N	Notes	s [Am	endmer	nts]											

### 6. Amendments in information furnished in earlier returns in Table No. 3

### 7. Input tax credit mis-matches and reclaims to be distributed in the tax period

Description	Integrated	Central	State/	Cess
	tax	Tax	UT Tax	
1	2	3	4	5
7A. Input tax credit mismatch				
7B. Input tax credit reclaimed on rectification of mismatch				

### 8. Distribution of input tax credit reported in Table No. 6 and 7 (plus / minus)

GSTIN of	ISD	credit	ISD	invoice	Inp	ut tax distr	ibution by	ISD
recipient	1	10.						
	No.	Date	No.	Date	Integrated	Central	State	CESS
					Tax	Tax	Tax	
1	2	3	4	5	6	7	8	9
8A. Distribution	n of the a	imount o	f eligible 1	ITC				
8B. Distribution	n of the a	mount o	f ineligible	e ITC				•

### 9. Redistribution of ITC distributed to a wrong recipient (plus / minus)

Oı	•	input ta stributio		it	Re-distr	ibutic	on of ir	put tax crec	lit to the c	correct r	ecipient
GSTIN	ISD i	nvoice	ISE	) credit	GSTIN	Ι	SD	Input	tax credit	redistri	ibuted
of	de	etail	1	note	of new	inv	voice	_			
original	No.	Date	No	Date	recipient	No.	Date	Integrated	Central	State	CESS
recipient								Tax	Tax	Tax	
1	2	3	4	5	6	7	8	9	10	11	12
9A. Dis	tributi	on of the	e amoi	int of eli	igible ITC						
9B. Dist	tributi	on of the	e amou	int of in	eligible						
ITC											

### 10. Late Fee

On account of	Central Tax	State / UT tax	Debit Entry No.
1	2	3	4
Late fee			

### 11. Refund claimed from electronic cash ledger

Description	Fee	Other	Debit Entry Nos.
1	2	3	4
(a) Central Tax			
(b) State/UT Tax			
Bank Account Details	(Drop Down)		

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised SignatoryPlaceName of Authorised SignatoryDateDesignation /Status

### Instructions:-

- 1. Terms Used :
  - a. GSTIN :- Goods and Services Tax Identification Number
  - b. ISD :- Input Service Distributor
  - c. ITC: Input tax Credit.
- 2. GSTR-6 can only be filed only after 10<sup>th</sup> of the month and before 13<sup>th</sup> of the month succeeding the tax period.
- 3. ISD details will flow to Part B of GSTR-2A of the Registered Recipients Units on filing of GSTR-6.
- 4. ISD will not have any reverse charge supplies. If ISD wants to take reverse charge supplies, then in that case ISD has to separately register as Normal taxpayer.
- 5. ISD will have late fee and any other liability only.
- 6. ISD has to distribute both eligible and ineligible ITC to its Units in the same tax period in which the inward supplies have been received.
- 7. Ineligible ITC will be in respect of supplies made as per Section 17(5).
- 8. Mismatch liability between GSTR-1 and GSTR-6 will be added to ISD and further ISD taxpayer has to issue ISD credit note to reduce the ITC distributed earlier to its registered recipients units.
- 9. Table 7 in respect of mismatch liability will be populated by the system.
- 10. Refund claimed from cash ledger through Table 11 will result in a debit entry in electronic cash ledger.

### Form GSTR-6A

[See Rule 59(3) & 65]

### Details of supplies auto-drafted form

(Auto-drafted from GSTR-1)

Year Month

1.	GST									
2.	(a)									
	(b)	Trade name, if any								

### 3. Input tax credit received for distribution

(Amount in Rs. for all Tables)

GSTIN	Invo	oice de	tails	Rate	Taxable		Amount	of Tax	
of					value				
supplier									
	No	Date	Value			Integrated	Central Tax	State / UT	Cess
						tax		Tax	
1	2	3	4	5	6	7	8	9	10

# 4. Debit / Credit notes (including amendments thereof) received during current tax period

Details	of ori	ginal	Re	Revised details of document or details of Debit / Credit Note												
doc	cumen	t														
GSTIN of	No.	Date	GSTIN	No.	Date	Value	Rate	Taxable		Amount of tax						
supplier			of					value	Integrated	Central	State /	Cess				
			supplier						tax	Tax	UT					
											Tax					
1	2	3	4	5	6	7	8	9	10	11	12	13				

### Form GSTR-7

### [See rule 66 (1)]

### **Return for Tax Deducted at Source**

Year Month

1.	GSTIN															
2.	(a) Legal name of the Deductor	Auto Populated														
	(b) Trade name, if any	Auto Populated														

### 3. Details of the tax deducted at source

(Amount in Rs. for all Tables)

GSTIN of	Amount paid to deductee on which tax is deducted	Amount of tax deducted at source			
deductee		Integrated Tax	Central Tax	State/UT Tax	
1	2	3	4	5	

### 4. Amendments to details of tax deducted at source in respect of any earlier tax period

Original details			Revised details				
Month	GSTIN of deductee	Amount paid to deductee on	GSTIN of	Amount paid to deductee on	Amount of	tax deduct	ted at source
	deductee		deductee		Integrated Tax	Central Tax	State/UT Tax
1	2	3	4	5	6	7	8

### 5. Tax deduction at source and paid

Description	Amount of tax deducted	Amount paid
1	2	3
(a) Integrated		
Tax		
(b) Central Tax		
(c) State/UT Tax		

### 6. Interest, late Fee payable and paid

Description	Amount payable	Amount paid
1	2	3

(I) Interest on account of TDS in respect of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(II) Late fee		
(a) Central tax		
(b) State / UT tax		

### 7. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry
						Nos.
1	2	3	4	5	6	7
(a) Integrated Tax						
(b) Central Tax						
(c) State/UT Tax						
Bank Account Details (Drop Down)						

# 8. Debit entries in electronic cash ledger for TDS/interest payment [to be populated after

### payment of tax and submissions of return]

Description	Tax paid in cash	Interest	Late fee
1	2	3	4
(a) Integrated Tax			
(b) Central Tax			
(c) State/UT Tax			

### Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signature of Authorised Signatory
Place:	Name of Authorised Signatory
Date:	Designation /Status

### Instructions –

- 1. Terms used:
  - a) GSTIN: Goods and Services Tax Identification Number
  - b) TDS: Tax Deducted at Source
- 2. Table 3 to capture details of tax deducted.
- 3. Table 4 will contain amendment of information provided in earlier tax periods.
- 4. Return cannot be filed without full payment of liability.

# Form GSTR 7A

# [See rule 66(3)]

# **Tax Deduction at Source Certificate**

- 1. TDS Certificate No. -
- 2. GSTIN of deductor –
- 3. Name of deductor –
- 4. GSTIN of deductee-
- 5. (a) Legal name of the deductee -(b) Trade name, if any -
- 6. Tax period in which tax deducted and accounted for in GSTR-7 –
- 7. Details of supplies Amount of tax deducted –

Value on which	Amount of Tax deducted at source (Rs.)		
tax deducted	Integrated Tax	Central	State /UT
		Tax	Tax
1	2	3	4

Signature

Name

Designation

Office -

# Form GSTR - 8

[See rule 67(1)]

# Statement for tax collection at source

Year		
Month		

1.	GST	ΓΙΝ												
2.	(a)	Legal name of the registered person	Auto Populated											
	(b)	Trade name, if any	А	ut	o F	<b>o</b> p	oula	ate	d					

# 3. Details of supplies made through e-commerce operator

(Amount in Rs. for all Tables)

GSTIN	Details of su	pplies made w	hich attract TCS	Amount of tax collected at source				
of the supplier	Gross value of supplies made	Value of supplies returned	Net amount liable for TCS	Integrated Tax	Central Tax	State /UT Tax		
1	2	3	4	5	6	7		
3A. Sup	plies made to re	gistered person	ns					
3B. Supplies made to unregistered persons								

# 4. Amendments to details of supplies in respect of any earlier statement

Original	Original details		Revised details							
Month	GSTIN	GSTIN	Details of s	upplies ma	de which	Amount of tax collected at				
	of	of	a	ttract TCS		source				
	supplier	supplier	Gross value	Value of	Net	Integrated	Central	State/UT		
			of supplies	supply	amount	Tax	Tax	Tax		
			made	returned	liable for					
					TCS					
1	2	3	4	5	6	7	8	9		
4A. Supplie	es made to	registere	d persons							
4B. Supplie	s made to	unregiste	unregistered persons							

# 5. Details of interest

On account of	Amount	Amount of interest				
	in	Integrated	Central	State /UT		
	default	Tax	Tax	Tax		

1	2	3	4	5
Late payment of TCS amount				

# 6. Tax payable and paid

Description	Tax payable	Amount paid
1	2	3
(a) Integrated		
Tax		
(b) Central Tax		
(c) State / UT		
Tax		

# 7. Interest payable and paid

Description	Amount of	Amount paid
	interest payable	
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

# 8. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Other	Debit Entry
					Nos.
1	2	3	4	5	6
(a) Integrated tax					
(b) Central Tax					
(c) State/UT Tax					
Bank Account Details	Bank Account Details (Drop Down)				

# 9. Debit entries in cash ledger for TCS/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in cash	Interest
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

# Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Place:	Name of Authorised Signatory
Date:	Designation /Status

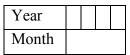
# Instructions:-

- 1. Terms Used :
  - a. GSTIN :- Goods and Services Tax Identification Number
  - b. TCS :- Tax Collected at source
- 2. An e-commerce operator can file GSTR- 8 only when full TCS liability has been discharged.
- 3. TCS liability will be calculated on the basis of table 3 and table 4.
- 4. Refund from electronic cash ledger can only be claimed only when all the TCS liability for that tax period has been discharged.
- 5. Cash ledger will be debited for the refund claimed from the said ledger.
- 6. Amount of tax collected at source will flow to Part C of GSTR- 2A of the taxpayer on filing of GSTR-8.
- 7. Matching of Details with supplier's GSTR-1 will be at the level of GSTIN of supplier.

# Form GSTR -11

# [See rule 82]

# Statement of inward supplies by persons having Unique Identification Number (UIN)



1	UIN								
•									
2.	Name of the person having	Auto							
	UIN	populated							

# 3. Details of inward supplies received

# (Amount in Rs. for all Tables)

GSTIN	In	voice/	Debit	Rate	Taxable	Amount of tax					
of	Not	e/Cred	it Note		value						
supplier		detai	ls								
	No	Date	Value			Integrated	Central	State/	CESS		
						tax	Tax	UT Tax			
1	2	3	4	5	6	7	8	9	10		
3A. Inv	oices	receiv	ed								
3B. Del	oit/Cr	edit No	ote recei	ved							

## 4. Refund amount

Integrated tax	Central Tax	State/ UT Tax	CESS
1	2	3	4
Bank detail	s (drop down)		

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Place	Signature
Date	Name of Authorised Signatory
Date	Designation /Status

### Instructions:-

- 1. Terms Used :
  - a. GSTIN :- Goods and Services Tax Identification Number
  - b. UIN :- Unique Identity Number
- 2. UIN holder has to file GSTR-11 for claiming refund on quarterly basis or otherwise as and when required to file by proper officer.
- 3. Table 3 of GSTR-11 will be populated from GSTR-1.
- 4. UIN holder will not be allowed to add or modify any details in GSTR-11.

#### [See rule 83(1)]

#### Application for Enrolment as Goods and Services Tax Practitioner rt \_A Pa

ľ	art	-A

State /UT -District - $\bigtriangledown$  $\nabla$ Name of the Goods and Services Tax Practitioner (i) (As mentioned in PAN) (ii) PAN Email Address (iii) Mobile Number (iv) Note - Information submitted above is subject to online verification before proceeding to fill up Part-B.

#### PART B

1.	Enrolling Authority	Centre
		State
2.	State/UT	
3.	Date of application	
4	Enrolmentsoughtas:	(1) Chartered Accountant holding COP
		(2) Company Secretary holding COP
		(3) Cost and Management Accountant holding COP
		(4) Advocate
		(5) Graduate or Postgraduate degree in Commerce
		(6) Graduate or Postgraduate degree in Banking
		(7) Graduate or Postgraduate degree in Business Administration
		(8) Graduate or Postgraduate degree in Business Management
		(9) Degree examination of any recognized Foreign University
		(10)Retired Government Officials
5.	Membership Number	
5.1	Membership Type (drop down will change	
	based the institute selected )	
5.2	Date of Enrolment / Membership	
5.3	Membership Valid upto	
6	Advocates registered with Bar (Name of Bar	
	Council)	
6.1	Registration Number as given by Bar	
6.2	Date of Registration	
6.3	Valid up to	
7	Retired Government Officials	Retired from Centre/ State
7.1	Date of Retirement	
7.2	Designation of the post held at the time of	Scanned copy of Pension Certificate issued by AG office or any
	retirement	other document evidencing retirement
8.	Applicant Details	
8.1	Full name as per PAN	

8.2	Father's Name	
8.3	Date of Birth	
8.4	Photo	
8.5	Gender	
8.6	Aadhaar	<optional></optional>
8.7	PAN	< Pre filled from Part A>
8.8	Mobile Number	<pre a="" filled="" from="" part=""></pre>
8.9	Landline Number	
8.10	Email id	< Pre filled from Part A>
9.	Professional Address	(Any three will be mandatory)
9.1	Building No./ Flat No./ Door No.	
9.2	Floor No.	
9.3	Name of the Premises / Building	
9.4	Road / Street Lane	
9.5	Locality / Area / Village	
9.6	District	
9.7	State	
9.8	PIN Code	
10.	Qualification Details	
10.1	Qualifying Degree	
10.2	Affiliation University / Institute	
	Consent	
		<pre-filled aadhaar="" based="" form="" in="" number="" on="" provided="" the=""> give</pre-filled>
		to obtain my details from UIDAI for the purpose of authentication.
		ned me that identity information would only be used for validating
	identity of the Aadhaar holder and will be sha	red with Central Identities Data Repository only for the purpose of
	authentication.	
	Verification	

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place	< DSC /E-sign of the Applicant/EVC>
Date	< Name of the Applicant>

# Acknowledgment

Application Reference Number (ARN) -

You have filed the application successfully.

GSTIN, if available:

Legal Name:

Form No. :

Form Description:

Date of Filing:

Time of filing:

Center Jurisdiction:

State Jurisdiction :

Filed by :

Temporary reference number, (TRN) if any:

Place:

It is a system generated acknowledgement and does not require any signature.

Note - The status of the application can be viewed through "Track Application Status" at dash board on the GST Portal.

# Form GST PCT-02

[See rule 83(2)]

# **Enrolment Certificate of Goods and Services Tax Practitioner**

1.	Enrolment Number	
2.	PAN	
3.	Name of the Goods and Services Tax Practitioner	
4.	Address and Contact Information	
5.	Date of enrolment as GSTP	
Date		Signature of the
Enro	Iment Authority	
N	ame and Designation.	
		Centre / State

[See rule 83(4)]

Reference No. To Name Address of the Applicant

GST practitioner enrolment No.

# Show Cause Notice for disqualification

It has come to my notice that you are guilty of misconduct, the details of which are given hereunder:

1.

2.

You are hereby called upon to show cause as to why the certificate of enrolment granted to you should not be rejected for reasons stated above. You are requested to submit your response within <15> days to the undersigned from the date of receipt of this notice.

Appear before the undersigned on ----- (date)...... (Time)......

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name (Designation)

Date

# Form GST PCT-04

[See rule 83(4)]

Reference No.

Date-

To Name Address EnrollmentNumber

# Order of rejection of enrolment as GST Practitioner

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 $\Box$  Whereas no reply to notice to show cause has been submitted; or

 $\Box$  Whereas on the day fixed for hearing you did not appear; or

 $\square$  Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your enrolment is liable to be cancelled for following reason(s).

1.

2.

The effective date of cancellation of your enrolment is <<DD/MM/YYYY >>.

Signature Name (Designation)

# Form GST PCT-05

### [See rule 83(6)]

# Authorisation / withdrawal of authorisation for Goods and Services Tax Practitioner

To The Authorised Officer Central Tax/State Tax.

# PART-A

Sir/Madam

I/We <Name of theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) do hereby

- 1. \*solemnly authorise,
- 2. \*withdraw authorisation of

------ (Name of the Goods and Services Tax Practitioner), bearing Enrolment Number-------- for the purposes of Section 48 read with rule 83 to perform the following activities on behalf of ------ (Legal Name) bearing << GSTIN - >>:

Sr.	List of Activities	Check box
No.		
1.	To furnish details of outward and inward supplies	
2.	To furnish monthly, quarterly, annual or final return	
3.	To make deposit for credit into the electronic cash ledger	
4.	To file an application for claim of refund	
5.	To file an application for amendment or cancellation of registration	

2. The consent of the ----- (Name of Goods and Services Tax Practitioner) is attached herewith\*.

\*Strike out whichever is not applicable.

Signature of the authorised signatory

Name

Designation/Status

Date

Place

#### **Consent of the Goods and Services Tax Practitioner**

I <<(Name of the Goods and Services Tax Practitioner>>< Enrolment Number> do hereby solemnly accord my consent to act as the Goods and Services Tax Practitioner on behalf of ------ (Legal name), GSTIN ...... only in respect of the activities specified by ------ (Legal name), GSTIN .....

Signature Name Enrolment No.

Date

				. /Invoice/Debit								
			•	edit Note	ITC/	Output Lia	ability			Interest		
						-	State					
	Month	Date	Number	Taxable Value	Integrated	Central	/ UT	Cess	Integrated	Central	State	Cess
Α.	Finally Accept	ted Inp	ut Tax Credi	it	·							
A.1	Details of Invoi	ces, De	bit and Cred	it Notes of the mont	h of Septembe	r that have	matche	d				
1	September								Nil			
2	September								Nil			
A.2	Details of Invoi	ces, De	bit and Cred	it Notes of the mont	h of August the	at were four	nd to ha	ve mism	atched in the return	n of the mo	nth of Augu	st filed
_	by 20th Septen	nber bu	t mismatch v	vas rectified in the re	eturn for the mo	onth of Sep	tember	filed by I	20th October			
1	August								Nil			
2	August								Nil			
A.3	Details of Invoi	ces, De	bit and Cred	it Notes of the mont	h of July and b	efore but n	ot earlie	r than A	pril of the previous	Financial \	ear which h	nad
	become payab	le but th	ne pairing su	pplier/recipient has i	ncluded the de	tails of con	respond	ing docι	ument in his return	of the mon	th of Septen	nber
	filed by 20th O	ctober a	and the recla	im is being allowed a	alongwith refur	nd of interes	st.					
1	Month								Refund			
2	Month								Refund			
В.	Mismatches/	Duplic	ates that h	ave led to increa	se of liability	in the re	turn fo	r Septe	ember filed by 20	th Octob	er	
B.1	Details of Invoi	ces, De	bit and Cred	it Notes of the mont	h of July that w	ere found t	to have i	mismato	hed in the return o	f the month	of July filed	l by
	20th August bu	ıt misma	atch was not	rectified in the return	n for the month	n of August	filed by	20th Se	ptember and have	become pa	ayable in the	e return
	for month of Se	eptembe	er to be filed	20th October								
1	July								Two Months			
2	July								Two Months			
B.2	Details of Invoi	ces, De	bit and Cred	it Notes of the mont	h of August the	at were four	nd to be	duplicat	tes and have becor	ne payable	in the return	n
	September file	d by 201	th October									
1	August								One Month			
2	August								One Month			
В.З	Details of Invoi	ces, De	bit and Cred	it Notes of the mont	h of August wh	ere reversa	al was re	eclaimec	l in violation of Sec	tion 42/43	and that h	ave
	become payab	le in the	e return of Se	eptember filed by 20	th October							
1	August								One Month-high			
2	August								One Month-high			

# Results of Matching after filing of the Returns of September (to be filed by 20<sup>th</sup> October)

### C. Mismatches/Duplicates that will lead to increase of liability in the return for October to be filed by 20th November

C.1 Details of Invoices, Debit and Credit Notes of the month of August that were found to have mismatched in the return of the month of August filed by 20th September but mismatch was not rectified in the return for the month of September filed by 20th October and will become payable in the return for month of October to be filed 20th November

1	August								Two Months			
2	August								Two Months			
C.2	2 Details of Invoices, Debit and Credit Notes of the month of September that were found to be duplicate and will be become payable in the return											
	for October to l	be filed	by 20th Nove	ember								
1	September								One Month			
2	September								One Month			
C.3	2.3 Details of Invoices, Debit and Credit Notes of the month of September where reversal was reclaimed in violation of Section 42/43 and that will											
	become payable in the return of October return to be filed by 20th November											
1	September								One Month-high			
2	September								One Month-high			
D.	Mismatches/D	uplicat	es that may	lead to increase of	f liability in the	e return fo	r Nover	nber to	be filed by 20th D	ecember		
D.1	Details of Invoi	ces, De	bit and Cred	it Notes of the month	h of September	r that have	been fo	und to h	ave mismatched a	nd may bec	ome payable	in the
	return for Nove	mber to	be filed by 2	20th December in ca	ise mismatch n	ot rectified	in the re	eturn for	October to be filed	d by 20th No	ovember	
1	September								Nil/Two Months			
2	September								Nil/Two Months			

[See rule 85(1)]

#### **Electronic Liability Register of Registered Person**

(Part-I: Return related liabilities)

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) -

Trade name, if any

### Tax Period -

Act –Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

Sr.	Date	Reference	Ledger	Description	Type of Transaction												
No.	(dd/mm/ yyyy)	No.	used for discharging		[Debit (DR) (Payable)] /		l'ax/UT Tay	k/Integrated	d Tax/0	CESS/Tota	al)	(	Central Ta	x/State Tax Tax/CESS		e	ited
			liability		[Credit (CR) (Paid)/]	Tax	Interest	Penalty	Fee	Others	Total	Tax	Interest	Penalty	Fee	Others	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

Note –

- 1. All liabilities accruing due to return and payments made against the same will be recorded in this ledger.
- 2. Under description head liabilities due to opting for composition, cancellation of registration will also be covered in this part. Such liabilities shall be populated in the liability register of the tax period in which the date of application or order falls, as the case may be.

- 3. Return shall be treated as invalid if closing balance is positive. Balance shall be worked out by reducing credit (amount paid) from the debit (amount payable).
- 4. Cess means cess levied under Goods and Services Tax (Compensation to States) Act, 2017.

[See rule 85(1)]

# Electronic Liability Register of Taxable Person

(Part-II: Other than return related liabilities)

(To be maintained at the Common Portal)

Demand ID --

GSTIN/Temporary Id -

Demand date -

Name (Legal) –

Trade name, if any -

Stay status – Stayed/Un-stayed

/ed Period - From ------ To ----- (dd/mm/yyyy) Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

															,			
. Date	Reference	Tax	Ledger	Descripti	. –									Balanc	e (Pa	ayable)		
(dd/	No.	Period,	used for	on		Т	ax/UT Ta	x/Integrat	ed Ta	x/CESS/7	Total)		(Central	Tax/State	e Tax/	UT Tax/I	Integrat	ed
mm/		if	dischargi										× ·				U	
уууу)		applica	ng			Та	Interes	Penalt	Fe	Other	Total	Та	Interes			/	Tota	Status
		ble	liability				t				Totul		t	v			1	(Staye
						А	L	y	C	3		л	L	y	C	3	1	d /Un-
																		stayed
																		)
2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
	(dd/ mm/ yyyy)	(dd/ No. mm/ yyyy)	(dd/No.Period,mm/ifyyyy)applicable	(dd/       No.       Period, if       used for dischargi         yyyy)       applica       ng         ble       liability	(dd/     No.     Period, if     used for dischargi applica     on       yyyy)     applica     ng ble     liability	(dd/       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]	(dd/       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Ta	(dd/       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Ta       Interes	(dd/       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR)       Tax/UT Tax/Integrate         yyyy)       applica       ng       liability       [Credit (CR)       Ta       Interes       Penalt         kle       liability       liability       Interes       Penalt       V       V         kle       liability       liability       Interes       Penalt       V         kle       liability       liability       Interes       Penalt         kle       liability       liability       Interes       Penalt         kle       liability       liability       liability       Interes       Penalt         kle       liability       liability       liability       liability       liability       liability         kle       liability       liability       liability       liability       liability       liability       liability         kle       liability       liability       liability       liability       liability       liability       liability         kle       liability       liability       liability       liability       liability       liability         kle       liability       liability <td>(dd/       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR)       Tax/UT Tax/Integrated Ta         yyyy)       applica       ng       liability       [Credit (CR)       Ta       Interes       Penalt       Fe         Keduction       (RD)/ Refund       adjusted (RF)/]       Image: Credit (RF</td> <td>(dd/ mm/ mm/ yyyy)       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Ta       Tax/UT Tax/Integrated Tax/CESS/T</td> <td>(dd/ mm/       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR)         yyyy)       applica       ng       liability       ng       [Credit (CR)       Penalt       Fe       Other       Total         Mailer       liability       liability       No.       No.       No.       Period, if       used for dischargi       on       Transaction       Interes       Penalt       Fe       Other       Total         Mailer       No.       <t< td=""><td>(dd/ mm/ yyyy)       No.       Period, if       used for dischargi ng       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Ta       Tax/UT Tax/Integrated Tax/CESS/Total)</td><td>(dd/ mm/ yyyy)       No.       Period, if applica ble       used for dischargi ng liability       on dischargi ng liability       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central table</td><td>(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on dischargi ng       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central Tax/State Tax/C</td><td>(dd/ mm/ yyyy)       No.       Period, if applica ble       used for dischargi ng liability       on ble       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central Tax/State Tax/ CESS/Total)         Tax       Interes       Penalt       Fe       Other       Total       Ta       Interes       Penalt       Fe         Sector       No.       No.</td><td>(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       Tax/CESS/Total)       (Central Tax/State Tax/UT Tax/I Tax/CESS/Total)</td><td>(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on if       Transaction (Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Trax/UT Tax/Integrated Tax/CESS/Total)       Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total)</td></t<></td>	(dd/       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR)       Tax/UT Tax/Integrated Ta         yyyy)       applica       ng       liability       [Credit (CR)       Ta       Interes       Penalt       Fe         Keduction       (RD)/ Refund       adjusted (RF)/]       Image: Credit (RF	(dd/ mm/ mm/ yyyy)       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Ta       Tax/UT Tax/Integrated Tax/CESS/T	(dd/ mm/       No.       Period, if       used for dischargi applica       on       Transaction [Debit (DR)         yyyy)       applica       ng       liability       ng       [Credit (CR)       Penalt       Fe       Other       Total         Mailer       liability       liability       No.       No.       No.       Period, if       used for dischargi       on       Transaction       Interes       Penalt       Fe       Other       Total         Mailer       No.       No. <t< td=""><td>(dd/ mm/ yyyy)       No.       Period, if       used for dischargi ng       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Ta       Tax/UT Tax/Integrated Tax/CESS/Total)</td><td>(dd/ mm/ yyyy)       No.       Period, if applica ble       used for dischargi ng liability       on dischargi ng liability       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central table</td><td>(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on dischargi ng       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central Tax/State Tax/C</td><td>(dd/ mm/ yyyy)       No.       Period, if applica ble       used for dischargi ng liability       on ble       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central Tax/State Tax/ CESS/Total)         Tax       Interes       Penalt       Fe       Other       Total       Ta       Interes       Penalt       Fe         Sector       No.       No.</td><td>(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       Tax/CESS/Total)       (Central Tax/State Tax/UT Tax/I Tax/CESS/Total)</td><td>(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on if       Transaction (Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Trax/UT Tax/Integrated Tax/CESS/Total)       Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total)</td></t<>	(dd/ mm/ yyyy)       No.       Period, if       used for dischargi ng       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Ta       Tax/UT Tax/Integrated Tax/CESS/Total)	(dd/ mm/ yyyy)       No.       Period, if applica ble       used for dischargi ng liability       on dischargi ng liability       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central table	(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on dischargi ng       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central Tax/State Tax/C	(dd/ mm/ yyyy)       No.       Period, if applica ble       used for dischargi ng liability       on ble       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       (Central Tax/State Tax/ CESS/Total)         Tax       Interes       Penalt       Fe       Other       Total       Ta       Interes       Penalt       Fe         Sector       No.       No.	(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on       Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Tax/UT Tax/Integrated Tax/CESS/Total)       Tax/CESS/Total)       (Central Tax/State Tax/UT Tax/I Tax/CESS/Total)	(dd/ mm/ yyyy)       No.       Period, if       used for dischargi applica ble       on if       Transaction (Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]       Trax/UT Tax/Integrated Tax/CESS/Total)       Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total)

# Note –

- 1. All liabilities accruing, other than return related liabilities, will be recorded in this ledger. Complete description of the transaction to be recorded accordingly.
- 2. All payments made out of cash or credit ledger against the liabilities would be recorded accordingly.
- 3. Reduction or enhancement in the amount payable due to decision of appeal, rectification, revision, review etc. will be reflected here.
- 4. Negative balance can occur for a single Demand ID also if appeal is allowed/partly allowed. Overall closing balance may still be positive.
- 5. Refund of pre-deposit can be claimed for a particular demand ID if appeal is allowed even though the overall balance may still be positive subject to the adjustment of the refund against any liability by the proper officer.
- 6. The closing balance in this part shall not have any effect on filing of return.
- 7. Reduction in amount of penalty would be automatic, based on payment made after show cause notice or within the time specified in the Act or the rules.
- 8. Payment made against the show cause notice or any other payment made voluntarily shall be shown in the register at the time of making payment through credit or cash ledger. Debit and credit entry will be created simultaneously.

[See rule 86(1)]

# **Electronic Credit Ledger of Registered Person**

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) –

Trade name, if any -

Period - From ----- To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

 $\bigtriangledown$ 

(Amount in Rs.)

Sr No.	Date (dd/m	Refere nce	Tax Period,	Description (Source of	Transaction Type			Credit /	Debit				В	alance	availabl	e	
	m/ yyyy)	No.	if any	credit & purpose of utilisation)	/ Cradit	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

**Balance of Provisional credit** 

Sr.	Tax period		Amount of provisional credit balance										
No.		Central	Central State UT Tax Integrated Cess Tot										
		Tax	Tax		Tax								
1	2	3	4	5	6	7	8						

# Mismatch credit (other

Sr.	Tax period		Amount of mismatch credit									
No.		Central	State	UT Tax	Integrated	Cess	Total					
		Tax	Tax		Tax							
1	2	3	4	5	6	7	8					

### Note –

- 1. All type of credits as per return, credit on account of merger, credit due on account of pre-registration inputs, etc., credit due to opting out from composition scheme, transition etc. will be recorded in the credit ledger.
- 2. Description will include sources of credit (GSTR-3, GSTR-6 etc.) and utilisation thereof towards liability related to return or demand etc.Refund claimed from the ledger will be debited and if the claim is rejected, then it will be credited back to the ledger to the extent of rejection.

[See rules86(4) & 87(11))]

### Order for re-credit of the amount to cash or credit ledger on rejection of refund claim

Reference No.

- 1. GSTIN –
- 2. Name (Legal) -
- 3. Trade name, if any
- 4. Address -
- 5. Period / Tax Period to which the credit relates, if any -
- 6. Ledger from which debit entry was made for claiming refund -
- 7. Debit entry no. and date -
- 8. Application reference no. and date –
- 9. No. and date of order vide which refund was rejected
- 10. Amount of credit -

From To
cash / credit ledger

Date -

Sr. No.	Act (Central			Amount of c	redit (Rs.)		
	Tax/State Tax/ UT TaxIntegrated Tax/ CESS)	Tax	Interest	Penalty	Fee	Other	Total
1	2	3	4	5	6	7	8

Signature Name

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# Designation of the officer

Note –

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rules85(7), 86(6) & 87(12)]

Application for intimation of discrepancy in Electronic Credit Ledger/Cash Ledger/ Liability Register

1.	GSTIN			
2.	Name (Legal)			
3.	Trade name, if any			
4.	Ledger / Register in which discrepancy noticed	Credit le register	edger 🗌 Cash	ledger Liability
5.	Details of the discrepancy	7		
	Date	Type of tax	Type of discrepancy	Amount involved
		Central Tax		
		State Tax		
		UT Tax		
		Integrated Tax		
		Cess		
6.	Reasons, if any			
7.	Verification			
	I hereby solemnly affirm correct to the best of my k		-	given herein above is true and
		_		Signature

Place	Name of Authorized Signatory
Date	Designation /Status

Note –

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(1)]

# **Electronic Cash Ledger**

(To be maintained at the Common Portal)

GSTIN/Temporary Id –

Name (Legal) –

Trade name, if any

Period - From ------ To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS/All

(Amount in Rs.)

Sr.	Date of	Time	Reportin	Referenc	Tax	Descriptio	Type of	Amo	ount debite	ed / credit	ed (Ce	entral Tax	/State			Balar	nce		
No	deposit	of	g date	e No.	Period, if	n	Transactio	Transactio Tax/UT Tax/Integrated Tax/CESS/Total) (Central Tax/State Tax/UT Tax/Integ							ax/Integr	rated			
	/Debit	deposi	(by		applicabl		n								,	Tax/CESS	S/Total	l)	
	(dd/mm	t	bank)		e		[Debit	Та	Interes	Penalt	Fe	Other	Tota	Та	Interes	Penalt	Fe	Other	Tota
	/ yyyy)						(DR) /	х	t	у	e	s	1	х	t	у	e	s	1
							Credit												
							(CR)]												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
																			<u> </u>

### Note –

<sup>1.</sup> Reference No. includes BRN (Bank Reference Number), debit entry no., order no., if any, and acknowledgment No. of return in case of TDS & TCS credit.

- 2. Tax period, if applicable, for any debit will be recorded, otherwise it will be left blank.
- 3. GSTIN of deductor or tax collector at source, Challan Identification Number (CIN) of the challan against which deposit has been made, and type of liability for which any debit has been made will also recorded under the head"description".
- 4. Application no., if any, Show Cause Notice Number, Demand ID, pre-deposit for appealor any other liability for which payment is being made will also be recorded under the head"description".
- 5. Refund claimed from the ledger or any other debits made against any liability will be recorded accordingly.
- 6. Date and time of deposit is the date and time of generation of CIN as reported by bank.
- 7. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(2)]

# Challan for deposit of goods and services tax

CPIN	< <auto after="" generated="" submission<="" th=""><th>Date &lt;<current date="">&gt;</current></th><th>Challan Expiry Date</th></auto>	Date < <current date="">&gt;</current>	Challan Expiry Date
	of information>>		

GSTIN	< <filled auto<br="" in="">populated&gt;&gt;</filled>	Email address	< <auto populated="">&gt;</auto>
Name	< <auto populated="">&gt;</auto>	Mobile No.	< <auto populated="">&gt;</auto>
(Legal)			
Address	< <auto populated="">&gt;</auto>		

Details of Deposit						(All Ar	mount in Rs.)	
Government	Major		Minor Head					
	Head	Tax	Interest	Penalty	Fee	Others	Total	
	Central							
Government of	Tax ()							
India	Integrated							
mana	Tax							
	()							
	CESS							
	()							
	Sub-Total							
State (Name)	State Tax							

	()				
UT (Name)	UT Tax				
	()				
Total Challan An	Total Challan Amount				
Total Amount in words					

Mode of Payment (relevant part will become active when the particular mode is selected)

□e-Payment	Over the Counter (OTC)					
(This will include all modes of e-payment such as CC/DC and net banking. Taxpayer will choose one of this)	Bank (Where c proposed to be		e cash or instrument is be deposited)			
will choose one of this)		Ι	Details of Instrum	ient		
	□Cash		Cheque	Demand Draft		
□NEFT/RTGS						
Remitting bank						
Beneficiary name		GST				
Beneficiary Account Number (CPIN)		<cpin></cpin>				
Name of beneficiary bank		Reserve Bank f India				
Beneficiary Bank's Indian Financial System	Code (IFSC)	IFSC of RBI				
Amount						
Note: Charges to be separately paid by the person making payment.						
Particulars of depositor						
Name						
Designation/ Status (Manager, partner etc.)						

Signature

Date							
	Paid Challan Information						
GSTIN							
Taxpayer Name							
Name of Bank							
Amount							
Bank Reference No. (BRN)/UTR							
CIN							
Payment Date							
Bank Ack. No. (For Cheque / DD							
deposited at Bank's counter)							

Note - UTR stands for Unique Transaction Number for NeFT / RTGS payment.

[See rule 87(8)]

# Application for intimating discrepancy relating to payment

1.	GSTIN						
2.	Name (Legal)						
3.	Trade name, if any						
4.	Date of generation of challan from Common Portal						
5.	Common Portal Identification Number (CPIN)						
6.	Mode of payment (tick one)	Net Danking	CC/DC	□ NEFT/R	TGS	OTO	
7.	Instrument detail, for OTC	Cheque /	Date		Bank/bra	anch	on which
	payment only	Draft No.			drawn		
8.	Name of bank through which payment made						
9.	Date on which amount						
	debited / realized						
10.	Bank Reference Number						
	(BRN)/ UTR No., if any						
11.	Name of payment gateway						
	(for CC/DC)						
12.	Payment detail	Central Tax	State	UT Tax	Integrat	ed	Cess

				Tax		Tax				
13.	Verification (b	y authorized signa	itory)							
	I hereby sole	I hereby solemnly affirm and declare that the information given herein above is true and								
	correct to the	best of my knowle	edge and belief	f.						
	C: an atoma									
	Signature									
	Place	Place Name of Authorized Signatory								
	Date	Designation /Status								

Note -

- 1. The application is meant for the taxpayer where the amount intended to be paid is debited from his account but CIN has not been conveyed by bank to Common Portal or CIN has been generated but not reported by concerned bank.
- 2. The application may be filed if CIN is not conveyed within 24 hours of debit.
- 3. Common Portal shall forward the complaint to the Bank concerned and intimate the aggrieved person.
- 4. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States).

# FORM-GST-RFD-01

[See rule 89(1)]

# **Application for Refund**

(Applicable for casual or non-resident taxable person, tax deductor, tax collector, unregistered person and other registered taxable person)

1.	GSTIN /								
	Temporary ID								
2.	Legal Name								
3.	Trade Name, if								
4	any								
4.	Address								
5.	Tax period	From	<year></year>	<month> To</month>	) <'	Year> <m< td=""><td>onth&gt;</td><td></td></m<>	onth>		
6	(if applicable)		70	<b>T</b> ( )	D L	Б	01	<b>T</b> (1	
6.	Amount of Refund Claimed	Act	Tax	Interest	Penalty	Fees	Others	Total	
	(Rs.)								
	(KS.)	Central							
		tax							
		State / UT							
		tax							
		Integrated							
		tax							
		Cess							
		Total							
7.	Grounds of	(a)		s balance in Elect					
	refund claim	(b)		ts of services- wi					
	(select from	(c)		rts of goods / serv	ices- witho	out payme	nt of tax (accur	nulated ITC)	
	drop down)	(d)		count of order				-	
			Sr.	Type of order	Order	Order	Order	Payment	
			No.		no.	date	Issuing	reference	
						-	Authority	no., if any	
			(i)	Assessment					
			(ii)	Provisional					
			(;;;)	assessment					
			(iii)	Appeal Any other					
			(iv)	Any other order					
				(specify)					
		(e)	ITC a	ccumulated due to	n inverted t	ax structi	Ire		
		(0)		e (ii) of first prov					
		(f)		count of supplies			EZ developer		
		(-)		payment of tax)			## * * * * * * * * * * * * * * * * *		
			C	F J					
		(g)	On ac	count of supplies	made to S	EZ unit/ S	EZ developer		
		(8)	On account of supplies made to SEZ unit/ SEZ developer (without payment of tax)						
			(	F	/				
		(h)	Recipient of deemed export						
		(i)		baid on a supply					
				or which invoice h					
		(j)		aid on an intra-St				held to be inter-	
		(1-)		supply and vice v		e of POS	)		
		(k)	Exces	s payment of tax,	it any				

		(1)	Any other (specify)					
8.	Details of Bank account	Name of bank	Address of branch	IFSC	Type of account	Account No.		
9.	Whether Self-Dec 54(4), if applicabl		by Applican	t u/s	Yes	No		

#### **DECLARATION** [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature

Name –

Designation / Status

#### DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of input tax credit claimed in the application does not include ITC availed on goods or services used for making 'nil' rated or fully exempt supplies.

Signature

Name –

Designation / Status

#### DECLARATION [rule 89(2)(f)]

I hereby declare that the Special Economic Zone unit /the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the applicant, covered under this refund claim.

Signature

Name –

Designation / Status

#### DECLARATION [rule 89(2)(g)]

#### (For recipients of deemed export)

I hereby declare that the refund has been claimed only for those invoices which have been reported in statement of inward supplies filed in Form GSTR-2 for the tax period for which refund is being claimed and the amount does not exceed the amount of input tax credit availed in the valid return filed for the said tax period.

Signature

Name –

Designation / Status

# SELF- DECLARATION [rule 89(2)(1)]

I \_\_\_\_\_\_ (Applicant) having GSTIN/ temporary Id ------, solemnly affirm and certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature

Name –

#### Designation / Status

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

10. Verification	
herein above is true and co has been concealed therefrom	ereby solemnly affirm and declare that the information given rrect to the best of my/our knowledge and belief and nothing m. on this account has been received by me/us earlier.
Place	Signature of Authorised Signatory
Date	(Name)
	Designation/ Status

#### Annexure-1

# Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

Turnover of inverted rated supply of goods	Tax payable on such inverted rated supply of goods	Adjusted total turnover	Net input tax credit	Maximum refund amount to be claimed [(1×4÷3)-2]
1	2	3	4	5

# Statement- 2 [rule 89(2)(c)]

Refund Type: Exports of services with payment of tax

# (Amount in Rs.)

Sr. No.	Inv	Invoice details		Integrated tax		BRC/ FIRC		Integrated tax	Integrated	Net
	No.	Date	Value	Taxable	Amt.	No.	Date	involved in	tax involved	Integrated
				value				debit note, if	in credit	tax
								any	note, if any	(6+9 - 10)
1	2	3	4	5	6	7	8	9	10	11

# Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type:Export without payment of tax (accumulated ITC)

(Amount in Rs.)

Sr. No.		Invoice details			Shipping bill/ Bill of export			EGM Details		BRC/ FIRC	
	No.	Date	Value	Services	Port code	No.	Date	Ref No.	Date	No.	Date
				(G/S)							
1	2	3	4	5	6	7	8	9	10	11	12

# Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

		(Amo	ount in Rs.)
Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

# Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type:On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

(Amount in Rs.)

GSTIN of recipient	Invoice details		Shipping bill/ Bill of export/ Endorsed invoice by SEZ		Integrated Tax		Integrated tax involved in debit	Integrated tax involved in credit	Net Integrated tax (8+9-	
	No.	Date	Value	No.	Date	Taxable Value	Amt.	note, if any	note, if any	10)
1	2	3	4	5	6	7	8	9	10	11

# Statement-5 [rule 89(2)(d) and 89(2)(e)]

# Refund Type:On account of supplies made to SEZ unit or SEZ Developer (without payment of tax)

(Amount in Rs.)

Sr. No.		Invoice detail	S	Goods/ Services (G/S)	Shipping bill/ B Endorsed in	*
	No.	Date	Value	, , ,	No.	Date
1	2	3	4	5	6	7

# Statement-5A [rule 89(4)]

Refund Type:On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

			(Amount in Rs.)
Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

Statement-6 [rule 89(2)(j)]

Refund Type:On account of change in POS of the supplies (inter-State to intra-State and vice versa)

Order Details (issued in pursuance of sections 77 (1) and (2), if any: Order No: Order Date:

(Amount in Rs.)

GSTIN/ UIN	Det	Details of invoices covering transaction considered as intra –State / inter-State transaction earlier									Transaction which were held inter State / intra-State supply subsequently			
Name (in case B2C)	Invoice details				Integrated tax	Central tax	State/ UT tax		Place of Supply	Integrated tax	Central tax	State/ UT tax		Place of Supply
1		2		Value	6		0	0	10	11	10	12	1.4	1.5
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

# Statement-7 [rule 89(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

#### (Amount in Rs.)

Tax period	ARN of return	rn Date of filing return	Tax Payable						
			Integrated tax	Central tax	State/ UT tax	Cess			
1	2	3	4	5	6	7			

# Annexure-2

# Certificate [rule 89(2)(m)]

This is to certify that in respect of the refund amounting to Rs.<>> ------- (in words) claimed by M/s------ (Applicant's Name) GSTIN/ Temporary ID------ for the tax period < ---->, the incidence of tax and interest, has not been passed on to any other person. This certificate is based on the examination of the books of account and other relevant records and returns particulars maintained/ furnished by the applicant.

Signature of the Chartered Accountant/ Cost Accountant:

Name:

Membership Number:

Place:

Date:

# Note - This Certificate is not required to be furnished by the applicant, claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54 of the Act.

#### Instructions -

18. Terms used:

h.	B to C:	From registered person to unregistered person
i.	EGM:	Export General Manifest
j.	GSTIN:	Goods and Services Tax Identification Number
k.	IGST:	Integrated goods and services tax
1.	ITC:	Input tax credit

m. POS:	Place of Supply (Respective State)
n. SEZ:	Special Economic Zone
o. Temporary ID:	Temporary Identification Number

p. UIN: Unique Identity Number

2. Refund of excess amount available in electronic cash ledger can also be claimed through return or by filing application.

3. Debit entry shall be made in electronic credit or cash ledger at the time of filing the application.

4. Acknowledgement in **FORM GST RFD-02** will be issued if the application is found complete in all respects.

5. Claim of refund on export of goods with payment of IGST shall not be processed through this application.

6. Bank account details should be as per registration data. Any change in bank details shall first be amended in registration particulars before quoting in the application.

7. Declaration shall be filed in cases wherever required.

8. 'Net input tax credit' means input tax credit availed on inputs during the relevant period for the purpose of Statement-1 and will include ITC on input services also for the purpose of Statement-3A and 5A.

9. 'Adjusted total turnover' means the turnover in a State or a Union territory, as defined under clause (112) of section 2 excluding the value of exempt supplies other than zero-rated supplies, during the relevant period.

10. For the purpose of Statement-1, refund claim will be based on supplies reported in GSTR-1 and GSTR-2.

11. BRC or FIRC details will be mandatory where refund is claimed against export of services details of shipping bill and EGM will be mandatory to be provided in case of export of goods.

12. Where the invoice details are amended (including export), refund shall be allowed as per the calculation based on amended value.

13. Details of export made without payment of tax shall be reported in Statement-3.

14. Availability of refund to be claimed in case of supplies made to SEZ unit or SEZ developer without payment of tax shall be worked out in accordance with the formula prescribed in rule 89(4).

15. 'Turnover of zero rated supply of goods and services' shall have the same meaning as defined in rule 89(4)

[See rules 90(1), 90(2) and 95(2)]

#### Acknowledgment

Your application for refund is hereby acknowledged against < Application Reference Number>

Acknowledgement	Number	:	
Date of Acknowled	gement	:	
GSTIN/ UIN/ Tem	plicable :		
Applicant's Name		:	
Form No.		:	
Form Description		:	
Jurisdiction (tick ap	propriate)	:	
Centre	State/	Union Territory:	
Filed by		:	

Refund Application Details					
Tax Period					
Date and Time of Filing					
Reason for Refund					

Amount of Refund Claimed:

	Tax	Interest	Penalty	Fees	Others	Total
Central Tax						
State /UT tax						
Integrated Tax						
Cess						
Total		•	•		•	

Note 1: The status of the application can be viewed by entering ARN through <Refund> Track Application Status" on the GST System Portal.

Note 2: It is a system generated acknowledgement and does not require any signature.

[See rule 90(3)]

# **Deficiency Memo**

Date: <DD/MM/YYYY>

Reference No. :

То

\_\_\_\_\_ (GSTIN/ UIN/ Temporary ID)

\_\_\_\_\_(Name)

\_\_\_\_\_(Address)

Subject: Refund Application Reference No. (ARN) ......Dated .........Dated ..........Reg.

Sir/Madam,

This has reference to your above mentioned application filed under section 54 of the Act. Upon scrutiny of your application, certain deficiencies have been noticed below:

Sr No	Description( select the reason from the drop down of the Refund application)
1.	<multi option="" select=""></multi>
2.	
	Other <text box=""> { any other reason other than the reason select from the 'reason master'}</text>
You ar	e advised to file a fresh refund application after rectification of above deficiencies
Date:	Signature (DSC):
Place:	Name of Proper Officer:
	Designation:

Office Address:

[See rule 91(2)]

Sanction Order No:

Date: <DD/MM/YYYY>

То

\_\_\_\_\_(GSTIN)

\_\_\_\_\_(Name)

\_\_\_\_\_(Address)

#### **Provisional Refund Order**

Sir/Madam,

With reference to your above mentioned application for refund, the following amount is sanctioned to you on a provisional basis:

Sr.	Description	Central	State /UT	Integrated Tax	Cess
No		Tax	tax		
i.	Amount of refund				
	claimed				
ii.	10% of the amount				
11.	claimed as refund				
	(to be sanctioned later)				
iii.	Balance amount (i-ii)				
iv.	Amount of refund				
1v.	sanctioned				
	Bank Details				
v.	Bank Account No. as per				
v.	application				

vi.	Name of the Bank		
vii.	Address of the Bank /Branch		
viii.	IFSC		
ix.	MICR		

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 91(3), 92(4), 92(5) & 94]

#### **Payment Advice**

Payment Advice No: -

Date: <DD/MM/YYYY>

To <Centre> PAO/ Treasury/ RBI/ Bank

Refund Sanction Order No.

Order Date......<DD/MM/YYYY>.....

GSTIN/ UIN/ Temporary ID <>

Name: <>

#### Refund Amount (as per Order):

Description			Inte	grated	l Tax				Ce	entral '	Tax				Sta	ate/U	Γ tax					Cess		
	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total
Net Refund																								
amount																								
sanctioned																								
Interest on																								
delayed																								
Refund																								
Total																								

Note - 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others

	Details of the Bank	
i.	Bank Account no as per application	

ii.	Name of the Bank	
iii.	Name and Address of the Bank /branch	
iv.	IFSC	
V.	MICR	

Date:

Place:

Signature (DSC): Name: Designation: Office Address:

То

\_(GSTIN/ UIN/ Temporary ID)

\_\_\_\_\_(Name)

\_\_\_\_\_(Address)

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[See rule 92(1), 92(3), 92(4), 92(5) & 96(7)]

Order No.:

Date: <DD/MM/YYYY>

To

\_\_\_\_ (GSTIN/ UIN/ Temporary ID)

\_\_\_\_\_(Name)

\_\_\_\_\_(Address)

Show cause notice No. (If applicable)

Acknowledgement No.

Dated .......<DD/MM/YYY>

#### **Refund Sanction/Rejection Order**

Sir/Madam,

This has reference to your above mentioned application for refund filed under section 54 of the Act\*/ interest on refund\*.

<< reasons, if any, for granting or rejecting refund >>

Upon examination of your application, the amount of refund sanctioned to you, after adjustment of dues (where applicable) is as follows: *\*Strike out whichever is not applicable* 

Description	Integrated Tax			Central Tax					State/ UT tax						Cess							
	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	P	F O	Total	Т	I P	F	0	Total
1. Amount of refund/interest*																						
claimed																						1
2. Refund sanctioned on provisional																						
basis (Order Nodate) (if																						

applicable)												
3. Refund amount inadmissible												
< <reason dropdown="">&gt;</reason>												
<multiple allowed="" be="" reasons="" to=""></multiple>												
4. Gross amount to be paid (1-2-3)												
5. Amount adjusted against												
outstanding demand (if any) under												
the existing law or under the Act.												
Demand Order No date,												
Act Period												
<multiple add="" possible-="" row="" rows="" td="" to<=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></multiple>												
be given>												
6. Net amount to be paid												

Note - 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others

\*Strike out whichever is not applicable

<sup>&</sup>1. I hereby sanction an amount of INR \_\_\_\_\_\_ to M/s \_\_\_\_\_ having GSTIN \_\_\_\_\_under sub-section (5) of section 54) of the Act/under section 56 of the Act<sup>@</sup> <sup>@</sup>Strike out whichever is not applicable

(a) <sup>#</sup>and the amount is to be paid to the bank account specified by him in his application;

(b) the amount is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above;

(c) an amount of -----rupees is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above and the remaining amount of ----rupees is to be paid to the bank account specified by him in his application<sup>#</sup>.

<sup>#</sup>Strike-out whichever is not applicable.

Or

<sup>&</sup>2. I hereby credit an amount of INR \_\_\_\_\_\_ to Consumer Welfare Fund under sub-section (...) of Section (...) of the Act. .

<sup>&</sup>3. I hereby reject an amount of INR \_\_\_\_\_\_ to M/s \_\_\_\_\_\_ having GSTIN \_\_\_\_\_under sub-section (...) of Section (...) of the Act. <sup>&</sup>Strike-out whichever is not applicable

Date:

Signature (DSC):

Place:

Name: Designation: Office Address:

[See rule 92(1), 92(2) & 96(6)]

Reference No.

Date: <DD/MM/YYYY>

То

\_\_\_\_\_ (GSTIN/UIN/Temp.ID No.)

\_\_\_\_\_(Name)

\_\_\_\_\_(Address)

Acknowledgement No.

Dated.........<DD/MM/YYYY>......

#### Order for Complete adjustment of sanctioned Refund

#### <u>Part- A</u>

Sir/Madam,

With reference to your refund application as referred above and further furnishing of information/ filing of documents against the amount of refund sanctioned to you has been completely adjusted against outstanding demands as per details below:

	Refund Calculation	Integrated	Central	State/ UT	Cess
		Tax	Tax	Tax	
i.	Amount of Refund claimed				
ii.	Net Refund Sanctioned on Provisional Basis (Order Nodate)				
iii.	Refund amount inadmissible rejected < <reason dropdown="">&gt;</reason>				
iv.	Refund admissible (i-ii-iii)				
v.	Refund adjusted against outstanding demand (as per order no.) under existing law or under this law Demand Order No date <multiple be="" given="" may="" rows=""></multiple>				
vi.	Balance amount of refund	Nil	Nil		Nil

I hereby, order that the amount of claimed / admissible refund as shown above is completely adjusted against the outstanding demand under this Act / under the existing law. This application stands disposed as per provisions under sub-section (...) of Section (...) of the Act.

#### OR

#### <u>Part-B</u>

#### Order for withholding the refund

This has reference to your refund application referred to above and information/ documents furnished in the matter. The amount of refund sanctioned to you has been withheld due to the following reasons:

Refur	nd Order No.:				
Date	of issuance of Order:				
Sr.	Refund Calculation	Integrated	Central	State/UT Tax	Cess
No.		Tax	Tax		
i.	Amount of Refund Sanctioned				
ii.	Amount of Refund Withheld				
iii.	Amount of Refund Allowed				

Reasons for withholding of the refund:

<<*Text*>>

I hereby, order that the amount of claimed / admissible refund as shown above is withheld for the above mention reasons. This order is issued as per provisions under sub-section (...) of Section (...) of the Act.

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 92(3)]

#### Notice for rejection of application for refund

SCN No.: <DD/MM/YYYY>

To

\_\_\_\_\_(GSTIN/ UIN/ Temporary ID)

\_\_\_\_\_ (Name)

\_\_\_\_\_(Address)

ACKNOWLEDGEMENT No.....

ARN.....

This has reference to your above mentioned application for refund, filed under section 54 of the Act. On examination, it appears that refund application is liable to be rejected on account of the following reasons:

Sr No	Description (select the reasons of inadmissibility of refund from the drop down)	Amount Inadmissible
i.		
ii		
iii	Other{ any other reason other than the reasons mentioned in 'reason master'}	

You are hereby called upon to show cause as to why your refund claim, to the extent of the amount specified above, should not be rejected for reasons stated above.

 $\Box$  You are hereby directed to furnish a reply to this notice within fifteen days from the date of service of this notice.

 $\Box$  You are also directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits.

Date: Place: Signature (DSC): Name: Designation: Office Address:

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Date:

# [See rule 92(3)]

# Reply to show cause notice

#### Date: <DD/MM/YYYY>

1.	Reference No. of Notice	Date of issue
2.	GSTIN / UIN	
3.	Name of business (Legal)	
4.	Trade name, if any	
5.	Reply to the notice	
6.	List of documents uploaded	
7.	Verification	
		hereby solemnly affirm and tion given hereinabove is true and correct to the best of my nothing has been concealed therefrom.
		Signature of Authorised Signatory
		Name
		Designation/Status
	Place	
	Date DD/MM/YYYY	Ϋ́

Place

Date

Signature of Authorised Signatory

(Name) Designation/ Status

#### FORM GST RFD-10

#### [See rule 95(1)]

# Application for Refund by any specialized agency of UN or any Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries, etc.

- 1. UIN
- 2. Name :
- 3. Address
- 4. Tax Period (Quarter) <DD/MM/YY>

: From <DD/MM/YY> To

5. Amount of Refund Claim

•

: <INR><In Words>

:

	Amount
Central Tax	
State /UT Tax	
Integrated Tax	
Cess	
Total	

- 6. Details of Bank Account:
  - a. Bank Account Number
  - b. Bank Account Type
  - c. Name of the Bank
  - d. Name of the Account Holder/Operator
  - e. Address of Bank Branch
  - f. IFSC
  - g. MICR
- 7. Reference number and date of furnishing FORM GSTR-11
- 8. Verification

I \_\_\_\_\_\_ as an authorised representative of << Name of Embassy/international organization >> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

That we are eligible to claim such refund as specified agency of UNO/Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries/ any other person/ class of persons specified/ notified by the Government.

Signature of Authorised

Name: Designation / Status

Place:

Signatory:

Date:

#### FORM GST RFD-11

[See rule 96A]

#### Furnishing of bond or Letter of Undertaking for export of goods or services

1. GSTIN						
2. Name						
3. Indicate the type of document furnished		Bond: Letter of Undertaking				
4. Details	of bond furnished					
Sr. No.	Reference no. of the bank guarantee	Date		Amount	Name of ba branch	nk and
1	2	3		4	5	i

Note - Hard copy of the bank guarantee and bond shall be furnished to the jurisdictional officer.

#### 5. Declaration -

- (i) The above-mentioned bank guarantee is submitted to secure the integrated tax payable on export of goods or services.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the amount of integrated tax payable in respect of export of goods or services.

Signature of Authorized Signatory

Name Designation / Status ------Date -----

# Bond for export of goods or services without payment of integrated tax

(See rule 96A)

I/We.....of.....of.........of..........,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President") in the sum of......rupees to be paid to the President for which payment will and truly to be made.

I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated this......day of.......day of.......

WHEREAS the above bounden obligor has been permitted from time to time to supply goods or services for export out of India without payment of integrated tax;

and whereas the obligor desires to export goods or services in accordance with the provisions of clause (a) of sub-section (3) of section 16;

AND WHEREAS the Commissioner has required the obligor to furnish bank guarantee for an amount of...... rupees endorsed in favour of the President and whereas the obligor has furnished such guarantee by depositing with the Commissioner the bank guarantee as afore mentioned;

The condition of this bond is that the obligor and his representative observe all the provisions of the Act in respect of export of goods or services, and rules made thereunder;

AND if the relevant and specific goods or services are duly exported;

AND if all dues of Integrated tax and all other lawful charges, are duly paid to the Government along with interest, if any, within fifteen days of the date of demand thereof being made in writing by the said officer, this obligation shall be void;

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President shall, at his option, be competent to make good all the loss and damages, from the amount of bank guarantee or by endorsing his rights under the above-written bond or both;

I/We further declare that this bond is given under the orders of the Government for the performance of an act in which the public are interested;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s). Date : Place :

Witnesses (1) Name and Address (2) Name and Address

Occupation Occupation

Accepted by me this	day of	(month)	(year)
		of	(Designation)
	for and on behalf	of the President of India.".	

#### Letter of Undertaking for export of goods or services without payment of integrated tax

(See rule 96A)

То

The President of India (hereinafter called the "President"), acting through the proper officer

(a) to export the goods or services supplied without payment of integrated tax within time specified in sub-rule (1) of rule 96A ;

(b) to observes all the provisions of the Goods and Services Tax Act and rules made thereunder, in respect of export of goods or services;

(c) pay the integrated tax, thereon in the event of failure to export the goods or services, along with an amount equal to eighteen percent interest per annum on the amount of tax not paid, from the date of invoice till the date of payment.

I/We declare that this undertaking is given under the orders of the proper officer for the performance of enacts in which the public are interested.

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the undertaker(s)

Signature(s) of undertaker(s).

Date : Place :

Witnesses (1) Name and Address (2) Name and Address Date Place

Occupation Occupation

Accepted by me this......day of ...... (month)..... (year)

.....of .....

(Designation) for and on behalf of the President of India

# **Form GST ASMT - 01** [See rule 98(1)] **Application for Provisional Assessment under section60**

1.GSTIN	
2. Name	
3. Address	

4. Deta	4. Details of Commodity / Service for which tax rate / valuation is to be determined							
Sr. No.	HSN	Name of commodity /service	Centra 1 tax	Tax State / UT tax	Integrate d tax	Ces s	Valuatio n	Average monthly turnover of the commodit y / service
1	2	3	4	5	6	7	8	9
assessi		ting provisional						

7. Verification-

I \_\_\_\_\_\_ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory Name Designation / Status ------Date -----

# Form GST ASMT - 02

[See rule 98(2)]

Reference No.: To

\_\_\_\_\_ GSTIN -----Name \_\_\_\_\_ (Address)

Application Reference No. (ARN) .....

Dated .....

# Notice for Seeking Additional Information / Clarification / Documents for provisional assessment

Please refer to your application referred to above. While examining your request for provisional assessment, it has been found that the following information/documents are required for processing the same:

<< text >>

You are, therefore, requested to provide the information /documents within a period of << 15 days>>from the date of service of this notice to enable this office to take a decision in the matter. Please note that in case no information is received by the stipulated date your application is liable to be rejected without any further reference to you.

You are requested to appear before the undersigned for personal hearing on << Date --- Time ---Venue --->>.

> Signature Name Designation

Date:

# Form GST ASMT – 03 [See rule 98(2)] Reply to the notice seeking additional information

1. GSTIN		
2. Name		
3. Details of notice vide which additional	Notice No.	Notice date
information sought		
4. Reply		
5. Documents filed		

# 6. Verification-

I \_\_\_\_\_\_ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name Designation / Status Date

# Form GST ASMT – 04

[See rule 98(3)]

Reference No.: .....

То

GSTIN -Name -Address -

Application Reference No. (ARN) .....

Dated .....

# **Order of Provisional Assessment**

This has reference to your application mentioned above and reply dated------, furnishing information/documents in support of your request for provisional assessment.Upon examination of your application and the reply, the provisional assessment is allowed as under:

#### << text >>

The provisional assessment is allowed subject to furnishing of security amounting to Rs.---------- (in words) in the form of ----- (mode) and bond in the prescribed format by --------- (date).

Please note that if the bond and security are not furnished within the stipulated date, the provisional assessment order will be treated as null and void as if no such order has been issued.

Signature Name Designation

Date

# Form GST ASMT - 05 [See rule 98(4)] Furnishing of Security

1. GST	IN					
2. Name	;					
3. Order	3. Order vide which security is prescribed			Order No. Order date		
4. Detail	ls of the securi	ity furnished	•			
Sr. No.	Mode	Reference no. / Debit entry no. (for cash payment)	Date	Amount		Name of Bank
1	2	3	4	5		6

Note – Hard copy of the bank guarantee and bond shall be submitted on or before the due date mentioned in the order.

5. Declaration -

- (i) The above-mentioned bank guarantee is submitted to secure the differential tax on the supply of goods and/or services in respect of which I/we have been allowed to pay taxes on provisional basis.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the provisional assessment in case we fail to furnish the required documents/ information to facilitate finalization of provisional assessment.

Signature of Authorised Signatory

Name Designation / Status ------Date ------

# Bond for provisional assessment

[Rule 98(3) & 98(4)]

I/We.....of.....,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President"/ the Governor of .........(State) (hereinafter called the "Governor") in the sum of......rupees to be paid to the President/ Governor for which payment will and truly to be made. I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated this.......day of.......;

WHEREAS final assessment of Integrated tax/ central tax/ State tax / Union territory taxon ....... (name of goods/services or both-HSN:\_\_\_\_\_) supplied by the above bounded obligor from time to time could not be made for want of full information with regard to the value or rate of tax applicable thereto;

and whereas the obligor desires that the provisional assessment in accordance with the provisions of Section 60 be made;

And if all dues of Integrated tax/ Central tax/ State tax/ Union territory tax or other lawful charges, which shall be demandable after final assessment, are duly paid to the Government along with interest, if any, within thirty days of the date of demand thereof being made in writing by the said Officer, this obligation shall be void;

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President/ Governor shall, at his option, be competent to make good all the loss and damages from the amount of bankguarantee or by endorsing his rights under the above-written bond or both;

I/We further declare that this bond is given under the orders of the Central Government/ State Government for the performance of an act in which the public are interested;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s). Date : Place :	
Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation
Date	
Place	
Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation

Accepted by me this	day of	(month)	(year)
		of (Designation	)
		for and on behalf of	the President of
		India./ Governor of	(state)".

#### Form GST ASMT - 06

[See rule 98(5)]

Reference No.: To GSTIN -Name -Address -Application Reference No. (ARN) ..... Provisional Assessment order no. -

Date ..... Date ----

Date:

# Notice for seeking additional information / clarification / documents for final assessment

Please refer to your application and provisional assessment order referred to above. The following information / documents are required for finalization of provisional assessment:

<< text >>

You are, therefore, requested to provide the information /documents within a period of << 15 days>>from the date of receipt of this notice to enable this office to take a decision in the matter. Please note that in case no information is received by the stipulated date your application is liable to be rejected without making any further reference to you.

 $\square$ 

You are requested to appear before the undersigned for personal hearing on << Date - -- Time ---Venue --->>.

Signature Name Designation

# Form GST ASMT – 07

[See rule 98(5)]

Reference No.: .....

Date

То

GSTIN Name Address

Provisional Assessment order No. .....

dated .....

# **Final Assessment Order**

 $Preamble \ \textbf{-} \ <\!\!\!< Standard \!>\!\!\!>$ 

In continuation of the provisional assessment order referred to above and on the basis of information available / documents furnished, the final assessment order is issued as under:

Brief facts – Submissions by the applicant -Discussion and finding -Conclusion and order -

The security furnished for the purpose can be withdrawn after compliance with the order by filing an application.

Signature Name

Designation

# Form GST ASMT - 08 [See rule 98(6)]

# **Application for Withdrawal of Security**

1. GSTI	N					
2. Name						
3. Details vide which security furnished			AR	ARN Date		
4. Details of the security to be withdrawn						
Sr. No.	Mode	Reference no. /	Date	Amount	Name of Bank	
		Debit entry no. (for				
		cash payment)				
1	2	3	4	5	6	

# 5. Verification-

I \_\_\_\_\_\_ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation / Status -

Date -

#### Form GST ASMT - 09

[See rule 98(7)]

Reference No.: .....

То

\_\_\_\_\_ GSTIN ------ Name \_\_\_\_\_ Address

Application Reference No. .....

Date

dated .....

# Order for release of security or rejecting the application

This has reference to your application mentioned above regarding release of security amounting to Rs. ------ [------ Rupees (in words)]. Your application has been examined and the same is found to be in order. The aforesaid security is hereby released. **Or** 

Your application referred to above regarding release of security was examined but the same was not found to be in order for the following reasons:

<< text >>

Therefore, the application for release of security is rejected.

Signature Name Designation Date

# Form GST ASMT - 10

[See rule 99(1)]

Reference No.:Date: To\_\_\_\_\_ GSTIN: Name : Address :

Tax period - F.Y. -

#### Notice for intimating discrepancies in the return after scrutiny

This is to inform that during scrutiny of the return for the tax period referred to above, the following discrepancies have been noticed:

<< text >>

> Signature Name Designation

# Form GST ASMT - 11 [See rule 99(2)]

# Reply to the notice issued under section61 intimating discrepancies in the return

1. GSTIN					
2. Name					
3. Details c	of the notice	Referen	ce No.	Date	
4. Tax Peri	od				
5. Reply to	the discrepancies				
Sr. No.	Discrepancy			Reply	

6. Amount admitted and paid, if any -

Act	Tax	Interest	Others	Total

7. Verification-

I \_\_\_\_\_\_ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation / Status ------

Date –

#### Form GST ASMT-12 [See rule 99(3)]

Reference No.:

Date:

То

GSTIN Name Address

> Tax period -ARN -

F.Y. -Date -

### Order of acceptance of reply against the notice issued under section61

This has reference to your reply dated ------ in response to the notice issued vide reference no. ------ dated --- . Your reply has been found to be satisfactory and no further action is required to be taken in the matter.

Signature Name Designation

[See rule 100(1)]

Reference No.: To\_\_\_\_\_ GSTIN -Name -Address -

Tax Period -F.Y. -Return Type -Notice Reference No.-Date -

#### Assessment order under section 62

Preamble - << standard >>

The notice referred to above was issued to you under section 46 of the Act for failure to furnish the return for the said tax period. From the records available with the department, it has been noticed that you have not furnished the said return till date.

Therefore, on the basis of information available with the department, the amount assessed and payable by you is as under:

Introduction Submissions, if any Discussions and Findings Conclusion Amount assessed and payable (Details at Annexure):

(Amount in Rs.)

Date:

Sr.	Tax Period	Act	Tax	Interest	Penalty	Others	Total
Sr. No.							
1	2	3	4	5	6	7	8
Total							

Please note that interest has been calculated upto the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are also informed that if you furnish the return within a period of 30 days from the date of service of this order, the order shall be deemed to have been withdrawn; otherwise, proceedings shall be initiated against you after the aforesaid period to recover the outstanding dues.

> Signature Name Designation

[See rule 100(2)]

Reference No:

Date:

То

Name Address

Tax Period --

F.Y. -----

### Show Cause Notice for assessment under section 63

It has come to my notice that you/your company/firm, though liable to be registered under section ----- of the Act, have/has failed to obtain registration and failed to discharge the tax and other liabilities under the said Act as per the details given below:

Brief Facts – Grounds – Conclusion -

#### OR

It has come to my notice that your registration has been cancelled under sub-section (2) of section 29 with effect from ----- and that you are liable to pay tax for the above mentioned period.

Therefore, you are hereby directed to show cause as to why a tax liability along with interest not be created against you for conducting business without registration despite being liable for registration and why penalty should not be imposed for violation of the provisions of the Act or the rules made thereunder.

In this connection, you are directed to appear before the undersigned on ------ (date) at ------ (time)

Signature Name Designation

[See rule 100(2)]

Reference No.:

То

Temporary ID Name Address

> Tax Period -SCN reference no. -

Date -

Date:

Assessment order under section 63

F.Y. -

Preamble - << standard >>

The notice referred to above was issued to you to explain the reasons for continuing to conduct business as an un-registered person, despite being liable to be registered under the Act.

#### OR

The notice referred to above was issued to you to explain the reasons as to why you should not pay tax for the period ...... as your registration has been cancelled under sub-section (2) of section 29 with effect from-----

Whereas, no reply was filed by you or your reply was duly considered during proceedings held on ------ date(s).

On the basis of information available with the department / record produced during proceedings, the amount assessed and payable by you is as under:

Introduction

Submissions, if any

Conclusion (to drop proceedings or to create demand)

Amount assessed and payable:- (details at Annexure)

(Amount in Rs.)

Sr No.	Tax	Act	Tax	Interest	Penalty	Others	Total
	Period						
1	2	3	4	5	6	7	8
Total							

Please note that interest has been calculated upto the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name

325

[See rule 100(3)]

Reference No.: To

> GSTIN/ID Name Address

> > F.Y

F.Y. –

# Assessment order under section 64

Tax Period -

Preamble - << standard >>

It has come to my notice that un-accounted for goods are lying in stock at godown -----(address) or in a vehicle stationed at ------ (address & vehicle detail) and you were not able to, account for these goods or produce any document showing the detail of the goods.

Therefore, I proceed to assess the tax due on such goods as under:

Introduction

Discussion & finding

Conclusion

Amount assessed and payable (details at Annexure)

(Amount in Rs.)

Sr. No.	Tax Period	Act	Tax	Interest, if any	Penalty	Others	Total
	Period			11 any			
1	2	3	4	5	6	7	8
Total							

Please note that interest has been calculated upto the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name

Date:

# [See rule 100(4)]

# Application for withdrawal of assessment order issued under section 64

2. Name       Reference No.       Date of issue of order         3. Details of the order       Reference No.       Date of issue of order         4. Tax Period, if any       5. Grounds for withdrawal       5. Grounds for withdrawal         5. Grounds for withdrawal       6. Verification-       6. Verification-         I	1. GSTIN /ID		
4. Tax Period, if any         5. Grounds for withdrawal         6. Verification-         I	2. Name		
5. Grounds for withdrawal         6. Verification-         I	3. Details of the order	Reference No.	Date of issue of order
6. Verification- Ihereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.	4. Tax Period, if any		
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.	5. Grounds for withdrawal		
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.			
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.			
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I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.			
information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.	6. Verification-		
nothing has been concealed therefrom.			
Signature of Authorised Signatory			ny knowledge and belief and
	Signature of Authorised Signato	ory	
Name	Name		
Designation / Status	Designation / Status		
Date -	Date -		

Reference No.:

GSTIN/ID Name Address

#### ARN -

# **Acceptance or Rejection of application filed under section 64 (2)**

The reply furnished by you vide application referred to above has been considered and found to be in order and the assessment order no. ------ dated ------ stands withdrawn. **OR** 

The reply furnished by you vide application referred above has not been found to be in order for the following reasons:

#### <<Text box>>

Therefore, the application filed by you for withdrawal of the order is hereby rejected.

Signature Name Designation

Date:

[See rule 101(2)]

#### Reference No.:

Date:

To,	
GSTIN	
Name	
Address	

Period - F.Y.(s) - .....

#### Notice for conducting audit

Whereas it has been decided to undertake audit of your books of account and records for the financial year(s)..... to ..... in accordance with the provisions of section 65. I propose to conduct the said audit at my office/at your place of business on ------.

And whereas you are required to:-

(i) afford the undersigned the necessary facility to verify the books of account and records or other documents as may be required in this context, and

(ii) furnish such information as may be required and render assistance for timely completion of the audit.

In case of failure to comply with this notice, it would be presumed that you are not in possession of such books of account and proceedings as deemed fit may be initiated as per the provisions of the Act and the rules made thereunder against you without making any further correspondence in this regard.

Signature	
Name	
Designation	•••

#### Form GST ADT – 02

[See rule 101(5)]

Reference No.:

Date:

To, -----GSTIN ..... Name ..... Address ....

Audit Report No. ..... dated ......

#### Audit Report under section 65(6)

Your books of account and records for the F.Y..... has been examined and this Audit Report is prepared on the basis of information available / documents furnished by you and the findings are as under:

Short payment of	Integrated tax	Central tax	State /UT tax	Cess
Tax				
Interest				
Any other				
amount				

[Upload pdf file containing audit observation]

You are directed to discharge your statutory liabilities in this regard as per the provisions of the Act and the rules made thereunder, failing which proceedings as deemed fit may be initiated against you under the provisions of the Act.

Signature	 	 	 	 	•		•
Name	 	 	 			•••	•
Designation	 	 	 	 			•

#### Form GST ADT - 03

[See rule 102(1)]

Reference No.:

Date:

Го,
GSTIN
Name
Address

Tax period - F.Y.(s) - .....

#### Communication to the registered person for conduct of special audit under section 66

Whereas the proceedings of scrutiny of return /enquiry/investigation/...... are going on;

And whereas it is felt necessary to get your books of account and records examined and audited by ......(name), chartered accountant / cost accountant nominated by the Commissioner;

You are hereby directed to get your books of account and records audited by the said chartered accountant / cost accountant.

Signature	
Name	
Designation	

#### Form GST ADT – 04

[See rule 102(2)]

Reference No.:

Date:

To,
GSTIN
Name
Address

#### Information of Findings upon Special Audit

Short payment of	Integrated tax	Central tax	State /UT tax	Cess
Tax				
Interest				
Any other				
amount				

[Upload pdf file containing audit observation]

You are directed to discharge your statutory liabilities in this regard as per the provisions of the Act and the rules made thereunder, failing which proceedings as deemed fit may be initiated against you under the provisions of the Act.

Signature
Name
Designation

### Form GST ARA -01

# [See Rule 104(1)]

# Application Form for Advance Ruling

1.	GSTIN Number, if any/ User-id		
2.	Legal Name of Applicant		
3.	Trade Name of Applicant (Optional)		
4.	Status of the Applicant [registered / un-registered]		
5.	Registered Address / Address provided while obtaining user id		
6.	Correspondence address, if different from above		
7.	Mobile No. [with STD/ISD code]		
8.	Telephone No. [with STD/ISD code]		
9.	Email address		
10.	Jurisdictional Authority	< <name, des<="" th=""><th>signation, address&gt;&gt;</th></name,>	signation, address>>
11.	i. Name of Authorised representative	(	Optional
	ii. Mobile No.	iii. Email Address	
12.	Nature of activity(s) (proposed / pres		ce ruling sought
	A. Category		<b></b>
	Factory / Manufacturing	Wholesale Business	Retail Business
	Warehouse/Deport	Bonded Warehouse	Service Provision
	Office/Sale Office	Leasing Business	Service Recipient
	EOU/ STP/ EHTP	SEZ	Input Service Distributor (ISD)
	Works Contract		
	B. Description (in brief)		
			r file attachment also)
13.	Issue/s on which advance ruling requ	ired (Tick whichever is application	able) :-
	(i) classification of goods and/or services or both		
	(ii) applicability of a notification		

	issued under the provisions of the Act	
	(iii) determination of time and value of supply of goods or services or both	
	(iv) admissibility of input tax credit of tax paid or deemed to have been paid	
	(v) determination of the liability to pay tax on any goods or services or both	
	(vi) whether applicant is required to be registered under the Act	
	(vii) whether any particular thing done by the applicant with respect to any goods and/or services or both amounts to or results in a supply of goods and/or services or both, within the meaning of that term	
14.	Question(s) on which advance ruling is required	
15.	Statement of relevant facts having a bearing on the question(s) raised.	
16.	Statement containing the applicant's interpretation of law and/or facts, as the case may be, in respect of the aforesaid question(s) (i.e. applicant's view point and submissions on issues on which the advance ruling is sought).	
17.	I hereby declare that the question rai	sed in the application is not (tick) -
		dings in the applicant's case under any of the provisions of the Act dings in the applicant's case under any of the provisions of the Act
18.	Payment details	Challan Identification Number (CIN) – Date -

#### VERIFICATION

 I, \_\_\_\_\_\_\_\_\_ (name in full and in block letters), son/daughter/wife of \_\_\_\_\_\_\_\_\_

 do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents is correct. I am making this application in my capacity as \_\_\_\_\_\_\_\_\_ (designation) and that I am competent to make this application and verify it.

 Place \_\_\_\_\_\_\_\_
 Name of Applicant/Authorised Signatory

 Date \_\_\_\_\_\_\_
 Designation/Status

### Form GST ARA -02

# [See Rule 106(1)]

# Appeal to the Appellate Authority for Advance Ruling

2	Advance Ruling No.	
3	Date of communication of the advance ruling	DD/MM/YYYY
5	GSTIN / User id of the appellant	
4	Legal Name of the appellant.	
5	Trade Name of the appellant (optional).	
6	Address of appellant at which notices may be sent	
7	Email Address of the appellant	
8	Mobile number of the appellant	
9	Jurisdictional officer / concerned officer	
10	Designation of jurisdictional officer / concerned officer	
11	Email Address of jurisdictional officer / concerned officer	
12	Mobile number of jurisdictional officer / concerned officer	
13	Whether the appellant wishes to be heard in person?	Yes/No
14.	The facts of the case (in brief)	
15.	Ground of Appeal	
16.	Payment details	Challan Identification Number (CIN) –
		Date -
	Prayer	
	In view of the foregoing, it is respectfully prayed that the Ld. A may be pleased to:	Appellate Authority, <place></place>
	a. set aside/modify the impugned advance ruling passed by Ruling as prayed above;	the Authority for Advance
	<ul><li>b. grant a personal hearing; and</li><li>c. pass any such further or other order (s) as may be deemed circumstances of the case.</li></ul>	d fit and proper in facts and
	And for this act of kindness, the appellant, as is duty bound, sha	all ever pray.

#### VERIFICATION

I, \_\_\_\_\_\_ (name in full and in block letters), son/daughter/wife of \_\_\_\_\_\_ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents is correct. I am making this application in my capacity as \_\_\_\_\_\_ (designation) and that I am competent to make this application and verify it.

Signature

Place \_\_\_\_\_

Date

Name of Appellant/Authorised Signatory

Designation/ Status

#### Form GST ARA -03

#### [See Rule 106(2)]

#### Appeal to the Appellate Authority for Advance Ruling

Sr. No.	Particulars	Remarks
1	Advance Ruling No.	
2	Date of communication of the advance ruling	DD/MM/YYYY
3	GSTIN, if any / User id of the person who had sought advance ruling	
4	Legal Name of the person referred to in serial number 3.	
5	Name and designation of jurisdictional officer / concerned officer	
6	Email Address of jurisdictional officer / concerned officer	
7	Mobile number of jurisdictional officer / concerned officer	
8	Whether the jurisdictional officer / concerned officer wishes to be heard in person?	Yes/No
9.	Facts of the case (in brief)	
10.	Grounds of Appeal	
	Prayer	
	In view of the foregoing, it is respectfully prayed that the Ld. A may be pleased to:	ppellate Authority, <place></place>
	a. set aside/modify the impugned advance ruling passed by Ruling as prayed above;	the Authority for Advance
	<ul><li>b. grant a personal hearing; and</li><li>c. pass any such further or other order (s) as may be deemed circumstances of the case.</li></ul>	fit and proper in facts and

#### VERIFICATION

I, \_\_\_\_\_\_ (name in full and in block letters), son/daughter/wife of \_\_\_\_\_\_ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents are correct. I am making this application in my capacity as \_\_\_\_\_\_ (designation) and that I am competent to make this application and verify it.

Signature

Place \_\_\_\_\_

Name and designation of the concerned officer / jurisdictional officer

Date\_\_\_\_\_

# Form GST APL - 01

[See rule 108(1)]

#### **Appeal to Appellate Authority**

- 1. GSTIN/ Temporary ID/UIN-
- 2. Legal name of the appellant -
- 3. Trade name, if any –
- 4. Address -
- 5. Order no. -

Order date -

- 6. Designation and address of the officer passing the order appealed against -
- 7. Date of communication of the order appealed against -
- 8. Name of the authorised representative -
- 9. Details of the case under dispute -
- (i) Brief issue of the case under dispute -
- (ii) Description and classification of goods/ services in dispute-
- (iii)Period of dispute-
- (iv)Amount under dispute:

Description	Central	State/ UT tax	Integrated	Cess
	tax		tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 10. Whether the appellant wishes to be heard in person Yes / No
- 11. Statement of facts:-
- 12. Grounds of appeal:-
- 13. Prayer:-

#### 14. Amount of demand created, admitted and disputed

Particulars	Par	rticulars	Central	State/	Integrated	Cess	Total a	imount
of demand/			tax	UT	tax			
refund				tax				
	Amount	Amount a) Tay/ Case					< total	
	of	a) Tax/ Cess					>	< total
	demand b) Interest						< total	>
	created	b) Interest					>	

$(\mathbf{A})$				< toto1	I
(A)	c) Penalty			< total >	
	d) Fees			< total	
	-			>	
	e) Other			< total	
	charges			>	
	a) Tax/ Cess			< total	
				>	
Amount	b) Interest			< total	
of	b) interest			>	
demand	c) Penalty	enalty		< total	< total
admitted	c) renaity			>	>
(B)	d) Food			< total	
(D)	d) Fees			>	
	e) Other			< total	
	charges			>	
				< total	
	a) Tax/ Cess			>	
	1 \ T 4			< total	
Amount	b) Interest			>	
of				< total	< total
demand	c) Penalty			>	>
disputed				< total	
(C)	d) Fees			>	
	e) Other			< total	
	charges			>	

# 15. Details of payment of admitted amount and pre-deposit:-

# (a) Details of payment required

Particulars		Cent	State/	Inte	Ces	Total a	amount
		ral	UT tax	grat	S		
		tax		ed			
				tax			
						<	
	Tax/ Cess					total	
a) A dimittad						>	< total
a) Admitted						<	< total >
amount	Interest					total	_
						>	
	Penalty					$\langle$	

				total	
				>	
				<	
	Fees			total	
				>	
	Other			<	
	charges			total	
	charges			>	
b) Pre-deposit				<	
(10% of	Tax/ Cess			total	
disputed tax)				>	

(b) Details of payment of admitted amount and pre-deposit (pre-deposit 10% of the disputed tax and cess)

Sr.	Description	Tax	Paid through	Debit	- · · · · · · · · · · · · · · · · · · ·				
No.		payable	Cash/ Credit Ledger	entry no.	Central tax	State/UT tax	Integrated tax	CESS	
1	2	3	4	5	6	7	8	9	
1	Integrated		Cash Ledger						
$\begin{array}{c c} 1. \\ tax \end{array}$		Credit Ledger							
2.	Central tax		Cash Ledger						
Δ.	Central tax		Credit Ledger						
2	State/UT		Cash Ledger						
5.	3. tax		Credit Ledger						
4.	CESS		Cash Ledger						
4.	CLOD		Credit Ledger						

<sup>(</sup>c)Interest, penalty, late fee and any other amount payable and paid

Sr.	Descriptio		Amount payable					Amour	nt paid	
No	n	Integrate	Centra	State/U	CES	t	Integrate	Centra	State/U	CES
		d tax	l tax	T tax	S	entry no.	d tax	l tax	T tax	S
1	2	3	4	5	6	7	8	9	10	11
1.	Interest									
2.	Penalty									
3.	Late fee									
4.	Others (specify)									

16. Whether appeal is being filed after the prescribed period - Yes / No 17. If 'Yes' in item 17 -

- (a) Period of delay -
- (b) Reasons for delay -

#### Verification

I, < \_\_\_\_\_ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place: Date:

<Signature>

Name of the Applicant:

### Form GST APL – 02

[See rule 108(3)]

#### Acknowledgment for submission of appeal

#### <Name of applicant><GSTIN/Temp ID/UIN/Reference Number with date >

Your appeal has been successfully filed against < Application Reference Number >

- 1. Reference Number-
- 2. Date of filing-
- 3. Time of filing-
- 4. Place of filing-
- 5. Name of the person filing the appeal-
- 6. Amount of pre-deposit-
- 7. Date of acceptance/rejection of appeal-

8. Date of appearance-

Time:

9. Court Number/ Bench

Place:

Date:

Court:Bench:

Name: Designation:

On behalf of Appellate Authority/Appellate Tribunal/Commissioner / Additional or Joint Commissioner

Signature>

Date:

# Form GST APL - 03

[See rule 109(1)]

#### Application to the Appellate Authority under sub-section (2) of Section 107

1. Name and designation of the appellant

Name-Designation-Jurisdiction-State/Center-Name of the State-

- 2. GSTIN/ Temporary ID /UIN-
- 3. Order no.
- 4. Designation and address of the officer passing the order appealed against-

Date-

- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute-
  - (i) Brief issue of the case under dispute-
  - (ii) Description and classification of goods/ services in dispute-
  - (iii) Period of dispute-
  - (iv) Amount under dispute-

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

#### 10. Amount of demand in dispute, if any -

Particulars of	Par	ticulars	Central	State/UT	Integrated	Cess	То	tal
demand/refund,			tax	tax	tax		amo	ount
if any	Amount	a) Tax/					<	<
	of	Cess					total	total

demand				>	>
created,				<	
if any	b) Interest			total	
(A)				>	
				<	
	c) Penalty			total	
				>	
				<	
	d) Fees			total	
				>	
	e) Other			<	
	charges			total	
	_			> <	
	a) Tax/			total	
	Cess				
				<	
	b) Interest			total	
	o) interest			>	
Amount				<	<
under	c) Penalty			total	total
dispute	, ,			>	>
(B)				<	
	d) Fees			total	
				>	
	a) Other			<	
	e) Other charges			total	
	charges			>	

Place: Date:

# Signature>

Name of the Applicant Officer: Designation: Jurisdiction:

### Form GST APL – 04

[See rules 113(1) & 115]

# Summary of the demand after issue of order by the Appellate Authority, Tribunal or Court

Order no. -

Date of order -

- 1. GSTIN/ Temporary ID/UIN -
- 2. Name of the appellant-
- 3. Address of the appellant-
- 4. Order appealed against-
- 5. Appeal no.

Date-

Number- Date-

- 6. Personal Hearing –
- 7. Order in brief-
- 8. Status of order- Confirmed/Modified/Rejected
- 9. Amount of demand confirmed:

Particul	Cent	ral tax	State/	UT tax	Integr	ated tax	C	ess	Т	otal
ars	Disput	Determi	Disput	Determi	Disput	Determi	Disput	Determi	Disput	Determi
	ed	ned	ed	ned	ed	ned	ed	ned	ed	ned
	Amou	Amount	Amou	Amount	Amou	Amount	Amou	Amount	Amou	Amount
	nt		nt		nt		nt		nt	
1	2	3	4	5	6	7	8	9	10	11
a) Tax										
b)										
Intere										
st										
c)										
Penalt										
у										
d)										
Fees										
e)										
Other										
S										
f)										
Refun										
d										

Place:

Date:

# Signature>

< Name of the Appellate Authority /Tribunal/ Jurisdictional Officer> Designation: Jurisdiction:

### Form GST APL – 05

[See rule 110(1)]

#### Appeal to the Appellate Tribunal

- 1. GSTIN/ Temporary ID /UIN -
- 2. Name of the appellant -
- 3. Address of the appellant –
- 4. Order appealed against-

Number- Date-

- 5. Name and Address of the Authority passing the order appealed against -
- 6. Date of communication of the order appealed against -
- 7. Name of the representative -
- 8. Details of the case under dispute:
  - (i) Brief issue of the case under dispute
  - (ii) Description and classification of goods/ services in dispute
  - (iii) Period of dispute
  - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 9. Whether the appellant wishes to be heard in person?
- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer

13. Details of demand created, disputed and admitted

Particulars	Particu	lars	Central	State/UT	Integrated	Cess	Total a	imount
of demand			tax	tax	tax			
		a) Tax/					<total< td=""><td></td></total<>	
		Cess					>	
	Amount	b)					<	
	demanded/	Interest					total	<total< td=""></total<>
	rejected >,	meresi					>	
	if any						<	_
	(A)	c) Denalty					total	
		Penalty					>	
		d) Fees					<	

				total	
				total	
				>	
	e)			<	
	Other			total	
	charges			>	
	a) Tax/			<	
	Cess			total	
				>	
	b)			<	
	Interest			total	
Amount	merest			>	
under	c)			<	<
dispute	Penalty			total	total
(B)	1 chanty			>	>
(D)				<	
	d) Fees			total	
				>	
	e)			<	
	Other			total	
	charges			>	
				<	
	a) Tax/			total	
	Cess			>	
				<	
	b)			total	
	Interest			>	
Amount				<	<
admitted	c)			total	
(C)	Penalty			>	>
				<	-
	d) Fees			total	
	uj rees				
				<	
	e) Other				
	Other			total	
	charges			>	

14. Details of payment of admitted amount and pre-deposit:

(a)Details of amount payable :

Particulars		Central	State/UT	Integrated	Cess	Total a	imount
		tax	tax	tax			
a) Admitted	Tax/ Cess					<	<

amount				total	total
				>	>
				<	
	Interest			total	
				>	
				<	
	Penalty			total	
				>	
				<	
	Fees			total	
				>	
	Other			<	
				total	
	charges			>	
b) Pre-deposit				<	
(20% of	Tax/ Cess			total	
disputed tax)				>	

(b) Details of payment of admitted amount and pre-deposit (pre-deposit 20% of the disputed admitted tax and cess)

Sr.	Description	Tax	Paid through	Debit		Amount o	f tax paid	
No.		payable	Cash/ Credit Ledger	entry no.	Integrated tax	Central tax	State/UT tax	CESS
1	2	3	4	5	6	7	8	9
	Integrated		Cash Ledger					
1.	tax		Credit					
	lax		Ledger					
	Central		Cash Ledger					
2.	tax		Credit					
	tax		Ledger					
	State/UT		Cash Ledger					
3.	tax		Credit					
	tax		Ledger					
			Cash Ledger					
4.	CESS		Credit					
			Ledger					

(c) Interest, penalty, late fee and any other amount payable and paid:

Sr.	1		Amount p	payable		Debit		Amour	nt paid	
No.		Integrated	Central	State/UT	CESS	entry	Integrated	Central	State/UT	CESS
		tax	tax	tax	CESS	no.	tax	tax	tax	CESS

1	2	3	4	5	6	7	8	9	10	11
1.	Interest									
2.	2									
3.	Late fee									
4.	Others (specify)									
ч.	(specify)									

#### Verification

I, < \_\_\_\_\_ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place: Date:

# Signature>

Name of the Applicant: Designation /Status:

# Form GST APL - 06

[See rule 110(2)]

# Cross-objections before the Appellate Tribunal

under sub-section (5) of section 112

Sr. No.	Particulars									
1	AppealNo Date of filing -									
2	GSTIN/ Temporary ID/UIN-									
3	Name of the appellant-									
4	Permanent address of the appellant-									
5	Address for communication-									
6	Order no.		Date-							
7.	Designation and Address of t	he officer pass	ing the order ap	opealed against-						
8.	Date of communication of the	e order appeale	ed against-							
9.	Name of the representative-									
10.	Details of the case under dispute-									
(i)	Brief issue of the case under dispute-									
(ii)	Description and classification of goods/ services in dispute-									
(iii)	Period of dispute-									
(iv)	Amount under dispute	Central tax	State/UT tax	Integrated tax	Cess					
	a) Tax									
	b) Interest									
	c) Penalty									
	d) Fees									
	e) Other charges (specify)									
(v)	Market value of seized goods-									
11	State or Union Territory and the Commissionerate (Centre) in which the order or decision waspassed(Jurisdiction details)-									
12	Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or the Commissioner of State/Central tax/UT tax, as the									

	case may b	e-								
	Whether the decision or order appealed against involves any question relating to place of supply -									
13	Yes	No								
14		In case of cross-objections filed by a person other than the Commissioner of State/UT tax/Central tax								
	(i)	Nam	e of the Adju	dicating Authority	<b>/_</b>					
	(ii)			d date of Order-						
	(iii)		IN/UIN/Tem							
	(iv) Head	Tax	unt involved: Interest	Penalty	Refund	Total				
	Integrated tax									
	Central tax									
	State/UT tax									
	Cess									
15	Details of p	payment								
	Head	Tax	Interest	Penalty	Refund	Total				
	Central tax									
	State/UT tax									
	Integrated tax									
	Cess									

16	In case of cross-objections filed by the Commissioner State/UT tax/Central tax:									
	(i) Amount of tax demand dropped or reduced for the period of dispute									
	(ii) Amount of interest demand dropped or reduced for the period of dispute									
	(iii) Amount of refund sanctioned or allowed for the period of dispute									
	(iv) Whether no or lesser amount imposed as penalty									
	TOTAL									
17	Reliefs claimed in memorandum of cross -objections.									
18	Grounds of Cross objection									
	Verification         I,									
	Place: Date: <b>Signature&gt;</b>									
	Name of the Applicant/ Officer: Designation/Status of Applicant/ officer:									

### Form GST APL – 07

[See rule 111(1)]

#### Application to the Appellate Tribunal under sub section (3) of Section 112

1. Name and Designation of the appellant Name:

Designation Jurisdiction State/Center-Name of the State:

- 2. GSTIN/ Temporary ID /UIN-
- 3. Appellate Order no.
- 4. Designation and Address of the Appellate Authority passing the order appealed against-

Date-

- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute:
  - (i) Brief issue of the case under dispute-
  - (ii) Description and classification of goods/ services in dispute-
  - (iii) Period of dispute-
  - (iv) Amount under dispute:

Description	Central tax	State/UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

#### 10. Amount demanded, disputed and admitted:

Particulars	Particulars		Centr	State/	Integ	Cess	Total a	mount
of			al tax	UT	rated			
demand, if				tax	tax			
any	Amount of	a) Tax/ Cess					< total	/
	demand	a) 1 ax/ CCSS					>	total
	created, if	b) Interest					< total	
	any	0) melest					>	

	(A)	c) Penalty			< total >	
		d) Fees			< total	
		e) Other			> < total	
		charges			>	
		a) Tax/ Cess			< total	
	Amount under dispute (B)	a) 1ax/ Cess			>	
		b) Interest			< total	
					>	<
		c) Penalty			< total	total
					>	>
		d) Fees			< total	-
		u) 1 005			>	
		e) Other			< total	
		charges			>	

Place:

Date:

# < Signature

Name of the Officer:

Designation:

Jurisdiction:-

### Form GST APL – 08

[See rule 114(1)]

#### Appeal to the High Court under section 117

- 1. Appeal filed by ----- Taxable person / Government of <-->
- 2. GSTIN/ Temporary ID/UIN-Name of the appellant/ officer-
- 3. Permanent address of the appellant, if applicable-
- 4. Address for communication-
- 5. Order appealed against Number Date-
- 6. Name and Address of the Appellate Tribunal passing the order appealed against-
- 7. Date of communication of the order appealed against-
- 8. Name of the representative
- 9. Details of the case under dispute:
  - (i) Brief issue of the case under dispute with synopsis
  - (ii) Description and classification of goods/ services in dispute
  - (iii) Period of dispute
  - (iv) Amount under dispute

Description	Central tax	State/UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer
- 13. Annexure(s) related to grounds of appeal

#### Verification

I, < \_\_\_\_\_\_ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Place: Date:

<Signature>

Name:

Designation/Status:

#### Form GST TRAN - 1

[See rule 117(1), 118, 119 & 120]

#### **Transitional ITC / Stock Statement**

1. GSTIN -

- 2. Legal name of the registered person -
- 3. Trade Name, if any -

4. Whether all the returns required under existing law for the period of six months immediately preceding the appointed date have been furnished:- Yes/No

5. Amount of tax credit carried forward in the return filed under existing laws:

(a)	Amount of Cenvat credit carried forward to electronic credit ledger as central tax (Section 140(1) and Section 140(4)(a))
()	=====0

Sl. no.	Registration no. under existing law (Central Excise and Service Tax)	Tax period to which the last return filed under the existing law pertains	Date of filing of the return specified in Column no. 3	Balance cenvat credit carried forward in the said last return	Cenvat Credit admissible as ITC of central tax in accordance with transitional provisions
1	2	3	4	5	6
	Total				

(b) Details of statutory forms received for which credit is being carried forward

Period: 1<sup>st</sup> Apr 2015 to 30<sup>th</sup> June 2017

TIN of Issuer	Name of Issuer	Sr. No. of Form	Amount	Applicable VAT							
				Rate							
C-Form											
Total											

F-Form									
Total	Total								
H/I-Form			•						
Total									

(c) Amount of tax credit carried forward to electronic credit ledger as State/UT Tax(For all registrations on the same PAN and in the same State)

	Balance of	C Forms		F Fo	rms		H/I	Forms	
	ITC of VAT		Difference				Turnover		
Registration	and [Entry	Turnover for	tax	Turnover for		ITC reversal	for which		Transition
No. in	Tax] in last	which forms	payable	which forms	Tax payable	relatable to	forms	Tax payable	ITC 2-
existing law	return	Pending	on (3)	Pending	on (5)	[(3) and] (5)	Pending	on (7)	(4+6-7+9)
1	2	3	4	5	6	7	8	9	10

6. Details of capitals goods for which unavailed credit has not been carried forward under existing law (section140 (2)).

(a) Amount of unavailedcenvat credit in respect of capital goods carried forward to electronic credit ledger as central tax

Sr.	Invoice /	Invoice /	Supplier's	Recipients'	Details of	Details of capital goods		Total eligible	Total cenvat	Total cenvat credit
no	Document	document	registration no.	registration no.	on which	on which credit has been		cenvat credit under	credit availed	unavailed under
	no.	Date	under existing	under existing	partially availed		existing	under existing	existing law	
			law	law	Value	Duties and		law	law	(admissible as ITC of
						taxes paid				central tax) (9-10)
						ED/	SAD			
						CVD				
1	2	3	4	5	6	7	8	9	10	11

	Total				

## (b) Amount of unavailed input tax credit carried forward to electronic credit ledger as State/UT tax (For all registrations on the same PAN and in the same State)

Sr. no	Invoice / Document	Invoice / document	Supplier's registration	Recipients' registration no.	-	Details regarding capital goods on which credit is not availed		Total VAT [and ET] credit availed under	Total VAT [and ET] credit unavailed under existing
	no.	Date	no. under existing	under existing law	Value	Taxes paid VAT [and ET]	credit under existing law	existing law	law (admissible as ITC of State/UT tax) (8-9)
			law						
1	2	3	4	5	6	7	8	9	10
		Total							

7. Details of the inputs held in stock in terms of sections 140(3), 140(4)(b), 140(5) and 140(6).

(a) Amount of duties and taxes on inputs claimed as credit excluding the credit claimed under Table 5(a) (under sections 140(3), 140(4)(b), 140(6) and 140(7))

Sr. no.	Details of input	Details of inputs held in stock or inputs contained in semi-finished or finished goods held in stock									
	HSN as applicable	Unit	Qty.	Value	Eligible Duties paid on such inputs						
1	2	3	4	5	6						
7A Whe	re duty paid invoices ar	e available		·							
Inputs											
Inputs co	ontained in semi-finished a	and finished	goods								
7B Whe	re duty paid invoices are	e not availal	ble (Applica	ble only for person o	ther than manufacturer or service						
provide	r) – Credit in terms of R	ule 117 (4)									
	Inputs										

(b) Amount of eligible duties and taxes/VAT/[ET] in respect of inputs or input services under section 140(5) and section 140(7):

Registration number of the supplier or input service	Invoice number	Invoice date	Description	Quantity	UQC	Value	Eligible duties and taxes (central taxes)	VAT/[ET]	Date on which entered in recipients books of account
distributor 1	2	3	4	5	6	7	8	9	10

(c) Amount of VAT and Entry Tax paid on inputs supported by invoices/documents evidencing payment of tax carried forward to electronic credit ledger as SGST/UTGST under sections 140(3), 140(4)(b) and 140(6)

		Deta	ils of inputs in	stock	Total input tax credit	Total input tax credit related	Total Input tax credit
Description	Unit	Qty	Value	VAT [and Entry Tax] paid	claimed under earlier law	to exempt sales not claimed under earlier law	admissible as SGST/UTGST
1	2	3	4	5	6	7	8
Inputs							
Inputs contai	ned in s	emi-finishe	d and finished g	oods			

(d) Stock of goods not supported by invoices/documents evidencing payment of tax (credit in terms of rule 117 (4)) (*To be there only in States having VAT at single point*)

Details of inputs in stock										
Description Unit Qty Value Tax paid										
1	2	3	4	5						

	1				

Details of description and quantity of inputs / input services as well as date of receipt of goods or services (as entered in books of accounts) is also required.

8. Details of transfer of cenvat credit for registered person having centralized registration under existing law (Section 140(8))

Sl. No.	Registration no.	Tax period to	Date of filing of	Balance eligible	GSTIN of receivers	Distributi	on document	ITC of CENTRAL
	under existing	which the last	the return	cenvat credit	(same PAN) of ITC of	/in	voice	TAX transferred
	law (Centralized)	return filed under	specified in	carried forward in	CENTRAL TAX	No.	Date	
		the existing law	Column no. 3	the said last				
		pertains		return				
1	2	3	4	5	6	7	8	9
	Total							

- 9. Details of goods sent to job-worker and held in his stock on behalf of principal under section 141
- a. Details of goods sent as principal to the job worker under section 141

Sr. No.	Challan No.	Challan date	Type of goods (inputs/ semi-finished/		Details	of goods v	vith job- wor	·ker
110.	110.	uate	finished)	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9
GSTIN	of Job Worker,	if available						
	Total							

b. Details of goods held in stock as job worker on behalf of the principal under section 141

Sr. No.	Challan No.	Challan Date	Type of goods (inputs/ semi-finished/		Details	of goods w	vith job- wor	ker
	110.	Dute	finished)	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9
GSTIN	GSTIN of Manufacturer							

Total				

- 10. Details of goods held in stock as agent on behalf of the principal under section 142 (14) *of the SGST Act*
- a. Details of goods held as agent on behalf of the principal

Sr. No.	GSTIN of Principal		Details of goods with Agent							
INO.		Description	escription Unit Quantity Value Input Tax to b							
1	2	3	4	5	6	7				

b. Details of goods held by the agent

Sr. No.	GSTIN of Principal		Details of goods with Agent							
INO.		Description	cription Unit Quantity Value Input Tax to be							
1	2	3	4	5	6	7				

11. Details of credit availed in terms of Section 142 (11 (c))

Sr. no.	Registration No of	Service Tax	Invoice/docu	Invoice/	Tax Paid	VAT paid Taken as SGST Credit or
	VAT	Registration No.	ment no.	document date		Service Tax paid as Central Tax
						Credit
1	2	3	4	5	6	7
		_		-	_	
			Total			
			Total			

## 12. Details of goods sent on approval basis six months prior to the appointed day (section 142(12))

Sr	Document	Document	GSTIN no. of	Name & addres	Details of goods sent on approval basis						
No.	no.	Date	recipient, (if applicabl	of recipient	HSN	Description	Unit	Quantity	Value		
1	2	3	4	5	6	7	8	9	10		
	Total										

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Place

Date

Signature

Name of Authorised Signatory

Designation /Status

### Form GST TRAN - 2

#### [See Rule 117(4)]

- 1. GSTIN -
- 2. Name of Taxable person -
- 3. Tax Period: month..... year.....
- 4. Details of inputs held on stock on appointed date in respect of which he is not in possession of any invoice/document evidencing payment of tax carried forward to Electronic Credit ledger.

Opening stock f	or the tax per	riod		Out	ward suppl	y made		Closing balance
HSN as applicable	Unit	Qty.	Qty	Value	Central Tax	Integrated Tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

5. Credit of State Tax on the stock mentioned in 4 above (To be there only in States having VAT at single point)

Opening stock f	or the tax per	riod		Outv	ward supply	made		Closing balance
HSN as applicable	Unit	Qty.	Qty	Value	State Tax	Integrate d tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signature Name of Authorised Signatory .....

Place

Date

Designation /Status.....

## FORM GST EWB-01 *(See rule 138)* **E-Way Bill**

PART	-A						
A.1	GSTIN of Recipient						
A.2	Place of Delivery						
A.3	Invoice or Challan Number						
A.4	Invoice or Challan Date						
A.5	Value of Goods						
A.6	HSN Code						
A.7	Reason for Transportation						
A.8	Transport Document Number						
PART	-B						
B.	Vehicle Number						

#### Notes:

- 1. HSN Code in column A.6 shall be indicated at minimum two digit level for taxpayers having annual turnover upto five crore rupees in the preceding financial year and at four digit level for taxpayers having annual turnover above five crore rupees in the preceding financial year.
- 2. Transport Document number indicates Goods Receipt Number or Railway Receipt Number or Airway Bill Number or Bill of Lading Number.
- 3. Place of Delivery shall indicate the PIN Code of place of delivery.
- 4. Reason for Transportation shall be chosen from one of the following:

Code	Description		
1	Supply		
2	Export or Import		
3	Job Work		
4	SKD or CKD		
5	Recipient not known Line Sales		
6			
7	Sales Return		
8	Exhibition or fairs		
9	For own use		
0	Others		

## FORM GST EWB-02

## *(See rule 138)* Consolidated E-Way Bill

Number of E-Way Bills	
E-Wa	ay Bill Number

## FORM GST EWB-03

## *(See rule138C)* Verification Report

Part A	
Name of the Officer	
Place of inspection	
Time of inspection	
Vehicle Number	
E-Way Bill Number	
Invoice or Challan or Bill Date	
Invoice or Challan or Bill Number	
Name of person in-charge of vehicle	
Description of goods	
Declared quantity of goods	
Declared value of goods	
Brief description of the discrepancy	
Whether goods were detained?	
If not, date and time of release of vehicle	
Part B	
Actual quantity of goods	
Actual value of the Goods	
Tax payable	
Integrated tax	
Central tax	
State or UT tax	
Cess	
Penalty payable	
Integrated tax	
Central tax	
State or UT tax	
Cess	
Details of Notice	
Date	
Number	

Summary of findings	

## FORM GST EWB-04

(See rule138D)

## **Report of detention**

E-Way Bill Number	
Approximate Location	
of detention	
Period of detention	
Name of Officer in-	(if known)
charge	
Date	
Time	

## FORM GST INV – 1

## (See rule 138A)

## Generation of Invoice Reference Number

IRN:				Date:	
Details of Supplier					
GSTIN					
Legal Name					
Trade name, if any					
Address					
Serial No. of Invoice					
Date of Invoice					
	Deta	ils of Recipient (Billed to)	Details of	Consign	ee (Shipped to)
GSTIN or UIN, if available					
Name					
Address					
State (name and code)					
Type of supply –			•		
B to B supply					
B to C supply					
Attracts Reverse Charge	•				
Attracts TCS		GSTIN of operator			
Attracts TDS		GSTIN of TDS Authority			
Export			•		
Supplies made to SEZ					
Deemed export					

Sr.	Description	HS	Qty.	Uni	Price	Tota	Discoun	Taxabl	Cen	tral tax	State	or UT	Integ	rated	Ce	ess
No.	of Goods	Ν		t	(per	1	t, if any	e value			t	ax	ta	Х		
					unit)	valu			Rate	Amt.	Rate	Amt.	Rate	Am	Ra	А
						e								t.	te	mt
	Freight															
	Insurance															
	Packing and	Forwa	ding C	harges	etc.											
Total																
Total	Total Invoice Value (In figure)															
Total	Total Invoice Value (In Words)															

Signature Name of the Signatory

Designation or Status

#### FORM GST INS-1

#### **AUTHORISATION FOR INSPECTION OR SEARCH**

[See rule 139 (1)]

То

.....

(Name and Designation of officer)

Whereas information has been presented before me and I have reasons to believe

that—

A.M/s.

- □ has suppressed transactions relating to supply of goods and/or services
- $\square$  has suppressed transactions relating to the stock of goods in hand,
- $\square$  has claimed input tax credit in excess of his entitlement under the Act
- $\square$  has claimed refund in excess of his entitlement under the Act
- □ has indulged in contravention of the provisions of this Act or rules made thereunder to evade tax under this Act;

OR

**B.**M/s.

- $\square$  is engaged in the business of transporting goods that have escaped payment of tax
- □ is an owner or operator of a warehouse or a godown or a place where goods that have escaped payment of taxhave been stored
- □ has kept accounts or goods in such a manner as is likely to cause evasion of tax payable under this Act.

#### OR

#### C.

goods liable to confiscation / documents relevant to the proceedings under the Act are secreted in the business/residential premises detailed herein below

<<Details of the Premises>

#### Therefore,---

□ in exercise of the powers conferred upon me under sub-section (1) of section 67 of the Act, I authorize and require you to inspect the premises belonging to the above mentioned person with such assistance as may be necessary for inspection of goods or documents and/or any other things relevant to the proceedings under the said Act and rules made thereunder.

OR

□ in exercise of the powers conferred upon me under sub-section (2) of section 67 of the Act, I authorize and require you to search the above premises with such assistance as may be necessary, and if any goods or documents and/or other things relevant to the proceedings under the Actare found, to seize and produce the same forthwith before me for further action under the Act and rules made thereunder.

Any attempt on the part of the person to mislead, tamper with the evidence, refusal to answer the questions relevant to inspection / search operations, making of false statement or providing false evidence is punishable with imprisonment and /or fine under the Act read with section 179, 181, 191 and 418 of the Indian Penal Code.

Given under my hand & seal this ..... day of ..... (month) 20.... (year). Valid for ..... day(s).

Seal

Place

Signature, Name and designation of the issuing authority

Name, Designation & Signature of the Inspection Officer/s

(i)

(ii)

## FORM GST INS-02

#### **ORDER OF SEIZURE**

[See rule 139 (2)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted by me on \_/\_/ at \_:\_ AM/PM in the following premise(s):

#### <<Details of premises>>

which is/are a place/places of business/premises belonging to:

#### <<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

- 1. <<Name and address>>
- 2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certaingoods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby seize the following goods/ books/ documents and things:

## A) **Details of Goods seized**:

Sr. No	Description of goods	Quantity or units	Make/mark or model	Remarks
1	2	3	4	5

## B) Details of books / documents / things seized:

Sr.	Description	No. of books /	Remarks
No	of books / documents /	documents / things	
	things seized	seized	

1	2	3	4

and these goods and or things are being handed over for safe upkeep to:

#### <<Name and address>>

with a direction that he shall not remove, part with, or otherwise deal with the goods or things except with the previous permission of the undersigned.

Place:

Name and Designation of the Officer

Date:

## Signature of the Witnesses

Sr. No.	Name and address	Signature
1.		
2.		

To:

<<Name and address>>

#### FORM GST INS-03

#### **ORDER OF PROHIBITION**

[See rule 139(4)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted on  $_/_/$  at  $_:$  AM/PM in the following premise(s):

#### <<Details of premises>>

which is/are a place/places of business/premises belonging to:

#### <<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

- 1. <<Name and address>>
- 2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certain goods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby order that you shall not/shall not cause to remove, part with, or otherwise deal with the goods except without the previous permission of the undersigned:

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

Place:

Name and Designation of the Officer

Date:

#### Signature of the Witnesses

Name and address	Signature
------------------	-----------

1.	
2.	

To:

<<Name and address>>

#### FORM GST INS-04

#### BOND FOR RELEASE OF GOODS SEIZED

#### [See rule 140(1)]

I.....of.................hereinafter called "obligor(s)" am held and firmly bound to the President of India (hereinafter called "the President") and/or the Governor of ......(State) (hereinafter called "the Governor") in the sum of......rupees to be paid to the President / the Governor for which payment will be made. I jointly and severally bind myself and my heirs/ executors/ administrators/legal representatives/successors and assigns by these presents; dated this.......day of.....

WHEREAS I undertake to produce the said goods released provisionally to me as and when required by the proper officer duly authorized under the Act.

And if all taxes, interest, penalty, fine and other lawful charges demanded by the proper officer are duly paid within ten days of the date of demand thereof being made in writing by the said proper officer, this obligation shall be void.

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force:

AND the President/Governor shall, at his option, be competent to make good all the losses and damages from the amount of the security deposit or by endorsing his rights under the above-written bond or both;

IN THE WITNESS THEREOF these presents have been signed the day herein before written by the obligor(s).

Signature(s) of obligor(s).

Date : Place :

Witnesses

(1) Name and Address

(2) Name and Address

Date

Place

(Signature of the Officer)

#### FORM GST INS-05

## ORDER OF RELEASE OF GOODS/ THINGS OF PRISHABLE OR HAZARDOUS NATURE

#### [See rule 141(1)]

Whereas the following goods and/or things were seized on  $\_/\_/\_$  from the following premise(s):

#### <<Details of premises>>

which is/are a place/places of business/premises belonging to:

#### <<Name of Person>> <<GSTIN, if registered>>

#### **Details of goods seized:**

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

and since these goods are of perishable or hazardous nature and since an amount of Rs.\_\_\_\_\_ (amount in words and digits), being an amount equivalent to the:

 $\square$  market price of such goods or things

□ the amount of tax, interest and penalty that is or may become payable

has been paid, I hereby order the above mentioned goods be released forthwith.

Place:

Name and Designation of the Officer

Date:

To:

<<Name and Designation>>

#### FORM GST DRC - 01

[See rule 142(1)]

Reference No:

Date:

То

\_\_\_\_\_GSTIN/ID ------Name \_\_\_\_\_Address

Tax Period -----

F.Y. -----

Act -

Section / sub-section under which SCN is being issued -SCN Reference No. ---- Date ----

## Summary of Show Cause Notice

(a) Brief facts of the case

(b) Grounds

(c) Tax and other dues

#### (Amount in Rs.) Others Sr. No. Tax Place of Tax / Total Act Period supply (name Cess of State) 1 2 3 5 6 7 4 Total

#### FORM GST DRC -02

[See rule 142(1)(b)]

Reference No:

Date:

То

GSTIN/ID

----- Name

Address

SCN Ref. No. -----Date -Statement Ref. No. ----Date -Section /sub-section under which statement is being issued -

### **Summary of Statement**

- (a) Brief facts of the case
- (b) Grounds
- (c) Tax and other dues

(Amount in Rs.)

Sr. No.	Tax	Act	Place of	Tax/	Others	Total
	Period		supply (name	Cess		
			of State)			
1	2	3	4	5	6	7
Total						

### FORM GST DRC-03

[See rule 142(2) & 142 (3)]

# Intimation of payment made voluntarily or made against the show cause notice (SCN) or statement

1.	GSTIN									
2.	Name									
3.	Cause of	payme	ent		<< dro	op down>>				
				Audit, investigation, voluntary, SCN, others (specify)						
4.	Section under which voluntary payment is made			t << drop down>>						
5.	Details of show cause notice, if payment is made within 30 days of its issue			Refere	Reference No.   Date of issue					
6.	Financial	Year					L			
7.	Details of	f paym	ent made includi	ng inter	est and p	enalty, if ap	plicabl	le		
								(Am	ount in F	ls.)
Sr. No.	Tax Period	Act	Place of supply (POS)	Tax/ Cess	Interest	Penalty, if applicable	Total	Ledger utilised (Cash / Credit)	Debit entry no.	Date of debit entry
1	2	3	4	5	6	7	8	9	10	11
0 D	one if any		<< Text hox>>							

8. Reasons, if any - << Text box>>

9. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name \_\_\_\_\_

Designation / Status ------

Date –

#### FORM GST DRC – 04

[See rule 142(2)]

Reference No:

Date:

То

\_\_\_\_\_ GSTIN/ID ----- Name \_\_\_\_\_ Address

F.Y. -----

Tax Period ------ARN -

Date -

## Acknowledgement of acceptance of payment made voluntarily

The payment made by you vide application referred to above is hereby acknowledged to the extent of the amount paid and for the reasons stated therein.

Signature Name Designation

Copy to -

#### FORM GST DRC-05

[See rule 142(3)]

Reference No:

То

Date:

\_\_\_\_\_ GSTIN/ID ------ Name \_\_\_\_\_ Address

 Tax Period ---- F.Y. ---- 

 SCN Date 

 ARN Date 

#### Intimation of conclusion of proceedings

This has reference to the show cause notice referred to above. As you have paid the amount of tax and other dues mentioned in the notice along with applicable interest and penalty in accordance with the provisions of section ---- , the proceedings initiated vide the said notice are hereby concluded.

Signature Name Designation

Copy to - -

#### FORM GST DRC - 06

[See rule 142(4)]

#### **Reply to the Show Cause Notice**

1. GSTIN		
2. Name		
3. Details of Show Cause	Reference	Date of issue
Notice	No.	
4. Financial Year		
5. Reply	1	
<< Text box >>		
6. Documents uploaded		
-		
<< List of documents >>		
7. Option for personal hearing	Yes	No No

8. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of Authorized Signatory

Name \_\_\_\_\_

Designation / Status ------

Date -

## FORM GST DRC - 07 [See rule 142(5)] Summary of the order

1.	Details of order –	
	(a) Order no.	(b) Order dat

(b) Order date (c)

(c) Tax period -

2. Issues involved -<< drop down>>

classification, valuation, rate of tax, suppression of turnover, excess ITC claimed, excess refund released, place of supply, others (specify)

3. Description of goods / services -

Sr. No.	HSN	Description

## 4. Details of demand

(Amount in Rs.)

Sr. No.	Tax rate	Turnover	Place of supply	Act	Tax/ Cess	Interest	Penalty
1	2	3	4	5	6	7	8

#### 5. Amount deposited

Sr. No.	Tax Period	Act	Tax/ Cess	Interest	Penalty	Others	Total
1	2	3	4	5	6	7	8
Total							

Signature Name Designation

Copy to - -

#### FORM GST DRC - 08

[See rule 142(7)]

Reference No.:

**Rectification of Order** 

Preamble - << Standard >> (Applicable for orders only)

Particulars of original order	
Tax period, if any	
Section under which order is	
passed	
Order no.	Date of issue
Provision assessment order	Order date
no., if any	
ARN, if applied for	Date of ARN
rectification	

Your application for rectification of the order referred to above has been found to be satisfactory;

It has come to my notice that the above said order requires rectification; Reason for rectification -

<< text box >>

Details of demand, if any, after rectification

(Amount in Rs.)

Sr. No.	Tax rate	Turnover	Place of supply	Act	Tax/ Cess	Interest	Penalty
1	2	3	4	5	6	7	8

The aforesaid order is rectified in exercise of the powers conferred under section 161 as under:

<< text>>

То

\_\_\_\_\_ (GSTIN/ID) -----Name \_\_\_\_\_ (Address )

Copy to -

Date:

#### FORM GST DRC - 09

[See rule 143]

То

\_\_\_\_\_

Particulars of defaulter -

GSTIN –	
Name -	
Demand order no.:	Date:
Reference no. of recovery:	Date:
Period:	

#### Order for recovery through specified officer under section 79

Whereas a sum of Rs. <<---->> on account of tax, cess, interest and penalty is payable under the provisions of the <<SGST/UTGST/ CGST/ IGST/ CESS>> Act by the aforesaid person who has failed to make payment of such amount. The details of arrears are given in the table below:

(Amount in Rs.)

Act	Tax/Cess	Interest	Penalty	Others	Total
1	2	3	4	5	6
Integrated tax					
Central tax					
State/UT tax					
Cess					
Total					

<< Remarks>>

You are, hereby, required under the provisions of section 79 of the <<SGST>> Act to recover the amount due from the << person >>as mentioned above.

Signature Name Designation Place: Date:

#### FORM GST DRC – 10

[See rule 144(2)]

#### Notice for Auction of Goods under section 79 (1) (b) of the Act

Demand order no.: Period: Date:

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs..... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

The auction will be held on ...... at.... AM/PM. In the event the entire amount due is paid before the date of auction, the sale will be stopped.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

Serial No.	Description of goods	Quantity
1	2	3

Signature Name Designation

Place: Date:

[See rule 144(5) & 147(12)]

#### Notice to successful bidder

To,

Please refer to Public Auction Reference no. \_\_\_\_\_ dated \_\_\_\_\_. On the basis of auction conducted on \_\_\_\_\_, you have been found to be a successful bidder in the instant case.

You are hereby, required to make payment of Rs.\_\_\_\_\_ within a period of 15 days from the date of auction.

The possession of the goods shall be transferred to you after you have made the full payment of the bid amount.

Signature Name Designation

[See rule 144(5) & 147(12]

#### Sale Certificate

Demand order no.: Reference no. of recovery: Period: Date: Date:

This is to certify that the following goods:

#### **Schedule (Movable Goods)**

Sr. No.	Description of goods	Quantity
1	2	3

#### **Schedule (Immovable Goods)**

Building	Floor	Name of the	Road	Localit	District	Stat	PIN	Latitude	Longitude
No./	No.	Premises	/	у/		e	Code	(optional)	(optional)
Flat No.		/Building	Street	Village					
1	2	3	4	5	6	7	8	9	10

#### Schedule (Shares)

Sr. No.	Name of the Company	Quantity	Value
1	2	3	4

> Signature Name Designation

#### [See rule 145(1)]

#### Notice to a third person under section 79(1) (c)

To The \_\_\_\_\_ Particulars of defaulter -GSTIN – Name -Demand order no.: Date: Reference no. of recovery: Date: Period:

Whereas a sum of Rs. <<---->> on account of tax, cess, interest and penalty is payable under the provisions of the <<SGST / UTGST/CGST/ IGST>> Act by <<Name of Taxable person>> holding <<GSTIN>> who has failed to make payment of such amount; and/or

It is observed that a sum of rupees ------ is due or may become due to the said taxable person from you; **or** 

It is observed that you hold or are likely to hold a sum of rupees ------ for or on account of the said person.

You are hereby directed to pay a sum of rupees ------ to the Government forthwith or upon the money becoming due or being held in compliance of the provisions contained in clause (c)(i) of sub-section (1) of section 79 of the Act.

Please note that any payment made by you in compliance of this notice will be deemed under section 79 of the Act to have been made under the authority of the said taxable person and the certificate from the government in **FORM GST DRC - 14** will constitute a good and sufficient discharge of your liability to such person to the extent of the amount specified in the certificate.

Also, please note that if you discharge any liability to the said taxable person after receipt of this notice, you will be personally liable to the State /Central Government under section 79 of the Act to the extent of the liability discharged, or to the extent of the liability of the taxable person for tax, cess, interest and penalty, whichever is less.

Please note that, in case you fail to make payment in pursuance of this notice, you shall be deemed to be a defaulter in respect of the amount specified in the notice and consequences of the Act or the rules made thereunder shall follow.

Signature Name Designation

#### [See rule 145(2)]

#### Certificate of Payment to a Third Person

In response to the notice issued to you in **FORM GST DRC-13** bearing reference no. \_\_\_\_\_\_ dated \_\_\_\_\_, you have discharged your liability by making a payment of Rs. \_\_\_\_\_\_ for the defaulter named below:

GSTIN – Name -Demand order no.: Date: Reference no. of recovery: Date: Period:

This certificate will constitute a good and sufficient discharge of your liability to above mentioned defaulter to the extent of the amount specified in the certificate.

Signature Name Designation

#### FORM GST DRC-15

[See rule 146]

# APPLICATION BEFORE THE CIVIL COURT REQUESTING EXECUTION FOR A DECREE

То

The Magistrate /Judge of the Court of .....

-----

Demand order no.: Date:

Period

Sir/Ma'am,

You are requested to execute the decree and credit the net proceeds for settlement of the outstanding recoverable amount as mentioned above.

Place: Date:

Proper Officer/ Specified Officer

[See rule 147(1) & 151(1)]

То	
GSTIN -	
Name -	
Address -	
Demand order no.:	Date:
Reference no. of recovery:	Date:
Period:	

#### Notice for attachment and sale of immovable/movable goods/shares under section 79

Whereas you have failed to pay the amount of Rs....., being the arrears of tax/cess/interest/penalty/ fee payable by you under the provisions of the <<SGST/UTGST/ CGST/ IGST/ CESS>> Act.

The immovable goods mentioned in the Table below are, therefore, attached and will be sold for the recovery of the said amount. You are hereby prohibited from transferring or creating a charge on the said goods in any way and any transfer or charge created by you shall be invalid.

#### Schedule (Movable)

Sr. No.	Description of goods	Quantity
1	2	3

#### Schedule (Immovable)

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village				)	
1	2	3	4	5	6	7	8	9	10

# Schedule (Shares)

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

[See rule 147(4)]

#### Notice for Auction of Immovable/Movable Property under section 79(1) (d)

Demand order no.: Reference number of recovery: Period: Date: Date:

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs..... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

In the absence of any order of postponement, the auction will be held on......(date) at......A.M/P.M. In the event the entire amount due is paid before the issuance of notice, the auction will be cancelled.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

#### Schedule (Movable)

Sr. No.	Description of goods	Quantity
1	2	3

#### Schedule (Immovable)

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village				)	
1	2	3	4	5	6	7	8	9	10

# Schedule (Shares)

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

[See rule 155]

То

Name & Address of District Collector

.....

Demand order no.:Date:Reference number of recovery:Date:Period:Date:

#### Certificate action under clause (e) of sub-section (1) section 79

I..... do hereby certify that a sum of Rs...... has been demanded from and is payable by M/s..... holding GSTIN .....under <<SGST/CGST/IGST/UTGST/CESS>> Act, but has not been paid and cannot be recovered from the said defaulter in the manner provided under the Act.

<< demand details >>

The said GSTIN holder owns property/resides/carries on business in your jurisdiction the particulars of which are given hereunder: -

<<Description>>

You are requested to take early steps to realise the sum of rupees ------ from the said defaulter as if it were an arrear of land revenue.

Signature Name Designation

[See rule 156]

To,

Magistrate,

<<Name and Address of the Court>>

Demand order no.: Date: Reference number of recovery: Period:

#### Application to the Magistrate for Recovery as Fine

Date:

A sum of Rs. << ----- >>is recoverable from <<Name of taxable person>> holding <<GSTIN>> on account of tax, interest and penalty payable under the provisions of the Act. You are requested to kindly recover such amount in accordance with the provisions of clause (f) of sub-section (1) of section 79 of the Act as if it were a fine imposed by a Magistrate.

Details of Amount								
Description	Central tax	State /UT tax	Integrated tax	CESS				
Tax/Cess								
Interest								
Penalty								
Fees								
Others								
Total								

Signature Name Designation

[See rule 158(1)]

#### **Application for Deferred Payment/ Payment in Instalments**

- 1. Name of the taxable person-
- 2. GSTIN -
- 3. Period \_\_\_\_\_\_

In accordance with the provisions of section 80 of the Act, I request you to allow me extension of time upto ------ for payment of tax/ other dues **or** to allow me to pay such tax/other dues in ------instalments for reasons stated below:

Demand ID				
Description	Central tax	State /UT tax	Integrated tax	CESS
Tax/Cess				
Interest				
Penalty				
Fees				
Others				
Total				

Reasons: -	

#### Verification

Upload Document

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name

Place -

Date -

[See rule 158(2)]

Reference No <<>>	<< Date >>
То	
GSTIN	
Name	
Address	
Demand Order No.	Date:
Reference number of recovery:	Date:
Period -	
Application Reference No. (ARN) -	Date -

# Order for acceptance/rejection of application for deferred payment / payment in instalments

OR

This has reference to your above referred application, filed under section 80 of the Act. Your application for deferred payment / payment of tax/other dues in instalments has been examined and it has not been found possible to accede to your request for the following reasons:

Reasons for rejection

Signature Name Designation

[See rule 159(1)]

Reference No.: To

----- Name

Address

(Bank/ Post Office/Financial Institution/Immovable property registering authority)

#### Provisional attachment of property under section83

It is to inform that M/s ------ (name) having principal place of business at -------(address) bearing registration number as ------ (GSTIN/ID), PAN ------ is a registered taxable person under the <<SGST/CGST>> Act. Proceedings have been launched against the aforesaid taxable person under section << --->> of the said Act to determine the tax or any other amount due from the said person. As per information available with the department, it has come to my notice that the said person has a -

<<saving / current / FD/RD / depository >>account in your << bank/post office/financial institution>> having account no. << A/c no. >>;

or

property located at << property ID & location>>.

In order to protect the interests of revenue and in exercise of the powers conferred under section 83 of the Act, I ------ (name), ----- (designation), hereby provisionally attach the aforesaid account / property.

No debit shall be allowed to be made from the said account or any other account operated by the aforesaid person on the same PAN without the prior permission of this department.

#### or

The property mentioned above shall not be allowed to be disposed of without the prior permission of this department.

Signature Name Designation

Copy to -

Date:

[See rule 159(3), 159(5) & 159(6)]

Reference No.: To

----- Name

Address

(Bank/ Post Office/Financial Institution/Immovable property registering authority)

Order reference No. - Date –

Restoration of provisionally attached property / bank account under section83

Please refer to the attachment of << saving / current / FD/RD>> account in your<< bank/post office/financial institution>> having account no. <<----->>, attached vide above referred order, to safeguard the interest of revenue in the proceedings launched against the person. Now, there is no such proceedings pending against the defaulting person which warrants the attachment of the said accounts. Therefore, the said account may now be restored to the person concerned.

or

Please refer to the attachment of property << ID /Locality>> attached vide above referred order to safeguard the interest of revenue in the proceedings launched against the person. Now, there is no such proceedings pending against the defaulting person which warrants the attachment of the said property. Therefore, the said property may be restored to the person concerned.

Signature Name Designation

Copy to -

Date:

#### FORMGST DRC-24

[See rule 160]

То

The Liquidator/Receiver,

-----

Name of the taxable person:

GSTIN:

Demand order no.: Date:

Period:

#### Intimation to Liquidator for recovery of amount

This has reference to your letter <<intimation no. & date>>, giving intimation of your appointment as liquidator for the <<company name>> holding <<GSTIN>>.In this connection, it is informed that the said company owes / likely to owe the following amount to the State / Central Government:

#### **Current / Anticipated Demand**

(Amount in Rs.)

Act	Tax	Interest	Penalty	Other Dues	Total Arrears
1	2	3	4	5	6
Central tax					
State / UT tax					
Integrated tax					
Cess					

In compliance of the provisions of section 88 of the Act, you are hereby directed to make sufficient provision for discharge of the current and anticipated liabilities, before the final winding up of the company.

Name

Designation

[See rule 161]

Reference No << --- >> Date >>

То
GSTIN
Name
Address

Demand Order No.:	Date:	
Reference number of recovery:	Date:	
Period:		
Reference No. in Appeal or Revision or any other proceeding -		Date:

# **Continuation of Recovery Proceedings**

This has reference to the initiation of recovery proceedings against you vide above referred
recovery reference number for a sum of Rs
The Appellate /Revisional authority /Court << name of authority /
Court>>has enhanced/reduced the dues covered by the above mentioned demand order
Nodatedvide order no dated and the dues now
stands at RsThe recovery of enhanced/reduced amount of Rs stands
continued from the stage at which the recovery proceedings stood immediately before
disposal of appeal or revision. The revised amount of demand after giving effect of appeal /
revision is given below:

Financial year: .....

5				(A	mount in Rs.)
Act	Tax	Interest	Penalty	Other Dues	Total Arrears
1	2	3	4	5	6
Central tax					
State / UT tax					
Integrated tax					
Cess					

Signature Name Designation

Place: Date: <<

### FORM GST CPD-01

## [See rule 162(1)] Application for Compounding of Offence

1.	GSTIN / Temporary ID
2.	Name of the applicant
3.	Address
4.	The violation of provisions of the Act for which
	prosecution is instituted or contemplated
5.	Details of adjudication order/notice
	Reference Number
	Date
	Tax
	Interest
	Penalty
	Fine, if any
6.	Brief facts of the case and particulars of the offence (s)
	charged:
7.	Whether this is the first offence under the Act
0	If anyway to 7 is in the negative, the details of marrians
8.	If answer to 7 is in the negative, the details of previous
	cases
9.	Whether any proceedings for the same or any other offence
	are contemplated under any other law.
10.	If answer to 9 is in the affirmative, the details thereof

### DECLARATION

- (1) I shall pay the compounding amount, as may be fixed by the Commissioner.
- (2) I understand that I cannot claim, as a matter of right, that the offence committed by me under the Act shall be compounded.

Signature of the applicant

Name

#### FORM GST CPD-02

[See rule 162(3)]

Reference No:

Date:

То

GSTIN/ID	
Name	
Address	
ARN	

Date -

#### Order for rejection / allowance of compounding of offence

This has reference to your application referred to above. Your application has been examined in the department and the findings are as recorded below:

<< text >>

I am satisfied that you fulfil the requirements to be allowed to compound the offences in respect of the offences stated in column (2) of the table below on payment compounding amount indicated in column (3):

Sr. No.	Offence	Compounding amount (Rs.)
(1)	(2)	(3)

Note: In case the offence committed by the taxable person falls in more than one category specified in Column (2), the compounding amount shall be the amount specified in column (3), which is the maximum of the amounts specified against the categories in which the offence sought to be compounded can be categorized.

You are hereby directed to pay the aforesaid compounding amount by ------ (date) and on payment of the compounding amount, you will be granted immunity from prosecution for the offences listed in column (2) of the aforesaid table.

or

pur application is hereby rejected.

Signature Name Designation